

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1145/2024

IN THE MATTER OF :-

NEERAJ CHOUDHARY

....(Petitioners)

VERSUS

STATE OF RAJASTHAN & ORS

...(Respondents)

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N.D.O.H. - 07.10.2025

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FILED BY:




**(ANAND VARMA, SANDEEP SINGH SHEKHWAT,
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Advocates for Respondent No. 7

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Place: New Delhi

Date: 05.10.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1145/2024

IN THE MATTER OF :

NEERAJ CHOUDHARY

....(Petitioners)

VERSUS

- 1. STATE OF RAJASTHAN** ... (Respondents)
THROUGH SECRETARY, ENVIRONMENT, A-209 & 218, 'ARANYA
BHAWAN', MAHATMA GANDHI ROAD, JHALANA
INSTITUTIONAL AREA, JAIPUR, RAJASTHAN-302004.
Email: env.dept@rajasthan.gov.in/rocz.lko-mef@nic.in (Respondent no1)
- 2. DIRECTOR, MINING AND GEOLOGY, RAJASTHAN**
UNIVERSITY ROAD, SHASTRI CIRCLE, ASHOK NAGAR,
UDAIPUR, RAJASTHAN-313001.
Email: director.uda.mg@rajasthan.gov.in (Respondent no. 2)
- 3. DISTRICT MAGISTRATE, KEKRI**
AJMER-KOTA RPAD, RAGHU COLONY, KEKRI, RAJASTHAN-
305404.
Email: dmkekri@rajasthan.gov.in (Respondent no. 3)
- 4. CENTRAL POLLUTION CONTROL BOARD**
THROUGH ITS MEMBER SECRETARY, PARIVESH BHAWAN,
EAST ARJUN NAGAR, DELHI-11032.
Email: mccb.cpcb@nic.in (Respondent no. 4)

- 5. REGIONAL OFFICE, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**
JAIPUR, A-209 & 218, 'ARANYA BHAWAN',
MAHATMA GANDHI ROAD, JHALANA INSTITUTIONAL AREA,
JAIPUR RAJASTHAN- 304002.
Email: iro.jaipur-mefcc@gov.in (Respondent no. 5)
- 6. RAJASTHAN STATE POLLUTION CONTROL BOARD**
THROUGH ITS MEMBER SECRETARY,
4, JHALANA INSTITUTIONAL AREA, JHALANA DOONGRI,
JAIPUR-302004.
Email: member-secretary@rpcb.nic.in (Respondent no. 6)
- 7. MR. BHARAT SINGH SHEKHAWAT**
(PROJECT PROPONENT)
S/O MR. SHIVDAYAL SINGH SHEKHAWAT,
R/O 336, MOHAN NAGAR B, B.J.S COLONY,
JODHPUR, RAJASTHAN-342006. (Respondent no. 7)

**REPLY AND OBJECTIONS TO THE JOINT COMMITTEE REPORT
DATED 03.01.2025 ON BEHALF OF THE ANSWERING RESPONDENT
NO. 7 (MR. BHARAT SINGH SHEKHAWAT)**

MOST RESPECTFULLY SHOWETH

That the humble answering respondent no. 7 begs to submit the instant reply and objections to the Joint Committee Report dated 03.01.2025 whereby the contents of the same are as under:-

PRELIMINARY SUBMISSIONS AND BRIEF FACTS

1. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against Answering Respondent in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA as well as the Joint Inspection Report may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.
2. That the present application has been filed by the applicant alleging that the Respondent no. 7 has conducted the illegal excavation and transportation of the mineral from the mining lease duly granted by the authorities. The allegation is that the answering respondent is conducting the excavation activities in violation of the prevalent rules and regulations as well as further plea has been taken that the answering respondent is violating the

environment norms and illegally transporting the mineral after its excavation.

3. That the Hon'ble NGT vide its order dated 19.11.2024 formed a Joint Committee comprising of representative of District Magistrate, Kekri; Rajasthan State Pollution Control Board; A senior scientist of Ministry of Environment Forest and Climate Change and Central Pollution Control Board, which shall act as the nodal authority in the committee.
4. That the Hon'ble Supreme Court of India, in Special Leave Petition (Civil) No. 10587 of 2019 titled *Bajri Lease LOI Holders Welfare Society vs. State of Rajasthan & Others*, was seized of the broader issue concerning river sand (Bajri) mining in the State of Rajasthan. Vide order dated 19.02.2020, the Hon'ble Court after taking into consideration the detailed factual and legal background relating to the excavation of the mineral Bajri in the State, was pleased to constitute the Central Empowered Committee ("CEC") to examine and report on the various aspects of sand mining in Rajasthan. The CEC was specifically tasked with looking into the compliance with environmental norms, replenishment studies, and regulatory mechanisms governing riverbed mining operations. A copy of the order of the Hon'ble Apex dated 19.02.2020 for constitution of CEC is annexed hereto and marked as ANNEXURE-R/7/1.

5. That the Central Empowered Committee (CEC) constituted by the Hon'ble Supreme Court undertook an extensive review of the issue of sand mining in the State of Rajasthan. The CEC thoroughly examined the relevant records and data, and conducted consultations with various stakeholders involved in the matter. Following this comprehensive evaluation the CEC compiled its findings and formulated a detailed report which included a multitude of recommendations regarding the regulation of sand mining in the State. The said report was finalized and submitted on 23.12.2020. A copy of the CEC Report dated 23.12.2020 is annexed hereto and marked as ANNEXURE-R/7/2.
6. That the report of the Central Empowered Committee (CEC) was duly submitted before the Hon'ble Supreme Court for its consideration. After a thorough review of the findings and recommendations contained in the report the Hon'ble Apex Court in its order dated 11.11.2021, majorly endorsed all the recommendations of the CEC with the exception of recommendation "J". A copy of the order of the Hon'ble Apex Court dated 11.11.2021 is annexed hereto and marked as ANNEXURE-R/7/3.
7. That, the answering respondent in terms of the direction of the MoEF&CC, submitted the scientific replenishment study and the same was considered by MoEF&CC, whereafter certain further details were sought which were also submitted by the answering respondent herein and thereafter the

- MoEF&CC vide minutes dated 29.03.2018, sought further baseline data which was never sought on earlier occasion. This fact was considered by the Central Empowered Committee in its Report dated 23.12.2020. The MOEF&CC thereafter proceeded to grant EC to the Answering Respondent for a period of one year from the date of grant of the EC with prescribed production capacity of 30.0 Lakh TPA(ROM), accepted under the EC. A copy of the Environmental Clearance granted to the Answering respondent on 03.02.2022 is annexed herewith and marked as ANNEXURE-R/7/4.
8. That the State of Rajasthan herein thereafter went on to issue sanction order in favor of the answering respondent for the *dies non* period for a period of 4 Years 1 Month & 26 Days vide order dated 29.03.2023 respectively. It is to state that the sanction order so issued duly provided for the set of conditions which were to be complied with by the answering respondent to execute the mining lease. A copy of the sanction order dated 29.03.2023 is attached herewith and marked as ANNEXURE-R/7/5.
9. That it is of utmost importance to note for the kind consideration of the Hon'ble Court that the recommendations of the CEC so endorsed by the Hon'ble Supreme Court were also incorporated in the agreement so entered between the answering respondent and the State. It is amply clear that the recommendations of the CEC were duly binding and enforceable upon the answering respondent as well as on the authorities including the State too.

10. That thereafter the answering herein entered into an agreement with the State on 30.03.2023. In this regard, it is essential to note that in terms of the proviso appended to Rule 9(4) of the Rajasthan Minor Mineral Concession Rules, 2017 the period of mining lease of the answering respondent could only be for the *dies-non* period and as such the agreement was executed in favor of the answering respondent for a period of 4 Years, 1 Months and 26 days as well as the same was duly registered. A copy of the Mining Lease Agreement dated 30.03.2023 is attached herewith and marked as ANNEXURE-R/7/6.
11. That it is respectfully submitted that, following the execution of the mining leases, the leasehold areas was handed over to the answering respondent for the purpose of mineral excavation. However, it is pertinent to highlight that the designated leasehold area of the answering respondent is spread across extensive stretches of riverbeds, spanning 1025.70 hectares. In such circumstances, it becomes practically unfeasible for the answering respondent herein or any individual leaseholder to secure, supervise and retain exclusive possession over the entirety of the allotted area. Moreover, the adjoining portions of the riverbed particularly those in proximity to nearby villages are often claimed by local villagers and political representatives as their own, leading to instances wherein local residents

engage in unauthorized and illegal mining activities within the leasehold zones allotted to the Answering respondent.

12. That thereafter Rajasthan Pollution Control Board also issued a letter dated 19.04.2023 for grant of consent to operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for minor mineral mine at near Tehsil Kekri, Distt. Ajmer (ML No. 05/2013). It is duly submitted that the CTO was issued by the Rajasthan State Pollution Control Board in favor of the answering respondent for the period of one year. A copy of consent to operate dated 19.04.2023 is attached herewith and marked as **ANNEXURE-R/7/7.**

13. That after the answering respondent in terms of the CEC recommendation and conditions of mining lease undertook the mining operations. It is to state that the earlier EC so issued was restricted for a period of one year and accordingly the answering respondent sought extension of the environmental clearance to be coterminous with the period of lease. The answering respondent also sought amendment towards depth of excavation in the mining lease. The MoEF&CC, after considering the facts and circumstances of the case and duly assessing the requisite reports allowed the amendment of the and accordingly issued an amended environmental clearance to the answering respondent on 12.01.2024. A copy of the

amended environmental clearance dated 12.01.2024 is attached herewith and marked as **ANNEXURE-R/7/8**.

14. That since the consent to operate runs co-terminus to the environmental clearance due to which the answering respondent also applied for fresh consent to operate which was duly granted to the answering respondent for a period from 19.04.2023 to 25.05.2027 i.e. for the entire area of the lease running coterminous to the Environmental Clearance. A copy of the Consent to Operate dated 07.02.24 is attached herewith and marked as **ANNEXURE-R/7/9**.
15. That the humble answering respondent after obtaining all the requisite approvals and permissions from the concerned departments went on to commence the excavation of the mineral in pursuance of the mining lease so granted by the respondents. It is trite to state that the answering respondent r commenced mining operations, having obtained all the requisite permissions and clearances from the competent authorities with due adherence to the terms of the agreement as well as in due compliance of the prevalent rules and regulations.
16. That It is respectfully submitted that the commencement of lawful and legitimate mining operations by the answering respondent was not well received by individuals involved in illegal mining activities. As a consequence, the workers employed by the answering respondent were

- subjected to harassment and threats by such individuals. In response to these unlawful actions, the answering respondent addressed several representations and letters to the State and its authorities, duly apprising them of the situation and requesting protection for the answering respondent mining operations by curtailing the rampant illegal mining, as well as for the safety and security of its workers. It is pertinent to mention that the answering respondent also identified and disclosed the names of the individuals involved in such illegal acts to the police authorities, with a request to initiate strict and appropriate legal action against the erring persons.
17. That it is most respectfully submitted that the petitioner in a manner evident from the factual matrix detailed hereinabove have sought to assail the lawful and legitimate mining operations duly undertaken by the answering respondent no. 7 in strict compliance with statutory provisions and after following the due process of law. The very initiation of the present proceedings by the petitioner is not guided by any *bondifé* grievance, but is clearly an attempt to shield and perpetuate their own illegal and authorities activities. Such a course adopted by the petitioner amount to nothing but a misuse and abuse of the process of law intended to derail transparent, lawful and sanctioned mining operations. The conduct of the petitioner, therefore strikes at the very sanctity of judicial proceedings and amounts to

an effort to pollute the stream of justice due to which the instant petition deserves to be dismissed in limine on this count alone.

REPLY TO THE JOINT INSPECTION REPORT

18. That the answering respondent herein, Without prejudice to the submissions made hereinabove and relying upon the same, craves leave of this Hon'ble Court to deal with *in seriatim*, the various observations and recommendations made in the Joint Committee Inspection Report. It is submitted that save and except what is specifically admitted herein below, all the averments and allegations made in the present Joint Committee Inspection Report against the answering Respondent, Shri Bharat Singh Shekhawat are denied.
19. That the contents of Recommendation (a) of the Joint Committee are wholly false, frivolous and baseless and are therefore denied in toto. It is respectfully submitted that a bare perusal of the sanction order dated 29.03.2023 and the mining lease agreement executed on 30.03.2023 would clearly demonstrate that the answering Respondent was neither in possession of the mining lease area nor exercising any control over the same prior to 30.03.2023. Accordingly, the alleged obstruction reflected in the Google Earth image dated 11.10.2022 cannot by any stretch of imagination, be attributed to the answering Respondent. The possession of the lease area was formally handed over only on 30.03.2023, subsequent to

the date of the said image. It is emphatically submitted that the answering Respondent has not caused any obstruction whatsoever across the river bed near Village Gulgaon, as at the relevant point of time he was neither excavating nor operating any mining activity, nor was he vested with any leasehold rights over the said area. Hence, the impugned recommendation of the Joint Committee is not only erroneous and ill-founded but also devoid of merits and deserves to be rejected outright.

20. That in reply to the contents of Recommendation (b) of the Joint Committee, it is respectfully submitted that the answering Respondent has duly demarcated and fixed the boundary pillars of the sanctioned mining lease area prior to the commencement of mining operations, which fact can be duly verified from the records and inspection reports of the Respondent Mining Department. However, insofar as the recommendation regarding fixation of pillars along the boundary of the entire *mining zone* is concerned, it is humbly submitted that no such requirement is contemplated under the prevailing mining rules or guidelines. Further, the said recommendation is not practically feasible, as the mining zone predominantly comprises soft soil/loose strata, wherein permanent boundary pillars cannot be securely fixed and maintained. Nevertheless, it is submitted that the answering Respondent has been in strict compliance with all statutory provisions and is always ready and willing to abide by

any feasible and legally sustainable directions that may be issued by this Hon'ble Tribunal.

21. That in reply to the contents of Recommendation (c) of the Joint Committee, it is submitted that the DSR is to be prepared by the State and its authorities due to which the same requires no reply on the part of the answering respondent.
22. That in reply to the contents of Recommendation (d) of the Joint Committee, it is respectfully submitted that the answering Respondent has duly undertaken plantation of adequate number of trees and has consistently made every possible effort to ensure that no damage is caused to the plantation along the river banks. As a result of such sustained efforts, the answering Respondent has successfully developed and maintained a green belt around the vast leasehold area granted to it. It is further submitted that the answering Respondent has incurred substantial expenditure in carrying out plantation activities and regularly monitors the same to ensure their survival. However, given that the leasehold area is spread over a very large expanse and is surrounded by several villages, stray animals frequently cause damage to the plantation. In addition, the menace of illegal mining in the vicinity has also resulted in destruction of the plantation, as persons engaged in unlawful transportation of minerals tend to damage the saplings and trees.

23. That in reply to the contents of Recommendation (e) of the Joint Committee, it is respectfully submitted for the kind consideration of this Hon'ble Tribunal that the answering Respondent has been carrying out all its mining operations in *strict compliance* with the terms and conditions of the Consent to Operate (CTO) as well as in adherence to all other stipulations imposed by the competent authorities. The allegation of violation of conditions No. 11, 12, 16, 19, and 21 of the CTO is wholly false, misconceived and devoid of any merit. It is submitted that Condition No. 11 of the CTO requires plantation to cover at least one-third of the leasehold area. The answering Respondent has undertaken extensive plantation and the photographs annexed herewith duly substantiate the same. Any minor deficiency, if observed is solely attributable to factors beyond the Respondent's control such as damage caused by stray animals and destruction by persons engaged in illegal mining activities in the surrounding areas. Further, Conditions 12, 16, and 19 pertain to adequate measures for controlling fugitive emissions, including water sprinkling arrangements and transportation of mined material in covered vehicles. The answering Respondent has been duly complying with these requirements by deploying water tankers for regular water sprinkling and ensuring that transportation is undertaken in conformity with the prescribed norms. The said compliance is ongoing and can be independently verified. Insofar as

the alleged violation of Condition No. 21 is concerned, the answering Respondent reiterates its categorical submission, as already elaborated in the preceding paragraphs, that it has not caused any obstruction to the natural flow of the river in any manner whatsoever. Accordingly, the allegations levelled by the Joint Committee regarding non-compliance with the CTO conditions are baseless, ill-founded, and liable to be rejected.

24. That in reply to the contents of Recommendation (f) of the Joint Committee, it is most respectfully submitted that the recommendation regarding covering the stocked sand/bajri in the storage area with tarpaulin is wholly impractical, unfeasible, and contrary to the ground realities. It is pertinent to note that no such condition has ever been imposed by the competent authorities under the governing rules or while granting approvals. The very nature of the mineral and the vast expanse of the storage area makes it impossible to cover the accumulated mineral with tarpaulin sheets. It is further submitted that the answering Respondent has been strictly ensuring that the mineral transported to the stockage area is carried only in covered vehicles, thereby preventing spillage and dust pollution during transit. In addition, regular water sprinkling is being carried out on the approach roads and within the leasehold area to minimize fugitive emissions. The same is duly substantiated by the fact that the answering Respondent has deployed dedicated water tankers at the

- leasehold area exclusively for this purpose. Accordingly, the recommendation of the Joint Committee in this regard is not only impractical and unworkable but also devoid of merit, in view of the preventive measures already being diligently undertaken by the answering Respondent.
25. That in reply to the contents of Recommendation (g) of the Joint Committee, it is respectfully submitted that the answering Respondent has been conducting its mining operations strictly in accordance with the prevailing rules, regulations and the directions issued by the competent authorities from time to time. It is significant to note that even during the inspection conducted by the Joint Committee, no violation was observed in relation to depth of excavation. On the contrary, the Committee itself recorded that the depth of the mining pits was approximately 1.5 meters and at certain locations 2.3 meters which is well within the permissible threshold limit of 3 meters. It is further submitted that the report categorically demonstrates that the answering Respondent has neither excavated below the water table nor interfered with the sub-surface water level of the river. This clear finding of the Committee itself establishes beyond doubt that the answering Respondent has been conducting its operations lawfully, diligently and in strict conformity with the conditions

of its mining lease as well as the statutory framework governing riverbed mining.

26. That in reply to the contents of Recommendation (h) of the Joint Committee, it is to state that the answering respondent has duly submitted the replenishment study and the official respondents herein after in-depth consideration of the same have proceeded to approve the same pursuant to which the answering respondent was issued with the Environmental Clearance.
27. That in reply to the contents of Recommendation (i) of the Joint Committee, it is respectfully submitted that the excavation of mineral bajri/sand is essentially carried out from riverbeds and water bodies, where the very availability of mineral is contingent upon natural and seasonal factors such as rainfall, intensity of monsoon, flow of water, natural replenishment of the riverbed, and other hydrological and climatic conditions. These variables fluctuate from year to year and even season to season, making it inherently impracticable to prepare and present a comprehensive five-year excavation plan in the form of a rigid digital map with precise accuracy. It is further submitted that while a tentative mining plan is prepared and duly approved by the competent authorities at the time of grant of lease, the actual excavation activities have to be aligned with the natural replenishment cycle of the river and the flow conditions prevailing at the

- relevant time. Thus, the excavation pattern, quantum and area of operation are subject to variation depending on these uncontrollable natural factors. Accordingly, the inability to provide a fixed digital depiction of the excavation is a natural and unavoidable limitation arising from the very nature of riverbed mining operations.
28. That in reply to the contents of Recommendation (j) of the Joint Committee, it is respectfully submitted that the State and its authorities have to a significant extent failed to discharge their statutory responsibilities in effectively controlling and curbing the rampant illegal mining in the leasehold area of the answering Respondent. It is further submitted that such unlawful excavation of minerals by local residents and organized mining mafias not only results in substantial loss to the public exchequer but also causes severe environmental degradation, adversely impacting the riverbed ecology and surrounding areas. It is pertinent to state that the answering Respondent has on a continuous basis submitted detailed representations and communications to the competent authorities seeking immediate intervention to check illegal mining. The illegal operations not only cause financial loss to the answering Respondent but also pose serious safety risks to its employees as persons engaged in unlawful mining frequently intimidate, threaten and obstruct the legitimate operations of the answering Respondent. It is further submitted that the Central Empowered

Committee in its report on illegal mining has specifically emphasized the need for the imposition of stringent penalties and strict enforcement measures to effectively curb the menace. Despite these clear directives, the lack of effective action by the authorities has enabled illegal mining to persist which is beyond the control of the answering Respondent. Accordingly, the answering Respondent reiterates that it has been acting in good faith, complying fully with all statutory and regulatory requirements, and has consistently brought the menace of illegal mining to the notice of the authorities, seeking appropriate enforcement measures to safeguard both its lawful operations and the environment.

29. That the humble answering respondent respectfully craves the liberty of this Hon'ble Tribunal to raise additional submissions and grounds at the time of oral arguments, and further seeks leave to file supplementary replies, if the circumstances so warrant.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to accept this reply to the Writ Petition on behalf of Respondent no. 7 and the same may kindly be treated as part and parcel of the instant petition. The Hon'ble Court thereafter taking into consideration the contentions and averments so advanced on behalf of the answering respondent

may be pleased to dismiss the instant petition so filed by the petitioner with heavy costs as the same is wholly devoid of merits.

Any such other order or direction which this Hon'ble Court may deem fit and proper may kindly also be passed in favor of the answering respondent.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT SHALL DUTY BOUND AS IN FOREVER PRAY.

NEW DELHI

HUMBLE RESPONDENT NO. 7

DATED: 05.10.2025

THROUGH COUNSEL



**(ANAND VARMA) (SANDEEP SINGH SHEKHWAT)
MADHAV BHATIA & VIVEK SURA)**

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1145/2024

IN THE MATTER OF :

NEERAJ CHOUDHARY

(Petitioners)

VERSUS

STATE OF RAJASTHAN & ORS.

(Respondents)

AFFIDAVIT IN SUPPORT OF REPLY

I, Bharat Singh Shekhawat S/O Sh. Shiv Dayal Singh, Aged About 73 Years, Resident Of 336, Mohan Nagar, B.J.S Colony, Jodhpur (Rajasthan), do hereby take oath and state as under:-

1. That I am the answering respondent no.7 in the present application and as such am well conversant with the facts and circumstances of the case.
2. That the contents of annexed reply along with the other submissions so mentioned in the reply are true and correct as per

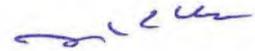
m. k. jain

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR
04 OCT 2025



my personal knowledge and belief as well as the same are based on legal advice tendered to me by the Counsel.

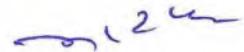
3. That this affidavit may kindly be considered as part and parcel of the reply.



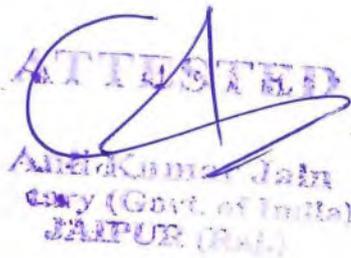
DEPONENT

VERIFICATION

I, the above named deponent do hereby verify on oath that the contents of para 1 to 3 of my above affidavit are true and correct to the best of my personal knowledge. Nothing material has been concealed therein and no part thereof is false.



DEPONENT



ATTESTED
Anil Kumar Jain
Clerk (Govt. of India)
JAIPUR (RAJ.)

04 OCT 2025

1

ITEM NO.8

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10587/2019

(Arising out of impugned final judgment and order dated 09-04-2019 in DBCW No. 2996/2018 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

BAJRI LEASE LOL HOLDERS WELFARE SOCIETY
THROUGH ITS PRESIDENT

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.
(IA No. 100882/2019 - VACATING STAY)

Respondent(s)

WITH

CONMT.PET.(C) No. 674/2019 in SLP(C) No. 34811/2013 (XV)

(IA No. 76706/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)
SLP(C) No. 10670/2019 (XV)

CONMT.PET.(C) No. 607/2019 in SLP(C) No. 34134/2013 (XV)

SLP(C) No. 11510/2019 (XV)

SLP(C) No. 18202/2019 (XV)

SLP(C) No. 18754/2019 (XV)

SLP(C) No. 17993-18005/2019 (XV)

SLP(C) No. 18088/2019 (XV)

SLP(C) No. 19135/2019 (XV)

SLP(C) No. 19034/2019 (XV)

SLP(C) No. 30739/2019 (XV)

SLP(C) No. 30740/2019 (XV)

SLP(C) No. 30741/2019 (XV)

SLP(C) No. 30742/2019 (XV)

SLP(C) No. 28294/2019 (XV)

SLP(C) No. 30743/2019 (XV)

SLP(C) No. 4184/2020 (XV)
 (IA No.13819/2020-CONDONATION OF DELAY IN FILING and IA
 No.13820/2020-EXEMPTION FROM FILING O.T.)

Date : 19-02-2020 These matters were called on for hearing
 today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

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 Ms. Shivangi Sud, Adv.

Mr. K.V. Vishwanathan, Sr. Adv.
 Mr. Anand Varma, AOR
 Mr. sandeep Singh Shekhawat, Adv.
 Mr. Shwetank Singh, Adv.
 Mr. Dhairya Madan, Adv.
 Ms. Akansha Dixit, Adv.

Mr. Nithin P., Adv.
 Mr. Kirti Khangarot, Adv.
 Mr. Chitrangda R., Adv.
 Ms. Oorjasvi Goswami, Adv.
 Mr. Gp. Capt. Karan Singh Bhati, AOR

Mr. Ajay Choudhary, AOR

Petitioner-in-person

Mr. S. Madhusudhan Babu, Adv.
 Ms. Archana Sahadeva, AOR

Mr. S.K. Sinha, AOR
 Ms. Seema Kashyap, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. Rishi Matoliya, AOR
 Mr. H.D. thanvi, Adv.
 Ms. Preeti Thanvi, Adv.

Mr. Vikas Singh, Sr. Adv.
 Mr. Prabhat Kumar Rai, Adv.
 Mr. Nitesh Bhadari, Adv.
 Mr. Vinit Kumar, Adv.
 Mr. Naveen Kumar, AOR

For Respondent(s)

Mr. Rohit K. Singh, AOR

Dr. Manish Singhvi, Sr. Adv.

Mr. Satyendra Kumar, adv.

Mr. Arit Prakash, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Milind Kumar, AOR

Mr. ANS Nadkarni, Ld. ASG

Mr. D.L. Chidanand, Adv.

Mr. Salvador Santosh Rebello, Adv.

Mr. Gurmeet Singh Makker, AOR

CEC

Mr. Mahendra Vyas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We find that the issue of sand mining in the State of Rajasthan has become extremely complicated and probably chaotic. The parties before us blame each other for the present situation. In these circumstances, we consider it appropriate to accept the suggestion of Shri Naveen Sharma, the petitioner appearing in person in C.P. © No. 674/2019 in SLP© No. 34811/2013, that the CEC should be empowered to go into this issue and submit a report to this Court on the problems relating to sand mining that are faced by the traders, the consumers, the transporters, the State and other stakeholders. It would be necessary for the CEC to also go into the question of illegal mining and suggest measures for stopping such illegal mining.

Shri Mahendra Vyas, who is a member of the CEC is present before us and suggest that the CEC will carry out the mandate of this Court and submit a report along with recommendations within six weeks. The CEC shall have the power to summon any person, including, Government officials for the purpose of making the aforesaid enquiry for preparing the report. The CEC shall also hear the representatives of the State Government, Dastak NGO, the LOI holders, the stakeholders and Shri Naveen Sharma. The CEC shall be entitled to obtain copies of any court proceedings on the subject.

It is not disputed by anybody, including the State, that illegal sand mining is rampant in the State of Rajasthan. This cannot be allowed to continue. We, therefore, direct the State of Rajasthan and in particular, the Collector and the Superintendent of Police for each District in Rajasthan to take immediate steps for stopping illegal sand mining as there is no doubt that such unbridled sand mining is likely to damage the environment irreparably. The State of Rajasthan shall submit an action taken report to this Court within a period of four weeks from today.

Put up on a non miscellaneous day in end of April, 2020 along with SLP© Nos. 34811/2013, 34134/2013 and Civil Appeal No. 9703/2013.

Permission is granted to learned counsel for the petitioners in SLP© Nos. 30739, 30740, 30741 and 30742/2019 to file spare copies in the respective matters.

[CHARANJEET KAUR]
A.R.-CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR

M. B. C.

//True Copy//

ANNEXURE-R/7/2**CENTRAL EMPOWERED COMMITTEE****REPORT NO. 24 OF 2020****IN****SLP (C) NO.10587 OF 2019****FILED BY:-****BAJRI LEASE LOI HOLDERS WELFARE SOCIETY
AND CONNECTED PETITIONS****DATED DECEMBER 23 2020****VOLUME II (ANNEXURES)**

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GOVERNMENT OF RAJASTHAN
DEPARTMENT OF MINES & GEOLOGY
RAJASTHAN

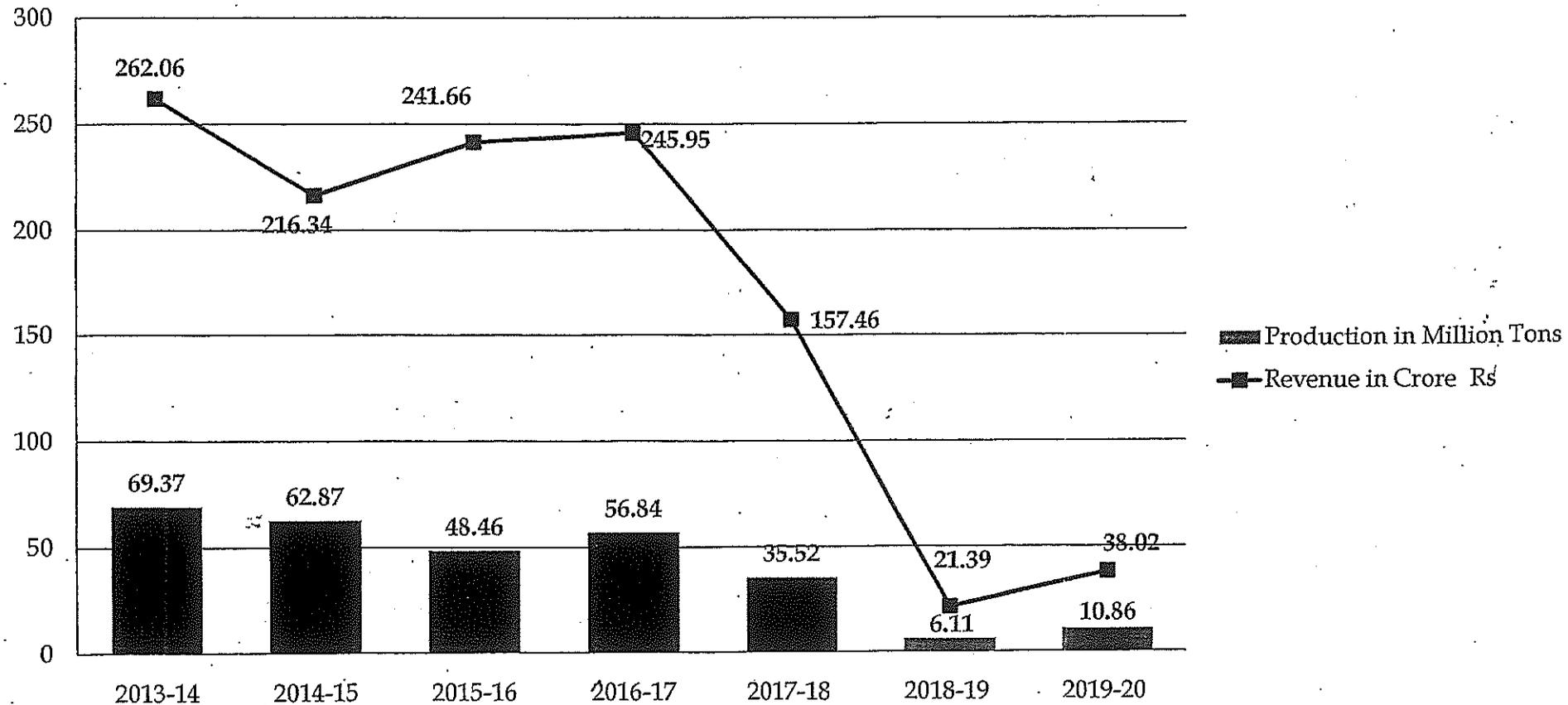


**Presentation on Issue of Bajri Mining
In The State Of Rajasthan
Before**

HON'BLE CENTRAL EMPOWERED COMMITTEE

**5th March, 2020
New Delhi**

Production & Revenue of bajri in last 7 years



- Annually around 70 Million Tons of Bajri is required in Rajasthan.
- Possibility of around 50 Million Tons of Bajri being mined and transported illegally.
- Around 3000 truck/trips everyday (40 tonnes capacity) and thousands of tractor-trolley trips required

Government of Rajasthan
Office of Additional Director (Mines)
Mines & Geology Department, Jaipur Range, Jaipur
4th Floor, Khanij Bhawan,
Udyog Bhawan Premises,
Tilak Marg, 'C' Scheme,
Jaipur – 302005 (Rajasthan)
E-mail: www.admjaipur@dmg.raj.org Telefax: 01412227505

No.ADM/Jai/3(1)/Bajri/P-1/2013 Dated:

(Registered A.D.)

Shri-Naresh Gautam S/o Shri Purushottam Gautam,
Resident of Menoli, Tehsil Keshoraipatan,
District Bundi (Rajasthan)

Sub:- Mining Lease area measuring 141.45 hectare for
the mineral Bajri dispatched from Gair Mumkin
Rivers and Drains flowing in revenue villages of
Keshoraipatan Tehsil of District Bundi.

Ref:- Bid submitted by you on dated 20.12.2012 reg.

Sir,

In the above subject matter, as per directions it is mentioned that pursuant to the bids invited on 20.12.2012 for the mining lease for mineral Bajr dispatched from Gair Mumkin Rivers and Drains flowing in revenue villages of Keshoraipatan Tehsil of District Bundi, area measuring 141.45 hecare, you have submitted highest bid (premium) amounting to Rs. 5,05,011/-, which has been selected by the tender committee provisionally. The Mining Engineer, Kota has proposed to this office for sanction of the aforesaid mining lease in your favour and this office has found suitable for sanction of the aforesaid mining lease in your favour.

Therefore, while issuing the letter of intent under the provisions of rule 8(1) of the Rajasthan Minor Mineral Concession Rules, 1986 you are hereby directed to:-

1. submit mining plan with progressive mine closure plan of the area under rule 37E of the Rajasthan Minor Mineral Concession rules, 1986 within a period of three months to Superintending Mining Engineer, Bhilwar for approval.
2. obtain and submit environment clearance in terms of the notification dated 14.9.2006 issued by the Ministry of Forest & Environment, Government of India within a period of two ve months.
3. produce financial assurance as per rules before sanction of mining lease.

Yours faithfully,
Sd/-
Additional Director (Mines)
Jaipur Range, Jaipur.

No. Same number/60

Dated:- 24.1.13

Copy forwarded to the following for information and necessary action:-

1. Director, Mines & Geology Department, Rajasthan.
2. Superintending Mining Engineer Kota with the request that the binded approved mining plan and progressive mine closure plan will be forwarded to this office.
3. Mining Engineer, Kota with the request that a copy of this order be also served on the selected bidder at his level and receipt be int mated to this office. It is also mentioned that it may be ensured that after the prescribed time period, the necessary proposal as per rules be forwarded to this office.

Sd/-
Additional Director (Mines)
Jaipur Range, Jaipur.

	राजस्थान सरकार कार्यालय अतिरिक्त निदेशक (खान), खान एकेडमिक विभाग, जयपुर क्षेत्र, जयपुर	पता :- मधुसूदन, खनिज भवन, पुराण मन्दा परिवार, गिरीधर मार्ग, सी. ए.डी.ओ., जयपुर-302008 (राजस्थान)
	जयपुर-302008 (राजस्थान)	टि.नं. 10111227303

क्रमांक: अ.प्र.खान/जय/3(1)/खनिज/प-न/2013/57 दिनांक: 24/11/13

श्री. जयशंकरदास भूटा श्री. प्रकृतदास गौतम, (मजिस्ट्रेट एडवोकेट)

निवासी- जेजोली, तहसील- केशीरायपाटन

जिला- बून्दी (राजस्थान)

विषय- खनन पट्टा क्षेत्र 141.45 हेक्टेयर जिला बून्दी की तहसील केशीरायपाटन से बहने वाली राजस्थान नदी से गैर भूमिकन नदी के जालों से निर्मित खनिज बजरी।

संदर्भ- आप द्वारा दिनांक 20.12.2012 को प्रस्तुत निविदा के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत निवेशानुसार लेख है कि जिला बून्दी की तहसील-केशीरायपाटन की राजस्थान नदी से गैर भूमिकन नदी के जालों से निर्मित खनिज बजरी का खनन पट्टा क्षेत्र 141.45 हेक्टेयर हेतु दिनांक 20.12.2012 को आमंत्रित निविदाओं में आप द्वारा उच्चतम निविदा (प्रिमियम) राशि रूपया 505,011/- की प्रस्तुत की गई है जिसे आधिकारिक निविदा समिती द्वारा आर्यदा रूप से बंधित किया गया है। खनिज अभियन्ता कीटा द्वारा उक्त खनन पट्टा आपके पक्ष में स्वीकृत करने हेतु इस कार्यालय को प्रस्तावित किया गया है तथा इस कार्यालय द्वारा उक्त खनन पट्टा आपके पक्ष में स्वीकृत करना उपयुक्त पाया गया है।

अतः राजस्थान अध्यान खनिज रियायत नियमावली, 1986 के नियम 8(1) के प्रावधानों के तहत मंशा पत्र जारी किया जाकर आपको निर्देशित किया जाता है कि :-

1. राजस्थान अध्यान खनिज रियायत नियमावली, 1986 के नियम 37D के प्रावधानों अनुसार तीन माह की अवधि में क्षेत्र का माईनिंग प्लान मय प्रोप्रेसिव माईनिंग क्लोजर प्लान अधीक्षण खनिज अभियन्ता, भीलवाड़ा को अनुमोदन हेतु प्रस्तुत करें।
2. भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.9.2006 के अनुसार इन्वायरमेंट क्लोसर्स वारह माह की अवधि में प्राप्त कर प्रस्तुत करें।
3. खनन पट्टा स्वीकृति से पूर्व नियमानुसार वित्तिय आवश्यकताएं प्रस्तुत करें।

भवदीय,


 अतिरिक्त निदेशक (खान)
 जयपुर क्षेत्र, जयपुर।

S.No	Name of LOI Holder	Area Tehsil (Distt)	Area in Hact.	TWP Date	Present Status	Status of Sanction /Execution of lease	Replenishment study Submission
1	2	3	4	5	6	7	8
1	Himmat Singh Shekhawat	Nathdwara(Rajsamand)	773.21	19.12.13	Working stopped from 17.11.17		EC issued 04.08.2020
2	Himmat Singh Shekhawat	Bilada(jodhpur)	2439	19.12.13	Working stopped from 17.11.17		
3	M/S Himmat Singh	Revenue Village (s) of Tehsil Osiya, District Jodhpur, State Rajasthan	668.96	19.12.13	Working stopped from 31.08.14	LOI Cancelled on 15.09.17 Stay in SAW 471/2018 by High Court Jodhpur order dt. 23.02.18	
4	Narottam Singh Jadon	Rajsamand(Rajsamand)	489.39	19.12.13	Working stopped from 17.11.17		EC issued 04.08.2020
5	M/S Narottam Singh Jadaun	Revenue Village of Tehsil & District Dausa, Rajasthan	2031.98	19.12.13	Working stopped from 01.09.14	LOI Cancelled on 15.09.17 Stay in SAW 383/2018 by High court jaipur order dt. 06.04.18	
6	M/S Abhishek Chaudhary	Village Mandi, Jhalamli, Tehsil Raipur, District Bhilwara, Rajasthan	836.13	19.12.13	Working stopped from 31.08.2014	LOI Cancelled on 15.09.17 Stay in SAW 602/2018 by High Court Jodhpur order dt. 22.03.18	EC issued on dated 14.10.2020
7	Abhishek Choudhary	Tehsil Asind District Bhilwara, Rajasthan	1207.61		TWP not issued		Information sent to MoEF on 24.07.20

8	M/S Abhishek Chaudhary	Village Bakarwaliya, Tehsil Kishangarh, District Ajmer, Rajasthan	1219.03	19.12.13	Working stopped from 01.09.14	Lapsed on 31.03.2018 as per Rule 5(4) Stay in SLP 10587/2019 by Hon'ble Supreme Court order dt. 10.05.19	
9	M/S Ashu Singh Bhati	Village Devaria and Others, Tehsil Shahpura, District Bhilwara, Rajasthan	624.39	19.12.13	Working stopped from 31.08.2014	LOI Cancelled on 07.09.17 Stay in SAW 604/2018 by High Court Jodhpur order dt. 22.03.18	EC issued on dated 14.10.2020
10	M/S Ashu Singh Bhati	Village Revenue, Tehsil Gangrar, District Chittorgarh, Rajasthan	77.5	19.12.13	Working stopped from 01.09.2014	LOI Cancelled on 08.09.17 Stay in SAW 473/2018 by High Court Jodhpur order dt. 23.02.18	
11	Mahendra Singh Ratnawat	Udaipurwati(Jhunjhunu)	2932.924	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17, Executed on 18.08.17	Information sent to MoEF on 26.6.19
12	Mahendra Singh Ratnawat	Phagi(Jaipur)	1329.983	19.12.13	Working stopped from 17.11.17		
13	Mahendra Singh Ratnawat	Neemkathana(Sikar)	3150.07	19.12.13	Working stopped from 17.11.17		
14	Satyaswaroop Singh Jadon	Jalore(Jalore)	5269	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 12.07.17, Executed on 14.08.17	EC issued on dated 16.10.2020
15	Satyaswaroop Singh Jadon	Jaswantpura(Jalore)	4710	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 12.07.17 but not executed due to non-submission of NOC from the National wild life Board by the LOI holder	Information sent to MoEF on 20.10.20

16	M/S Satyaswaroop Singh Jadon	Near Village Beersana, Berkhera & Others Tehsil Mahwa District Dausa, Rajasthan	755.02	19.12.13	Working stopped from 01.09.14	LOI Cancelled on 15.09.17 stay in SAW 428/2018 by High court Jaipur order dt. 06.04.18	
17	Mangal Singh Solanki	Niwai(Tonk)	104.7775	20.12.13	Working stopped from 17.11.17	Lease Sanctioned on 25.05.17, Executed on 23.08.17	Information sent ot MoEF on 27.06.19
18	Mangal Singh Solanki	Choth ka Barwada(Swaimadhopur)	278.67	19.12.13	Working stopped from 17.11.17		Information sent ot MoEF on 14.10.20
19	Mangal Singh Solanki	Sheogani(Sirohi)	1414	19.12.13	Working stopped from 17.11.17		Information sent ot MoEF on 07.10.20
20	M/s Manjeet Singh Chawla	Swaimadhopur (Swaimadhopur)	802.38	19.12.13	Working stopped from 17.11.17	-	Information sent ot MoEF on 14.10.20
21	Manjeet Chawla	Malarna Dungar(Swai madhopur)	1054.78	19.12.13	Working stopped from 17.11.17		Information sent ot MoEF on 14.10.20
22	Sanjay Kumar Garg	Bhilwara(Bhilwara)	1947.12	19.12.13	Working stopped from 17.11.17		Information sent ot MoEF on 24.07.20
23	Sanjay Kumar Garg	Bijoliya(Bhilwara)	1675.85	19.12.13	Working stopped from 17.11.17		Information sent ot MoEF on 27.07.20

24	Sanjay Kumar Garg	Dudu(jaipur)	954.15075	19.12.13	Working stopped from 17.11.17		
25	Abhimanyu Choudhary	Mandal(Bhilwara)	955	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 28.02.20
26	M/S Abhimanyu Choudhary	Village Phukiya, Negadiya Ka Khera, Chapri, Godliya & Others Tehsil Sahara, District Bhilwara, Rajasthan	287.58	19.12.13	Working stopped from 31.08.2014	LOI Cancelled on 08.09.17 Stay in SAW 601/2018 by High Court Jodhpur order dt. 20.03.18	Information sent to MoEF on 24.07.20
27	Shekhawat Associates	Jahajhpur(Bhilwara)	1299	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 28.02.20
28	Shekhawat Associates	Piplu(Tonk)	889.925	19.12.13	Working stopped from 17.11.17		
29	M/S Shekhawat Associates	Sojat(Pali)	4316	19.12.13	Working stopped from 17.11.17		
30	M/S Chandak Associates	Pali(Pali)	3859	19.12.13	Working stopped from 17.11.17		
31	M/S Chandak Associates	Village Kurasla, Tehsil Todaraisingh, District Tonk, Rajasthan	1260.96	19.12.2013	Working stopped from 01.11.14	LOI Cancelled on 25.9.17 Stay in SAW 1896/2018 by High court Jaipur order dt. 19.12.17	Information sent to MoEF on 14.08.19

32	M/S Chandak Associates	Village Sureli, Tehsil Uniyara, District Tonk, Rajasthan	177.64	19.12.2013	Working stopped form 01.11.14	LOI Cancelled on 11.09.17 Stay in SAW 430/2018 by High Court jaipur order dt. 06.04.18	Information sent to MoEF on 14.08.19
33	Sher Singh Solanki	Ravdar(Sirohi)	1286	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 07.10.20
34	M/S Sher Singh	Revenue Village (s) of Tehsil Parbatsar, District Nagaur, Rajasthan	415.07	21.12.13	Working stopped form 01.09.14	LOI Cancelled on 16.09.17 Stay in SAW 472/2018 by High Court Jodhpur order dt. 23.02.18	
35	Bharat Singh Shekhawat	Ghudamalani(Barmer)	5151.6828	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 30.09.20
36	Bharat Singh Shekhawat	Sirohi(Sirohi)	2527	19.12.13	Working stopped from 17.11.17		cancelled
37	M/S Bharat Singh	Village Chausia, Tehsil Kekri, District Ajmer, Rajasthan	1025.7	19.12.13	Working stopped from 31.10.14	LOI Cancelled on 15.09.17 Stay in SAW 419/2018 by High Court Jaipur order dt. 06.04.18	
38	Arjun Singh	Ahore(Jalore)	4376.84	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 03.10.20
39	M/S Arjun Singh	Revenue Village of Tehsil Shahpura, District Jaipur, Rajasthan	113.77	20.12.13	Working stopped form 20.11.14	LOI Cancelled on 11.09.17 Stay in SAW 287/2018 by High court Jaipur order dt. 06.04.18	

40	M/S Arjun Singh	Revenue Village of Tehsil Pisangan, District Ajmer, Rajasthan	163.4503	19.12.13	Working stopped from 31.10.14	LOI Cancelled on 11.09.17 Stay in SAW 258/2018 by High Court Jaipur order dt. 06.04.18	
41	Indrajeet Singh Jhala	Gangdhar(Jhalawar)	1119.84	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17, Executed on 21.08.17	Information sent to MoEF on 27.6.19
42	Indrajeet Singh Jhala	Jhalrapatan & Ramganjmandi (Jhalawar)	1695.06	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 03.10.20
43	Anil Joshi	Bhinmal(Jalore)	2335	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17 but not executed due to non-submission of NOC from the National wild life Board by the LOI holder	Information sent to MoEF on 03.10.20
44	Anil Joshi	Bagora(Jalore)	2597.06	19.12.13	Working stopped from 17.11.17		
45	Anil Joshi	Sumerpur(Pali)	3240	19.12.13	Working stopped from 17.11.17		
46	M/SKuber Associates	Marwar Junction(Pali)	4280	19.12.13	Working stopped from 17.11.17		
47	Sarv Shri Kuber Associates	Bhopalgarh(Jodhpur)	2130	19.12.13	Working stopped from 17.11.17		

48	M/S Surya Associates	Rohat(Pali)	3789	19.12.13	Working stopped from 17.11.17		
49	Sarv Surya Associates	Jodhpur(Jodhpur)	2060	19.12.13	Working stopped from 17.11.17		
50	Surya Associates	Near Village Basni, Baghela, Bhacharna & others, Tehsil Luni District Jodhpur, Rajasthan	2363	TWP not issued	LOI Cancelled by Govt order dated 13.05.13 in persuance of Hon'ble High court order dt. 22.04.13 in D.B appeal 118/2013		cancelled
51	M/S Ramesh Morani	Village of Tehsil Sapotara, District Karauli, Rajasthan	894.5	19.12.13	Mining operations closed in pursuance of NGT order dt. 24.05.2016		Cancelled
52	M/S Ramesh Morani	Village of Tehsil Khandar, District Sawaimadhopur, Rajasthan	1028.51	19.12.13	Mining operations closed in pursuance of NGT order dt. 24.05.2016		Cancelled
53	M/S Naval Kishor Gupta	Tehsil Sepau & Dholpur, District Dholpur, Rajasthan	391.75	19.12.13	Working stopped from 14.02.2014	LOI Cancelled on 01.09.17 Stay in SAW 282/2018 by High Court jaipur order dt. 06.04.18	
54	M/S Naval Kishor Gupta	Tehsil Baseri & Bari, District Dholpur, Rajasthan	232.92	19.12.13	Working stopped from 14.02.2014	LOI Cancelled on 08.09.17 Stay in SAW 281/2018 by High Court jaipur order dt. 06.04.18	
55	Rajasthan Fort and Palace Pvt.Ltd	Kapasan(Chittogarh)	335.03	19.12.13	Working stopped from 17.11.2017		

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56	M/S Rajasthan Fort and Palace Pvt. Ltd.	Revenue Village of Tehsil Begun, District Chittorgarh, Rajasthan	286.43	19.12.13	Working stopped from 01.09.2014	LOI Cancelled on 08.09.17 Stay in SAW 620/2018 by High Court Jodhpur order dt. 22.03.18	
57	M/S Shiva Corporation (I) Ltd.	Village-Revenue, Tehsil Rashuni, District Chittorgarh, Rajasthan	681.23	19.12.13	Working stopped from 01.11.2014	LOI Cancelled on 15.09.17 Stay in SAW 603/2018 by High Court Jodhpur order dt. 22.03.18	
58	M/S Shiva Corporation (I) Ltd.	Village Revenue, Tehsil & District Chittorgarh, Rajasthan	450.89	19.12.13	Working stopped from 01.09.2014	LOI Cancelled on 01.09.17 Stay in SAW 1111/2018 by High Court Jodhpur order dt. 02.02.18	
59	M/S Pankaj Singh Jadaun	Village Hanutiya, Tehsil Nasirabad, District Ajmer, Rajasthan	120.312	19.12.13	working stopped from 31.03.14	LOI Cancelled on 11.09.17 Stay in SAW 284/2018 by High Court Jaipur order dt. 06.04.18	
60	M/S Pankaj Singh Jadaun	Village Bilavatiya Khera, Tehsil Sarwad, District Ajmer, Rajasthan	433.93	19.12.13	working stopped from 31.08.14	LOI Cancelled on 01.09.17 Stay in SAW 284/2018 by High Court Jaipur order dt. 06.04.18	
61	S R Associates	Deoli(Tonk)	1667.78	19.12.13	Working stopped from 17.11.17		EC issued 27.08.2020
62	Ranveer Singh Rathore	Sayla(Jalore)	3797.588	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17, Executed on 17.08.17	EC issued on dated 16.10.2020
63	Mahendra Singh Rajawat	Kotdi(Bhilwara)	1191.37	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17 Executed on 23.08.17	New EC issued on dated 16.10.2020

64	Somprakash Sethi	Piplu(Tonk)	3342.1	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 06.08.19
65	Pradeep Kumar Sethi	Tonk(Tonk)	2389.36	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 14.08.19
66	Raman Sethi	Pachpadra(Barmer)	3056.618	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 30.09.20
67	Ridhi Siddhi Associates	Siwana(Barmer)	19011.89	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 03.10.20
68	Naresh Gotam	Keshoraipatan(Bundi)	141.45	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 16.10.20
69	Parasmal Ghanchi	Pindwara(Sirohi)	588.14	19.12.13	Working stopped from 17.11.17		Information sent to MoEF on 04.10.20
70	Manoj Jain	Atru(Baran)	159.27	20.12.13	Working stopped from 17.11.17		Information sent to MoEF on 27.09.19
71	Vikrmatitya Rathore	Hurda Distrecti Bhilwara & Tehsil masuda (Ajmer)	544.03	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 24.05.17, Executed on 23.08.17	Information sent to MoEF on 20.07.19

72	Abhimanyu Singh	Bhinai(Ajmer)	342.08	19.12.13	Working stopped from 17.11.17		
73	Jaswant Singh	Raipur(Pali)	1677	19.12.13	Working stopped from 17.11.17	Lease Sanctioned on 22.05.17, executed on 30.8.2017	Information sent to MoEF on 27.06.19
74	Rahul Panwar	Malpura(Tonk)	316.575	19.12.13	Working stopped from 17.11.17		
75	M/S Paras Sethi	Village Revenue, Tehsil Chohtan, District Barmer, Rajasthan	54.68	19.12.13	Working stopped from 24.02.14	LOI Cancelled on 08.09.17 Stay in SAW 669/2018 by High Court Jodhpur order dt. 13.04.18	
76	M/S Satish Kumar	Revenue Village of Kotputli, District Jaipur, Rajasthan	766.53	19.12.13	Working stopped from 01.04.14	LOI Cancelled on 25-9-17 Stay in SAW 275/2018 by High Court Jaipur order dt. 01.04.19	
77	Maghraj Singh Shekhawat	Medta(Nagore)	408.1216	19.12.13	Working stopped from 17.11.17		
78	M/S Aman Sethi	Tehsil Baswa, District Dausa, Rajasthan	2148.29	19.12.13	Working stopped from 01.09.14	LOI Cancelled on 15.09.17 Stay in SAW 17454/2018 by High Court Jaipur order dt. 12.10.17	

79	M/S Shree Mateshwari Minerals,	Near Village Allpur, Udamandi & Others, Tehsil Khetri, Buhana & Neemkathana (Dabla) District Jhunjhnu and Sikar, Rajasthan	1936.13	19.12.13	Working stopped from 01.01.17	LOI Cancelled on 15 9 17 Stay in SAW 286/2018 by High Court order dated 06.04.18	
80	Manohar Lal	Amet(Rajsamand)	376.5088	19.12.13	Working stopped from 17.11.17		
81	Pushpendra Gochar	Bundi(Bundi)	28.28	19.12.13	Working stopped from 17.11.17		
82	Ramshankar Gurjar	Bansur(Alwar)	1096.56	19.12.13	Working stopped from 17.11.17		

By Speed Post

No. J-11015/386/2013-IA.II(M)
 Government of India
 Ministry of Environment and Forests
 IA Division

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110 003
 Telefax: 011-24364067

Dated: 22nd November, 2013

To

M/s Mahendra Singh Ratnawat
 53, Gollmar garden,
 Sahkar Marg, Jaipur,
 Rajasthan.

Sub.: Mineral - Bajri Mine with production capacity of 75.9 Lakh TPA (ROM) by M/s. Mahendra Singh Ratnawat, located at Revenue villages of Tehsil - Udaipurwati, District - Jhunjhunu, Rajasthan (2932.924ha) - regarding TORs:

This has reference to your letter no. Nil dated 03.10.2013 regarding the proposal for determining the Terms of Reference (TORs) for undertaking detailed EIA study for the purpose of obtaining environmental clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the Proponent had submitted information in the prescribed format (Form-1) along with a Pre-feasibility Report. The proposal was considered by the Reconstituted Expert Appraisal Committee in its 12th meeting held during 31st October, 2013 to 01st November, 2013.

2. The mine lease area is located near villages Adwana, Udaipurwati, Kakrana, Ked, Keroth, Katlipura, Kishorpura, Keerpura, Kot, Khatkad, Khoh, Guda Dahar, Gadia Khurd, Gudhagaurji, Girawadi, Chanwara, Chapoli, Chawsari, Jagdishpura, Jalpura, Jahaj, Jodhpura, Jgadaya Nagar, Toda, Dhani Sokdala, Dhani Kanika, Dhani Bijarniya, Dudiya, Deeppura, Dhanawata, Nangli Nirwan, Nangli Deep Singh, Newri, Nangal, Natasa, Naharwadi, Panchiagi, Paapdakalan, Paapdakhurd, Paukh, Bajawa, Basantpura, Bagora, Bamlaas, Basri, Basbisna, Baasmana, Bhatliwaar, Bhojgarh, Mandawara, Manaksas, Malnpura, Mawta, Rajeevpura, Haripura, Hansaiser, Heerwala, Sheonathpura, Surpura, Saral, Seethal, Kirori, Kolsiya, Khedron Ki Dhani, Chirana, Chaudhani, Tonk Chhiri, Devlpura, Nohra, Pujari Ki Dhani, Parasrampura, Pahadela, Bagoriyon Ki Dhani, Barwa, Bharwari, Bhojnagar, Rampura & Lohargal Tehsil Udaipurwati and Nawalgarh District - Jhunjhunu (Rajasthan).

3. The proposed production capacity is 75.9 Lakh TPA. The lease area lies on Kantli Nadi, Udaipur-Lohargarh Nadi. The mine lease area is between 28°02'9.2784"N, to 27°40'36.6288"N and 75°33'8.8912"E to 75°23'9.4259"E. The project is located in

Seismic Zone-II. Total mine lease area of the project is 2932.924ha. Total River stretches allotted for mining is about 79.0km comprises Kantil Nadi (39.0km), Udapur-Lohargarh Nadi (40.0km).

4. Mining is by semi-mechanized opencast method. Excavation will be carried out up to a maximum depth of 3 meters from surface of sand deposit and not less than one meter from the water level of the River channel whichever is reached earlier. The lease area has been granted by Rajasthan State Govt. vide Letter of Intent (F-7(2)) Khan/Group-2/13 Jaipur, dated 15th May 2013.

5. Total water requirement will be 22 KLD and will be sourced from nearby wells and tube wells through water tankers for drinking, dust suppression and plantation purposes. The total cost of project would be around 8.0 Crores.

6. Based on the information content in the documents submitted and the presentation made before the Committee for mining projects, the following TORs are prescribed for undertaking detailed EIA study:-

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification, 1994 came into force w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and public hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management and mining technology and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer-zone).
- 5) Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large may also be detailed in the EIA report.
- 6) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 7) The study area will comprise of 10 km zone around the mine lease from lease periphery, and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.

- 8) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 9) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 10) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 11) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 12) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 13) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 14) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly detailed mitigative measures required, should be worked out with cost implications and submitted.
- 15) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the State Wildlife Department/Chief Wildlife Warden under the Wildlife (Protection) Act, 1972 and copy furnished.
- 16) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 17) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining

- operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.
- 18) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 - 19) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village located in the mine lease area will be shifted or not. The issues relating to shifting of Village including their R&R and socio-economic aspects should be discussed in the report.
 - 20) One season (non-monsoon) primary baseline data on ambient air quality (PM₁₀, SO₂ and NO_x), water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the predominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the predominant downwind direction. The mineralogical composition of PM₁₀ particularly for free silica, should be given.
 - 21) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 - 22) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 - 23) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 - 24) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 - 25) Impact of the project on the water quality, both surface and groundwater should be assessed and necessary safeguard measures, if any required, should be provided.

- 26) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 27) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 28) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 29) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project.
- 30) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered.
- 31) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA report.
- 32) Conceptual post-mining land use and Reclamation and Restoration of mined-out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 33) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.
- 34) Occupational Health Impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP.
- 35) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 36) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 37) Detailed environmental management plan to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use; loss of agricultural and grazing land, if any, occupational health impacts besides

- other impacts specific to the proposed Project.
- 38) Public hearing points raised and commitment of the project proponent on the same along with time bound action plan to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 39) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the project should be given.
 - 40) The cost of the project (capital cost and recurring cost) as well as the cost towards implementation of EMP should clearly be spelt out.
 - 41) Details of replenishment studies
 - 42) Details of Transportation of mined out materials as per the Indian Road Congress for both the ways (loaded as well as unloaded trucks) load and its impact on Environment;
 - 43) Proper species specific Conservation plan for Schedule-I and II species;
 - 44) Impact of mining on plankton;
 - 45) Details of mining activity to be provided w.r.t Block Wise/ Calendar wise/ Zonal wise, as the mine lease area is having a long stretch,
 - 46) Details of Gradient of river bed to be provided;
 - 47) Details of excavation schedule & sequential mining plan;
 - 48) Mining Plan shall be prepared carefully, dividing lease area into manageable blocks to ensure scientific and systematic mining of minor minerals; and
 - 49) The base line data shall be collected so as to represent the whole mine lease area.

7. Besides the above, the below mentioned general points are also to be followed -

- a) All documents to be properly referenced with index and continuous page numbering.
- b) Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- c) Where the documents provided are in a language other than English, an English translation should be provided.
- d) The Questionnaire for environmental appraisal of Industrial projects as devised earlier by the Ministry shall also be filled and submitted.
- e) While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2006, which are available on the website of this Ministry, should also be followed.
- f) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the F.R for securing the TOR) should be brought to the attention of MoEF with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- g) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, you are requested to submit certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project by the Regional Office of Ministry of Environment & Forests, if applicable.

8. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

9. The prescribed TORs would be valid for a period of two years for submission of the EIA/EMP reports, as per the O.M. No. J-11013/41/2006-IA.II(I) dated 22.3.2010

10. After preparing the draft EIA (as per the generic structure prescribed in Appendix- III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

(Dr. Saroj)
Director

Copy to:

- 1). The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi
- 2). The Secretary, Department of Mines & Geology, Government of Rajasthan Secretariat, Jaipur.
- 3). The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
- 4). The Chief Conservator of Forests, Central Region, Ministry of Environment and Forests, B-1/72, Sector-A, Aliganj, Lucknow-226020.
- 5). The Member Secretary, Rajasthan State Pollution Control Board, 4, Institutional area, Jhalana, Doongri, Jaipur.
- 6). The Controller General, Indian Bureau of Mines, Indira Bhavan, CIVIL Lines, Nagpur - 440 001
- 7). The District Collector, Jhunjhunu District, State of Rajasthan.
- 8). Guard File
- 9). MoEF website.

(Dr. Saroj)
Director

List of Bajri LoI/Lease Holders E.C. Issued in 2016

S. No	Name of LoI Holder	Area Tehsil (Distt)	Area in Hact.	TWP Date	Present Status	Status of EC	Status of Sanction / execution of lease	Present Status of E.C
1	2	3	4	5	6	7	8	9
1	Ranveer Singh Rathore	Sayla(Jalore)	3797.59	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 17.08.17	EC issued
2	Anil Joshi	Bhinmal(Jalore)	2335	19.12.13	Working stopped from 17.11.17	EC Issued on 24.02.16	Lease Sanctioned on 22.05.17 but not executed due to non submission of NOC from the National wild life Board by the LOI holder	under process in MoEF
3	Indrajeet Singh Jhala	Gangdhar(Jhalawar)	1179.84	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 21.08.17	under process in MoEF
4	Satyaswaroop Singh Jadon	Jalore(Jalore)	5269	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 12.07.17, Executed on 14.08.17	EC issued

5	Satyaswaroop Singh Jadon	Jaswantpura(Jalore)	4710	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 12.07.17 but not executed due to non submission of NOC from the National wild life Board by the LOI holder	under process in MoEF
6	Mahendra Singh Ratnawat	Udaipurwati(Jhunjhunu)	2932.92	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 18.08.17	under process in MoEF
7	Mahendra Singh Rajawat	Kotdi(Bhilwara)	1191.37	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17 Executed on 23.08.17	EC issued
8	Mangal Singh Solanki	Niwai(Tonk)	104.778	20.12.13	Working stopped from 17.11.17	EC Issued on 24.02.16	Lease Sanctioned on 25.05.17, Executed on 23.08.17	under process in MoEF
9	Vikrmaditya Rathore	Hurda Distreti Bhilwara & Tehsil masuda (Ajmer)	544.03	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 24.05.17, Executed on 23.08.17	under process in MoEF

10	Jaswant Singh	Raipur(Pali)	1667	19.12.13	Working stopped from 17.11.17	EC Issued on 24.02.16	Lease Sanctioned on 22.05.17, executed on 30.8.2017	under process in MoEF
11	M/S Sher Singh	Revenue Village (s) of Tehsil Parbatsar, District Nagaur, Rajasthan	67.23	21.12.2013	01.09.2014	EC issued on 24.02.2016	LOI Cancelled on 16-9-17	stay in SAW 472/2018 dated 23.02.2020
12	M/S Pankaj Singh Jadaun	Village Bilavatiya Khera, Tehsil Sarwad, District Ajmer, Rajasthan	433.93	19.12.2013	31-08-14	EC issued on 25.02.2016	LOI Cancelled on 01-9-17	stay in SAW 284/2018 dated 06.04.2020

Government of Rajasthan

Mines (Group-2) Department

No.F.7(4)Mines/Group-2/2013 Jaipur, dated 19 Dec 2013

Shri Pankaj Kumar Singh S/o Shri Shishupal Singh,
Resident of 182, Vardhman Nagar,
Hindaun Nagar, Sawai Madhopur.

Sub:-The Mining Lease area 433.93 hectare applied for by you
for the mineral Bajri coming out from Gair Mumkin River,
Nalas in Tehsil Sarwar of District Ajmer.

Sir,

In the above subject matter, by letter of Government even number dated 13.02.2013 Letter of Intent (LOI) for fulfilment of necessary requirements for grant of Mining Lease. Was issued to you. In compliance of the order dated 25.11.2013 passed by the Hon'ble Supreme Court in Civil Appeal No.9703-9706/13, S.L.P. (Civil No. 34134/2013 and S.L.P. (Civil No.34811/13) temporary working permission for mining work in the applied area mentioned in subject matter is given upto 28.2.2014 subject to the compliance of the main conditions and other conditions mentioned below. The aforesaid working permission will be effective from the date of contract to be executed in this

connection in the office of concerned Mining Engineer/Assistant Mining Engineer.

Main Conditions:-

1. The L.O.I. holder will have to execute an agreement on non-judicial stamp of Rs. 1000 / - for compliance of other conditions mentioned below and the same will be got attested from Notary.
2. Before execution of the agreement for the working permission period, L.O.I. Holder will deposit the proportionate premium amount which will be non-refundable at the rate of 20 percent per annum of the bid amount, by draft/challan in the office of Mining Engineer/Assistant Mining Engineer. The above premium amount will not be adjusted towards dead rent of the Mining Lease, nor will be refunded in any manner.
3. Before execution of the agreement, the LOI holder will deposit one-third amount out of 75% premium amount to be deposited by him at the stage of execution of contract

agreement for Mining Lease (25% of the bid amount) by draft/challan in the office of Mining Engineer/Assistant Mining Engineer. The remaining 50 percent of the bid amount will be deposited at the time of execution of the contract for mining lease.

4. Before execution of the contract agreement, the LOI holder will submit the receipt in the office of Mining Engineer/Assistant Mining Engineer regarding submission of Mining Plan for approval in relation to Mining Lease and application made for environmental clearance.
5. The LOI holder is required to deposit the minimum monthly amount of the last RCC contract amount for his area (the total contract amount divided by the ratio of premium to proportionate contract amount in case of more than one lease area in the RCC contract). In case of increase in the rates of royalty, the minimum amount will also be increased accordingly.

6. In the event of rejection of environment clearance application of the LOI holder by the M.O.E.F., this working permission shall also be deemed to be cancelled.

Other conditions: -

1. The LOI holder shall deposit the permit fees on the dispatched mineral Bajri on the rates mentioned in rule 63(4) for each vehicle. In addition to this, EMF amount @ Rs. 5/- per tonne and the royalty amount mentioned in Schedule-I is required to be deposited. In the event of revision in the above rates on amendment in MMCR 1986, the amount will be required to be deposited accordingly.
2. The LOI holder will be permitted to carry out the mining work till 28 February 2014 as per order of the Hon'ble Supreme Court, New Delhi. If the period is further extended by the Honorable Court, then the period can be increased accordingly by the government, for which proportionate premium has to be deposited.
3. For the mineral Bajri to be dispatched from the mining lease area Ravanna (in red color as per Form No. 12) will be printed by the LOI holder at his own level, which will be required to be got issued from the concerned office by affixing seal after depositing the advance royalty, permit

fee and EMF amount. Ravanna will be issued on the advance deposit equal to the monthly installment made according to the last RCC contract amount for the area (proportionate contract amount divided by the premium in case of more than one lease area in the RCC contract). After the issuance of Ravanna, the deposit amount will not be refunded if Ravanna remains unutilized. Other than the valid Ravannas issued by the department, other Ravanna used will be considered illegal.

4. Before the grant of mining lease, it will be necessary to determine the royalty of the mineral dispatched through the aforesaid ravannas and if any amount is found due against the lease holder, he will have to obtain a certificate of non-dues after depositing the outstanding dues. In case of failure to deposit the outstanding dues within one week, the LOI will be cancelled by forfeiting the premium amount deposited.
5. The L.O.I. holder will excavate the mineral Bajri in the mining lease area as per the mining plan. In case of irregularity, the working permission will be cancelled by forfeiting the deposited premium amount.
6. The LOI holder shall not Stocks and storage of mineral Bajri at Mining Lease area or elsewhere. If there will be

illegal excavation/illegal dispatch/illegal stock/illegal storage of mineral Bajri, the working permission will be cancelled after forfeiting the premium amount deposited.

7. The LOI holder shall have to comply with orders/directions of the Honble Supreme Court, High Court and other Courts, Government of India and State Government in relation to excavation/dispatch of mineral Bajri. Similarly, the Act/Rules presently in force and amendments made time to time in relation to mining work, safety, health, environment and public facilities will have to be complied with.
8. In areas of Gair Maumkin River/Nalas where any of the departments have permitted/allotted in favour of any person/institution for PETA/agriculture, then in such areas the LOI holder will excavate the mineral Bajri only after obtaining written consent from concerned person/institution (in whose favour permission is given/allotted). If the has been issued/allotment has been made). If Charagah land is falling in the mining lease area, then mining work cannot be done without the permission of the Revenue Department (State Government).

9. The LOI holder shall not be able to carry out mining work within 45 meters radius in the restricted area falling in Gair Mumkin River-Nalas such as Cremation Ground, Wells for public use, area where plantation is made by Forest Department or any other Institution and other restricted areas.
10. The LOI holder shall not create any structure in the area that is of permanent nature or blocks the water-efficient. Suitable depth bags have to be made for mining work.
11. The LOI holder shall not undertake mining work outside the area of Khasras falling in the mining lease area
12. The mining work of Bajri shall not be carried out by the LOI holder at a depth of more than 3 meters from the surface and below the water level of the rivers and Nalas and mining work shall not be done within a radius of 45 meters of the rails / road bridges. In defiance of this, action will be taken under Rule 48 of Rajasthan Minor Mineral Concession Rules 1986 by treating illegal mining.
13. The LOI holder shall not carry out the mining at different places in the mining lease area. The

permission for mining work will be upto 3/4 width of river. In remaining area, plantation will be done. In the mining lease area, mining of mineral Bajri can be done in the middle of the river in the middle of the down stream in slice of half the thickness. Bajri is required to be left at the surface of river, upto 1.5 meter above the soil.

14. ACQUATIC FAUNAL FLORA has to be preserved on both sides of the river.
15. After every 1.00 km. Of mining area, (mining will be restricted to 50 meters in width. The mineral gravel / boulders emitted during mining of mineral Bajri will be collected after every one km, and its wall shall be constructed in such a way that the flow of water will not be blocked.
16. The places where mining of Bajri has been done, those places will be filled by filling the available fillings in the river. No outside garbage/debris will be put for this
17. Mining work will be taken up in the river area in such a way that the surrounding plantations will re-flourish. Trees of local species will be planted

around the mining area Unused paths will be planted by local species.

18. The flow of rivers / Nalas or canals that are built around them will not be eradicated and their edges will be maintained properly.

Yours faithfully,
Sd/-
(Arjun Ram Choudhary)
Joint Secretary to Government
Tel No.2227217

Copy for information and necessary action is forwarded to the following:-

1. Director, Mines and Geology Department, Udaipur.
2. Assistant Mining Engineer, Mines and Geology Department, Sawar (Ajmer).

Sd/-
Joint Secretary to Government

List of Bajri Executed Lease after E.C. was Issued in 2016

S. No	Name of LoI Holder	Area Tehsil (Distt)	Area in Hact.	TWP Date	Present Status	Status of EC	Status of Sanction / execution of lease	Present Status of E.C
1	2	3	4	5	6	7	8	9
1	Ranveer Singh Rathore	Sayla(Jalore)	3797.588	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 17.08.17	EC Reissued on 16.10.2020
2	Indrajeet Singh Jhala	Gangdhar(Jhalawar)	1179.84	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 21.08.17	under process in MoEF
3	Satyaswaroop Singh Jadon	Jalore(Jalore)	5269	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 12.07.17, Executed on 14.08.17	EC issued on 16.10.2020
4	Mahendra Singh Ratnawat	Udaipurwati(Jhunjhunu)	2932.924	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 22.05.17, Executed on 18.08.17	under process in MoEF

5	Mahendra Singh Rajawat	Kotdi(Bhilwara)	1191.37	19.12.13	Working stopped from 17.11.17	323 EC Issued on 25.02.16	Lease Sanctioned on 22.05.17 Executed on 23.08.17	EC issued on 16.10.2020
6	Mangal Singh Solanki	Niwai(Tonk)	104.7775	20.12.13	Working stopped from 17.11.17	EC Issued on 24.02.16	Lease Sanctioned on 25.05.17, Executed on 23.08.17	under process in MoEF
7	Vikrmoditya Rathore	Hurda Distrecti Bhilwara & Tehsil masuda (Ajmer)	544.03	19.12.13	Working stopped from 17.11.17	EC Issued on 25.02.16	Lease Sanctioned on 24.05.17, Executed on 23.08.17	under process in MoEF
8	Jaswant Singh	Raipur(Pali)	1667	19.12.13	Working stopped from 17.11.17	EC Issued on 24.02.16	Lease Sanctioned on 22.05.17, executed on 30.8.2017	under process in MoEF

Office Of the Superintending Mining Engineer, ajmer

Sno	ML No	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA As CTO/EC	Total Area	Lease Period (Year)	Village/The/ District	Land Status	Khasra No	Office Address	Status
1	40/2019	Shanti Devi	Ame Gotan	Nagaur	Bajri	5-Nov-19	27-Sep-19	4-Nov-24	25468	1.01	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	388	SUBHASH BASTI, MERTA (Merta, Nagaur, Rajasthan)	Existing held lease
2	04/2019	Mahendra Godera	Ame Gotan	Nagaur	Bajri	31-Oct-19	23-Oct-19	30-Oct-24	75510	1.56	5	Suriyas / Riyan Badi / Nagaur	Private Land / Self Ownership	498	mahendra godara, JATAWAS, Riyan, Nagaur (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
3	35/2019	Muna Ram	Ame Gotan	Nagaur	Bajri	20-Nov-19	17-Oct-19	19-Nov-24	25455	1.16	5	Akhawas / Riyan Badi / Nagaur	Private Land / Self Ownership	4	S/O Narayan Ram, , , gram post Indawar teh merta city, Indawar (Merta, Nagaur, Rajasthan)	Existing held lease
4	11/2019	Urmed Ram	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	16083	1	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	642	S/O Bhika Ram Gurjar, , Goteri, , , Gotardi (Jayal, Nagaur, Rajasthan)	Existing held lease
5	34/2019	Ram Kishore	Ame Gotan	Nagaur	Bajri	19-Aug-19	22-Jul-19	18-Aug-24	88815	2.57	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	7,01,702	S/O Sukha Ram, , , Teh.- Jayal, Dotina (Degana, Nagaur, Rajasthan)	Existing held lease
6	23/2019	Gulab Singh	Ame Gotan	Nagaur	Bajri	29-Jul-19	23-Jul-19	28-Jul-24	89978	4	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	55	S/O: Hukam Singh, , , Gram Kalvi, Teh Jayal, Sanjoo (Jayal, Nagaur, Rajasthan)	Existing held lease
7	22/2019	Hansraj	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	40642	1.42	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	1069/863	813 BHAMBIYON KA BAS (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
8	92/2019	Nirmal Singh	Ame Gotan	Nagaur	Bajri	1-Nov-19	24-Oct-19	31-Oct-24	223758	3.4	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	2,32,233	S/O: BHINWA RAM, D-3, MAN NAGAR, WARD NO-9, , JHUNJHUNUN (Jhunjhunu, Rajasthan)	Existing held lease
9	9/2014	Ujjwal	Ame Gotan	Nagaur	Bajri	30-Jan-18	24-Jan-18	29-Jan-68	15000	1.43	50	Lungiya / Riyan Badi / Nagaur	Private Land / Self Ownership	55, 181/55	VP- INDAWAR, TEH- MERTA, DISTT- NAGOUR (Merta, Nagaur, Rajasthan)	Existing held lease
10	86/2019	Yashvardhan Singh Rathore	Ame Gotan	Nagaur	Bajri	25-Nov-19	6-Nov-19	24-Nov-24	72000	1.55	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	1524/1399	5 LIONS LANE, ANJANI MARG, HANUMAN NAGAR EXTENSION (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
11	6/2014	Jitendra	Ame Gotan	Nagaur	Bajri	14-Sep-17	7-Sep-17	13-Sep-67	63040	3	50	Bijathal / Riyan Badi / Nagaur	Private Land / Self Ownership	146	Ro - Kapdiwas, Merta Road, Teh. Merta, Distt. Nagaur (Merta, Nagaur, Rajasthan)	Existing held lease
12	6/2019	Babu Lal	Ame Gotan	Nagaur	Bajri	10-May-19	3-May-19	9-May-24	60039	1.56	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	1425/3,4	VP- ROHISHA, TEH- RIYAN BADI, DISTT- NAGOUR (Riyan Badi, Nagaur, Rajasthan)	Existing held lease
13	39/2019	Shanti Devi	Ame Gotan	Nagaur	Bajri	5-Nov-19	27-Sep-19	4-Nov-24	65900	1.88	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	431, 433	SUBHASH BASTI, MERTA (Merta, Nagaur, Rajasthan)	Existing held lease

14	75/2019	Kalpiti Jakhar	Ame Gotan	Nagaur	Bajri	9-Oct-19	27-Sep-19	8-Oct-24	117586	3.47	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	43,84,39,440	S/O: Teja Ram Jukhur, A 23 SUBHASH COLONY, , , Merta (Merta, Nagaur, Rajasthan)	Existing held lease
15	77/2019	Abdul Vehid Khan	Ame Gotan	Nagaur	Bajri	17-Sep-19	3-Sep-19	16-Sep-24	49882	2.02	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	286	CHOTA BAZAR GAGWANA, GAGWANA, SRINAGAR, AJMER (Ajmer, Ajmer, Rajasthan)	Existing held lease
16	68/2019	Kalu Ram	Ame Gotan	Nagaur	Bajri	17-Oct-19	1-Oct-19	16-Oct-24	26880	1.08	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	274	S/O: Laluram, , , 642 DHANI kundal, Rohisa, Rohisa (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
17	25/2019	Jivan Ram	Ame Gotan	Nagaur	Bajri	18-Sep-19	6-Sep-19	17-Sep-24	82755	2.81	5	Loongiya / Riyan Badi / Nagaur	Private Land / Self Ownership	1,5,6,7	JAITAMALO KA BAS, RIYAN BARI (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
18	13/2019	Omprakash Tatarwal	Ame Gotan	Nagaur	Bajri	18-Sep-19	13-Sep-19	17-Sep-24	100000	2.91	5	Riyanbadi / Riyan Badi / Nagaur	Private Land / Self Ownership	1258	S/O Toia Ram Tatarwal, , , paublic park ke pass,merta city, merta city, Merta (Merta, Nagaur, Rajasthan)	Existing held lease
19	52/2019	Dhanna Lal Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	876	KHATIKO KI DHANI NAGAR TONK (Malpura, Tonk, Rajasthan)	Existing held lease
20	18/2014	Dinesh Singh	Ame Gotan	Nagaur	Bajri	25-Sep-17	7-Sep-17	24-Sep-67	62624	5.28	50	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	371,371/1,371/2,	NEAR VILLAGE ALNIYAWAS TEH-RIYAN BADI, DISTT- NAGAUR (Riyan Badi, Nagaur, Rajasthan)	Existing held lease
21	07/2019	Priyanka Jinger	Ame Gotan	Nagaur	Bajri	17-Jul-19	11-Jul-19	16-Jul-24	91955	2.97	5	Rohisa / Riyan Badi / Nagaur	-	42,43,44	MERTA (Merta, Nagaur, Rajasthan)	Existing held lease
22	14/2019	Laxman Ram	Ame Gotan	Nagaur	Bajri	15-Jul-19	11-Jul-19	14-Jul-24	87480	1.17	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	70	, , , , Bhagwanpura (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
23	53/2019	Goutam Nath	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	30207	1.18	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	1288/314	-	Existing held lease
24	24/2019	Gulab Singh	Ame Gotan	Nagaur	Bajri	29-Jul-19	23-Jul-19	28-Jul-24	41724	1.19	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	319	S/O: Hukam Singh, , , Gram Kalvi, Teh Jayal, Sanjoo (Jayal, Nagaur, Rajasthan)	Existing held lease
25	63/2019	Mukesh Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1.01	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	877	VILLAGE- NAGAR, TEH- MALPURA, DIST- TONK (Malpura, Tonk, Rajasthan)	Existing held lease
26	49/2019	Jayakaran Khichi	Ame Gotan	Nagaur	Bajri	10-Oct-19	27-Sep-19	9-Oct-24	25110	1.04	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	299	S/O: Dhanna Lal, , 97, khatio ki dhani nagar, tehsil malpura, Nagar (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
27	51/2019	Dhanna Lal Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1.17	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	1049/880	RIYAN BADI (Riyanbadi, Nagaur, Rajasthan)	Existing held lease

28	21/2014	Sita Ram	Ame Gotan	Nagaur	Bajri	15-Sep-17	7-Sep-17	14-Sep-67	45696	1.41	50	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	290	R/o - Bhatyo ki Dhan, Tarnau, Teh. Jayal, Distt. Nagaur (Jayal, Nagaur, Rajasthan)	Existing held lease
29	54/2019	Joga Ram	Ame Gotan	Nagaur	Bajri	17-Oct-19	1-Oct-19	16-Oct-24	25002	1.01	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	1495/931	S/O: Ganesha Ram, , 1041,hospital road, , Riyan Bari (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
30	47/2019	Krishna Property Dealing Company	Ame Gotan	Nagaur	Bajri	26-Sep-19	18-Sep-19	15-Sep-24	56104	2.12	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	44,34,44,445	BI IATI FARM HOUSE,NEAR KRISHNA PETROL PUMP,BALLUPURA (Jaitaran, Pali, Rajasthan)	Existing held lease
31	05/2019	Keshar	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	61621	1.77	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	636	W/O: Ugra Ram, , nala, , Bhagwanpura (Riyan Badi, Nagaur, Rajasthan)	Existing held lease
32	12/2019	Kailash Chand Tanwar	Ame Gotan	Nagaur	Bajri	26-Jul-19	23-Jul-19	25-Jul-24	100000	2.95	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	756	S/O: Kalyan Dev, , gidani, , gidani, Gidani (Jaipur, Jaipur, Rajasthan)	Existing held lease
33	36/2019	Bhiya Ram	Ame Gotan	Nagaur	Bajri	20-Nov-19	17-Oct-19	19-Nov-24	25515	1.08	5	Akhawas / Riyan Badi / Nagaur	Private Land / Self Ownership	535/4	S/O Shrawan Ram, , , gram post indawar teh merta city, indawar (Merte, Nagaur, Rajasthan)	Existing held lease
34	59/2019	Presta Devi	Ame Gotan	Nagaur	Bajri	16-Sep-19	4-Sep-19	24-Sep-24	74115	3.13	5	Jasnagar / Riyan Badi / Nagaur	Private Land / Self Ownership		CHOTIYO KA BAS HAIN SCHOOL KE SAMNE (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
35	43/2019	Nema Ram	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	47835	1.01	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	369	S/O: Shankar Ram, , village purohito ka bass basani lunkaran, , Riyan Bari (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
36	17/2019	Ravindra	Ame Gotan	Nagaur	Bajri	22-Oct-19	24-Sep-19	21-Oct-24	85045	2.58	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	226,1388/1352	S/O: Ramniwas, , , KRSHI MANDI ROAD, , Goredi Chancha (Degana, Nagaur, Rajasthan)	Existing held lease
37	45/2019	Anil Kumar	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	42296	1.24	5	Riyan Badi / Riyan Badi / Nagaur	Private Land / Self Ownership	1994/1259		Existing held lease
38	19/2014	Budha Ram	Ame Gotan	Nagaur	Bajri	16-Oct-17	7-Sep-19	15-Oct-67	71652	2.07	50	Rohisa / Merta / Nagaur	Private Land / Self Ownership	307&310	R/o - Khajwana, Teh. Mundwa, Distt. Nagaur (Mundwa, Nagaur, Rajasthan)	Existing held lease
39	11/2014	Shiv Kumar	Ame Gotan	Nagaur	Bajri	22-Jun-15	18-Jan-15	21-Jun-20	49036	1.83	5	Kod / Degana / Nagaur	Private Land / Self Ownership	49/1	Arvind X-ray, 796, Goredi Chancha, Teh. Degana, Distt. Nagaur (Degana, Nagaur, Rajasthan)	Existing held lease
40	69/2019	Jitendra Chawariya	Ame Gotan	Nagaur	Bajri	22-Oct-19	10-Oct-19	21-Oct-24	48100	1.61	5	Riyan Badi / Riyan Badi / Nagaur	Private Land / Self Ownership	2062/1237	S/O: Pappu Ram, , (Riyanbadi, Nagaur, Rajasthan)	Existing held lease

41	20/2014	Hanuman Ram(Hadman)	Ame Gotan	Nagaur	Bajri	20-Nov-17	8-Sep-17	19-Nov-67	47008	2	50	Deshwal / Merta / Nagaur	Private Land / Self Ownership	535,1044/538,539	VP- Deshwal, Teh- Merta, Distt- Nagaur (Merta, Nagaur, Rajasthan)	Existing held lease
42	16/2019	Rambux Karwasra	Ame Gotan	Nagaur	Bajri	2-Aug-19	23-Jul-19	1-Aug-24	33581	1.05	5	Keeron Ki Dhani / Riyan Badi / Nagaur	Private Land / Self Ownership	239/18	S/O Biram Ram Karwasra, Borwa Margh, Ward No 20, Kuchera, , Kuchera (Mundwa, Nagaur, Rajasthan)	Existing held lease
43	38/2019	Rejesh Kumar Garva	Ame Gotan	Nagaur	Bajri	29-Nov-19	25-Sep-19	28-Nov-24	48397	1.75	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	1273/272,1274/272,1275/272,1276/272,272	S/O: Madhu Lal, , rathiyu ka bass, , Riyan Bari (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
44	64/2019	Mukesh Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	100014	1.18	5	Jhintiya / Riyan Badi / Nagaur	Private Land / Self Ownership	970/877	RIYANBADI (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
45	15/2019	Suresh Chand	Ame Gotan	Nagaur	Bajri	15-Jul-19	10-Jul-19	14-Jul-24	17100	1.69	5	Keeron Ki Dhani / Riyan Badi / Nagaur	Private Land / Self Ownership	127	S/O: Teja Ram, , , vaya riyanbadi, tehsil riyanbadi, Rohisa (Riyanbadi, Nagaur, Rajasthan)	Existing held lease
46	10/2019	Jabid Russein	Ame Gotan	Nagaur	Bajri	16-Jul-19	11-Jul-19	15-Jul-24	83842	2.88	5	Rohisa / Riyan Badi / Nagaur	Private Land / Self Ownership	225,1411/225,1412/225,1413/225,224	S/O: Babu Khan, , , , silmagaro ka mohalla, Merta (Merta, Nagaur, Rajasthan)	Existing held lease
47	28/2019	Tara Ram Rathor	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	76747	1.6	5	Aalniyawas / Riyan Badi / Nagaur	Private Land / Self Ownership	374	61, VPO KARMAWAS MALIYAN, DEVNARAYAN MANDIR KE PAAS, KARMAWAS MALIYAN, MOHRA KALAN, RAIPUR, PALI (RI, Nagaur, Rajasthan)	Existing held lease
48	04@2019	Balwant Singh	Me,Beawar	Pali	Bajri	13.02.2020	08.01.2020	12.02.2025	67500	1.52	5	Mesiya/Raipur/Pali	Private Land	545/654	Me,Beawar	Existing
49	07@2019	Hanuman Prasad	Me,Beawar	Pali	Bajri	07.01.2020	26.12.2019	06.01.2025	220144	3.26	5	Jutha/Raipur/Pali	Private Land	877	Me,Beawar	Existing
50	08@2019	Pani Devi	Me,Beawar	Pali	Bajri	13.02.2020	05.02.2020	12.02.2020	211653	3.14	5	Raipur / Raipur/Pa	Private Land	1285/5	Me,Beawar	Stay for working
51	20/2014	Damuram	ME Nagaur	Nagaur	Bajri	17-11-2017	21.09.2017	16-11-2067	103110	2	50	Khera Narnoliya / Jayal / Nagaur	Khatedari	166	Igyasani, Degana, Nagaur, Rajasthan	Existing held lease
52	005/2015	Jay Kishan	ME Nagaur	Nagaur	Bajri	28-02-2018	16.02.2018	27-02-2068	28197	1.77	50	Khera Narnoliya / Jayal / Nagaur	Khatedari	165	Khera narnoliya Jayal, Nagaur, Rajasthan	Existing held lease
53	28/2014	Mahboob Khan	ME Nagaur	Nagaur	Bajri	18-01-2018	15.11.2017	17-01-2068	33500	1	50	Chawta Kalan/Jayal/Nagaur	Khatedari	402	Fagli, Tehsil- Nagaur, Distt.- Nagaur	Existing held lease
54	30/2012	Baya Devi	ME Nagaur	Nagaur	Bajri	08.06.2015	07.05.15	07-06-2065	110000	2.16	50	Firojpora Charna / Nagaur / Nagaur	Khatedari	480	Gagwana ,Nagaur, Nagaur, Rajasthan	Existing held lease
55	30/2014	Hanuman Firoda	ME Nagaur	Nagaur	Bajri	13-10-2017	19.09.2017	12-10-2067	104650	4.5	50	Kuchera / Nagaur / Nagaur	Khatedari	3859/1249,1249	Near St.Ansalam School, Firoda House, Nagaur, Nagaur, Rajasthan)	Existing held lease
56	001/2014	Kumbha Ram	ME Nagaur	Nagaur	Bajri	04-01-2018	27.12.2017	03-01-2068	65000	1	50	Khajwana/Mundawa /Nagaur	Khatedari	74	Kameriya ,Jayal, Nagaur, Rajasthan	Existing held lease
57	22/2014	Dipa Ram	ME Nagaur	Nagaur	Bajri	14-11-2017	04.10.2017	13-11-2067	101570	1	50	Khera Narnoliya / Jayal / Nagaur	Khatedari	164,296/164,297/296	Teliyo ka Bas Baranganv tah Nagour , Nagaur, Rajasthan	Existing held lease

58	008/2019	Hari Kumar Diklyar	ME Nagaur	Nagaur	Bajri	30-07-2019	21-07-2019	19-07-2024	89260	1.0007	5	Firojpora Charna / Mundawa / Nagaur	Khatedari	534	Firojpora, Mundwa, Nagaur, Rajasthan	Existing held lease
59	012/2019	Budharani Chaudhary	ME Nagaur	Nagaur	Bajri	18-10-2019	12-09-2019	17-10-2024	32775	1.0006	5	Khajwana/Mundawa / Nagaur	Khatedari	2062/147	Khajwana/Mundawa/Nagaur	Existing held lease
60	13/2019	Shyam Lal	ME Nagaur	Nagaur	Bajri	04-09-2019	06-08-2019	03-09-2024	109863	1.89	5	Palri Jodha/Mundawa/Nagaur	Khatedari	924/1397	Palri Jodha/Mundawa/Nagaur	Existing held lease
61	003/2019	Rameshvar Lal	ME Nagaur	Nagaur	Bajri	30-07-2019	23-07-2019	29-07-2024	86875	1.0005	5	Firojpora Charna / Nagaur / Nagaur	Khatedari	537	kheda narnoliya, Borwa, Jayal, Nagaur, Rajasthan	Existing held lease
62	16/2019	Goutam Kumar	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	129250	1.55	5	Firojpora Charna / Mundawa / Nagaur	Khatedari	588/1	indra colony, Firojpora Charna Mundwa, Nagaur, Rajasthan	Existing held lease
63	011/2019	Lakhe Ram	ME Nagaur	Nagaur	Bajri	25-06-2019	30-05-2019	24-06-2024	63972	1.0004	5	Khajwana/Mundawa / Nagaur	Khatedari	125	tal nadi, Khajwana Mundwa, Nagaur, Rajasthan	Existing held lease
64	008/2019	Jasa Ram	ME Nagaur	Nagaur	Bajri	25-06-2019	30-05-2019	24-06-2024	83430	1.91	5	Khajwana/Mundawa / Nagaur	Khatedari	1384	regaro ka bas, Khajwana, Mundwa, Nagaur, Rajasthan	Existing held lease
65	24/2019	Rajendra Prasad	ME Nagaur	Nagaur	Bajri	09-08-2019	02-08-2019	08-08-2024	85703	1.62	5	Rupathal/Jayal/Nagaur	Khatedari	452	math ke pass, kuchera marg, Roopathal, Jayal, Nagaur, Rajasthan	Existing held lease
66	32/2019	Omprakash	ME Nagaur	Nagaur	Bajri	30-07-2019	23-07-2019	29-07-2024	56700	1.0001	5	Mirjas/Mundawa/Nagaur	Khatedari	219	nayapura, Mirjas, Mundwa, Nagaur, Rajasthan	Existing held lease
67	23/2019	Leela Devi	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	119302	1.81	5	Khajwana/Mundawa / Nagaur	Khatedari	1370	mundelo ka baas, Khajwana, Mundwa, Nagaur, Rajasthan	Existing held lease
68	36/2019	Nathuram	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	92812	1	5	Borwa / Jayal / Nagaur	Khatedari	1419/803	borwa/jayal/nagaur	Existing held lease
69	006/2019	Om Prakash Tanwar	ME Nagaur	Nagaur	Bajri	26-09-2019	06-09-2019	25-09-2024	102384	2.45	5	Gaju/Mundawa/Nagaur	Khatedari	395/1	Gaju/Mundawa/Nagaur	Existing held lease
70	27/2019	Gayatri Minerals	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	80325	1.08	5	Jhunjhala/Jayal/Nagaur	Khatedari	76	Jhunjhala/Jayal/Nagaur	Existing held lease
71	42/2019	Luni	ME Nagaur	Nagaur	Bajri	04-10-2019	30-09-2019	03-10-2024	90982	1.02	5	Gaju/Mundawa/Nagaur	Khatedari	261	JATO KA BASS, GAJOD, Mundwa, Nagaur, Rajasthan	Existing held lease
72	010/2019	Nema Ram Maruka	ME Nagaur	Nagaur	Bajri	25-07-2019	17-06-2019	24-07-2024	86875	1.0009	5	Firojpora Charna / Nagaur / Nagaur	Khatedari	466	172, Nagudaya Nada ka Rasta, Ward No 1, Kuchera, Mundwa, Nagaur, Rajasthan	Existing held lease
73	14/2019	Hari Bhai	AME, Sawar	Ajmer	Bajri	13-11-2019	22-10-2019	12-11-2024	50004	1.6034	5 Year	Badli / Bhinay / Ajmer	Private Khatedari	5534/6120, 5534	TAKI ROAD, 12, GULABPURA ROAD, BUAYNAGAR, DISTT. AJMER	Existing Held Lease
74	12/2019	Ramchandra Gurjar	AME, Sawar	Ajmer	Bajri	31-01-2020	26-12-2019	30-01-2025	45225	1.5867	5 Year	Mataji Ka Khera / Bhinay / Ajmer	Private Khatedari	1098/551, 1100/558	KALABHATA MATAJI KA KHEDA PO DEOLIA KALAN, BHINAY, DISTT. AJMER	Existing Held Lease

Government of Rajasthan
Office of Sup. Mining Engineer, Mines & Geology Dept.
Jodhpur

S.No	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consent/E C in MT	Total Area	Lease period	Village/Tehsil/District	Land Status	Khasra No.	Office Address	Status
1	ME/SRH/Minor/ML/33/2019	Dinesh Kumar	ME SIROHI	Sirohi	Bajri	24-Jan-20	17-Jan-20	23-Jan-25	66440	1.37246 Hect.	24-01-2020 to 5 Year	Janapur / Pindwara / Sirohi	private land	733/2 and 733/4	R/o Choti Viroli, Tehsil Sanchore Dist Jalore Raj	EXISTING HELD LEASES
2	ME/SRH/Minor/ML/35/2019	Hadmat Singh	ME SIROHI	Sirohi	Bajri	17-Feb-20	12-Feb-20	16-Feb-25	100000	1.8785 Hect.	17-02-2020 to 5 Year	Lakhnava Bada / Shivganj / Sirohi	private land	179	Near Village Lakhamawa Bada Tehsil-Sheoganj, Dist Sirohi Raj	EXISTING HELD LEASES
3	ME/SRH/Minor/ML/6/2019	Rajendra Singh Deora	ME SIROHI	Sirohi	Bajri	12-Dec-19	9-Dec-19	11-Dec-24	122112	2.80914 Hect.	12-12-2019 to 5 Year	Jamtha / Reoder / Sirohi	private land	46,47,48,49, 50,51,52	R/o Rawla, Koliwara, Dist Pali	EXISTING HELD LEASES
4	ML/17/2019	Gopa Ram	ME JODHPUR	JODHPUR	Bajri	1-Jan-20	1-Jan-20	31-Dec-24	150059	1.7421	01/01/2020 TO 31/12/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	1021/2	MEGWALO KA BASS FICH LUNI	EXISTING HELD LEASES
5	ML/12/2019	Samda	ME JODHPUR	JODHPUR	Bajri	14-Oct-19	14-Oct-19	13-Oct-24	33981	1.0629	14/10/2019 TO 13/10/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	885/2	SODHAR KI DHANI BANAR JODHPUR	EXISTING HELD LEASES
6	ML/24/2019	Nathi Devi	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	87125	3.0127	24/02/2020 TO 23/02/2025	LAKARTHUMB/LUNI/JODHPUR	KHATEDARI	3/2, 91/2, 91/5	75 DEV NAGAR PAL LINK ROAD JODHPUR	EXISTING HELD LEASES
7	ML/22/2019	Jugal Sankhla	ME JODHPUR	JODHPUR	Bajri	25-Feb-20	25-Feb-20	24-Feb-25	100013	2.2284	25/02/2020 TO 24/02/2025	LUNI/LUNI/JODHPUR	KHATEDARI	938	ADA BAZAAR DABIYON KI GALI JODHPUR	EXISTING HELD LEASES
8	ML/06/2019	Jagjivan Ram	ME JODHPUR	JODHPUR	Bajri	2-Sep-19	2-Sep-19	1-Sep-24	39825	1.4796	02/09/2019 TO 01/09/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	885/5	HARSOLAV JODHPUR	EXISTING HELD LEASES

9	ML/06/2019	Kundan Kalawat	ME JODHPUR	JODHPUR	Bajri	10 Oct 19	10-Oct-19	9-Oct-24	7177	3.9944	10/10/2019 TO 09/10/2024	KAKANI/LUNI/JODHPUR	KHATEDARI	696, 698	KAKANI, LUNI	EXISTING HELD LEASES
10	ML/23/2019	Kesharam	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	31050	1.0189	24/02/2020 TO 23/02/2025	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	1021	PATELO KA BASS SATLANA	EXISTING HELD LEASES
11	ML/8/2019	Fusa Ram Bheel	ME JODHPUR	JODHPUR	Bajri	20-Sep-19	20-Sep-19	19-Sep-24	90563	2.8075	20/09/2019 TO 19/09/2024	BHAKARI/LUNI/JODHPUR	KHATEDARI	64	NAYA BERA MUNJASAR LOHAWAT	EXISTING HELD LEASES
12	ML/15/2019	Priyanka Godara	ME JODHPUR	JODHPUR	Bajri	9-Jan-20	9-Jan-20	8-Jan-25	65003	2.1195	09/01/2020 TO 08/01/2025	BISALPUR/JODHPUR/JODHPUR	KHATEDARI	1064, 1067/6	357 LAXMI NAGAR PAOTA B ROAD JODHPUR	EXISTING HELD LEASES
13	ML/11/2019	Kamla	ME JODHPUR	JODHPUR	Bajri	15-Oct-19	15-Oct-19	14-Oct-24	85354	2.203	15/10/2019 TO 14/10/2024	JHAK/BILARA/JODHPUR	KHATEDARI	560, 561, 562	GURJARO KA BASS JHAK BILARA	EXISTING HELD LEASES
14	ML/9/2019	Fusa Ram Bheel	ME JODHPUR	JODHPUR	Bajri	20-Sep-19	20-Sep-19	19-Sep-24	46006	1.4106	20/09/2019 TO 19/09/2024	BHAKARI/LUNI/JODHPUR	KHATEDARI	64/1	NAYA BERA MUNJASAR LOHAWAT	EXISTING HELD LEASES
15	ML/16/2019	Babulal Saran	ME JODHPUR	JODHPUR	Bajri	1-Jan-20	1-Jan-20	31-Dec-24	350001	3.984	01/01/2020 TO 31/12/2024	BHAKARI/LUNI/JODHPUR	KHATEDARI	63/01	RAM NAGAR BHANDU KHURD LUNI	EXISTING HELD LEASES
16	ML/21/2019	Bija Ram	ME JODHPUR	JODHPUR	Bajri	25-Feb-20	25-Feb-20	24-Feb-25	203357	1.7477	25/02/2020 TO 24/02/2025	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	915, 923	SATLANA LUNI	EXISTING HELD LEASES
17	ML/14/2019	Balwant Kutal	ME JODHPUR	JODHPUR	Bajri	7-Jan-20	7-Jan-20	6-Jan-25	240000	3.2	07/01/2020 TO 06/01/2025	LAKARTHUMB/LUNI/JODHPUR	KHATEDARI	22 / 3	SRINAGAR BASTI POSALIYA SIROHI	EXISTING HELD LEASES
18	ML/01/2019	Heera Ram Bishnoi	ME JODHPUR	JODHPUR	Bajri	22-Jul-19	22-Jul-19	21-Jul-24	400005	3.9928	22/07/2019 TO 21/07/2024	HEERA/LUNI/JODHPUR	HATEDARI	216/02	AIRFORCE OFFICERS MESS JODHPUR	EXISTING HELD LEASES
19	ML/19/2019	Mohan Singh	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	90855	1.0015	24/02/2020 TO 23/02/2025	LUNI/LUNI/JODHPUR	KHATEDARI	873	LUNI JODHPUR	EXISTING HELD LEASES

							Regd. Sanction Date	Expirey Date								
20	ML/20/2019	Kailash	ME JODHPUR	JODHPUR	Bajri	20-Feb-20	20-Feb-20	19-Feb-25	54023	2.2284	20/02/2020 TO 19/02/2025	BHAKARI/LUNI/JODHPUR	KHATEDARI	64/02	S/O: BHARIA RAM, , , NARNADI, JODHPUR, NARNADI (Jodhpur, Jodhpur, Rajasthan)	EXISTING HELD LEASES
21	ML/18/2019	Ramchandra	ME JODHPUR	JODHPUR	Bajri	18-Feb-20	18-Feb-20	17-Feb-25	19601	1.695	18/02/2020 TO 17/02/2025	DUDIYA/LUNI/JODHPUR	KHATEDARI	216/1	PAPJI KIDHANI BHACHARNA LUNI	EXISTING HELD LEASES
22	ML/13/2019	Babu Ram	ME JODHPUR	JODHPUR	Bajri	31-Dec-19	31-Dec-19	30-Dec-24	63450	1.0019	31/12/2019 TO 30/12/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	979/2	KHANDI, ROHAT PALI	EXISTING HELD LEASES
23	ML/02/2019	Shyam Lal Vishnoi	ME JODHPUR	JODHPUR	Bajri	23-Jul-19	23-Jul-19	22-Jul-24	264695	3.9208	23/07/2019 TO 22/07/2024	BHACHARNA/LUNI/JODHPUR	KHATEDARI	413/362, 362/1	VISHNOIA KA BASS, SARECHA , LUNI	EXISTING HELD LEASES
24	ML/07/2019	Jagjivan Ram	ME JODHPUR	JODHPUR	Bajri	2-Sep-19	2-Sep-19	1-Sep-24	45225	1.7485	02/09/2019 TO 01/09/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	885/4	HARSOLAV JODHPUR	EXISTING HELD LEASES
25	ML/04/2019	Mahendra Bishnoi	ME JODHPUR	JODHPUR	Bajri	2-Aug-19	2-Aug-19	1-Aug-24	117760	1.0071	02/08/2019 TO 01/08/2024	KRISHNAKERA/LUNI/JODHPUR	RI	871	KHUDARALA LUNI	EXISTING HELD LEASES
26	ML/03/2019	Om Prakash Bishnoi	ME JODHPUR	JODHPUR	Bajri	2-Aug-19	2-Aug-19	1-Aug-24	116532	1.0305	02/08/2019 TO 01/08/2024	KRISHNAKERA/LUNI/JODHPUR	KHATEDARI	1021/5	KHUDARALA SURTANAGAR LUNI	EXISTING HELD LEASES
27	ML/05/2019	Jugal Kishore Jhanwar	ME JODHPUR	JODHPUR	Bajri	14-Aug-19	14-Aug-19	13-Aug-24	179719	3.9865	14/08/2019 TO 13/08/2024	SHIKARPURA/LUNI/JODHPUR	KHATEDARI	667/13	S/O: Madan Lal, House No. 96, Nehru Park, Jodhpur, Jodhpur, Jodhpur (Luni, Jodhpur, Rajasthan)	EXISTING HELD LEASES
28	100004187/20 19	Ashok Kumar	ME, Barmer	Barmer	Bajri	27-Sep-19	23-Sep-19	26-Sep-24	128790.00	2.7425	5	Kanan/Pachpadra/Barmer	Private Land / Self Ownership	752/181	V.P.O KALEVA TEH. PACHPADRA DISTT.BARMER (Pachpadra, Barmer, Rajasthan)	EXISTING HELD LEASES

29	100004239/2019	Deepa Ram	ME, Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26437.00	1	5	Bhalkhadi/Sindhari/Barmer	Private Land / Self Ownership	113/1	DARJU KA VAAS, PAYLA KALAN (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
30	100005201/2019	Lakha Ram	ME, Barmer	Barmer	Bajri	6-Nov-19	30-Sep-19	5-Nov-24	75375.00	4	5	Payla Kalan/Sindhari/Barmer	Private Land / Self Ownership	504	Meghwalo ki Basti, payla kalan (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
31	100004167/2019	Smt Kamal Kanwar	ME, Barmer	Barmer	Bajri	27-May-19	13-May-19	26-May-24	180789.00	4	5	Kalawa/Pachpadra/Barmer	Private Land / Self Ownership	472	N/V KALAWA TEH.PACHPDRA DISTT. BARMER (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
32	202/2019	Vagataram	ME, Barmer	Barmer	Bajri	24-Feb-20	12-Feb-20	23-02-2025	215640.00	3.5	5	Kanana / Pachpadra / Barmer	Private Land / Self Ownership	872/412	S/O: GUNESHARAM, , VERA BHADARAVA, WARD NO 02, KANANA, KANANA (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
33	4361/2019	Pukhraj	ME, Barmer	Barmer	Bajri	19-Aug-19	25-Jul-19	18-Aug-24	29970.00	1.5	5	Bhalkhadi/Sindhari/Barmer	Private Land / Self Ownership	41	R/O BHALKHADI MOTISARA TEH.SINDHARI DISTT. BARMER (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
34	100005625/2019	Vasudev	ME, Barmer	Barmer	Bajri	1-Oct-19	25-Sep-19	30-Sep-24	49500.00	2	5	Kanana / Pachpadra / Barmer	Private Land / Self Ownership	1051/412	NEHRU COLONY, NEHRU PARK (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
35	5/2020	Dhuda Ram	ME, Barmer	Barmer	Bajri	4-Mar-20	6-Dec-19	3-Mar-25	70020.00	2	5	Bhimar Lai / Pachpadra / Barmer	Private Land / Self Ownership	408/276	S/O: Harji Ram, , , , bhimrlai, Gol Station (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
36	100004579/2019	Ram Prakash Meena	ME, Barmer	Barmer	Bajri	20-Jun-19	12-Jun-19	19-Jun-24	104350.00	4	5	Janiyana/Pachpdra/Barmer	Private Land / Self Ownership	420/255,428/255	VPO S1 SHAKET VATIKA PAL GOAN JODHPUR (Jodhpur, Rajasthan)	EXISTING HELD LEASES

37	100008634/20 19	Sake Ram	ME Barmer	Barmer	Bajri	17-Oct-19	4-Oct-19	16-Oct-24	105030.00	2	5	Gadesara / Sindhari / Barmer	Private Land / Self Ownership	84	VPO Gadesra Teh. Shindhari Distt Barmer (Shindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
38	100004226/20 19	Mangala Ram	ME Barmer	Barmer	Bajri	28-Nov-19	22-Nov-19	27-Nov-24	62325.00	2	5	Gadesara / Sindhari / Barmer	Private Land / Self Ownership	2	VPO-Sindhari CHASEERA, SINDHARI (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
39	100004302/20 19	Rugha Ram	ME, Barmer	Barmer	Bajri	30-Jul-19	25-Jul-19	29-Jul-24	71680.00	1.5	5	Bhalkhadi/Sindhari/Bar mer	Private Land / Self Ownership	752/84	WARD NO 4 (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
40	100004344/20 19	Shanti Lal Purohit	ME, Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26434.00	1	5	Bhalkhadi/Sindhari/Bar mer	Private Land / Self Ownership	113/2	R/O BHALKHADI PAYALA KHURD (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
41	100008598/20 19	Ranchod Ram	ME Barmer	Barmer	Bajri	1-Oct-19	25-Sep-19	30-Sep-24	44955.00	1	5	Kitnod/Pachpdra/Bar mer	Private Land / Self Ownership	740/163	MEGWALON KA VAS KITNODE TEH. PACHPADRA DISTT. BARMER (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
42	100009627/20 19	Ram Singh	ME Barmer	Barmer	Bajri	27-Nov-19	25-Nov-19	26-Nov-24	100508.00	1.5	5	Bham Seen/Pachpdra/Barmer	Private Land / Self Ownership	132/9	VPO Panawada Teh. Baytu Distt. Barmer (Baytu, Barmer, Rajasthan)	EXISTING HELD LEASES
43	100004237/20 19	Chanan Singh	ME, Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26437.00	1	5	Bhalkhadi/Sindhari/Bar mer	Private Land / Self Ownership	113/5	RO BHALKHADI (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
44	100004525/20 19	Kalu Ram	ME Barmer	Barmer	Bajri	11-Oct-19	1-Oct-19	10-Oct-24	45090.00	2	5	Gadesara / Sindhari / Barmer	Private Land / Self Ownership	.02/01	1 SINDHARI CHAUSIRA SINDARI CHASEERA (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
45	100004531/20 19	Bhattaram	ME Barmer	Barmer	Bajri	11-Oct-19	1-Oct-19	10-Oct-24	55350.00	2	5	Sindhari Chousira / Sindhari / Barmer	Private Land / Self Ownership	81	VPO Shandhari chasira Barmer (Shindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
46	100005017/20 19	Aaidan Ram	ME, Barmer	Barmer	Bajri	25-Dec-19	18-Dec-19	25-Dec-24	15147.00	1	5	Sarana/Pachpdra/Bar mer	Private Land / Self Ownership	819	Radawa Bakhaser Teh. Chouhtan Disst. Barmer (Chouhtan , Barmer, Rajasthan)	EXISTING HELD LEASES

47	10004348/2019	Sh Parash Mal	Mt. Barmer	Barmer	Bajri	27 May 19	10-May-19	26-May-24	17523.00	1	5	Kanana / Pachpadra / Barmer	Private Land / Self Ownershi p	413	A/103 CHITRACUT CO-OPREIVE SOSAITY LTD MAHARANA PKATAP ROAD BHANDER WEST THNE MAHARASTRA (Thane, Thane, Maharashtra)	EXISTING HELD LEASES
48	914/2019	Bhimsigh Nensigh Purohit	ME, Barmer	Barmer	Bajri	28-Jan-20	22-Jan-20	27-Jan-25	100500.00	2.22	5	Kanana / Pachpadra / Barmer	Private Land / Self Ownershi p	891/412	S/O: NENSIGH PUROHIT, 45/B, AYODHYA BUNGLOWS,, VIJAPUR (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
49	100003521/2019	Pradeep Meena	ME, Barmer	Barmer	Bajri	10-Oct-19	1-Oct-19	9-Oct-24	177998.00	3	5	Kitnod/Pachpdra/Barmer	Private Land / Self Ownershi p	754/181,756/181	34 Sant Balramdas Colony Nagaur (Nahaur, Nagaur, Rajasthan)	EXISTING HELD LEASES
50	100003968/2019	Manohar Lal	ME, Barmer	Barmer	Bajri	31-Jul-19	25-Jul-19	30-Jul-24	114243.75	4	5	Jalikhera/Gudamalani/Barmer	Private Land / Self Ownershi p	179/13	KHUDALA (Gudamalani, Barmer, Rajasthan)	EXISTING HELD LEASES
51	100004775/2019	Pepi Devi	ME, Barmer	Barmer	Bajri	24-May-19	10-May-19	23-May-24	132525.00	3	5	Dhane ki Dhani/Sindhari/Barmer	Private Land / Self Ownershi p	464/240	R/O DHANNE KI DHANI TEH.SINDHARI DISTT. BARMER (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
52	3/2020	Choga Ram	ME, Barmer	Barmer	Bajri	14-Jan-20	24-Dec-19	13-Jan-25	35325.00	1	5	Gadesara / Sindhari / Barmer	Private Land / Self Ownershi p	,06/02	S/O: Dungara Ram, , , , , Amarpura (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
53	4/2020	Chandra Kanwar	ME, Barmer	Barmer	Bajri	11-May-20	24-Feb-20	10.5.2025	87525.00	2	5	Bithooja / Pachpadra / Barmer	Private Land / Self Ownershi p	741/84	W/O: JAY SINGH, , NARENDRA COLONY, , WARD NO. 30, BALOTRA(RURAL) (Pachpdra, Barmer, Rajasthan)	EXISTING HELD LEASES
54	780/2019	Paras Ram Meghwal	ME, Barmer	Barmer	Bajri	17-Feb-20	13-Feb-20	16.2.2025	50000.00	1	5	Kanana / Pachpadra / Barmer	Private Land / Self Ownershi p	1225/412	VPO KANANA TEHSIL PACHPDRA, BARMER	EXISTING HELD LEASES
55	100004867/2019	Chagnaram	ME, Barmer	Barmer	Bajri	14-Oct-19	25-Sep-19	13-Oct-24	214988.00	4	5	Bhalkhadi/Sindhari/Barmer	Private Land / Self Ownershi p	35	VPO SINDHARI CHOSIRA TEH. SINDHARI DISTT. BARMER (Sindhari, Barmer, Rajasthan)	EXISTING HELD LEASES
56	894/2019	Kala Ram	ME, Barmer	Barmer	Bajri	5-Feb-20	20 Jan 20	4-Feb-25	95500.00	1.44	5	Shobha Was / Pachpadra / Barmer	Private Land / Self Ownershi p	120/2	VPO SHOBHAWASA TEHSIL PACHPDRA DIST BARMER	EXISTING HELD LEASES

57	ME/SJT/Minor /ML/36/2019	Bhim Singh	ME, Sojat City	Pali	Bajri	24-Dec- 19	4-Dec- 19	23-Dec- 24	92144.00	1.5714	5	akudiya/Jaitaran/ Pali	Private Land / Self Ownership p	48	AKODIYA, ANANDPUR KAI LI TEH JAITARAN DIST. PALI (Jaitaran, Pali, Rajasthan)	Existing Held Leases
58	ME/SJT/Minor /ML/45/2019	Ishwar	ME, Sojat City	Pali	Bajri	31-Jul-19	26-Jul- 19	30-Jul-24	200224.00	3.4609	5	Phoolmal/Jaitaran/ Pali	Private Land / Self Ownership p	537/448	Rabadhyawas (Jaitaran, Pali, Rajasthan)	Existing Held Leases
59	ME/SJT/Minor /ML/46/2019	Khushavir Singh	ME, Sojat City	Pali	Bajri	31-Jul-19	26-Jul- 19	30-Jul-24	73727.00	4	5	udasi Kuva/ Sojat / Pali	Private Land / Self Ownership p	87/1	MURDAWA ROAD UDESHI KUA (Sojat, Pali, Rajasthan)	Existing Held Leases
60	ME/SJT/Minor /ML/49/2019	Jay Prakash	ME, Sojat City	Pali	Bajri	11-Dec- 19	6-Dec- 19	10-Dec- 24	57187.00	1.1179	5	Nimbol /Jaitaran/ Pali	Private Land / Self Ownership p	1141 , 1144	BAZAR CHOUK (Jaitaran, Pali, Rajasthan)	Existing Held Leases
61	ME/SJT/Minor /ML/51/2019	Shaikh Mohammed Vahid	ME, Sojat City	Pali	Bajri	11-Dec- 19	6-Dec- 19	10-Dec- 24	48734.00	1.0838	5	Nimbol /Jaitaran/ Pali	Private Land / Self Ownership p	1141/1	KUTBE ALAM RAW HOUSE NEAR SADAN NI DHABI VATVA (Ahemdabad, Ahemdabad, Gujrat)	Existing Held Leases
62	ME/SJT/Minor /ML/53/2019	Mohan Lal Bhati	ME, Sojat City	Pali	Bajri	20-Dec- 19	12-Dec- 19	19-Dec- 24	102715.00	2.0809	5	Rohat/ Rohat / Pali	Private Land / Self Ownership p	357/1	243 Bhalelaw road rajendra nagar pali (Pali, Pali, Rajasthan)	Existing Held Leases
63	ME/SJT/Minor /ML/15/2019	Laxmi	ME, Sojat City	Pali	Bajri	4-Oct-19	1-Oct- 19	3-Oct-24	50000.00	1.3048	5	mohrai/Jaitaran/ Pali	Private Land / Self Ownership p	615	Choti Pol Mohrai (Jaitaran, Pali, Rajasthan)	Existing Held Leases
64	ME/SJT/Minor /ML/25/2019	Sajjan Singh	ME, Sojat City	Pali	Bajri	1-Oct-19	17-Sep- 19	30-Sep- 24	40089.00	1.86	5	Hirankhuri/Rani/ Pali	Private Land / Self Ownership p	34, 35	Hiragar ka Bas nai aabadi sedariya (Rani, Pali, Rajasthan)	Existing Held Leases
65	ME/SJT/Minor /ML/38/2019	Jeevan Jetaram Panchal	ME, Sojat City	Pali	Bajri	12-Dec- 19	28-Nov- 19	11-Dec- 24	100000.00	1.5467	5	Saji/ Rohat / Pali	Private Land / Self Ownership p	115	KHOD DIST PALI (Pali, Pali, Rajasthan)	Existing Held Leases
66	ME/SJT/Minor /ML/44/2019	Moti Ram	ME, Sojat City	Pali	Bajri	13-Dec- 19	9-Dec- 19	12-Dec- 24	131637.0 0	3.3742	5	Phoolmal/Jaitaran/ Pali	Private Land / Self Ownership p	446/17	PEEPALIYA KHURD (Jaitaran, Pali, Rajasthan)	Existing Held Leases

67	ME/SJT/Minor /ML/62/2019	Pawan Dewal	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb- 20	16-Feb- 25	138321.00	2.0492	5	Sonailakha/ Rohat / Pali	Private Land / Self Ownersh p	69/2	69 RADRI VIHAR LAAL SAGAR JODHPUR (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases
68	ME/SJT/Minor /ML/16/2019	Pratap Ram	ME,Sojat City	Pali	Bajri	27-Dec- 19	19-Dec- 19	26-Dec- 24	100782.00	3.01	5	Bithura/ Marwar Junction / Pali	Private Land / Self Ownersh p	529/4	MEGHWALO KA BAS GODAWAS MARWAR JUNCTION PALI (Marwar Junction, Pali, Rajasthan)	Existing Held Leases
69	ME/SJT/Minor /ML/4/2019	Deena Ram	ME,Sojat City	Pali	Bajri	7-Jan-20	6-Dec- 19	6-Jan-25	30623.00	1.58	5	Phoolmal/Jaitaran/ Pali	Private Land / Self Ownersh p	446/16	KATIYASNI MERTA CITY (Merta, Nagaur, Rajasthan)	Existing Held Leases
70	ME/SJT/Minor /ML/6/2019	Duda Ram Jat	ME,Sojat City	Pali	Bajri	26-Aug- 19	13-Aug- 19	25-Aug- 24	30030.00	2.4055	5	latoti/Jaitaran/ Pali	Private Land / Self Ownersh p	305/3	LOTOTI (Jaitaran, Pali, Rajasthan)	Existing Held Leases
71	ME/SJT/Minor /ML/64/2019	Dhala Ram	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb- 20	16-Feb- 25	126670.00	1.8766	5	Sonailakha/ Rohat / Pali	Private Land / Self Ownersh p	62/1	CHOU DHARIYO KA BAS SONAI LAKHA ROHAT (Rohat, Pali, Rajasthan)	Existing Held Leases
72	ME/SJT/Minor /ML/76/2019	Ram Prakash Meena	ME,Sojat City	Pali	Bajri	3-Feb-20	31-Jan- 20	2-Feb-25	208845.00	3.7158	5	Divandi/ Rohat / Pali	Private Land / Self Ownersh p	64/5, 64/6	51 Sanket Vatika Pal Gaon Jodhpur (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases
73	ME/SJT/Minor /ML/72A/2019	Kalu Ram	ME,Sojat City	Pali	Bajri	17-Feb-20	11-Feb- 20	16-Feb- 25	81540.00	1.4709	5	Divandi/ Rohat / Pali	Private Land / Self Ownersh p	279/9	Bholo ki dhani vinayakpura (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases
74	ME/SJT/Minor /ML/47/2019	Geeta Choudhary	ME,Sojat City	Pali	Bajri	13-Dec- 19	9-Dec- 19	12-Dec- 24	156267.00	3.7656	5	Phoolmal/Jaitaran/ Pali	Private Land / Self Ownersh p	446/25	NEAR GOVT HOSPITAL JAITARAN (Jaitaran, Pali, Rajasthan)	Existing Held Leases

75	ME/SJT/Minor /ML/77/2019	Mohan Lal	ME,Sojat City	Pali	Bajri	17 Feb 20	12-Feb- 20	16-Feb- 25	108338.00	1.9945	5	Nimaj/Jaitaran/ Pali	Private Land / Self Ownersh p	539/1	Nimaj (Jaitaran, Pali, Rajasthan)	Existing Held Leases
76	ME/SJT/Minor /ML/8/2019	Abhimanyu Singh Rathore	ME,Sojat City	Pali	Bajri	26-Aug- 19	13-Aug- 19	25-Aug- 24	37620.00	2.9741	5	latoti/Jaitaran/ Pali	Private Land / Self Ownersh p	305/2	468 rajput garh Lototi (Jaitaran, Pali, Rajasthan)	Existing Held Leases
77	ME/SJT/Minor /ML/86/2019	Sunil Meghwal	ME,Sojat City	Pali	Bajri	3-Feb-20	31-Jan- 20	2-Feb-25	167335.00	3.0307	5	Kheda Maharjapura/Jaitaran/ Pali	Private Land / Self Ownersh p	111/6, 111/7	Digarna (Jaitaran, Pali, Rajasthan)	Existing Held Leases
78	ME/SJT/Minor /ML/3/2019	Bhala Ram	ME,Sojat City	Pali	Bajri	15-Oct-19	4-Oct- 19	14-Oct- 24	93881.00	2.0868	5	dungarpur/ Rohat / Pali	Private Land / Self Ownersh p	212/9	CHOUHRIYO KA BAS DUNGARPUR (Rohat, Pali, Rajasthan)	Existing Held Leases
79	ME/SJT/Minor /ML/33/2019	Rajendra Singh	ME,Sojat City	Pali	Bajri	11-Dec- 19	4-Dec- 19	10-Dec- 24	30193.00	1.2325	5	Dhakarwas/Jaitaran/ Pali	Private Land / Self Ownersh p	213/5	MEDIYON KI POL TEHSIL MERTA CITY DIST NAGOUR (Merta City, Nagaur, Rajasthan)	Existing Held Leases
80	ME/SJT/Minor /ML/48/2019	Moti Lal Gurjar	ME,Sojat City	Pali	Bajri	3-Mar-20	25-Feb- 20	2-Mar- 25	75296.00	1.12	5	Bagatpura/Jaitaran/Pa li	Private Land / Self Ownersh p	3268/2549, 3267/2549	Rup nagar Thoriya Pisangan (Pisangan, Ajmer, Rajasthan)	Existing Held Leases
81	ME/SJT/Minor /ML/61/2019	Sri Chand Khatik	ME,Sojat City	Pali	Bajri	3-Feb-20	30-Jan- 20	2-Feb-25	75282.00	1.5032	5	asarlai/Jaitaran/ Pali	Private Land / Self Ownersh p	5	KHATIKOA KA BASS JASNAGAR (Riyabadi, Nagaur, Rajasthan)	Existing Held Leases
82	ME/SJT/Minor /ML/72/2019	Shobha Ram	ME,Sojat City	Pali	Bajri	30-Jul-19	25-Jul- 19	29-Jul-24	61320.00	1.6855	5	Dudali / Rohat / Pali	Private Land / Self Ownersh p	526/245	NEW ABADI RAIKO KA BAS DUDLI (Rohat, Pali, Rajasthan)	Existing Held Leases

83	ME/SIT/Minor /ML/29/2019	Ankit Parakh	ME,Sojat City	Pali	Bairi	12-Sep-19	27-Aug- 19	11-Sep- 24	28933.00	2.0106	5	dungarpur/ Rohat / Pali	Private Land / Self Ownersh ip	316/3	87 Adarsh nagar (Pali, Pali, Rajasthan)	Existing Held Leases
84	ME/SIT/Minor /ML/37/2019	Bhanwar - Lal	ME,Sojat City	Pali	Bajri	13-Dec- 19	6-Dec- 19	12-Dec- 24	59346.00	1.4292	5	Sonailakha/ Rohat / Pali	Private Land / Self Ownersh ip	575/71	GURUO KA BAS KHANDI TEH ROHAT DIST PALI (Rohat, Pali, Rajasthan)	Existing Held Leases
85	ME/SIT/Minor /ML/54/2019	Hemaram Choudhary	ME,Sojat City	Pali	Bajri	26-Dec- 19	19-Dec- 19	25-Dec- 24	73000.00	2.1601	5	Rampura/ Rohat / Pali	Private Land / Self Ownersh ip	193/5	PATELO KA BAS ROHAT (Rohat, Pali, Rajasthan)	Existing Held Leases
86	ME/SIT/Minor /ML/63/2019	Teja Ram	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb- 20	16-Feb- 25	136330.00	2.0197	5	Sonailakha/ Rohat / Pali	Private Land / Self Ownersh ip	62	SONAILAKHA ROHAT (Rohat, Pali, Rajasthan)	Existing Held Leases
87	ME/SIT/Minor /ML/50/2019	Amra Ram	ME,Sojat City	Pali	Bajri	11-Dec- 19	6-Dec- 19	10-Dec- 24	157149.00	3.8237	5	Nimbol /Jaitaran/ Pali	Private Land / Self Ownersh ip	1141/4, 1141/5, 1142	Mundelo ka Baas (Jaitaran, Pali, Rajasthan)	Existing Held Leases
88	ME/JLR/Mino r/ML/45/201 9	Ratanara mUrfRat iy a	ME,Jalor e	Barmer	Bajri	3-Oct-19	30.Sep .2019	2-Oct- 24	47115	2.39	5	Rampura / Samdari / Barmer	Private Land / Self Ownersh ip	244/198	VILLAGE RAMPURA (Samdari, Barmer, Rajasthan)	Existing Held Leases
89	ME/JLR/Mino r/ML/8/2020	Malaram	ME,Jalor e	Barmer	Bajri	6-Mar- 20	04.Dec .2019	6-Mar- 25	110509	2.32	5	Rampura / Samdari / Barmer	Private Land / Self Ownersh ip	239/195	BANDRO KI DHANI TH. PACHPADRA (Pachpadra, Barmer, Rajasthan)	Existing Held Leases
90	ME/JLR/Mino r/ML/09/202 0	Sh. Govind Ram	ME,Jalor e	Barmer	Bajri	11-Feb- 20	06.Feb .2020	10-Feb- 25	87593	1.47	5	Rampura / Samdari / Barmer	Private Land / Self Ownersh ip	640/203	RAMPURA (Samdari, Barmer, Rajasthan)	Existing Held Leases

91	ME/JLR/Minor/ML/43/2019	Hadman Ram S/O Kalu Ram	ME, Jalore	Barmer	Bajri	18-Sep-19	17-Sep-2019	17-Sep-24	55350	1.44	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	259/199	MEGHWALO KA VAS KHUDALA JAODHPUR (Luni, Jodhpur, Rajasthan)	Existing Held Leases
92	ME/JLR/Minor/ML/48/2019	Renu Rathore	ME, Jalore	Barmer	Bajri	16-Oct-19	14-Oct-2019	15-Oct-24	64898	1.12	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	642/203,645/204	194-A, HANWANT NAGAR, BJS COLONY, JODHPUR (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases
93	ME/JLR/Minor/ML/26/2019	Bhawani Singh	ME, Jalore	Barmer	Bajri	13-Sep-19	12-Sep-2019	12-Sep-24	167220	2.95	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	232/196	ADARSH NAGAR KRISHI MANDI KA SAMNE BHINMAL JALORE (Bhinmal, Jalore, Rajasthan)	Existing Held Leases
94	ME/JLR/Minor/ML/53/2019	Om Prakash	ME, Jalore	Barmer	Bajri	19-Dec-19	16-Dec-2019	18-Dec-24	99900	1.78	5	Kotdi / Samdari / Barmer	Private Land / Self Ownership	434/2	SIWANA (Siwana, Barmer, Rajasthan)	Existing Held Leases
95	ME/JLR/Minor/ML/54/2019	Smt. Jamana Devi	ME, Jalore	Barmer	Bajri	19-Dec-19	16-Dec-2019	18-Dec-24	74115	1.44	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	326/199	CHIRDIYA (Samdari, Barmer, Rajasthan)	Existing Held Leases
96	ME/JLR/Minor/ML/6/2020	Sh. Yogesh Meena	ME, Jalore	Jalore	Bajri	28-Feb-20	19-Feb-2020	27-Feb-25	101588	2.99	5	KANDAR/JASWANTPURA/JALORE	Private Land / Self Ownership	739,742,744	KANDAR (Jalore, Jalore, Rajasthan)	Existing Held Leases
97	ME/JLR/Minor/ML/01/2020	Smt. Rajendra Kanwar	ME, Jalore	Jalore	Bajri	23-Jan-20	22-Jan-2020	22-Jan-25	101257	3.99	5	Thanwla / Ahore / Jalore	Private Land / Self Ownership	8	AashiyaBeraThavla (Ahore, Jalore, Rajasthan)	Existing Held Leases
98	ME/JLR/Minor/ML/42/2019	Hadman Ram	ME, Jalore	Barmer	Bajri	18-Sep-19	17-Sep-2019	17-Sep-24	46001	2.26	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	291/199	MEGHWALO KA WAS KHUDALA JODHPUR (Luni, Jodhpur, Rajasthan)	Existing Held Leases

99	ME/JLR/Minor/ML/5/2020	Sh. Jagdish Kumar	ME, Jalore	Barmer	Bajri	18-Feb-20	11 Feb .2020	18-Feb-25	268495	3.97	5	Mungla/Samdari/Barmer	Private Land / Self Ownership	543/142	MAGNIA (Samdari, Barmer, Rajasthan)	Existing Held Leases
100	ME/JLR/Minor/ML/50/2019	Sitarram Bala	ME, Jalore	Barmer	Bajri	23-Oct-19	18.Oct. 2019	22-Oct-24	100688	1.48	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	285/198	SEWA KI DHANI, BHOZPUR TH. SHREEMADHOPUR DIST SIKAR (Shreemadhopur, Sikar, Rajasthan)	Existing Held Leases
101	ME/JLR/Minor/ML/51/2019	Paras Parmar	ME, Jalore	Barmer	Bajri	18-Dec-19	16.Dec .2019	17-Dec-24	43942.5	1.4382	5	Kotdi / Samdari / Barmer	Private Land / Self Ownership	413/14	VILLAGE KOTDI TH. SAMDARI (Samdari, Barmer, Rajasthan)	Existing Held Leases
102	ME/JLR/Minor/ML/44/2019	Jaswant Singh Rathore	ME, Jalore	Barmer	Bajri	26-Sep-19	24.Sep .2019	26-Jun-24	67601	1.35	5	Deendsh / Samdari / Barmer	Private Land / Self Ownership	825/155	KHOKHRO KI DHANI VILLAGE KHUDIYALA (Balesar, Jodhpur, Rajasthan)	Existing Held Leases
103	ME/JLR/Minor/ML/7/2020	Baldev Gora	ME, Jalore	Barmer	Bajri	14-Feb-20	12.Feb .2020	13-Feb-25	101790	1.51	5	Jethantri / Samdari / Barmer	Private Land / Self Ownership	823	NEAR GOVT. SCHOGL MIYASANI (Jodhpur, Rajasthan)	Existing Held Leases
104	ME/JLR/Minor/ML/03/2020	Sh. Dinesh Kumar	ME, Jalore	Jalore	Bajri	6-Feb-20	31.Jan. 2020	5-Feb-25	133336.5	2.54	5	Fedani / Bhinmal / Jalore	Private Land / Self Ownership	15,18,16/1050	FEDANI (Jaswantpura, Jalore, Rajasthan)	Existing Held Leases
105	ME/JLR/Minor/ML/4/2020	Dala Ram	ME, Jalore	Jalore	Bajri	13-Feb-20	11.Feb .2020	13-Feb-25	73939	1.1	5	Sindhara / Bhinmal / Jalore	Private Land / Self Ownership	607	SINDHARA (Jaswantpura, Jalore, Rajasthan)	Existing Held Leases
106	ME/JLR/Minor/ML/47/2019	Ranjeet Singh	ME, Jalore	Barmer	Bajri	16-Oct-19	14.Oct. 2019	15-Oct-24	100913	2.03	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	646/203	85 sona Badi Gopapura By Pass Indian Petrol Pap ke pas (Jaipur, Rajasthan)	Existing Held Leases

107	ME/JLR/Minor/ML/46/2019	Vikram Singh Patel	ME, Jalore	Barmer	Bajri	3 Oct 10	30.Sep .2019	2-Oct-24	104550	3.14	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	231/196	154-F SECTOR SHASTRI NAGAR JODHPUR (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases
108	ME/JLR/Minor/ML/49/2019	Parbat Singh	ME, Jalore	Jalore	Bajri	26-Nov-19	22.Nov .2019	25-Nov-24	56588	1.43	5	Nasoli / Bhinmal / Jalore	Private Land / Self Ownership	483	RAJPUTO KA WAS, VILLAGE VANDHAR (Raniwara, Jalore, Rajasthan)	Existing Held Leases
109	ME/JLR/Minor/ML/52/2019	Girdhari Ram	ME, Jalore	Barmer	Bajri	19-Dec-19	16.Dec .2019	18-Dec-24	66690	1.21	5	Kotdi / Samdari / Barmer	Private Land / Self Ownership	433/2	VILLAGE SIWANA (Siwana, Barmer, Rajasthan)	Existing Held Leases
110	ME/JLR/Minor/ML/55/2019	Bahadur Ram	ME, Jalore	Barmer	Bajri	19-Dec-19	16.Dec .2019	18-Dec-24	115627	1.78	5	Kotdi / Samdari / Barmer	Private Land / Self Ownership	282/195	CHIRDIYA RAMPURA (Siwana, Barmer, Rajasthan)	Existing Held Leases
111	ME/JLR/Minor/ML/9/2020	Smt. Shanti	ME, Jalore	Barmer	Bajri	14-Feb-20	12.Feb .2020	13-Feb-25	100001	2.62	5	Rampura / Samdari / Barmer	Private Land / Self Ownership	314/199	S-E-23, Kudibhagtasni Housing Board Basni 1s Jodhpur (Jodhpur, Jodhpur, Rajasthan)	Existing Held Leases

Government of Rajasthan

Office of Sup. Mining Engineer, Mines & Geology Dept.

Bhilwara Circle

S.no	Lease No	Lessee Name	Office Name	District	Registration Date	Sanction Date	Expiry Date	Total Area	Village/Tehsil/District
1	ME/BHL/Minor/ML/67/2019	Laxman Gurjar	ME, Bhilwara	Bhilwara	14-Oct-19	27-Sep-19	13-Oct-24	1.01	Takhtpura / Jhazapur / Bhilwara
2	ME/BHL/Minor/ML/27/2019	Jagdish Singh Panwar	ME, Bhilwara	Bhilwara	30-Aug-19	28-Aug-19	29-Aug-24	1	Bedunda / Kotri / Bhilwara
3	ME/BHL/Minor/ML/21/2019	Kan Singh	ME, Bhilwara	Bhilwara	17-Sep-19	16-Sep-19	16-Sep-24	1.02	Geta Paroli / Kotri / Bhilwara
4	ME/BHL/Minor/ML/17/2019	Ladu Lal Jat	ME, Bhilwara	Bhilwara	10-Oct-19	3-Oct-19	9-Oct-24	2.72	Golbadi / Kotri / Bhilwara

Government of Rajasthan
Office of Sup.Mining Engineer, Mines & Geology Dept.
Rajsamand Circle

Sno.	Lease	Lessee name	Village/Tehsil/District	Sanction Date	Registration	Lease Period	Status
1	1/2019	Sohan lal Meghwal, Smt Papu Bai Meghwal, Village Tejpura tehsil & dist. Rajsamand	Bamaniyakalan/Railmag ra/Rajsamand	10.11.2019	16.10.2019	16.10.2019 to 15.10.2024	Existing held leases
2	2/2019	Himmat Ram Garasiya S/o Nathu lal Garasiya, Semlathala Malwa ka Choura tehsil Kotda, Udaipur	Sakrawas/Railmagra/Raj samand	10.11.2019	18.10.2019	18.10.2019 to 17.10.2024	Existing held leases
3	3/2019	Asha Meghvanshi D/o Ramdev Meghvanshi, D- 453, Sanjay colony Bhilwara	Chokri/Railmagra/Rajsa mand	22.10.2019	31.10.2019	30.10.2019 to 29.10.2024	Existing held leases
4	2/2020	Magna Bheel S/o Naru Bheel, Khatmala tehsil & distt. Rajsamand	Chokri/Railmagra/Rajsa mand	14.02.2020	24.02.2020	24.02.2020 to 23.02.2025	Existing held leases

Government of Rajasthan
Office of Sup.Mining Engineer, Mines & Geology Dept.

Jaipur Circle

Sno.	Lease	Lessee name	Village/Tehsil/Disrict	Capacity	Sanction Date	Registration	Lease Period	Status
1	5@201 9	Shreedhar Agarwal, Sumit Agarwal, Mahendra Agarwal S/o Sitaram Agarwal	Khadab/Kotputli/Jaipur	125000 TPA	20.01.2020	23.01.2020	23.01.2020 to 22.01.2025	Existing held leases

Government Of Rajasthan

SUP.MINING ENG. MINES & GEOLOGY DEPARTMENT, Bikaner circle Bikaner

SANCTION BAJRI LEASE LIST

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consent/EC	Total Area	Lease period	Village/Tehsil/District	Land Status	Khasra No.	Office Address	Status
1	ME/BKN/Minor/ML/13/2013	Najir Mohammad Teli	ME, Bikaner	Bikaner	Bajri	29-Jan-14	17-Sep-13	28-Jan-64	100000	2	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	579	25 KA, Teliyo Ka Mohalla, Ward no.1 va 2 (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
2	ME/BKN/Minor/ML/14/2009	Shree Balaji Mines And Minerals	ME, Bikaner	Bikaner	Bajri	29-Jul-09	05-Jun-09	28-Jul-59	200000	2.5	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1490	Jaton Ki Gali, Ward N-4 Post Sujangarh (Sujangarh, Churu, Rajasthan)	Existing Held Leases
3	ME/BKN/Minor/ML/17/2013	Bhanwer Lal Bishnoi	ME, Bikaner	Bikaner	Bajri	16-Jul-13	01-Jul-13	15-Jul-63	107427	4	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1461	Katiya malinath (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
4	ME/BKN/Minor/ML/175/2009	Sukhbir Singh Jatt	ME, Bikaner	Bikaner	Bajri	24-Feb-10	24-Feb-10	02-Feb-60	220000	3.01	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1475	Village- Dehra (Samalekha, Panipat, Haryana)	Existing Held Leases
5	ME/BKN/Minor/ML/23/2007	Rohit Kumar Marothi	ME, Bikaner	Bikaner	Bajri	03-Aug-07	26-Jul-07	02-Aug-57	100000	2.8	50	Govindnagar / Nokha / Bikaner	Private Land / Self Ownership	1160	Marothi Chowk, Nokha, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
6	ME/BKN/Minor/ML/24/2007	Hament Kumar Marothi	ME, Bikaner	Bikaner	Bajri	03 Aug-07	26-Jul-07	02-Aug-57	100000	2.88	50	Govindnagar / Nokha / Bikaner	Private Land / Self Ownership	1161	Marothi Chowk, Nokha (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
7	ME/BKN/Minor/ML/31/2013	Ratan Singh	ME, Bikaner	Bikaner	Bajri, Ballclay, Gravel	02-Jul-13	27-Jun-13	10-Jul-63	280800	4	50	Jaimalsar / Kolayat / Bikaner	Private Land / Self Ownership	297	C/O Virendra Singh Rathore Lilki House Vivek Vihar Near ITI College JNV Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

8	ME/BKN/Minor/ ML/33/2013	Incredible Rural Project Pvt-Ltd	ME, Bikaner	Bikaner	Bajri	09-Jul-13	04-Jul-13	08-Jul-63	20000	4	50	Ihajhu / Kolayat / Bikaner	Private Land / Self Ownership	1467	B 1/546, Canal Garima, Chitrakoot Yojana, Vaishali Nagar Jaipur (Jaipur, Jaipur, Rajasthan)	Existing Held Leases
9	ME/BKN/Minor/ ML/13/2014	Jai Balaji Gravel Suppliers Prop Baldev Saharan	ME, Bikaner	Bikaner	Bajri, Gravel	11-Sep-15	04-Sep-15	10-Sep-65	100000	4.5	50	Hansera / Loonkaran sar / Bikaner	Private Land / Self Ownership	79	JAI BALAJI GRAVEL SUPPLIERS PROP BALDEV SAHARAN NEAR PRIVATE BUS STAND SARDARSHAHAR CHURU (Sardarshahar, Churu, Rajasthan)	Existing Held Leases
10	ME/BKN/Minor/ ML/185/2008	Brima Devi	ME, Bikaner	Bikaner	Bajri	09-Jun-09	25-May-09	08-Jun-59	150000	2.34	50	Hadla / Kolayat / Bikaner	Private Land / Self Ownership	1463	Rampura, stree no- 20, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
11	ME/BKN/Minor/ ML/19/2010	Ganpati Mines & Constructi on Company	ME, Bikaner	Bikaner	Bajri, Gravel	09-Jun-10	11-May-10	08-Jun-60	250000	4	50	Govindna gar (Roda) / Nokha / Bikaner	Private Land / Self Ownership	1075	Nokha (Nokha, Bikaner, Rajasthan)	Existing Held Leases
12	ME/BKN/Minor/ ML/2/2015	Ganga Ram Jaat	ME, Bikaner	Bikaner	Bajri, Gravel	22-Feb-18	15-Feb-18	21-Feb-68	100000	2	50	Bamanwal i / Loonkaran sar / Bikaner	Private Land / Self Ownership	267/78	MEHRANA, TEH. LOONKARANSAR, BIKANER (Loonkaransar, Bikaner, Rajasthan)	Existing Held Leases
13	ME/BKN/Minor/ ML/22/2010	Shree Balaji Mines & Cons. Company	ME, Bikaner	Bikaner	Bajri	01-Sep-10	25-Jun-10	31-Aug-60	93750	2.5	50	Govindna gar Roda / Nokha / Bikaner	Private Land / Self Ownership	1660/1104	Govindnagar (Nokha, Bikaner, Rajasthan)	Existing Held Leases
14	ME/BKN/Minor/ ML/38/2013	Kishen Lal Kuleria	ME, Bikaner	Bikaner	Bajri, Gravel	22-Jun-15	07-May-15	21-Jun-65	152000	2.1	50	Hansera / Loonkaran sar / Bikaner	Private Land / Self Ownership	99	Khiyera (Lunkaransar, Bikaner, Rajasthan)	Existing Held Leases

15	ME/BKN/Minor/ ML/40/2012	Dhirendra Pal Singh	ME,Bikaner	Bikaner	Bajri, Gravel	12-Sep-13	12-Sep-13	11 Sep 63	100000	3	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1487	Village Hadla Bhatian (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
16	ME/BKN/Minor/ ML/44/2011	J.L. Daga Mines & Minerals Pvt. Ltd.	ME,Bikaner	Bikaner	Bajri	30-May-11	26-May-11	29-May-61	210000	3.52	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	337	Opposite Subhash Petrol Pump, Jaipur Road, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
17	ME/BKN/Minor/ ML/9/2019	Taparia Mines	ME,Bikaner	Bikaner	Bajri	12-Jul-19	12-Jul-19	11-Jul-69	100000	2.9146	50	Govindna gar/ Nokha/ Bikaner	Private Land / Self Ownership	1974/172	NEAR HANUMAN MANDIR, WARD NO. 10, NOKHA, BIKANER (Nokha, Bikaner, Rajasthan)	Existing Held Leases
18	ME/BKN/Minor/ ML/99/2010	Govind Ram Maghwal	ME,Bikaner	Bikaner	Bajri	01-Apr-11	03-Mar-11	31-Mar-61	E.C.NOT GRANTED	2.5	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1843/1248	H-No-243 Mithadiyan, Kolayat (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
19	ME/BKN/Minor/ ML/177/2009	Karna Ram Jatt	ME,Bikaner	Bikaner	Bajri	29-Mar-10	20-Jan-10	28-Mar-60	200000	3	50	Modia Mansar / Kolayat / Bikaner	Private Land / Self Ownership	673, 674	Near old Transformer, Ward n- 2 (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
20	ME/BKN/Minor/ ML/211/2008	Narayan Singh Rajput	ME,Bikaner	Bikaner	Bajri	26-Feb-09	20-Feb-09	25-Feb-59	E.C.NOT GRANTED	3	50	Hadla Bhatiyar / Kolayat / Bikaner	Private Land / Self Ownership	45,46	Hadla Bhatiyar, kolayat , bikaner (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
21	ME/BKN/Minor/ ML/45/2011	Madan Chaudhar y	ME,Bikaner	Bikaner	Bajri, Gravel	28-Jul-11	28-Jul-11	27-Jul-61	200000	3.56	50	Kishnasar / Nokha / Bikaner	Private Land / Self Ownership	1022	A-162/163 Kanta Khaturia Colony, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
22	ME/BKN/Minor/ ML/18/2012	Jain Minechem	ME,Bikaner	Bikaner	Bajri, Gravel	02-May-13	22-Apr-13	01-May-63	100000	2	50	Udasar / Nokha / Bikaner	Private Land / Self Ownership	457	D 255, KASHIPURI, BHILWARA (Bhilwara, Bhilwara, Rajasthan)	Existing Held Leases
23	ME/BKN/Minor/ ML/2/2010	Tola Ram Jaat	ME,Bikaner	Bikaner	Bajri	16-Jul-10	19-Apr-10	15-Jul-60	200000	3.79	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1929/1464	V.P. Karmisar, Ward N.6 (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

24	ME/BKN/Minor/ ML/31/2010	Mamta Davi	ME,Bikaner	Bikaner	Bajri, Gravel	24-Aug-11	11 Mar 11	23-Aug-61	150000	2	50	Ihajhu / Kolayat / Bikaner	Private Land / Self Ownership	1251	Village Bju (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
25	ME/BKN/Minor/ ML/56/2011	Indian Mines Company Private Limited	ME,Bikaner	Bikaner	Bajri, Gravel	22-Nov-11	21-Oct-11	21-Nov-61	200000	4	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	506	c-41, vaid Magaram Colony (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
26	ME/BKN/Minor/ ML/13/1998	Sh. Kalyan Singh Rajput	ME,Bikaner	Bikaner	Bajri	26-Sep-98	11-Jun-98	25-Sep-48	150000	2.28	50	Nal Chhoti / Bikaner / Bikaner	Private Land / Self Ownership	252, 1071/252	272 East Bihar sarshi Road , (Jaipur, Jaipur, Rajasthan)	Existing Held Leases
27	ME/BKN/Minor/ ML/18/2013	Sheelu Barath	ME,Bikaner	Bikaner	Bajri, Gravel	20-Sep-13	17-Sep-13	18-Sep-63	182662	3	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	342	DESHNOK, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
28	ME/BKN/Minor/ ML/183/2008	Yudhveer Singh	ME,Bikaner	Bikaner	Bajri, Gravel	02-Apr-09	02-Apr-09	01-Apr-59	200000	2.26	50	Hadla / Kolayat / Bikaner	Private Land / Self Ownership	1485	Village- Hadla Rawaitan, teh.- kolayat, Dist. Bikaner (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
29	ME/BKN/Minor/ ML/24/2009	Babita Singhaniy a	ME,Bikaner	Bikaner	Bajri	20-Feb-09	30-Jan-09	19-Feb-59	220000	2.19	50	Modia Mansar / Kolayat / Bikaner	Private Land / Self Ownership	784/544	2-A-35 MurliDhar Vyas Nagar (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
30	ME/BKN/Minor/ ML/47/2008	Taparia Mines & Contiction Company Nokha	ME,Bikaner	Bikaner	Bajri	19-Aug-09	30-Jul-09	18-Aug-59	100000	2.88	50	Govindna gar / Nokha / Bikaner	Private Land / Self Ownership	1074	NOKHA BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
31	ME/BKN/Minor/ ML/5/2012	M/S Shiv Shankar Mines	ME,Bikaner	Bikaner	Bajri	28-May-13	26-Apr 13	27 May 63	365000	4	50	Hadla Bhatiyan / Kolayat / Bikaner	Private Land / Self Ownership	90,96	INDAWAR MERTA NAGAU (Merta, Nagaur, Rajasthan)	Existing Held Leases
32	ME/BKN/Minor/ ML/15/2013	Arjun Ram Dholi	ME,Bikaner	Bikaner	Bajri	30-Sep-13	26-Sep-13	29-Sep-63	150000	2	50	Udasar / Nokha / Bikaner	Private Land / Self Ownership	1505/424	CO Ram Chandra SO SH- Kheraj Ram Siyag Post Panchu (Nokha, Bikaner, Rajasthan)	Existing Held Leases

33	ME/BKN/Minor/ ML/190/2009	Babulal Chandak	ME,Bikaner	Bikaner	Bajri	05-Mar-10	04-Feb-10	04-Mar-60	100000	7.05	50	Modia Mansar / Kolayat / Bikaner	Private Land / Self Ownership	839/360	Post- Gajner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
34	ME/BKN/Minor/ ML/212/2008	Ramchand ra Bishnoi	ME,Bikaner	Bikaner	Bajri	26-Feb-09	20-Feb-09	25-Feb-59	200000	2.49	50	Hadla / Kolayat / Bikaner	Private Land / Self Ownership	1474	CHAK VIJAYSINGHPURA, JHAJHU, TEH. KOLAYAT, BIKANER (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
35	ME/BKN/Minor/ ML/26/13	H.P. Mines And Minerals Prop. Pawan Kumar Jain	ME,Bikaner	Bikaner	Bajri, Gravel	05-Feb-18	18-Feb-18	04-Feb-68	100000	4	50	Nokha Gao / Nokha / Bikaner	Private Land / Self Ownership	174	JAIN CHOWK, NOKHA, BIKANER (Nokha, Bikaner, Rajasthan)	Existing Held Leases
36	ME/BKN/Minor/ ML/29/2006	G.R. Bajri Udyog	ME,Bikaner	Bikaner	Bajri	28-Aug-06	21-Aug-06	27-Aug-56	100000	3	50	Govindna gar / Nokha / Bikaner	Private Land / Self Ownership	1165	Govind Nagar,Roda (Nokha, Bikaner, Rajasthan)	Existing Held Leases
37	ME/BKN/Minor/ ML/30/2014	Puran Singh	ME,Bikaner	Bikaner	Bajri, Gravel	18-Dec-17	30-Dec-17	17-Dec-67	100000	3	50	Morkhana / Nokha / Bikaner	Private Land / Self Ownership	225	30, Jakhasar, Teh. Sri Dungargarh, Bikaner (Sri Dungargarh, Bikaner, Rajasthan)	Existing Held Leases
38	ME/BKN/Minor/ ML/37/2010	Gita Davi	ME,Bikaner	Bikaner	Bajri, Gravel	20-Oct-10	27-Jul-10	19-Oct-60	220000	3.25	50	Lalamedsa r / Bikaner / Bikaner	Private Land / Self Ownership	217	Ward N-5/6,Bhinasar (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
39	ME/BKN/Minor/ ML/57/2011	Shanti Devi	ME,Bikaner	Bikaner	Bajri	07-Feb-12	11-Nov-11	06-Feb-62	200000	2.3	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	593/1,595/1 ,591/595	SHANTI DEVI W/O LATE SH. RAMESHWAR LAL JAT NIVASI PURANI B S T COLLAGE BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

40	ME/BKN/Minor/ ML/1/2015	Srm Chemicals Ind. Pvt. Ltd.	ME,Bikaner	Bikaner	Bajri, Gravel	26-Feb-18	26-Feb-18	25-Feb-68	158650	4	50	Chari / Kolayat / Bikaner	Private Land / Self Ownership	601/64	MALIK NARSING HOME, BALSAMAND ROAD, HISAR, HARYANA (Hisar, Hisar, Haryana)	Existing Held Leases
41	ME/BKN/Minor/ ML/184/2008	Amar Singh	ME,Bikaner	Bikaner	Bajri, Gravel	27-Feb-09	20-Feb-09	26-Feb-59	200000	2.28	50	Hadla / Kolayat / Bikaner	Private Land / Self Ownership	1488	Village Ghumansar Teh. Chidawa Distt Jhunjhunu (Chidawa, Jhunjhunu, Rajasthan)	Existing Held Leases
42	ME/BKN/Minor/ ML/28/2011	Ganpati Mineral	ME,Bikaner	Bikaner	Bajri	29-Feb-12	29-Feb-12	28-Feb-62	225000	4.96	50	Hadla / Kolayat / Bikaner	Private Land / Self Ownership	343/44	GANPATI MINERAL KHTEPURA TEH. AND DISTT. JHUNJHUNU (Jhunjhunu, Jhunjhunu, Rajasthan)	Existing Held Leases
43	ME/BKN/Minor/ ML/52/2010	Girdhari Lal Bishino	ME,Bikaner	Bikaner	Bajri	01-Apr-11	03-Mar-11	31-Mar-61	200000	2.5	50	Jhajhu / Kolayat / Bikaner	Private Land / Self Ownership	1473	Chak Vijay SinghPura (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
44	ME/BKN/Minor/ ML/54/2009	Rakesh Dudi S/O Shreeprab hufal	ME,Bikaner	Bikaner	Bajri, Gravel	03-Sep-09	28-Aug-09	02-Sep-59	150000	2.22	50	Naal Badi / Bikaner / Bikaner	Private Land / Self Ownership	1029/473/1	Vedhmeghrum colony, Dudidharm kanta ke peche, Jasalmer road bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
45	ME/BKN/Minor/ ML/58/2011	Jagdish Prasad Jatt	ME,Bikaner	Bikaner	Bajri	03-Feb-12	11-Nov-11	02-Feb-62	170000	2.52	50	Deshnok / Bikaner / Bikaner	Private Land / Self Ownership	593, 595, 1592/592	Sarvodya Basti Behind Vishwakrma Temple, Pugal Road (Dikaner, Bikaner, Rajasthan)	Existing Held Leases
46	ME/BKN/Minor/ ML/1/2010	R R Minerals	ME,Bikaner	Bikaner	Bajri	31-May-10	31-May-10	30-May-60	150000	3	50	Golary / Kolayat / Bikaner	Private Land / Self Ownership	132	Baniyon Ka Mohalla, Naal Badi, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

47	ME/BKN/Minor/ ML/133/2009	Darshan Aacharya	ME, Bikaner	Bikaner	Bajri	27 May 10	27 May-10	27-May-60	F.C NOT GRANTED	3.68	50	Modia Mansar / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	6,76,677	Near uston ki bari, ghumudhar (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
48	ME/BKN/Minor/ ML/135/2009	Darshan Aachary	ME, Bikaner	Bikaner	Bajri	27-May-10	27-May-10	27-Jun-60	E.C.NOT GRANTED	2.87	50	Modia Mansar / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	6,76,677	Out of uston ki bari bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
49	ME/BKN/Minor/ ML/29/2010	J.V. Mines And Minerals	ME, Bikaner	Bikaner	Bajri	13-Jul-11	08-Apr-11	12-Jul-61	200000	2.84	50	Jhajhu / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	1,45,21,462	INFRONT OF POLICE STATION, ASHAPURA COMPLEX, NAL BADI, BIKANER (Nal, Bikaner, Rajasthan)	Existing Held Leases
50	ME/BKN/Minor/ ML/3/2014	Prem Lata Gupta	ME, Bikaner	Bikaner	Bajri	19-May-14	19-May-14	18-May-64	E.C.NOT GRANTED	2.25	50	Indo Ka Bala / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	392/177	Premiata gupta w/o V P gupta 33 Nagnechi scheme pawanpuri bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
51	ME/BKN/Minor/ ML/19/1996	Sunil Saradhana	ME, Bikaner	Bikaner	Bajri	21-Jan-97	07-Nov-96	20-Jan-47	100000	2.28	50	2 Bsm / Bikaner / Bikaner	Governmen t Land / Siway Chak(Bilana am)	2BSM	BUDHWAR STREET, NEAR AMBEDKAR CIRCUL, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
52	ME/BKN/Minor/ ML/27/2010	Shish Ram Bola	ME, Bikaner	Bikaner	Bajri	20-Jul-11	08-Apr-11	19-Jul-61	150000	4.55	50	Jhajhu / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	1260,1261,1 868/1259	Bola ki Dhani Post Mandhrala (Jhunjhunu, Jhunjhunu, Rajasthan)	Existing Held Leases
53	ME/BKN/Minor/ ML/30/2010	Rohitash Kumar	ME, Bikaner	Bikaner	Bajri, Gravel	13-Jul-11	13-Jul-11	12-Jul-61	200000	4.65	50	Jhajhu / Kolayat / Bikaner	Governmen t Land / Siway Chak(Bilana am)	1260,1261,1 868/1259	VPO KIDWANA, TEHSIL SURAJGARH (Surajgarh, Jhunjhunu, Rajasthan)	Existing Held Leases
54	ME/BKN/Minor/ ML/40/1996	Vijay Devi Gutjar	ME, Bikaner	Bikaner	Bajri	18-Feb 97	07 Nov 96	17 Feb 47	100000	3.79	50	1 Bsm / Bikaner / Bikaner	Governmen t Land / Siway Chak(Bilana am)	155/21	Ambedekar Circle, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

55	ME/BKN/Minor/ ML/92/2010	Sampat Lal Daga	ME, Bikaner	Bikaner	Bajri	20 Jul 11	20 Jul 11	19 Jul 61	85000	2.5	50	Indo Ka Bala / Kolayat / Bikaner	Government Land / Siway Chak(Bilana am)	398/14	Lalji ka kalla (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
56	ME/BKN/Minor/ ML/131/2009	Surjeet Guha	ME, Bikaner	Bikaner	Bajri	19-Mar-10	09-Oct-09	18-Mar-60	100000	3	50	Modia Mansar / Kolayat / Bikaner	Government Land / Siway Chak(Bilana am)	066	28, Kanta khaturia colony, bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
57	ME/BKN/Minor/ ML/21/2019	Zigma Stone	ME, Bikaner	Bikaner	Bajri	21-Oct-19	21-Oct-19	20-Oct-69	150000	1.25	50	Modiya Mansar / Kolayat / Bikaner	Government Land / Siway Chak(Bilana am)	4 & 5	5 C 111 J.N.V. COLONY, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
58	ME/BKN/Minor/ ML/4/2014	Premlata Gupta	ME, Bikaner	Bikaner	Bajri	19-May-14	09-May-14	18-May-64	E.C.NOT GRANTED	2	50	Indo Ka Bala / Kolayat / Bikaner	Government Land / Siway Chak(Bilana am)	392/177	Premlata gupta w/O Vedprakash gupta 33nagnechi scheme pawanpuri Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
59	ME/BKN/Minor/ ML/1/2000	Ganpati Mineral	ME, Bikaner	Bikaner	Bajri, Gravel	07-Sep-00	10-Aug-00	06-Sep-50	235000	5	50	Bichwal / Bikaner / Bikaner	Government Land / Siway Chak(Bilana am)	65	B-7 SUDARSHNA NAGAR, PAWANPURI, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
60	ME/BKN/Minor/ ML/20/1995	Sunil Saradhana	ME, Bikaner	Bikaner	Bajri	21-Jan-97	07-Nov-96	20-Jan-47	100000	3.79	50	2 Bsm / Bikaner / Bikaner	Government Land / Siway Chak(Bilana am)	2BSM	BUDHWAR STREET, NEAR AMBEDKAR CIRCUL, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
61	ME/BKN/Minor/ ML/28/2010	Ashoka Kumar	ME, Bikaner	Bikaner	Bajri	20-Jul-11	08-Apr-11	19-Jul-61	200000	2.27	50	Jhajhu / Kolayat / Bikaner	Government Land / Siway Chak(Bilana am)	1,45,21,462	TodarWas Post Mojas (Jhunjhunu, Jhunjhunu, Rajasthan)	Existing Held Leases
62	ME/BKN/Minor/ ML/95/1996	Sunil Daftari	ME, Bikaner	Bikaner	Beji	28-Oct-97	28-Oct-97	27-Oct-47	E.C.NOT GRANTED	3.56	50	Nal Chhoti / Bikaner / Bikaner	Government Land / Siway Chak(Bilana am)	947/98, 904/95, 904/96	Sunil Kumar Daftari, Purani lane Gangashahr, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases

63	ME/BKN/Minor/ ML/41/2019	Mahipal Singh Kawlot	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Murrum, Silica Sand	08-Jan-70	08 Jan 20	07 Jan-70	389272	3.99	50	Gangapur a / Kolayat / Bikaner	Private Land / Self Ownership	522/411	HADALA RAVALOTAN (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
64	ME/BKN/Minor/ ML/57/2019	Puspa Devi	ME,Bikaner	Bikaner	Bajri, Gravel, Masonaryst one, Murrum	04-Oct-19	04-Oct-19	04-Oct-69	355858	3.4	50	Jaisinghde sar Kalia/ Nokha/ Bikaner	Private Land / Self Ownership	519/137, 38	House No. 12,13, Gali no. 4, Hanumanhatha, Bikaner	Existing Held Leases
65	ME/BKN/Minor/ ML/67/2019	Riddhi Siddhi Mines And Minerals	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	31-Jan-20	31-Jan-20	31-Jan-70	200000	3.98	50	Samorakhi / Kolayat / Bikaner	Private Land / Self Ownership	87	61 ANAJ MANDI, BIKANER-334004 (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
66	ME/BKN/Minor/ ML/27/2019	K.K. Mines & Minerals	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	31-Jan-20	31-Jan-20	31-Jan-70	332820	3.99	50	Samorakhi / Kolayat / Bikaner	Private Land / Self Ownership	81	NEAR VIDHYA VIHAR SCHOOL NEW LANE GANGASHAHAR, BIKANER (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
67	ME/BKN/Minor/ ML/40/2019	Anil Kumar Khicher	ME,Bikaner	Bikaner	Bajri, Ballclay, Fireclay, Gravel, Murrum, Silica Sand	09-Jan-20	09-Jan-20	09-Jan-70	309096	3.6	50	Kshnasar / Nokha / Bikaner	Private Land / Self Ownership	1576/ 1502	Modayat, Tehsil Kolayat, Distt. Bikaner	Existing Held Leases
68	ME/BKN/Minor/ ML/26/2019	K.K. Mines And Minerals	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	31-Jan-20	31-Jan-20	31-Jan-70	328950	4	50	Samorakhi / Kolayat / Bikaner	Private Land / Self Ownership	78	NEAR VIDHYA VIHAR SCHOOL NEW LANE GANGASHAHAR, BIKANER (Kolayat, Bikaner, Rajasthan)	Existing Held Leases
69	ME/BKN/Minor/ ML/73/2019	Naveen Jain	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	08-Jan-20	08-Jan-20	08-Jan-70	425335	3.99	50	Chani / Kolayat / Bikaner	Private Land / Self Ownership	30	H-34/25, Sector-3, Rohini, New Delhi	Existing Held Leases

70	ME/BKN/Minor/ ML/021/2019	Baljeet Singh Bajwa	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	08-Jan-20	08-Jan-20	08-Jan-70	309622	3.99	50	Madh/ Kolayat/ Bikaner	Private Land / Self Ownership	1262/948	72, NH-15, Tenchri Fanta, telisil Kolayat, Distt. Bikaner	Existing Held Leases
71	ME/BKN/Minor/ ML/12/2019	Manoj Nayak	ME,Bikaner	Bikaner	Bajri, Ballclay, Ballclay, Gravel, Murrum, Silica Sand	29-Aug-19	29-Aug-19	29-Aug-69	330455	3.99	50	Gangapur a Chak No.7 / Kolayat / Bikaner	Private Land / Self Ownership	50	158, Ward no. 25, Nokha Mandi, Nokha, Distt. Bikaner	Existing Held Leases
72	ME/BKN/Minor/ ML/34/2019	Shyam Sunder Bishnoi	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	08-Jan-20	08-Jan-20	08-Jan-70	278824	3.99	50	Chak no. 6 Khari Charnan / Kolayat / Bikaner	Private Land / Self Ownership	11	D-82, Samta Nagar, Tehsil & Distt. Bikaner	Existing Held Leases
73	ME/BKN/Minor/ ML/11/2019	R.R.C.Min es & Minerals	ME,Bikaner	Bikaner	Bajri, Bajri, Ballclay, Ballclay, Gravel, Gravel, Silica Sand, Silica Sand	20-Aug-19	20-Aug-19	20-Aug-69	291600	3.99	50	Khari Charnan / Kolayat / Bikaner	Private Land / Self Ownership	185	Aashapura Mandir ke pas, Nathusar gate ke bahar, Bikaner	Existing Held Leases
74	ME/BKN/Minor/ ML/53/2019	Hira Lal	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Murrum, Silica Sand	08-Jan-20	08-Jan-20	08-Jan-70	410024	3.99	50	Chani / Kolayat / Bikaner	Private Land / Self Ownership	57	Ward no. 4, Jhajhoo Bass, Tehsil Kolayat, Distt. Bikaner	Existing Held Leases
75	ME/BKN/Minor/ ML/62/2019	Mahendra Bothra	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Murrum, Silica Sand	28-Jan-20	28-Jan-20	28-Jan-70	475200	3.99	50	Samorakhi / Kolayat / Bikaner	Private Land / Self Ownership	84	Deep villa, Baba Ramdev road, Purani line, Gangashahr, Bikaner	Existing Held Leases
76	ME/BKN/Minor/ ML/7/2019	Shahzad Ali	ME,Bikaner	Bikaner	Bajri, Ballclay, Fireclay, Gravel, Kankar, Murrum, Silica Sand	26-May-20	26-May-20	26-May-70	355610	4	50	Nokha Daiya / Kolayat / Bikaner	Private Land / Self Ownership	139/1	Behind MS Girls Hostel, Bhutton ka bass, Bikaner	Existing Held Leases

77	ME/BKN/Minor/ ML/70/2019	Shyam Sunder Bisnoi	ME,Bikaner	Bikaner	Bajri, Ballclay, Gravel, Kankar, Murrum, Silica Sand	17-Feb-20	17-Feb-20	16-Feb 70	447444	3.99	50	Jangloo/N okha/ Bikaner	Private Land / Self Ownership	723	Near Old Chungi Chowki, Gajner Road, Banga Nagar, Bikaner (Bikaner, Bikaner, Rajasthan)	Existing Held Leases
78	ME/BKN/Minor/ ML/68/2019	SAPPHI RE MINERA LS	ME,Bikaner	Bikaner	Bajri, Kankar, Ballclay, Silica Sand, Gravel, Murrum	13.02.2020	04.02.202 0	12.02.70	399650	3.9942	50	Chak no. 5 Khari Charnan / Kolayat / Bikaner	Private Land / Self Ownership	13, 14	SHOP NO 3, BAJWA COMPLEX, TECHRI FANTA, KOLAYAT, BIKANER	Existing Held Leases
79	ME/BKN/MINO R/ML/98/2018	MANKI	ME,Bikaner	Bikaner	Bajri, Ballclay, White Clay, Silica Sand, Gravel, Murrum	29.07.2020	22.06.2020	29.07.2070	225000	3.47	50	Golri/Kola yat/Bikar er	Private Land / Self Ownership	207, 209	Ward No. 22, Anupgarh, Ganganagar	Existing Held Leases

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**NATURE OF RIVER BED OF RIVERS IN RAJASTHAN VISITED BY
CEC.**



KOTHARI RIVER BED AT PITHAS (DT - 23.10.2020)



KOTHARI RIVER BED AT BAGOR (DT - 23.10.2020)



KOTHARI RIVER BED DHUL KHERA (DT - 23.10.2020)



BANAS RIVER BED AT SIHANA (DT - 23.10.2020)



BANAS RIVER AT PIPLI (DT - 23.10.2020)



BANAS RIVER BED AT JIWA KA KHERA (DT - 23.10.2020)



BANAS RIVER BED AT JALSEENA (DT - 24.10.2020)



BANAS RIVER BED AT DODWADI (DT- 24.10.2020)



BANAS RIVER BED AT SATWARA (DT- 24.10.2020)



BANAS RIVER BED AT BANTHLI (DT-24.10.2020)



LUNI RIVER BED AT NAGAUR



LUNI RIVER BED AT NAGAUR

OBSERVATIONS OF THE CEC DURING SITE INSPECTION BETWEEN 23.10.2020 AND 25.10.2020 OF PROPOSED/ON-GOING MINING AREAS IN THE STATE OF RAJASTHAN

23.10.2020

1. Jawasiya – Sihana – in Himirgarh Tehsil:

Visited part of the Banas river point forming part of Lol holder – M/s. Shiva Corporation (I) Ltd., (681.23 Ha) located in Chittorgarh district. This is one of the 27 lessees who had surrendered TWP and the lease was cancelled by the State.

The river bed is filled with small size boulders/pebbles mixed with sand. Illegal mining is stated to have been done by the locals. There is a bund which has been constructed across the River Banas at this point. The collection of Bajri is not being done in a scientific/systematic manner. Large and irregular pits are seen all across the river bed and also along the banks of the river. The sand collection appears to have been taking place over a considerable period of time. Illegal collection activity is said to be more pronounced during rainy season when conditions are favourable for separation of sand from pebble/boulders. Keeping in view the high proportion of pebbles/boulders this is not exactly an ideal site for sand collection.

PHOTOS

2. Dhul Khera in Bhilwara Tehsil:

This site is stated to be located downstream of Meza dam across River Kothari. This site is said to be part of the Lol given to Mr Abhimanyu Chaudhary. Being located in the lower side of the dam, the river escapes from both normal flooding and the increased water flow during monsoon. While the river bed has growth of natural vegetation a part of it is being illegally used by locals for cultivation of vegetables.

Some illegal collection of sand from this stretch of the river is reportedly being done by the locals. Sand is also found mixed with silt and clay. Pits, distributed irregularly, are seen on the river bed from where in the past sand would have been removed. An over burden dump of mining operated by Jindal group lay adjacent to the river.

The scope for replenishment of the sand is minimal at this site being is located just below the Meza dam.

3. Pithas in Mandal Tehsil and

4. Bagor

Both the above sites form part of River Kothari and the sites are located upstream of Meza dam. The two sites are part of the Lol of Mr Abhimanyu Chaudhry (997 Ha). This stretch of the river has coarse sand. Both the spots have long causeway across River Kothari and the river water flows over the causeway during floods. Sand is seen on either side of the causeway but more is seen in the downstream side.

5. Pipli - Banas River point:

The site forms part of Lol of Sanjay Kumar Garg (1947 Ha). This stretch of River Banas has huge quantity of large size pebbles/boulders mixed with sand. After the process of sieving sand the pebbles are left on the bed of the river. Illegal removal of sand on large scale is seen in this stretch of the wide river. The Lol holder had operated the mine till 2017.

6. Jeeva Ka Kheda, Banas river point -

Lol was issued in the name of Shri Mahendra Singh Rajawat who operated the mine till 2017. The total area of the lease is 1911.37 Ha and the sand appears to be of very good quality. There has been large scale illegal removal. In fact on the way to river point many active sand dumping yards were also noticed with evidence of fresh stock of river sand dumped recently.

7. Nahargarh - Banas River is another river point and this part of the river forms also part of the Lol of Mahendra Singh Rajawat. While the quality of sand appears to be very good it is also seen that rampant illegal mining has been taking place on this stretch of the river. CEC was told that EC in respect of this mine has been issued by MoEF&CC. However mining

operation is yet to commence for want of a decision on Rule 5 (4) from the Hon'ble Supreme Court of India though there is no stay.

8. **Khatedari lease ML No. 21/2019 (Kan Singh)**

This mine extent 1 Ha is located within 45 m from the River Banas. The Khatedari land does not have mineable sand. It is evident that the lessee collects sand from the adjoining Banas River before dumping it on the land adjacent to the demarcated lease. During the visit of CEC fresh stock of river sand was seen at this site. CEC was informed that the said stock of sand has been seized on 16.10.2020 and handed over to SHO for safe custody. The seized sand will be later auctioned by the district authorities.

During the visit it was observed that river sand has been spread inside the mine pit of ML No. 21/2019 so as to highlight the availability of good quality sand. CEC observed that the quality and colour of dumped river sand is distinctly and sharply different from the colour of soil of the mining pit.

The district authorities were asked to take immediate action for cancellation of the lease and also initiate disciplinary action against the officers who certified the availability of sand from this mining site. It has been alleged during the site visit that Khatedari leases have been granted close to the river only with a view to legalise the illegal collection of river sand.

24.10.2020

1. **Raj Mahal in Duri Tehsil along Banas River:**

This point has a reservoir and lies below the Bisalpur Dam across Banas River. This reservoir is said to be the lifeline of 7 districts in the State. The Lol is in the name of M/s. S R Associates. The river bed downstream of the bridge in Rajmahal is being cultivated by the locals and beyond which point there exists reserve of good quality sand. The river is wide downstream of the bridge. The large reservoir created by the dam arrests the flow of sediment downstream of the dam. The terrain being hilly and rocky in the catchment area below the Dam, there is scope for regular flow of sediments into the river.

2,3,4. **Satwara, Santhal and Banthaili in Duri Tehsil along Banas river:** CEC visited these three points which lie on the downstream side of Banas River and form part of the same Lol of M/s. S R Associates. The river is very wide at these points, possibly more than a kilometre in width. There are remnants of old mining pits specially in Banthali area and which are now filled with water and aquatic plants. The mineable reserves are seen located towards the left bank of the river and which currently forms the main course of the river. Good quality sand is found to be available in sufficiently large quantities. Replenishment of the river sand is expected to take place in this stretch of the river as reportedly there is sufficient flow of water during monsoon season.

5. **Jalseena in Duri Tehsil:** also forms part of the Lol of M/s. S R Associates - EC has been granted to this Lol holder for 3.36 million MT of sand. Lease agreement has not been executed pending a decision by the Hon'ble Supreme Court on Rule 5(4). Illegal removal of sand in small quantities is seen. A part of the river bed is rocky and in this stretch no sand deposit is seen. However there is growth of grass and herds of cattle are seen grazing on the river bed. On the downstream side huge deposits of sand is seen, larger deposits being towards the right bank. The sand is of good quality with very few impurities and pebbles.

It is imperative to ensure the removal of sand from the central part of the river upto a depth of 1-2 M all along the river so as to create and maintain a continuous channel for flow of flood water. Strip mining within this zone is not advisable as during the next rainy season the flood waters are bound to carry downstream the loose sand left out in strips.

A detailed map of the river bed leased for sand collection, showing the areas where sand is available should form part of the lease agreement. The river bed without sand but having water puddles indicate higher degree of biodiversity. Soonest the water on sand beds dries up the biological activity will be the minimal on the sand beds.

6. **Dodwadi in Piplu Tehsil along Banas River:** This stretch of the river forms part of Lol of Shri Som Prakash Sethi. The river is not only very wide but also has good quality sand. The intensity of illegal collection of sand appears to be much higher. While proceeding to this spot, CEC observed existence of few sand dumping yards stocked with illegally collected fresh sand. It appears sufficient quantity of sand from this part of the river is available for collection. Therefore replenishment of sand may not be an issue at this site.

25.10.2020

1. Khatadari Mining lease of Shri Dinesh Singh (ML No. 18/2014):

The lessee was granted sand mining lease over an area of 5.28 Ha for a period of 50 years. Mining operations started in the year 2017. Consent to operate is valid till 31.12.2023. Presently sand mining is being done at 5 M (approx) depth. More than 60% of the area has already been covered. Safety zone has not been demarcated. No benches have been provided.

The sand is very fine mixed with silt and clay and is of poor quality. Going by the rate of collection till date the mining operations can not continue for 50 years. Annual permissible quantity is 62624 MT. This mine is located more than 1000 M from Luni River. The Mining Plan prescriptions are not being followed by the lessee while undertaking mining operations.

The lessee who was given notice for misuse of the ravanma has challenged the same in the Hon'ble High Court.

2. Luni River point (Ryanbari) – Lol of Mr Meghraj Singh: The total extent of Lol is 426.0Ha. The Lol holder had worked till 2017 on the strength of TWP. Mining under TWP has not been done scientifically resulting in creation of a deep water body measuring approximately 225 m long and 65 m wide along the bed of the river. The river bed surface has gone down at least 5-6 M when compared to unmined adjacent part of the river. During the visit the local residents complained to CEC that unscientific removal of sand has altered the character of river. Consequently, water does not flow downstream beyond this deep and long depression created in the mined out area within the river bed.

The cutting and extraction from the river goes deep so much so that it collects and blocks flow of water through the river and in the process creating a large water storage body within the river. In fact lack of continuity in mining on the river bed also creates such isolated water bodies. The stoppage of flow of water outside this stagnant water body adversely impacts the sedimentation process and the natural process of replenishment. Lack of flow of water also prevents gravitational separation of silt and clay from sand.

Luni River is seasonal and does not have clearly defined channel. The river bed is either used for illegal cultivation or has wild growth of vegetation. Rainfall in this part of the State is erratic and unpredictable so

much so that in some years there is total absence of rainfall and flow of water in the river.

3. Khatadari lease of Shri Abdul Wahid Khan: The extent of the lease is 2 Ha and was granted in the year 2019 for a period of 5 years. This mining lease is located adjacent to Luni River. The annual permissible quantity of sand that could be mined as per CTO is 50000 MT. The sand mining work is in progress and the excavation of sand is being done without adhering to the prescriptions in the mining plan. The contours of the river reveal that, the mining lease is within the river bank. It was informed that the lessee has been issued notice for payment of penalty of Rs.43 lakhs for the irregularities committed by him.

General Observations:

The CEC has visited some sites along the River Kothari, River Banas and River Luni. It was observed that the river beds of the three rivers are physically different both in their formation and appearance. Kothari River has sand mixed with boulders/pebbles. Banas river has good granular sand below Jeeva Ka Kheda and is a wide river with regular annual flow of water during rainy season. On the other hand Luni River hardly has any channel of its own while the river bed is seen to have growth of vegetation including trees, some parts of the river course has witnessed agricultural activities. The sand being extracted is a mixture of sand, silt and clay and is not of good quality. All three rivers are seasonal in nature and Luni River catchment is small and the rainfall in this region is erratic so much so that in some years there has not been any replenishment of sand.

While on the one hand the replenishment of sand in the river is determined by the flow of flood water during rainy season, on the other hand it is limited by the water storage structures like dams built across these seasonal rivers. Sometimes the rainfall in the catchment area is so scanty that no fresh sand sediments enter the river system.

The CEC has come across deep and wide trenches dug out along the course of River Luni resulting from the removal of the sand under TWP. These trenches apart from creating localised artificial water bodies along the course of the river also break the continuity of the river system. These water bodies also collect the sediments mixed together in the already dug out area. Gravitational separation of sediments does not occur in these mined out parts of the river. Consequently the replenishment may not be uniform. If the water body does not dry up, the replenished sand can not be removed. The mining lease conditions should ensure that shallow and

continuous channels are dug at the centre of the river facilitating natural flow of water all along the river course.

The boundaries of the rivers are difficult to be identified because of the seasonal nature of the flow of water. This problem is more pronounced in Luni River. The leases are proposed to be given along the river but the lease boundaries are not demarcated on ground. For effective enforcement of the EC conditions and execution of the prescriptions in the mining plan it is necessary to demarcate the lease boundary with permanent pyramid shaped boundary cairns as stated in the EC issued by MoEF&CC. The co-ordinates are required to be written on these cairns. The safety zone is also to be demarcated with stone pillars.

Grant of Khatedari leases have been done without first scientifically assessing the availability of the reserves. Almost without exception the mining licence of Khatedari lease have been used for removal and transport of sand from river bed. Therefore it is imperative to ensure that the Khatedari leases are cancelled with immediate effect to stop illegal mining.

An examination of the e-ravannas issued for transport of sand from Khatedari mines has clearly brought out how the Khatedari is being misused. In fact on a comparison of the load bearing capacity of the vehicle to the net weight of sand stated to be transported has brought out that except for the ravannas issued for transport of sand to States like U.P and Haryana where full load capacity is seen utilised, the net weight shown is far less than the actual load carrying capacity of these vehicles. There are instances where less than 1 ton of sand is shown to have been transported where the capacity to carry is more than 20 tons. The e-ravannas issued to lorries to carry sand outside the state of Rajasthan carried more than 60 tonne of sand per trip. This manipulation of the e-ravanna needs to be stopped forthwith.



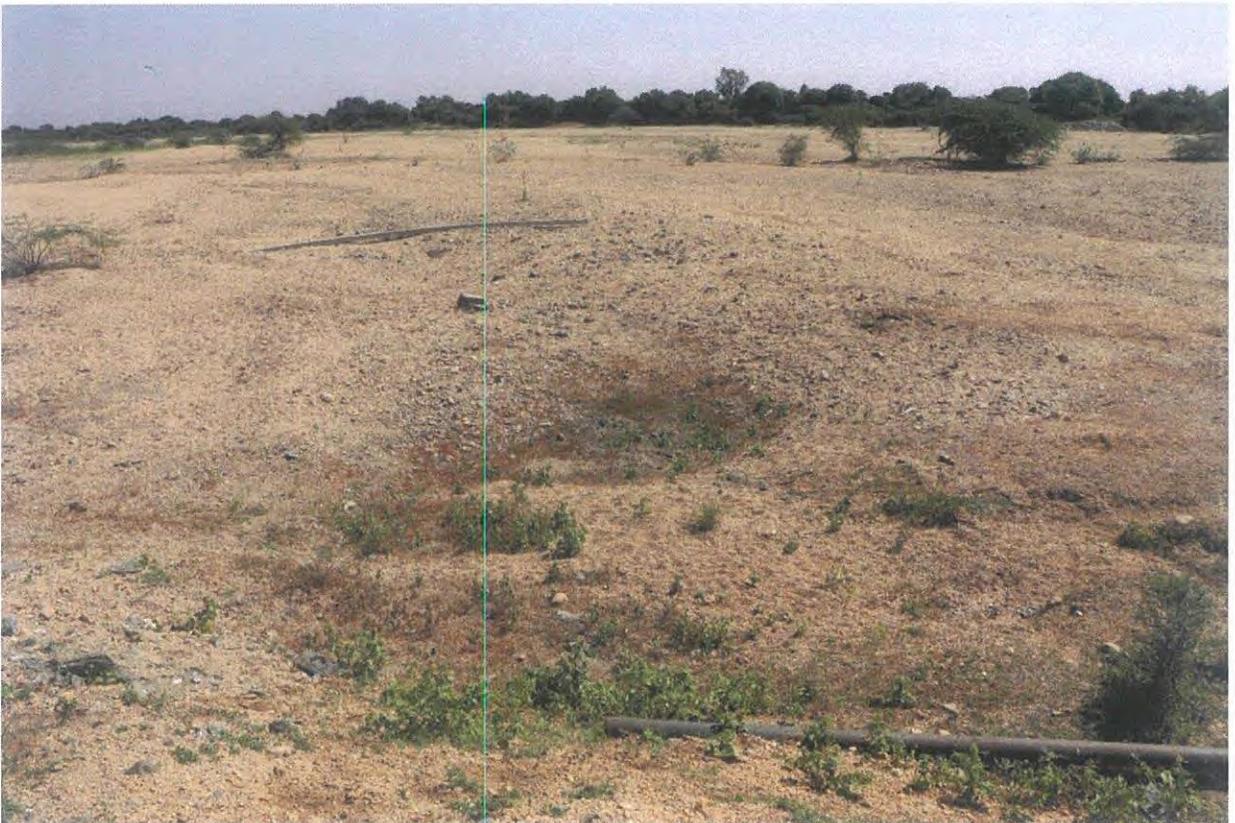
KOTHARI RIVER BED AT DHUL KHERA (DT - 23.10.2020)



KOTHARI RIVER BED AT DHUL KHERA (DT - 23.10.2020)



KOTHARI RIVER BED AT PITHAS (DT - 23.10.2020)



KOHTARI RIVER BED AT BAGOR (DT - 23.10.2020)



BANAS RIVER BED AT SIHANA (DT - 23.10.2020)



BANAS RIVER BED AT SIHANA ILLEGAL MINING (DT - 23.10.2020)



BANAS RIVER BED AT PIPLI (DT - 23.10.2020)



BANAS RIVER BED AT PIPLI (DT- 23.10.2020)



BANAS RIVER BED AT JIWA KA KHERA (DT - 23.10.2020)



BANAS RIVER BED ILLEGAL MINING AT NAHARGARH (DT -
23.10.2020)



CULTIVATION OF RIVER BED BANAS RIVER RAJAMAHAL DT.
24.10.2020)



BANAS RIVER BED AT JALSEENA (DT- 24.10.2020)



BANAS RIVER BED ILLEGAL MINING AT JIWA KHERA (DT - 23.10.2020)



BANAS RIVER ILLEGAL MINING AT NAHARGARH (DT - 23.10.2020)



BANAS RIVER SAND ILLEGALLY MINED BY KHATEDARI LESAE ML NO. 21/2019 (KAN SINGH)



ILLEGALLY MINED RIVER SAND BY KHATEDARI LEASE ML NO. 21/2019 (KAN SINGH)



ACTUAL PICTURE OF KHATEDARI LEASE ML NO. 21/2019 IN GEETA PAROLI (DT - 23.10.2020)



ACTUAL PICTURE OF KHATEDARI LEASE ML NO. 21/2019 IN GEETA PAROLI



LUNI RIVER BED AT NAGAUUR – CHANNEL NOT DISTINCT



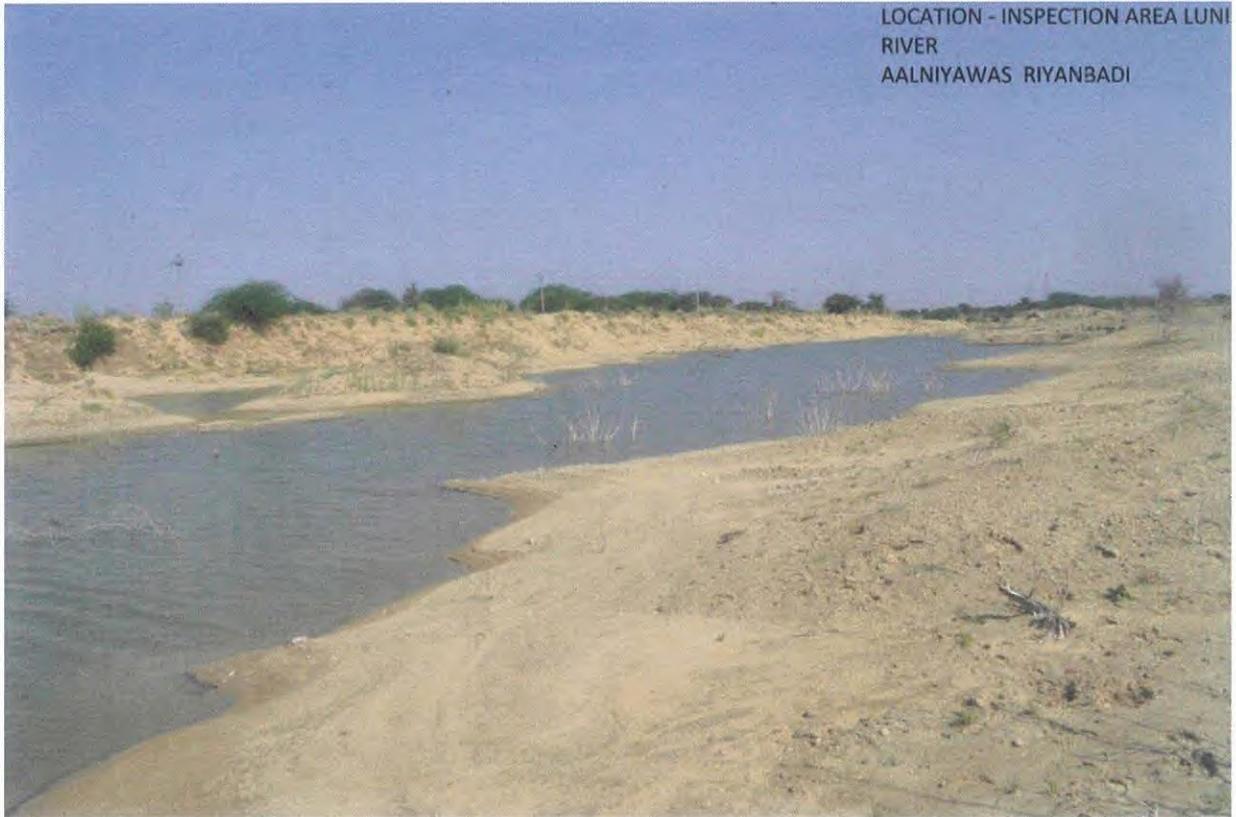
LUNI RIVER BED AT NAGAUUR - CHANNEL NOT DISTINCT



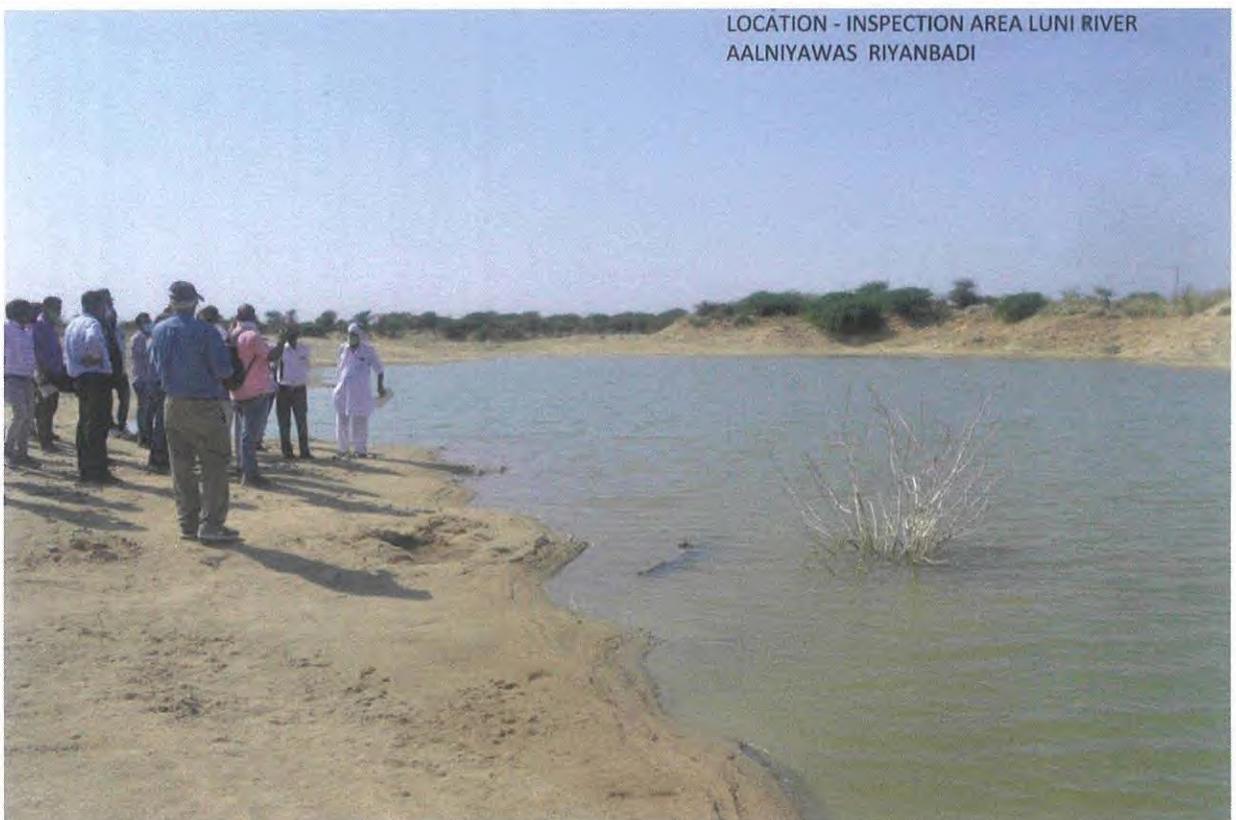
(KHATEDARI LEASE ML NO. 18/2014 AT NAGOOR)



(KHATEDARI LEASE ML NO. 18/2014 AT NAGOOR)



LUNI RIVER AFTER WORKING UNDER TWP – RIVER CHANNEL CONTINUITY BROKEN



LUNI RIVER AFTER WORKING UNDER TWP – RIVER CHANNEL CONTINUITY BROKEN

LOCATION - ML - NO. 77/2019
 ABDUL WAHID KHAN
 BAJRI LEASE



KHATEDARI LEASE OF ADBUD WAHID KHAR JUST ADJECENT TO LUNI RIVER
 WILL BREAK THE CHANNEL CONTINUTY

LOCATION - ML - NO. 77/2019
 ABDUL WAHID KHAN
 BAJRI LEASE



KHATEDARI LEASE OF ABDUL WAHID KHAN JUST ADJECENT TO LUNI RIVER
 WILL BREAK THE CHANNEL CONTINUTY



UNSCIENTIFIC MINING ALONG RIVER BANK



UNSCIENTIFIC MINING ON RIVER BED



UNSCIENTIFIC ILLEGAL COLLECTION OF RIVER SAND



UNSCIENTIFIC ILLEGAL COLLECTION OF RIVER SAND



UNSCIENTIFIC ILLEGAL COLLECTION OF RIVER SAND



ILLEGAL ROAD FOR COLLECTION OF RIVER SAND

**Year wise Production from Sand and corresponding
revenue generated in Rajasthan**

Year	Production (in MT)	Revenue (in Cr.)
2011-12	64	160
2012-13	69	173.35
2013-14	69.3	262.06
2014-15	62.8	216.34
2015-16	48.4	241.66
2016-17	56.8	245.95
2017-18	35.5	157.46
2018-19	6.11	21.39
2019-20	4.89	40.28
2020-21	2.4	9.4

S.No	Name of Lol Holder	Area Tehsil (Distt)	Area in Hact.	Study submitted by LOI to ME/AME	Information sent to MoEFCC by Deptt.	EC Issued Date
1	2	3	4	5	8	9
1	Himmat Singh Shekhawat	Nathdwara(Rajsamand)	773.27	24.12.2018	25.10.2019	EC issued on 04.08.2020
2	Narottam Singh Jadon	Rajsamand(Rajsamand)	489.39	24.12.2018	25.10.2019	EC issued on 04.08.2020
3	S R Associates	Deoli(Tonk)	1667.78	11.12.2018	24.09.2019	EC issued on 27.08.2020
4	M/S Abhishek Chaudhary	Village Mandi, Jhalamli, Tehsil Raipur, District Bhilwara, Rajasthan	836.13	18.01.2019	28.02.2020	EC issued on 14.10.2020
5	M/S Ashu Singh Bhati	Village Devaria and Others, Tehsil Shahpura, District Bhilwara, Rajasthan	624.39	11.01.2019	28.02.2020	EC issued on 14.10.2020
6	Mahendra Singh Rajawat	Kotdi(Bhilwara)	1191.37	25.01.2019	27.06.2019	EC issued on 16.10.2020
7	Ranveer Singh Rathore	Sayla(Jalore)	3797.588	21.01.2019	11.07.2019	EC issued on 16.10.2020
8	Satyaswaroop Singh Jadon	Jalore(Jalore)	5269	12.06.2019	11.07.2019	EC issued on 16.10.2020

9	Mangal Singh Solanki	Niwai(Tonk)	104.7775	25.01.2019	27.06.2019	
10	M/s Manjeet Singh Chawla	Swaimadhopur (Swaimadhopur)	802.38	28.03.2019	14.10.2020	
11	Manjeet Chawla	Malarna Dungar(Swai madhopur)	1054.78	23.12.2018	14.10.2020	
12	Mangal Singh Solanki	Choth ka Barwada(Swaimadh opur)	278.67	28.03.2019	14.10.2020	
13	Somprakash Sethi	Piplu(Tonk)	3342.1	11.12.2018	06.08.2019	
14	Pradeep Kumar Sethi	Tonk(Tonk)	2389.36	11.12.2018	14.08.2019	
15	M/S Chandak Associates	Village Kurasla, Tehsil Todaraisingh, District Tonk, Rajasthan	1260.96	28.03.2018	14.08.2019	
16	M/S Chandak Associates	Village Sureli, Tehsil-Uniyara, District Tonk, Rajasthan	177.64	28.03.2019	14.08.2019	
17	Raman Sethi	Pachpadra(Barmer)	3056.618	03.01.2019	30.09.2020	
18	Bharat Singh Shekhawat	Ghudamalani(Barme r)	5151.6828	03.01.2019	30.09.2020	

19	Ridhi Siddhi Associates	Siwana(Barmer)	19011.89	04.01.2019	3.10.2020	
20	Naresh Gotam	Keshoraipatan(Bundi)	141.45	15.10.2020	16.10.2020	
21	Sanjay Kumar Garg	Bhilwara(Bhilwara)	1947.12	18.01.2019	24.07.2020	
22	Abhimanyu Choudhary	Mandal(Bhilwara)	955	18.01.2019	28.02.2020	
23	Sanjay Kumar Garg	Bijoliya(Bhilwara)	1675.85	31.12.2018	27.07.2020	
24	Abhishek Choudhary	Tehsil Asind District Bhilwara, Rajasthan	1207.61	11.01.2019	24.07.2020	
25	M/S Abhimanyu Choudhary	Village Phukiya, Negadiya Ka Khera, Chapri, Godliya & Others Tehsil Sahara, District Bhilwara, Rajasthan	287.58	11.01.2019	24.07.2020	
26	Shekhawat Assosiates	Jahajhpur(Bhilwara)	1299	16.09.2019	28.02.2020	
27	Sher Singh Solanki	Ravdar(Sirohi)	1286	24.12.2018	07.10.2020	
28	Mangal Singh Solanki	Sheogani(Sirohi)	1414	24.12.2018	07.10.2020	

29	Parasmal Ghanchi	Pindwara(Sirohi)	588.14	01.02.2018	04.10.2020	
30	Arjun Singh	Ahore(Jalore)	4376.84	24.01.2019	3.10.2020	
31	Indrajeet Singh Jhala	Gangdhar(Jhalawar)	1119.84	07.10.2020	27.06.2019	
32	Indrajeet Singh Jhala	Jhalrapatan & Ramganjmandi (Jhalawar)	1695.06	07.10.2020	09.10.2020	
33	Mahendra Singh Ratnawat	Udaipurwati(Jhunjh umu)	2932.924	20.01.2019	26.06.2019	
34	Manoj Jain	Atru(Baran)	159.27	26.09.2019	27.09.2019	
35	Vikramaditya Rathore	Hurda Distrcti Bhilwara & Tehsil masuda (Ajmer)	544.03	14.01.2019	20.07.2019	
36	Jaswant Singh	Raipur(Pali)	1677	07.01.2019	27.06.2019	
37	Satyaswaroop Singh Jadon	Jaswantpura(Jalore)	4710	21.01.2019	20.10.2020	
38	Anil Joshi	Bhinmal(Jalore)	2335	23.01.2019	03.10.2020	



F.No.J11015/339/2013-IA.II(M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 Impact Assessment Division

Indira Paryavaran Bhavan
 Prithvi Wing, 2nd Floor, Aliganj
 Jor Bagh Road, New Delhi-110 003

Date 16th October, 2020

To

M/s Shri Ranveer Singh Rathore
 333-A, New B.J.S Colony
 Jodhpur
 Rajasthan

Sub: Amendment of Environmental Clearance for extraction of mineral bajri (minor mineral) with proposed production capacity of 22.5 Lakh TPA from the mine lease area 3797.588 ha located at revenue villages namely Aasana etc., Tehsil Sayla, District Jalore, Rajasthan by Shri. Ranveer Singh Rathore-reg.

Sir,

This has reference to proposal no.IA/RJ/MIN/138811/2013 is for amendment change in production capacity from 22,50,000 MTPA to proposed production capacity of 6,65,605.1708 MTPA in Environment Clearance granted vide letter No.J-11015/339/2013-IA.II(M) dated 25.02.2016 for mining of bajri with proposed production capacity of 22.5 Lakh TPA located at revenue villages namely Aasana, Unari, Otwala, Komta, Jodvirana, Tura, Denta Kalan, Punrau, Pantheri, Posana, Bavtara, Borwada, Virana Vishala, Surana, Sayala Chak No.2, Tehsil Sayla, District Jalore, Rajasthan (3797.588 ha). The lease area falls on Survey of India toposheet number 45C/3, 45C/4, 45C/7, 45C/8 and between the Latitudes from 25°10'50.18" N to 25°19'56.90"N and Longitudes from 72°3'57.14" E to 72°23'38.08"E.

2. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category A or Activity 1(a) as the mining lease area is greater than 100 ha.

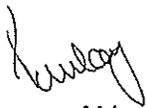
3. The proposal of Terms of References (ToR) was considered by the Reconstituted Expert Appraisal Committee in its 12th meeting held during 31st October, 2013 to 31st November, 2013 to determine ToR for undertaking detailed EIA study. The ToR was issued by MoEF&CC vide letter No.J-11015/339/2013-IA.II(M) dated 22.11.2013. The project proponent applied for EC after conducting public hearing. The proposal was appraised before the Expert Appraisal Committee in its meeting held during May 27-29, 2015. EC was issued by MoEF&CC vide letter No.J-11015/339/2013-IA.II (M) dated 25.02.2016.

Ranveer Singh Rathore

M/s Shri Ranveer Singh Rathore, Rajasthan

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4. The project proponent vide proposal No.IA/RJ/MIN/138811/2020 has applied for Amendment w.r.t. change in production capacity from 22,50,000 MTPA to proposed production capacity of 6,65,605.1708 MTPA in the Environmental Clearance dated 25.02.2016. The proposal of EC considered in the EAC meeting held during 25th-27th August 2015, 8th January 2018, 30th -31st May 2018 and 8th September, 2020.
5. The District Survey Report as per the MoEFCC's notification dated 15.01.2016 has been submitted by Government of Rajasthan.
6. The project proponent has submitted that DMG, State Govt. demarcated river stretch through latitude and longitudes (out of total lease) where river sand / bajri mining can be permitted based on available reserves and original ground level(OGL) at each cross-section in consultation with irrigation department. Plan & Section clearly marking the lateral and depth extents of present ground profile at individual sections the same is verified/Approved by State Mines & Geology Department, Govt. of Rajasthan.
7. *The Committee deliberated the issues w.r.t. erection of pillars and accordingly suggested that the project proponent needs to erect the pillars with the following specifications and submit the details (in table form) of the same along with photographs. The specifications inter-alia are as (a) the distance between two adjacent pillars shall not be more than 100 m; (b) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface; (c) each pillar shall be of reinforced cement concrete; (d) the pillars shall have a base of 0.30 m X 0.30 m and height of 1.30 m of which 0.70 m shall be above ground level and 0.60 m below the ground; (e) all the pillars shall be painted in yellow colour and the top ten cm in red colour by enamel paint and shall be grouted with cement concrete; (f) on all the pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked; (g) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars; (h) the number of pillar shall be the number of the individual pillar upon the total number of pillars in the lease; and (i) the tip of all pillars shall be a square of 15 cm on which a permanent circle of 10 cm diameter shall be drawn by paint or engraved and the actual boundary point shall be intersection of two diameters drawn at 90 degrees.*
8. The project proponent has submitted that mining is proposed in the small area where mining will be done as per condition of environment clearance, sustainable Sand Mining Guideline 2016, Enforcement & Monitoring Guidelines for Sand Mining, 2020 and Rajasthan Minor Mineral. Concession Rules (RMMCR), 2017. To curb the illegal Mining in the remaining area, there are eight entry point (Roads) from where river can be approached. Therefore, eight numbers of night vision camera will be installed and data will be made available to State Government. Apart from this project proponent takes the responsibility that no illegal Mining will be allowed / done for remaining area.
9. The project proponent has submitted a certificate that there is no homogeneous mining lease within 500 m of this lease and no forming of cluster.



M/s Shri Ranveer Singh Rathore, Rajasthan

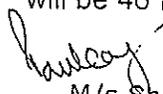
10. The project proponent has submitted on 11.07.2020 mentioned that "the lease is valid as per RMMCR 2017 Rule 9(4) is reproduced as "period of lease may be extended equal to the period for which Mines remained closed (dies-non) due to any court order. The LOI issued by the state Govt. is valid as per the Honourable Supreme Court order dated 10.05.2019 and 06.12.2019 vide letter no.SME/BHL-C12/F/Mining Plan / Mining Scheme / 3776 dated 27.08.2013.

11. The project proponent has submitted that Mining Plan & Progressive Mine Closure Plan has been approved by Government of Rajasthan, SME, Jaipur Region, Jaipur vide their letter no.SME/JO/Jalore/Minor/Bajri/M.L.No.26/2012/15489 dated 19.11.2013.

12. The project proponent in its reply submitted vide its letter dated 02.06.2020 mentioned that "The details of the area to be utilized as per Approved mining plan is 166.65 ha. Thus area not to be utilized is 3630.93 ha area Demarcated by Department of Mines & Geology comes under-utilized zone. The area required under Mining will be same as approved in the Mining Plan. The justification is given as. There is no prohibited area within the LOI area/demarcated area"

13. The project proponent has submitted that method of mining is semi-mechanized opencast method. Excavation will be carried out upto maximum depth of 3.0 m only or 1.0 m above the ground water table, material will still be available below. This will be further replenished to some extent during rainy season. Blocks will be worked systematically as the width is limited while length is much more. As the lease period is 5 years, some of the area will be left un-worked at the end of lease period. Thickness of the bench is limited to 3.0 m only and width will be more than the height of the bench. River bank side will be protected by 7.5 m offset on each side on Kothari river and smaller tributaries. Bank side natural slope will not be disturbed. This will prevent collapse of bank and erosion. However, the height of the bank with respect to river bed is varying from 1.0 to 7.0 m only. The pit limit is restricted up to 3.0 m below the ground level or 1.0 m above the water table. Roads in the lease area for the movement of loaded trucks will not have slopes more than 1 in 20. Roads will be properly made and sprayed by water sprinkling will be done for dust suppression. Every block will have its own approach roads, which already exists and is well connected to main highways. Light weight excavators will be used for loading of mineral in tiers / trucks. No OB / waste material will be produced. No drilling / blasting required as the material is loose in nature. No processing of mineral will be done. The project proponent reported that there will be temporary rest shelters during operational phase. Mineral will be transported through road. The project proponent has made the traffic analysis survey and reported that no. of trucks will be deployed 150 per day (20 tonnes capacity each) which increase 250 PCUs per day and the level of service (LOS) remains as 'A'. The project proponent reported that roads will be repaired regularly and maintained in good conditions. A supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at the sensitive places.

14. The project proponent had earlier submitted that total water requirement for the project will be 46 KLD including water demand for domestic purpose, dust suppression & green belt


M/s Shri Ranveer Singh Rathore, Rajasthan

development which shall be met by tanker supply from existing bore-wells/ tube wells of nearby villages. The working is proposed on higher elevations; no ground water interception during the mining operations is envisaged. *The Committee previously asked that PP needs to re-estimate the requirement of water for plantation, dust suppression and domestic use. The source of water needs to be mentioned. The cost of water tanker etc. needs to be mentioned in EMP.* The project proponent in its reply submitted vide its letter dated 02.06.2020 re-estimated the water requirement and it has mentioned that total water requirement will be 58.915 KLD which includes plantation (42.12 KLD), dust suppression (15.795 KLD) and domestic use (1.0 KLD). The cost of water tanker is Rs. 900 per tanker

15. The project proponent submitted that budget for surveillance equipment: i) *Transport Permit (Rs 4.0 Lakh), ii) CCTV Camera (Rs 3.0 Lakh Capital and Rs 0.3 Lakh recurring), iii) Weigh bridge (Rs 30.0 Lakh Capital and Rs 3.0 Lakh recurring), iv) Personal Computer with power backup (Rs 3.0 Lakh Capital and Rs 0.3 Lakh recurring), v) Mobile Application Barcode Scanner (Rs 3.0 Lakh Capital and Rs 0.3 Lakh recurring), vi) Radio Frequency identification tags (RFID) and Global Positioning System (GPS) tracking (Rs 4.0 Lakh-Capital and Rs. 3.4 Lakh recurring), vii) Annual audit of each lease (Rs. 4.0 Lakh recurring), and viii) Security Guard (Rs 144 Lakh recurring).*

16. *The project proponent in its reply dated 11.07.2020 submitted that 3 layer plantations on both side of the Kachha road will increase the floral diversity of the area. Sufficient availability of water will be ensured for green belt. The green belt area once marked will not be disturbed during life of mine. The lease area is devoid of any vegetation. Total of about 18,720 trees of native species along with some fruit bearing and medicinal trees will be planted at various places in a span of five Years. Total budget of Rs. 187 Lakhs has been earmarked for 5 years towards Greenbelt.*

17. The project proponent submitted that there is no forestland involved in the lease area. Project Proponent reported that there is no National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/ Elephant Reserves (existing) is situated within 10.0 km of the mining lease area as per the primary survey and the available secondary data. A certificate has been obtained stating that the above mentioned, from the Office of Deputy Conservator of Forests, Jalore vide letter F(F).C.A./Uwas/2020/2551 dated 06.07.2020. The project proponent has also reported that a certificate is issued regarding the mine site not falling in Aravali Hills, authenticated by Department of Mines and Geology vide letter no.115/2012/87 dated 06.02.2014. The area is not covered under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

18. The project proponent in its letter dated 02.06.2020 submitted a list of flora and fauna in the Core and Buffer Zone which also includes Schedule-I Species authenticated by DCF Jalore vide letter no.F(F).C.A./Uwas/2020/2551 dated 06.07.2020. PP has further submitted the letter written to Mining Engineer, DMG, Jalore vide letter dated 24.06.2020 for providing requisite information w.r.t. status of land (Forest/Non Forest), Eco-Sensitive Zone and list of flora/fauna.

19. The project proponent has submitted that baseline data for ambient air quality (PM10, PM2.5, SO₂ & NO₂), water quality, noise level, soil and flora & fauna was generated for the period during October 2013 to December 2013. The criteria of the baseline data collection were based on the impact zone on both the sides of the river bank which was expected to be around the 2 – 3 km from both the sides. The stations were considered based on their

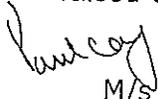
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sensitivity by considering the close proximity with the sensitive zones like reserve forests and expected high pollutant concentration zones like Naka, etc. The results obtained for the collected surface water samples indicate that the surface water qualities were found to be well within the prescribed standards limits (Class C). The analysis results indicate that pH and conductivity of the groundwater was to be in range of 6.98 – 7.32 and 1986 - 5568 $\mu\text{S}/\text{cm}$. The TDS were found to be in the range of <500 mg/l in all samples. Other parameters like chlorides and sulphate were observed to be well within the prescribed limits. The physico-chemical analysis for some of the parameters has exceeded the standards as per IS: 10500. The water quality is not potable in nature and needs necessary treatment before drinking. The necessary treatment required to minimize the impact has been mentioned in EMP and cost to be borne by the Project Proponent has been given in CSR activities. An auto weather monitoring station was installed at Nathidiyas village during the study period to record various meteorological parameters on hourly basis to understand the wind pattern, temperature variation and relative humidity variation. The average wind speed recorded during the study period was 0.78 m/s. Calm conditions prevailed for 44.20 %. The prevalent wind direction accounting for maximum length of time is NW to SE, NE to SW and E to N. The results of the monitored data indicate that the ambient air quality of the region in general is in conformity with respect to norms of National Ambient Air Quality standards of CPCB, at all locations monitored. It is observed that the day time noise levels are in accordance to the prescribed limit of 55 dB(A) and while, during night time, the maximum sound level was observed 43.7 dB(A) at Dhulkera (N2) and minimum 35.0 dB(A) at N2, N3 & N4. The sound level was found within the permissible limit of CPCB standard at all the monitoring stations in the study area. *The Committee in the previous meeting asked that i) The project proponent needs to ascertain the impact of transportation and details of transportation route viz. (length of the road, type of road, passing through the village or habitation) and mitigative measures to be taken for abatement of pollution due to transportation. The budget for the same needs to be provided and ii) In case there any proposal for utilization of land outside the mining lease for transportation with a mutual agreement with villagers then details of the same needs to be provided along with proposed compensation details.*

20. The project proponent in its reply submitted on 11.07.2020 mentioned that the impact of the transportation of mineral on local transport infrastructure ascertained and found to be excellent. State highway is adjoining to lease. There is a 3.51 Km Kacha road in SE direction. No habitation/Villages located around this Kacha road. The Width of Road is about 6 m. Considering 20 Tonnes capacity and 240 days working about 124 trucks will ply on this Kacha Road. A Budget of Rs. 2.50 Lacs per annum has been proposed for maintenance of 3.51 km Kacha road and water will be sprinkled twice daily and plantation is also proposed on both side of Kacha Road. Around 8424 Trees will be planted on the three layers both side. For these Rs.8.64 lacs for Dust Suppression and Rs.84 Lacs for plantation has been proposed in EMP project. The project proponent also submitted that there is no proposal for utilization of land outside the mining lease for transportation.

21. The project proponent reported that the public hearing was conducted on 20.08.2014 at Panchayat Samiti Bhawan, Tehsil Sayla, District Jalore, Rajasthan. The public hearing was presided over by Shri Asha Ram Dudi, Assistant District Magistrate, Jalore. The issues raised during the public hearing were also considered and discussed during the meeting,


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which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, village development activities and do not harm nearby fields and social development of village. The issues raised during the public hearing were also considered and discussed during the meeting, which inter-alia, included that request to start the mining as soon as possible, no water retain in the wells, mining should be legalize, Royalty should be start, employment, plantation, etc. effective implementation of measures will be adopted. The project proponent has made the action plan with budgetary provisions. *The Committee deliberated in EAC held in Aug 2015 and was of the view that the project proponent needs to implement the action plan and the Implementation Report has to be submit to the Regional Office of the MoEF&CC every six month.*

22. The project proponent in its reply submitted on 02.06.2020 mentioned that budget earmarked for CER/CSR is Rs.50.0 Lakh which includes i) Rs.10.0 Lakh for Health checkup camps for villagers (every six months), ii) Rs.9.0 Lakh for Installation of Solar plant in School Buildings (annually), iii) Rs.6.0 Lakh for drinking water facilities [Financial aid will be provided to resume the water supply by ground water and PHD supply water supply through tanker in villages Near Villages. Construction and maintenance of water tank in Near villages Water filter will be provided in the villages], iv) Rs.15.0 Lakh construction of rain water harvesting structure, v) Rs.5 Lakhs for Construction and maintenance of toilets for boys / girls in Government Schools and vi) Rs.5 Lakhs for Sanitation and Cleanliness Programme.

23. The project proponent reported that there is no R&R plan is applicable for this project as the mine lease area lies entirely on the river bed and there is no establishment on the site.

24. The project proponent in its reply submitted on 02.06.2020 submitted the revised budget for EMP as Rs 116.5 Lakhs which includes i) Rs 3.20 Lakh/annum for Environmental Pollution Monitoring i.e. Water, Air, soil & Noise etc. [Air Sample 15 Location 15x2x3500=1,05,000/- Ground Water Sample 15 Location 15x2x2500=75,000/- Surface Water Sample 4 Location 4x2x2500= 20,000/- Noise Sample 15 Location 15x2x2000= 60,000/- Soil Sample 15 Location 15x2x2000=60,000/- Total cost of monitoring year wise Rs. 3,20,000/-; frequency of monitoring half yearly], ii) Rs 8.64 Lakh/annum for Dust Suppression (Water Sprinkling) (frequency daily); iii) Rs 5.0 Lakh for Environmental Awareness Programme (monthly), iv) Rs 5.0 Lakh for Occupational Health and Safety Mine worker (Health camps, training etc) and v) Rs 84.0 Lakh for Green Belt & plantation. PP also submitted that cost of water tanker is Rs 900/Tanker.

25. The project proponent has submitted that the occupational health impacts of river bed sand mining is very remote. However, such evidences have not been proven so far, though the mining is undertaken for years. No records for any occupational health problems were reported during the primary survey. However, in case of health implications will be reported, mitigation measures will be adopted including all employees will be trained, educated and encouraged to follow best and safe work practices in their working environment. Personnel protective equipments like face mask, earmuffs, ear plugs, gloves, safety goggles and safety boots is being provided. All workers will be subjected to Initial

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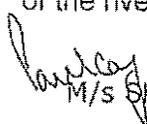
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Medical Examination as per Mines Rule 1955 both at times of appointment and periodical medical examination at least once in five years. First aid trained personnel's, first aid stations fully equipped as per Mines Rules 1955 and first aid kits will be made available all the time. Awareness programme regarding the use, maintenance and up-keep of respirators will be conducted on regular basis so that employees are trained to handle the equipment properly. The schedule pre-placement medical examination and periodical medical examination has been planned.

26. The project proponent in its reply vide its letter dated 02.06.2020 mentioned that for the persons working in dusty area to be provided with protective wears such as helmets, dust masks, ear muffs, heat stroke, continuous sitting driving vehicle the backaches, hearing loss and body electrical resistance damage, regular water sprinkling at dust generating areas, haul roads, and occupational health check-up of all workers working in mine and pulmonary function test for workers working in dusty areas. Ergonomic factor and noise issue will be taken up during the perches of machines. A budget of Rs 6.0 Lakh is earmarked for occupational health plan.

27. The project proponent has submitted the affidavit No.AV 278828 dated 11.06.2020 as per the Ministry's O.M.No.350/2017-IA.III(Pt.) dated 30.05.2018 to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No.114 of 2014 in the matter of Common Cause versus Union of India and Ors. The consultant in the EIA report has given a declaration that they confirm that they shall be fully accountable for any misleading information mentioned in the statement. Further, project proponent has given undertaking in EC Report that they hereby give undertaking that the data and information given in the application and enclosures are true to be best of their knowledge and belief and they are aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at their risk and cost.

28. The project proponent has submitted the Replenishment Study Report. The State Government demarcated the area for mining and the project proponent has also conducted replenishment study based on pre-monsoon and post monsoon data of 2018 over an area which was identified by the State Government. In the EAC meeting held during 24.06.2020 the Committee observed that quantity of the mineral proposed to be excavated as per replenishment study report is 2.19 MTPA (as against 1.12 MTPA). The Committee observed that Replenishment Study Report submitted with EIA/EMP does not give any insight of safe extractable quantity as the blocked reserves in the safety zone is not provided in the report. In the replenishment study report details such as area under 7.5 m statutory barrier, area under ¼ width of the river, area under ¾ width of the river for both lease area and area demarcated by DMG needs to be mentioned. The project proponent in its reply submitted on 02.06.2020 *inter-alia* mentioned that out of total mining lease area of 836.13 ha the area under ¾ width of river is 627.0975 ha, area under ¼ width of river is 209.0325 ha and area under 7.5 safety zone is 88.5849 ha. Further, the area demarcated by DMG for Stretch -I is 12.083 ha out of this area falling under 7.5 statutory barrier is 0.2947, area under ¼ width of the river is 2.173 ha and area under ¾ width of the river is 9.91 ha. The reserves blocked


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under ¼ width of river is 113334.7336 Tonne and Reserves available under ¾ width of the river is 6,30,438.9910 Tonnes. The area demarcated by DMG for Stretch -II is 18.473 ha out of this area falling under 7.5 statutory barrier is 0.5437, area under ¼ width of the river is 3.523 ha and area under ¾ width of the river is 14.95 ha. The reserves blocked under ¼th width of river is 107452.597 Tonne and Reserves available under ¾ width of the river is 5,27,369.3553 Tonnes. The area demarcated by DMG for Stretch -I I is 19.57 Ha out of this area falling under 7.5 statutory barrier is 0.8610, area under ¼ width of the river is 4.31 ha and area under ¾ width of the river is 15.26 ha. The reserves blocked under ¼th width of river is 164668.2502 Tonne and Reserves available under ¾ width of the river is 7,42,210.5261 Tonnes.

29. The project proponent submitted that total project cost will be 4.65 Crores. During the operational phase, about 200 people will be employed directly. The project will also provide some indirect employment to the people of nearby area of mine site. Some people will get engaged in some pet shops like tea shop, vehicle repair centre, etc. It will also provide some need-based on opportunity to the local public.

30. Based on the deliberations held during 8th September, 2020 and document submitted, the Committee recommended for revoke the Ministry's abeyance letter and proposal for amendment in Environmental Clearance no. J-11015/339/2013-IA-II(M) dated 25.02.2016 for production of 0.70 MTPA of Sand/Bajri from 31.655 ha for one year period only, demarcated by Department of Mines and Geology, Rajasthan, for the lease of M/s Ranveer Singh Rathore, located at Revenue villages of Tehsil Sayla, District-Jalore, Rajasthan subject to the following specific conditions in addition to Standard EC conditions. All terms and conditions shall be applicable to Ministry's this amendment letter and also the relevant special conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & monitoring Guidelines for sand mining 2020:

31. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments there to; and after accepting the recommendation of EAC meeting held during 8th September 2020 here by decided to revoke the Ministry's abeyance letter 14.12.2017 and amendment in Environmental Clearance no. J-11015/339/2013-IA-II(M) dated 25.02.2016 for production of 0.70 MTPA of sand / bajri from 31.655 ha for one year period only demarcated by Department of Mines and Geology, Rajasthan, for the lease of Shri. Ranveer Singh Rathore located at revenue villages of Tehsil Sayla, District Jalore, Rajasthan subject to the following specific conditions in addition to Standard EC conditions. All terms and conditions shall be applicable to Ministry's this amendment letter and also the relevant special conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020.

A. Specific Conditions



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- (i) Permissible Mining of river bed material shall be limited to 0.70 MTPA from an effective mineable area of 31.655 ha, with a maximum minable depth of 1 meter from the original ground level as reported in the replenishment study. The permissible minable material of 0.70 Million Ton will be valid till one year from the day of issuance of the EC.
- (ii) For subsequent period, project proponent shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.
- (iii) The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (iv) Not more than 58.915 KLD water shall be used for this project. Water shall be sourced from legal suppliers and record of water supplier and trips shall be maintained on daily bases. At least 3 times day water shall be sprayed to avoid fugitive emission. The water tanker having mist generator system shall be used for conservation of water. PP shall submit the status report for implementation along with photograph to Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (v) The project proponent shall plant at least 8424 saplings of within a period of 2 years. The height of seedlings shall not be less than 2 meters. Species such as *Azadirachta indica* (Neem), *Ailanthus excels* (Ardu) *Albizia lebbek*(Siris), *Ficus religiosa* (Peepal), *Lasora* (*Cordia dicotoma*), *Dalbergia sissoo* (Shisham), *Tamarindus indica* (Imli), *Morus alba* (Shahtoot), *Ziziphus mauritiana* (Ber), *Syzygium cumini* (Jamun), *Mangifera indica* (Mango), *Diospyros melanoxylon* (Tendu), *Annona squamata* (Sitafal), *Pithecelabium dulce* etc.(Jungle jalebi). The plantation shall be carried out along the road side, banks of river and public places under social forestry programme in consultation of local authorities. The project proponent should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (vi) The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC before 1st July of every year.
- (vii) The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road of 3.510 Km, transportation of sand from villages having habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation (not less than 8424 sapling having height of not less than 2 meters) on the both side of this road should be completed within 1 year, trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

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- (viii) The project Proponent shall implement the committed activities under Corporate Environment Responsibility and implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (ix) The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. The water shall be sourced from legal water supplier and record of the same needs to be maintained. In addition to this PP shall also keep a record of water spraying trips on daily basis. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo-locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (x) PP shall implement the occupational health plan and provide personal protective equipment to all the workers (*helmets, dust masks, ear muffs*), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- (xi) The project proponent shall attain the permitted production capacity through sequential mining and no simultaneous operation shall be carried in the staged and identified stretch.
- (xii) The project proponent shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020 and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

B. Standard Conditions

- (1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- (2) The project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- (3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the project proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors.
- (4) The project proponent shall follow the mitigation measures provided in MoEFCC's O.M.No.Z-11013/57/2014-IA.II(M), dated 29th October, 2014, titled "Impact of mining activities on habitations issues related to the mining projects wherein habitations and

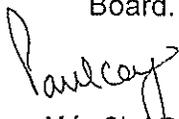
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villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

- (5) A copy of EC letter will be marked to concerned Panchayat, local NGO, etc., if any, from whom suggestion / representation has been received while processing the proposal.
- (6) State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- (7) The project authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- (8) The project proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

I. Air quality monitoring and preservation

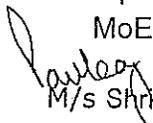
- (9) The project proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz., PM10, PM2.5, NO₂, CO, SO₂, etc. as per the methodology mentioned in NAAQS Notification No. B-29016/2C/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction, etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.



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II. Water quality monitoring and preservation

- (11) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- (12) The project proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- (13) The project proponent shall undertake regular monitoring of natural water courses/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- (14) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TSS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II(M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- (15) The project proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.


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- (16) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- (17) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

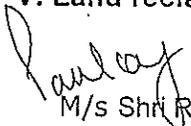
III. Noise and vibration monitoring and prevention

- (18) The peak particle velocity at 500 m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- (19) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. project proponents must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- (20) The project proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

IV. Mining Plan

- (21) The project proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
- (22) The project proponent shall be governed as per the approved mining plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

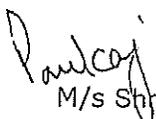
V. Land reclamation


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- (23) The Overburden (OB), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by DGMS. The topsoil shall be used for land reclamation and plantation.
- (24) The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles / geo-membranes / clay liners / bentonite, etc. shall be undertaken for stabilization of the dump.
- (25) Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and top soil / OB / waste dumps to prevent run off of water and flow of sediments directly into the water bodies (nallah, river, pond, etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation, etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- (26) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

VI. Transportation

- (27) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, project proponent shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the project proponent in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC)


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certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport]

- (28) The main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VII. Green belt

- (29) The project proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- (30) The project proponent shall carryout plantation/ afforestation in back-filled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- (31) The project proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

VIII. Public hearing and human health issues

- (32) The project proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the

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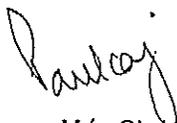
project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

X. Corporate Environment Responsibility (CER)

- (33) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.

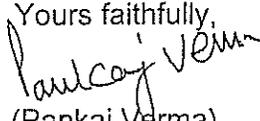
XI. Miscellaneous

- (34) The project proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of MoEF&CC.
- (35) The project proponent should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (36) The project proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (37) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- (38) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
- (39) In pursuant to Ministry's O.M No.22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- (40) The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



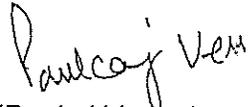
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- (41) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.
32. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
33. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
34. This issues with the approval of Competent Authority.

Yours faithfully,

 (Pankaj Verma)
 Scientist E

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.
3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Dy. Director General of Forests, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow - 226020
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. The District Collector, Jalore, District, Government of Rajasthan.
12. Guard File.
13. MoEF&CC Website.


 (Pankaj Verma)
 Scientist E

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Government Of Rajasthan

MINES & GEOLOGY DEPARTMENT

SANCTION BAJRI LEASE LIST

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
Bajri Lease Jodhpur														
1	ME/SRH/Minor/ML/33/2019	Dinesh Kumar	ME SIROHI	Sirohi	Bajri	24-Jan-20	17-Jan-20	23-Jan-25	66440	1.37246 Hect.	24-01-2020 to 5 Year	Janapur / Pindwara / Sirohi	60 MTRS	EXISTING HELD LEASES
2	ME/SRH/Minor/ML/35/2019	Hadmat Singh	ME SIROHI	Sirohi	Bajri	17-Feb-20	12-Feb-20	16-Feb-25	100000	1.8785 Hect.	17-02-2020 to 5 Year	Lakhmava Rada / Shivganj / Sirohi	47 MTRS	EXISTING HELD LEASES
3	ME/SRH/Minor/ML/6/2019	Rajendra Singh Deora	ME SIROHI	Sirohi	Bajri	12-Dec-19	9-Dec-19	11-Dec-24	122112	2.80914 Hect.	12-12-2019 to 5 Year	Jamtha / Reoder / Sirohi	50 MTRS	EXISTING HELD LEASES
4	ML/17/2019	Gopa Ram	ME JODHPUR	JODHPUR	Bajri	1-Jan-20	1-Jan-20	31-Dec-24	150059	1.7421	01/01/2020 TO 31/12/2024	KRISHNAKERA/LUNI /JODHPUR	50 MTRS	EXISTING HELD LEASES
5	ML/12/2019	Samda	ME JODHPUR	JODHPUR	Bajri	14-Oct-19	14-Oct-19	13-Oct-24	33981	1.0629	14/10/2019 TO 13/10/2024	KRISHNAKERA/LUNI /JODHPUR	50 MTRS	EXISTING HELD LEASES
6	ML/24/2019	Nathi Devi	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	82125	3.0127	24/02/2020 TO 23/02/2025	LAKARTHUMB/LUNI /JODHPUR	50 MTRS	EXISTING HELD LEASES
7	ML/22/2019	Jugal Sankhla	ME JODHPUR	JODHPUR	Bajri	25-Feb-20	25-Feb-20	24-Feb-25	100013	2.2284	25/02/2020 TO 24/02/2025	LUNI/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
8	ML/06/2019	Jagivan Ram	ME JODHPUR	JODHPUR	Bajri	2-Sep-19	2-Sep-19	1-Sep-24	39825	1.4796	02/09/2019 TO 01/09/2024	KRISHNAKERA/LUNI /JODHPUR	46 MTRS	EXISTING HELD LEASES
9	ML/09/2019	Kundan Kanwar	ME JODHPUR	JODHPUR	Bajri	10-Oct-19	10-Oct-19	9-Oct-24	71572	3.9944	10/10/2019 TO 09/10/2024	KAKANI/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
10	ML/23/2019	Kesharam	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	31050	1.0189	24/02/2020 TO 23/02/2025	KRISHNAKERA/LUNI /JODHPUR	58 MTRS	EXISTING HELD LEASES
11	ML/8/2019	Fusa Ram Bheel	ME JODHPUR	JODHPUR	Bajri	20-Sep-19	20-Sep-19	19-Sep-24	90563	2.8075	20/09/2019 TO 19/09/2024	BHAKARI/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
12	ML/15/2019	Priyanka Godara	ME JODHPUR	JODHPUR	Bajri	9-Jan-20	9-Jan-20	8-Jan-25	65003	2.1195	09/01/2020 TO 08/01/2025	BISALPUR/JODHPUR /JODHPUR	45 MTRS	EXISTING HELD LEASES

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/FC.	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
13	ML/11/2019	Kamla	ME JODHPUR	JODHPUR	Bajri	15-Oct-19	15-Oct-19	14-Oct-24	85354	2.203	15/10/2019 TO 14/10/2024	JHAK/BILARA/JODHPUR	140 MTRS	EXISTING HELD LEASES
14	ML/9/2019	Fusa Ram Bheel	ME JODHPUR	JODHPUR	Bajri	20-Sep-19	20-Sep-19	19-Sep-24	46006	1.4106	20/09/2019 TO 19/09/2024	BHAKARI/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
15	ML/16/2019	Babulal Saran	ME JODHPUR	JODHPUR	Bajri	1-Jan-20	1-Jan-20	31-Dec-24	350001	3.984	01/01/2020 TO 31/12/2024	BHAKARI/LUNI/JODHPUR	45 MTRS	EXISTING HELD LEASES
16	ML/21/2019	Bija Ram	ME JODHPUR	JODHPUR	Bajri	25-Feb-20	25-Feb-20	24-Feb-25	203357	1.7477	25/02/2020 TO 24/02/2025	KRISHNAKERA/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
17	ML/14/2019	Balwant Kutal	ME JODHPUR	JODHPUR	Bajri	7-Jan-20	7-Jan-20	6-Jan-25	240000	3.2	07/01/2020 TO 06/01/2025	LAKARTHUMB/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
18	ML/01/2019	Heera Ram Bishnoi	ME JODHPUR	JODHPUR	Bajri	22-Jul-19	22-Jul-19	21-Jul-24	400005	3.9928	22/07/2019 TO 21/07/2024	DUDIYA/LUNI/JODHPUR	55 MTRS	EXISTING HELD LEASES
19	ML/19/2019	Mohan Singh	ME JODHPUR	JODHPUR	Bajri	24-Feb-20	24-Feb-20	23-Feb-25	90855	1.0015	24/02/2020 TO 23/02/2025	LUNI/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
20	ML/20/2019	Kailash	ME JODHPUR	JODHPUR	Bajri	20-Feb-20	20-Feb-20	19-Feb-25	54023	2.2284	20/02/2020 TO 19/02/2025	BHAKARI/LUNI/JODHPUR	45 MTRS	EXISTING HELD LEASES
21	ML/18/2019	Ramchandra	ME JODHPUR	JODHPUR	Bajri	18-Feb-20	18-Feb-20	17-Feb-25	19601	1.695	18/02/2020 TO 17/02/2025	DUDIYA/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
22	ML/13/2019	Babu Ram	ME JODHPUR	JODHPUR	Bajri	31-Dec-19	31-Dec-19	30-Dec-24	63450	1.0019	31/12/2019 TO 30/12/2024	KRISHNAKERA/LUNI/JODHPUR	50 MTRS	EXISTING HELD LEASES
23	ML/02/2019	Shyam Lal Vishnoi	ME JODHPUR	JODHPUR	Bajri	23-Jul-19	23-Jul-19	22-Jul-24	264695	3.9208	23/07/2019 TO 22/07/2024	BHACHARNA/LUNI/JODHPUR	52 MTRS	EXISTING HELD LEASES
24	ML/07/2019	Jagivan Ram	ME JODHPUR	JODHPUR	Bajri	2-Sep-19	2-Sep-19	1-Sep-24	45225	1.7485	02/09/2019 TO 01/09/2024	KRISHNAKERA/LUNI/JODHPUR	45 MTRS	EXISTING HELD LEASES
25	ML/04/2019	Mahendra Bishnoi	ME JODHPUR	JODHPUR	Bajri	2-Aug-19	2-Aug-19	1-Aug-24	117760	1.0071	02/08/2019 TO 01/08/2024	KRISHNAKERA/LUNI/JODHPUR	45 MTRS	EXISTING HELD LEASES
26	ML/03/2019	Om Prakash Bishnoi	ME JODHPUR	JODHPUR	Bajri	2-Aug-19	2-Aug-19	1-Aug-24	116532	1.0305	02/08/2019 TO 01/08/2024	KRISHNAKERA/LUNI/JODHPUR	158 MTRS	EXISTING HELD LEASES

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27	ML/05/2019	Jugal Kishore Jhanwar	ME JODHPUR	JODHPUR	Bajri	14-Aug-19	14-Aug-19	13-Aug-24	179719	3.9865	14/08/2019 TO 13/08/2024	SHIKARPURA/LUNI/JODHPUR	51 MTRS	EXISTING HELD LEASES
28	100004187/2019	Ashok Kumar	ME,Barmer	Barmer	Bajri	27-Sep-19	23-Sep-19	26-Sep-24	128790	2.7425	5	Kanani/Pachpdra/Barmer	50 MTRS	EXISTING HELD LEASES
29	100004239/2019	Docpa Ram	ME,Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26437	1	5	Bhalkhadi/Sindhari/Barmer	280 MTRS	EXISTING HELD LEASES
30	100005201/2019	Lakha Ram	ME,Barmer	Barmer	Bajri	6-Nov-19	30-Sep-19	5-Nov-24	75375	4	5	Payla Kelan/Sindhari/Barmer	50 MTRS	EXISTING HELD LEASES
31	100004167/2019	Smt Kamal Kanwar	ME,Barmer	Barmer	Bajri	27-May-19	13-May-19	26-May-24	180789	4	5	Kalawa/Pachpdra/Barmer	1500 MTRS	EXISTING HELD LEASES
32	202/2019	Vagataram	ME,Barmer	Barmer	Bajri	24-Feb-20	12-Feb-20	23-Feb-25	215640	3.5	5	Kanana / Pachpadra / Barmer	150 MTRS	EXISTING HELD LEASES
33	4361/2019	Pukhraj	ME,Barmer	Barmer	Bajri	19-Aug-19	25-Jul-19	18-Aug-24	29970	1.5	5	Bhalkhadi/Sindhari/Barmer	120 MTRS	EXISTING HELD LEASES
34	100005625/2019	Vasudev	ME,Barmer	Barmer	Bajri	1-Oct-19	25-Sep-19	30-Sep-24	49500	2	5	Kanana / Pachpadra / Barmer	100 MTRS	EXISTING HELD LEASES
35	May-20	Dhuda Ram	ME,Barmer	Barmer	Bajri	4-Mar-20	6-Dec-19	3-Mar-25	70020	2	5	Bhimar Lai / Pachpadra / Barmer	150 MTRS	EXISTING HELD LEASES
36	100004579/2019	Ram Prakash Meena	ME,Barmer	Barmer	Bajri	20-Jun-19	12-Jun-19	19-Jun-24	101250	4	5	Janiyana/Pachpdra/Barmer	350 MTRS	EXISTING HELD LEASES
37	100008634/2019	Saka Ram	ME,Barmer	Barmer	Bajri	17-Oct-19	4-Oct-19	16-Oct-24	105030	2	5	Gadesara / Sindhari / Barmer	550 MTRS	EXISTING HELD LEASES
38	100004226/2019	Mangala Ram	ME,Barmer	Barmer	Bajri	28-Nov-19	22-Nov-19	27-Nov-24	62325	2	5	Gadesara / Sindhari / Barmer	90 MTRS	EXISTING HELD LEASES
39	100004302/2019	Rugha Ram	ME,Barmer	Barmer	Bajri	30-Jul-19	25-Jul-19	29-Jul-24	71680	1.5	5	Bhalkhadi/Sindhari/Barmer	350 MTRS	EXISTING HELD LEASES
40	100004344/2019	Shanti Lal Purohit	ME,Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26434	1	5	Bhalkhadi/Sindhari/Barmer	280 MTRS	EXISTING HELD LEASES

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
41	100008598/2019	Ranchod Ram	ME,Barmer	Barmer	Bajri	1-Oct-19	25-Sep-19	30-Sep-24	44955	1	5	Kitnod/Pachpadra/Barmer	100 MTRS	EXISTING HELD LEASES
42	100009627/2019	Ram Singh	ME,Barmer	Barmer	Bajri	27-Nov-19	25-Nov-19	26-Nov-24	100508	1.5	5	Bham Seen/Pachpadra/Barmer	480 MTRS	EXISTING HELD LEASES
43	100004237/2019	Chanan Singh	ME,Barmer	Barmer	Bajri	9-Aug-19	25-Jul-19	8-Aug-24	26437	1	5	Bhalkhadi/Sindhari/Barmer	280 MTRS	EXISTING HELD LEASES
44	100004525/2019	Kalu Ram	ME,Barmer	Barmer	Bajri	11-Oct-19	1-Oct-19	10-Oct-24	45090	2	5	Gadesara / Sindhari / Barmer	90 MTRS	EXISTING HELD LEASES
45	100004531/2019	Bhattaram	ME,Barmer	Barmer	Bajri	11-Oct-19	1-Oct-19	10-Oct-24	55350	2	5	Sindhari Chousira / Sindhari / Barmer	300 MTRS	EXISTING HELD LEASES
46	100005017/2019	Aaidan Ram	ME,Barmer	Barmer	Bajri	26-Dec-19	18-Dec-19	25-Dec-24	15147	1	5	Sarana/Pachpadra/Barmer	400 MTRS	EXISTING HELD LEASES
47	10004348/2019	Sh Parash Mal	ME,Barmer	Barmer	Bajri	27-May-19	10-May-19	26-May-24	17523	1	5	Kanana / Pachpadra / Barmer	360 MTRS	EXISTING HELD LEASES
48	914/2019	Bhimsigh Nensigh Purohit	ME,Barmer	Barmer	Bajri	28-Jan-20	22-Jan-20	27-Jan-25	100500	2.22	5	Kanana / Pachpadra / Barmer	50 MTRS	EXISTING HELD LEASES
49	100003521/2019	Pradeep Meena	ME,Barmer	Barmer	Bajri	10-Oct-19	1-Oct-19	9-Oct-24	177998	3	5	Kitnod/Pachpadra/Barmer	100 MTRS	EXISTING HELD LEASES
50	100003968/2019	Manohar Lal	ME,Barmer	Barmer	Bajri	31-Jul-19	25-Jul-19	30-Jul-24	114243.75	4	5	Jalikhara/Gudamalani/Barmer	150 MTRS	EXISTING HELD LEASES
51	100004775/2019	Pepi Devi	ME,Barmer	Barmer	Bajri	24-May-19	10-May-19	23-May-24	132525	3	5	Dhane ki Dhani/Sindhari/Barmer	700 MTRS	EXISTING HELD LEASES
52	3/20	Choga Ram	ME,Barmer	Barmer	Bajri	14-Jan-20	24-Dec-19	13-Jan-25	35325	1	5	Gadesara / Sindhari / Barmer	230 MTRS	EXISTING HELD LEASES
53	4/20	Chandra Kanwar	ME,Barmer	Barmer	Bajri	11-May-20	24-Feb-20	10.5.2025	87525	2	5	Bithooja / Pachpadra / Barmer	600 MTRS	EXISTING HELD LEASES
54	780/2019	Paras Ram Meghwal	ME,Barmer	Barmer	Bajri	17-Feb-20	13-Feb-20	16.2.2025	50000	1	5	Kanana / Pachpadra / Barmer	50 MTRS	EXISTING HELD LEASES

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
55	10000486//2019	Chagnaram	ME,Barmer	Barmer	Bajri	14-Oct-19	25-Sep-19	13-Oct-24	214988	4	5	Bhalkhadi/Sindhari/Barmer	550 MTRS	EXISTING HELD LEASES
56	894/2019	Kala Ram	ME,Barmer	Barmer	Bajri	5-Feb-20	29-Jan-20	4-Feb-25	95500	1.44	5	Shobha Was / Pachpadra / Barmer	525 MTRS	EXISTING HELD LEASES
57	ME/SJT/Minor/ML/36/2019	Bhim Singh	ME,Sojat City	Pali	Bajri	24-Dec-19	4-Dec-19	23-Dec-24	32194	1.5214	5	akodiya/Jaitaran/Pali	45 MTRS	Existing Held Leases
58	ME/SJT/Minor/ML/45/2019	Ishwar	ME,Sojat City	Pali	Bajri	31-Jul-19	26-Jul-19	30-Jul-24	200224	3.4609	5	Phoolmal/Jaitaran/Pali	45 MTRS	Existing Held Leases
59	ME/SJT/Minor/ML/46/2019	Khushavir Singh	ME,Sojat City	Pali	Bajri	31-Jul-19	26-Jul-19	30-Jul-24	73727	4	5	udesi Kuva/ Sojal / Pali	45 MTRS	Existing Held Leases
60	ME/SJT/Minor/ML/49/2019	Jay Prakash	ME,Sojat City	Pali	Bajri	11-Dec-19	6-Dec-19	10-Dec-24	57187	1.1179	5	Nimbol /Jaitaran/ Pali	45 MTRS	Existing Held Leases
61	ME/SJT/Minor/ML/51/2019	Shaikh Mohammed Vahid	ME,Sojat City	Pali	Bajri	11-Dec-19	6-Dec-19	10-Dec-24	48734	1.0838	5	Nimbol /Jaitaran/ Pali	45 MTRS	Existing Held Leases
62	ME/SJT/Minor/ML/53/2019	Mohan Lal Bhati	ME,Sojat City	Pali	Bajri	20-Dec-19	12-Dec-19	19-Dec-24	102715	2.0809	5	Rohat/ Rohat / Pali	45 MTRS	Existing Held Leases
63	ME/SJT/Minor/ML/15/2019	Laxmi	ME,Sojat City	Pali	Bajri	4-Oct-19	1-Oct-19	3-Oct-24	50000	1.3048	5	mohrai/Jaitaran/Pali	45 MTRS	Existing Held Leases
64	ME/SJT/Minor/ML/25/2019	Sajjan Singh	ME,Sojat City	Pali	Bajri	1-Oct-19	17-Sep-19	30-Sep-24	40089	1.86	5	Hirankhuri/Rani/Pali	45 MTRS	Existing Held Leases
65	ME/SJT/Minor/ML/38/2019	Jeevan Jetaram Panchal	ME,Sojat City	Pali	Bajri	12-Dec-19	28-Nov-19	11-Dec-24	100000	1.5467	5	Saji/ Rohat / Pali	45 MTRS	Existing Held Leases
66	ME/SJT/Minor/ML/44/2019	Moti Ram	ME,Sojat City	Pali	Bajri	13-Dec-19	9-Dec-19	12-Dec-24	131637	3.3742	5	Phoolmal/Jaitaran/Pali	45 MTRS	Existing Held Leases
67	ME/SJT/Minor/ML/62/2019	Pawan Dewal	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb-20	16-Feb-25	138321	2.0492	5	Sonailakha/ Rohat / Pali	45 MTRS	Existing Held Leases
68	ME/SJT/Minor/ML/16/2019	Pratap Ram	ME,Sojat City	Pali	Bajri	27-Dec-19	19-Dec-19	26-Dec-24	100782	3.01	5	Bitthura/ Marwar Junction / Pali	45 MTRS	Existing Held Leases

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
69	ME/SJT/Minor/ML/4/2019	Doona Ram	ME,Sojat City	Pali	Bajri	7-Jan-20	6-Dec-19	6-Jan-25	30623	1.58	5	Phoolmal/Jaitaran/Pali	45 MTRS	Existing Held Leases
70	ME/SJT/Minor/ML/6/2019	Duda Ram Jat	ME,Sojat City	Pali	Bajri	26-Aug-19	13-Aug-19	25-Aug-24	30030	2.4055	5	Iatoti/Jaitaran/Pali	45 MTRS	Existing Held Leases
71	ME/SJT/Minor/ML/64/2019	Dhala Ram	ME,Sojat City	Pali	Bajri	17 Feb-20	12-Feb-20	16-Feb-25	1266/0	1.8766	5	Sonailakha/Rohat/Pali	45 MTRS	Existing Held Leases
72	ME/SJT/Minor/ML/76/2019	Ram Prakash Meena	ME,Sojat City	Pali	Bajri	3-Feb-20	31-Jan-20	2-Feb-25	208845	3.7158	5	Divandi/Rohat/Pali	45 MTRS	Existing Held Leases
73	ME/SJT/Minor/ML/72A/2019	Kalu Ram	ME,Sojat City	Pali	Bajri	17-Feb-20	11-Feb-20	16-Feb-25	81540	1.4709	5	Divandi/Rohat/Pali	45 MTRS	Existing Held Leases
74	ME/SJT/Minor/ML/42/2019	Geeta Choudhary	ME,Sojat City	Pali	Bajri	13-Dec-19	9-Dec-19	12-Dec-24	156267	3.7656	5	Phoolmal/Jaitaran/Pali	45 MTRS	Existing Held Leases
75	ME/SJT/Minor/ML/77/2019	Mohan Lal	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb-20	16-Feb-25	108338	1.9945	5	Nimaj/Jaitaran/Pali	45 MTRS	Existing Held Leases
76	ME/SJT/Minor/ML/8/2019	Abhimanyu Singh Rathore	ME,Sojat City	Pali	Bajri	26-Aug-19	13-Aug-19	25-Aug-24	37620	2.9741	5	Iatoti/Jaitaran/Pali	45 MTRS	Existing Held Leases
77	ME/SJT/Minor/ML/86/2019	Sunil Meghwal	ME,Sojat City	Pali	Bajri	3-Feb-20	31-Jan-20	2-Feb-25	167335	3.0307	5	Kheda Maharjapura/Jaitaran/Pali	45 MTRS	Existing Held Leases
78	ME/SJT/Minor/ML/3/2019	Bhala Ram	ME,Sojat City	Pali	Bajri	15-Oct-19	4-Oct-19	14-Oct-24	93881	2.0868	5	dungarpur/Rohat/Pali	45 MTRS	Existing Held Leases
79	ME/SJT/Minor/ML/33/2019	Rajendra Singh	ME,Sojat City	Pali	Bajri	11-Dec-19	4-Dec-19	10-Dec-24	30193	1.2325	5	Dhakarwas/Jaitaran/Pali	45 MTRS	Existing Held Leases
80	ME/SJT/Minor/ML/48/2019	Moti Lal Gurjar	ME,Sojat City	Pali	Bajri	3-Mar-20	25-Feb-20	2-Mar-25	75296	1.12	5	Bagatpura/Jaitaran/Pali	45 MTRS	Existing Held Leases
81	ME/SJT/Minor/ML/61/2019	Birdi Chand Khatik	ME,Sojat City	Pali	Bajri	3-Feb-20	30-Jan-20	2-Feb-25	75282	1.5032	5	asariai/Jaitaran/Pali	45 MTRS	Existing Held Leases
82	ME/SJT/Minor/ML/72/2019	Shobha Ram	ME,Sojat City	Pali	Bajri	30-Jul-19	25-Jul-19	29-Jul-24	61320	1.6855	5	Dudati/Rohat/Pali	45 MTRS	Existing Held Leases

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
83	ME/SIT/Minor/ML/29/2019	Ankit Parakh	ME,Sojat City	Pali	Bajri	12-Sep-19	27-Aug-19	11-Sep-24	28933	2.0106	5	dungarpur/ Rohat / Pali	45 MTRS	Existing Held Leases
84	ME/SIT/Minor/ML/37/2019	Bhanwar Lal	ME,Sojat City	Pali	Bajri	13-Dec-19	6-Dec-19	12-Dec-24	59346	1.4292	5	Sonailakha/ Rohat / Pali	45 MTRS	Existing Held Leases
85	ME/SIT/Minor/ML/54/2019	Hemaram Choudhary	ME,Sojat City	Pali	Bajri	26-Dec-19	19-Dec-19	25-Dec-24	73000	2.1601	5	Rampura/ Rohat / Pali	45 MTRS	Existing Held Leases
86	ME/SIT/Minor/ML/63/2019	Teja Ram	ME,Sojat City	Pali	Bajri	17-Feb-20	12-Feb-20	16-Feb-25	136330	2.0197	5	Sonailakha/ Rohat / Pali	45 MTRS	Existing Held Leases
87	ME/SIT/Minor/ML/50/2019	Amra Ram	ME,Sojat City	Pali	Bajri	11-Dec-19	6-Dec-19	10-Dec-24	157149	3.8237	5	Nimbol /Jaitaran/ Pali	45 MTRS	Existing Held Leases
88	ME/JLR/Minor/ML/45/2019	RatanaramUrfRatlya	ME,Jalore	Barmer	Bajri	3-Oct-19	30.Sep.2019	2-Oct-24	47115	2.39	5	Rampura / Samdari / Barmer	280 MTRS	Existing Held Leases
89	ME/JLR/Minor/ML/8/2020	Malaram	ME,Jalore	Barmer	Bajri	6-Mar-20	04.Dec.2019	6-Mar-25	110509	2.12	5	Rampura / Samdari / Barmer	130 MTRS	Existing Held Leases
90	ME/JLR/Minor/ML/09/2020	Sh. Govind Ram	ME,Jalore	Barmer	Bajri	11-Feb-20	06.Feb.2020	10-Feb-25	87593	1.47	5	Rampura / Samdari / Barmer	50 MTRS	Existing Held Leases
91	ME/JLR/Minor/ML/43/2019	Hadman Ram S/O Kalu Ram	ME,Jalore	Barmer	Bajri	18-Sep-19	17.Sep.2019	17-Sep-24	55350	1.44	5	Rampura / Samdari / Barmer	300 MTRS	Existing Held Leases
92	ME/JLR/Minor/ML/48/2019	Renu Rathore	ME,Jalore	Barmer	Bajri	16-Oct-19	14.Oct.2019	15-Oct-24	64898	1.12	5	Rampura / Samdari / Barmer	45 MTRS	Existing Held Leases
93	ME/JLR/Minor/ML/26/2019	Bhawani Singh	ME,Jalore	Barmer	Bajri	13-Sep-19	12.Sep.2019	12-Sep-24	167220	2.95	5	Rampura / Samdari / Barmer	90 MTRS	Existing Held Leases
94	ME/JLR/Minor/ML/53/2019	Om Prakash	ME,Jalore	Barmer	Bajri	19-Dec-19	16.Dec.2019	18-Dec-24	99900	1.78	5	Kotdi / Samdari / Barmer	45 MTRS	Existing Held Leases
95	ME/JLR/Minor/ML/54/2019	Smt. Jaramana Devi	ME,Jalore	Barmer	Bajri	19-Dec-19	16.Dec.2019	18-Dec-24	74115	1.44	5	Rampura / Samdari / Barmer	100 MTRS	Existing Held Leases
96	ME/JLR/Minor/ML/6/2020	Sh. Yogesh Meena	ME,Jalore	Jalore	Bajri	28-Feb-20	19.Feb.2020	27-Feb-25	101588	2.99	5	KANDAR/JASWANTPURA/JALORE	45 MTRS	Existing Held Leases

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
97	ME/JLR/Minor/ML/01/2020	Smt Rajendra Kanwar	ME,Jalore	Jalore	Bajri	23-Jan-20	22.Jan.2020	22-Jan-25	101257	3.99	5	Thanwla / Ahore / Jalore	45 MTRS	Existing Held Leases
98	ME/JLR/Minor/ML/42/2019	Hadman Ram	ME,Jalore	Barmer	Bajri	18-Sep-19	17.Sep.2019	17-Sep-24	46001	2.26	5	Rampura / Samdari / Barmer	245 MTRS	Existing Held Leases
99	ME/JLR/Minor/ML/5/2020	Sh. Jagdish Kumar	ME,Jalore	Barmer	Bajri	18-Feb-20	11.Feb.2020	18-Feb-25	268495	3.97	5	Mangla/Samdari/Barmer	45 MTRS	Existing Held Leases
100	ME/JLR/Minor/ML/50/2019	SitarramBalai	ME,Jalore	Barmer	Bajri	23-Oct-19	18.Oct.2019	22-Oct-24	100588	1.48	5	Rampura / Samdari / Barmer	45 MTRS	Existing Held Leases
101	ME/JLR/Minor/ML/51/2019	Paras Parmar	ME,Jalore	Barmer	Bajri	18-Dec-19	16.Dec.2019	17-Dec-24	43942.5	1.4382	5	Kotdi / Samdari / Barmer	45 MTRS	Existing Held Leases
102	ME/JLR/Minor/ML/44/2019	Jaswant Singh Rathore	ME,Jalore	Barmer	Bajri	26-Sep-19	24.Sep.2019	26-Jun-24	67601	1.35	5	Deendsh / Samdari / Barmer	75 MTRS	Existing Held Leases
103	ME/JLR/Minor/ML/7/2020	Baldev Gora	ME,Jalore	Barmer	Bajri	14-Feb-20	12.Feb.2020	13-Feb-25	101790	1.51	5	Jethantri / Samdari / Barmer	45 MTRS	Existing Held Leases
104	ME/JLR/Minor/ML/03/2020	Sh. Dinesh Kumar	ME,Jalore	Jalore	Bajri	6-Feb-20	31.Jan.2020	5-Feb-25	133336.5	2.54	5	Fedani / Bhinmal / Jalore	100 MTRS	Existing Held Leases
105	ME/JLR/Minor/ML/4/2020	Dala Ram	ME,Jalore	Jalore	Bajri	13-Feb-20	11.Feb.2020	13-Feb-25	73939	1.1	5	Sindhara / Bhinmal / Jalore	50 MTRS	Existing Held Leases
106	ME/JLR/Minor/ML/47/2019	Ranjeet Singh	ME,Jalore	Barmer	Bajri	16-Oct-19	14.Oct.2019	15-Oct-24	100913	2.03	5	Rampura / Samdari / Barmer	45 MTRS	Existing Held Leases
107	ME/JLR/Minor/ML/46/2019	Vikram Singh Patel	ME,Jalore	Barmer	Bajri	3-Oct-19	30.Sep.2019	2-Oct-24	104550	3.14	5	Rampura / Samdari / Barmer	300 MTRS	Existing Held Leases
108	ME/JLR/Minor/ML/49/2019	Parbat Singh	ME,Jalore	Jalore	Bajri	26-Nov-19	22.Nov.2019	25-Nov-24	56588	1.43	5	Nasoli / Bhinmal / Jalore	50 MTRS	Existing Held Leases
109	ME/JLR/Minor/ML/52/2019	Girdhari Ram	ME,Jalore	Barmer	Bajri	19-Dec-19	16.Dec.2019	18-Dec-24	66690	1.21	5	Kotdi / Samdari / Barmer	45 MTRS	Existing Held Leases
110	ME/JLR/Minor/ML/55/2019	Bahadur Ram	ME,Jalore	Barmer	Bajri	19-Dec-19	16.Dec.2019	18-Dec-24	115627	1.78	5	Kotdi / Samdari / Barmer	45 MTRS	Existing Held Leases

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
111	ME/JLR/Minor/ML/9/2020	Smt. Shanti	ME, Jalore	Barmer	Bajri	14-Feb-20	12.Feb.2020	13-Feb-25	100001	2.62	5	Rampura / Samdari / Barmer	50 MTRS	Existing Held Leases

Bajri Lease Ajmer

1	40/2019	Shanti Devi	Ame Gotan	Nagaur	Bajri	5-Nov-19	27-Sep-19	4-Nov-24	25468	1.01	5	Aalniyawas / Riyan Badi / Nagaur	900 MTRS	Existing held lease
2	04/2019	Mahendra Godara	Ame Gotan	Nagaur	Bajri	31-Oct-19	23-Oct-19	30-Oct-24	75510	1.66	5	Suriyas / Riyan Badi / Nagaur	45 MTRS	Existing held lease
3	35/2019	Muna Ram	Ame Gotan	Nagaur	Bajri	20-Nov-19	17-Oct-19	19-Nov-24	25455	1.16	5	Akhawas / Riyan Badi / Nagaur	45 MTRS	Existing held lease
4	11/2019	Ummed Ram	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	16083	1	5	Aalniyawas / Riyan Badi / Nagaur	600 MTRS	Existing held lease
5	34/2019	Ram Kishore	Ame Gotan	Nagaur	Bajri	19-Aug-19	22-Jul-19	18-Aug-24	88815	2.57	5	Jhintiya / Riyan Badi / Nagaur	90 MTRS	Existing held lease
6	23/2019	Gulab Singh	Ame Gotan	Nagaur	Bajri	29-Jul-19	23-Jul-19	28-Jul-24	89978	4	5	Aalniyawas / Riyan Badi / Nagaur	50 MTRS	Existing held lease
7	22/2019	Hansraj	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	40642	1.42	5	Jhintiya / Riyan Badi / Nagaur	100 MTRS	Existing held lease
8	92/2019	Nirmal Singh	Ame Gotan	Nagaur	Bajri	1-Nov-19	24-Oct-19	31-Oct-24	223758	3.4	5	Rohisa / Riyan Badi / Nagaur	400 MTRS	Existing held lease
9	9/2014	Ujjwal	Ame Gotan	Nagaur	Bajri	30-Jan-18	24-Jan-18	29-Jan-68	15000	1.43	50	Lungiya / Riyan Badi / Nagaur	1000 MTRS	Existing held lease
10	86/2019	Yashvardhan Singh Rathore	Ame Gotan	Nagaur	Bajri	25-Nov-19	6-Nov-19	24-Nov-24	72000	1.55	5	Rohisa / Riyan Badi / Nagaur	490 MTRS	Existing held lease
11	6/2014	Jitendra	Ame Gotan	Nagaur	Bajri	14-Sep-17	7-Sep-17	13-Sep-67	63040	3	50	Bijathal / Riyan Badi / Nagaur	1500 MTRS	Existing held lease
12	6/2019	Babu Lal	Ame Gotan	Nagaur	Bajri	10-May-19	3-May-19	9-May-24	60039	1.56	5	Rohisa / Riyan Badi / Nagaur	390 MTRS	Existing held lease
13	39/2019	Shanti Devi	Ame Gotan	Nagaur	Bajri	5-Nov-19	27-Sep-19	4-Nov-24	65900	1.88	5	Aalniyawas / Riyan Badi / Nagaur	45 MTRS	Existing held lease

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consent/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
14	75/2019	Kalpita Jakhra	Ame Gotan	Nagaur	Bajri	9-Oct-19	27-Sep-19	8-Oct-24	117586	3.47	5	Aalniyawas / Riyan Badi / Nagaur	510 MTRS	Existing held lease
15	77/2019	Abdul Vahid Khan	Ame Gotan	Nagaur	Bajri	17-Sep-19	3-Sep-19	16-Sep-24	49882	2.02	5	Aalniyawas / Riyan Badi / Nagaur	120 MTRS	Existing held lease
16	68/2019	Kalu Ram	Ame Gotan	Nagaur	Bajri	17-Oct-19	1 Oct-19	16-Oct-24	26880	1.08	5	Rohisa / Riyan Badi / Nagaur	200 MTRS	Existing held lease
17	25/2019	Jivan Ram	Ame Gotan	Nagaur	Bajri	18-Sep-19	6-Sep-19	17-Sep-24	82755	2.81	5	Loongiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease
18	13/2019	Omprakash Tatarwal	Ame Gotan	Nagaur	Bajri	18-Sep-19	13-Sep-19	17-Sep-24	100000	2.91	5	Riyanbadi / Riyan Badi / Nagaur	240 MTRS	Existing held lease
19	52/2019	Dhanna Lal Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1	5	Jhintiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease
20	18/2014	Dinesh Singh	Ame Gotan	Nagaur	Bajri	25-Sep-17	7-Sep-17	24-Sep-67	62624	5.28	50	Aalniyawas / Riyan Badi / Nagaur	1400 MTRS	Existing held lease
21	07/2019	Priyanka Jinger	Ame Gotan	Nagaur	Bajri	17-Jul-19	11-Jul-19	16-Jul-24	91955	2.97	5	Rohisa / Riyan Badi / Nagaur	370 MTRS	Existing held lease
22	14/2019	Laxman Ram	Ame Gotan	Nagaur	Bajri	15-Jul-19	11-Jul-19	14-Jul-24	87480	1.17	5	Aalniyawas / Riyan Badi / Nagaur	400 MTRS	Existing held lease
23	53/2019	Goutam Nath	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	30207	1.18	5	Rohisa / Riyan Badi / Nagaur	200 MTRS	Existing held lease
24	24/2019	Gulab Singh	Ame Gotan	Nagaur	Bajri	29-Jul-19	23-Jul-19	28-Jul-24	41724	1.19	5	Aalniyawas / Riyan Badi / Nagaur	230 MTRS	Existing held lease
25	63/2019	Mukesh Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1.01	5	Jhintiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease
26	49/2019	Jayakaran Khichi	Ame Gotan	Nagaur	Bajri	10-Oct-19	27-Sep-19	9-Oct-24	25110	1.04	5	Aalniyawas / Riyan Badi / Nagaur	45 MTRS	Existing held lease
27	51/2019	Dhanna Lal Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	90000	1.17	5	Jhintiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EL	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
28	21/2014	Sita Ram	Ame Gotan	Nagaur	Bajri	15-Sep-17	7-Sep-17	14-Sep-67	45696	1.41	50	Rohicha / Riyan Badi / Nagaur	700 MTRS	Existing held lease
29	54/2019	Joga Ram	Ame Gotan	Nagaur	Bajri	17-Oct-19	1-Oct-19	16-Oct-24	25002	1.01	5	Rohisa / Riyan Badi / Nagaur	45 MTRS	Existing held lease
30	47/2019	Krishna Property Dealing Company	Ame Gotan	Nagaur	Bajri	26-Sep-19	18-Sep-19	15-Sep-24	56104	2.12	5	Aainiyawas / Riyan Badi / Nagaur	130 MTRS	Existing held lease
31	05/2019	Keshar	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	61621	1.77	5	Aalnnyawas / Riyan Badi / Nagaur	600 MTRS	Existing held lease
32	12/2019	Kailash Chand Tanwar	Ame Gotan	Nagaur	Bajri	26-Jul-19	23 Jul 19	25-Jul-24	100000	2.95	5	Jhintiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease
33	36/2019	Bhiya Ram	Ame Gotan	Nagaur	Bajri	20-Nov-19	17-Oct-19	19-Nov-24	25515	1.08	5	Akhawas / Riyan Badi / Nagaur	45 MTRS	Existing held lease
34	59/2019	Presta Devi	Ame Gotan	Nagaur	Bajri	16-Sep-19	4-Sep-19	24-Sep-24	74115	3.13	5	Jasnagar / Riyan Badi / Nagaur	1100 MTRS	Existing held lease
35	43/2019	Nema Ram	Ame Gotan	Nagaur	Bajri	26-Jul-19	22-Jul-19	25-Jul-24	47835	1.01	5	Aalnnyawas / Riyan Badi / Nagaur	600 MTRS	Existing held lease
36	17/2019	Ravindra	Ame Gotan	Nagaur	Bajri	22-Oct-19	24-Sep-19	21-Oct-24	85045	2.58	5	Rohisa / Riyan Badi / Nagaur	45 MTRS	Existing held lease
37	45/2019	Anil Kumar	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	42296	1.24	5	Riyan Badi / Riyan Badi / Nagaur	50 MTRS	Existing held lease
38	19/2014	Budha Ram	Ame Gotan	Nagaur	Bajri	16-Oct-17	7-Sep-19	15-Oct-67	71652	2.07	50	Rohisa / Merta / Nagaur	2000 MTRS	Existing held lease
39	11/2014	Shiv Kumar	Ame Gotan	Nagaur	Bajri	22-Jun-15	18-Jan-15	21-Jun-20	49036	1.83	5	Kod / Degana / Nagaur	50 MTRS	Existing held lease
40	69/2019	Jitendra Chawariya	Ame Gotan	Nagaur	Bajri	22-Oct-19	10-Oct-19	21-Oct-24	48100	1.61	5	Riyan Badi / Riyan Badi / Nagaur	700 MTRS	Existing held lease
41	20/2014	Hanuman Ram(Hadman)	Ame Gotan	Nagaur	Bajri	20-Nov-17	8-Sep-17	19-Nov-67	47008	2	50	Deshwal / Merta / Nagaur	49000 MTRS	Existing held lease

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as Consant/LC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
42	16/2019	Rambux Karwasra	Ame Gotan	Nagaur	Bajri	2-Aug-19	23-Jul-19	1-Aug-24	33581	1.05	5	Keeron Ki Dhani / Riyan Badi / Nagaur	45 MTRS	Existing held lease
43	38/2019	Rajesh Kurnar Garva	Ame Gotan	Nagaur	Bajri	29-Nov-19	25-Sep-19	28-Nov-24	48397	1.75	5	Rohisa / Riyan Badi / Nagaur	45 MTRS	Existing held lease
44	64/2019	Mukesh Khatik	Ame Gotan	Nagaur	Bajri	7-Oct-19	30-Sep-19	6-Oct-24	100014	1.18	5	Jhintiya / Riyan Badi / Nagaur	45 MTRS	Existing held lease
45	15/2019	Suresh Chand	Ame Gotan	Nagaur	Bajri	15-Jul-19	10-Jul-19	14-Jul-24	17100	1.69	5	Keeron Ki Dhani / Riyan Badi / Nagaur	600 MTRS	Existing held lease
46	10/2019	Jabid Hussain	Ame Gotan	Nagaur	Bajri	16-Jul-19	11-Jul-19	15-Jul-24	83842	2.88	5	Rohisa / Riyan Badi / Nagaur	800 MTRS	Existing held lease
47	28/2019	Tara Ram Rathor	Ame Gotan	Nagaur	Bajri	7-Aug-19	29-Jul-19	6-Aug-24	76747	1.6	5	Aalnlyawas / Riyan Badi / Nagaur	750 MTRS	Existing held lease
48	04/2019	Balwant Singh	Me,Beawar	Pali	Bajri	13.02.2020	08.01.2020	12.02.2025	67500	1.52	5	Mesiya/Raipur/Pali	45 MTRS	Existing
49	7/2019	Hanuman Prasad	Me,Beawar	Pali	Bajri	07.01.2020	26.12.2019	06.01.2025	220144	3.26	5	Jutha/Raipur/Pali	45 MTRS	Existing
50	08/2019	Pani Devi	Me,Beawar	Pali	Bajri	13.02.2020	05.02.2020	12.02.2020	211653	3.14	5	Raipur / Raipur/Pali	45 MTRS	Stay for working
51	20/2014	Damuram	ME Nagaur	Nagaur	Bajri	17-11-2017	22.09.2017	16-11-2067	103110	2	50	Khera Narnoliya / Jayal / Nagaur	62000 MTRS	Existing held lease
52	005/2015	Jay Kishan	ME Nagaur	Nagaur	Bajri	28-02-2018	16.02.2018	27-02-2068	28197	1.77	50	Khera Narnoliya / Jayal / Nagaur	62000 MTRS	Existing held lease
53	28/2014	Mehboob Khan	ME Nagaur	Nagaur	Bajri	18-01-2018	15.11.2017	17-01-2068	33500	1	50	Chawta Kalan/Jayal/Nagaur	68500 MTRS	Existing held lease
54	30/2012	Baya Devi	ME Nagaur	Nagaur	Bajri	08.06.2015	07.05.15	07-06-2065	110000	2.16	50	Firojpora Charna / Nagaur / Nagaur	60000 MTRS	Existing held lease
55	30/2014	Hanuman Firoda	ME Nagaur	Nagaur	Bajri	13-10-2017	19.09.2017	12-10-2067	104650	4.5	50	Kuchera / Nagaur / Nagaur	61000 MTRS	Existing held lease
56	001/2014	Kumbha Ram	ME Nagaur	Nagaur	Bajri	04-01-2018	27.12.2017	03-01-2068	65000	1	50	Khajwana/Mundawa/Nagaur	59000 MTRS	Existing held lease

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
57	22/2014	Dipa Ram	ME Nagaur	Nagaur	Bajri	14-11-2017	04.10.2017	13-11-2067	101570	1	50	Khera Narnoliya / Jayal / Nagaur	62000 MTRS	Existing held lease
58	009/2019	Ram Kuwar Dukiya	ME Nagaur	Nagaur	Bajri	30-07-2019	23-07-2019	29-07-2024	89250	1.0007	5	Firojpara Charna / Mundawa / Nagaur	60500 MTRS	Existing held lease
59	012/2019	Budharam Chaudhary	ME Nagaur	Nagaur	Bajri	18-10-2019	12-09-2019	17-10-2024	32775	1.0006	5	Khajwana/Mundawa/Nagaur	61000 MTRS	Existing held lease
60	13/2019	Shyam Lal	ME Nagaur	Nagaur	Bajri	04-09-2019	06-08-2019	03-09-2024	109863	1.89	5	Palri Jodha/Mundawa/Nagaur	61000 MTRS	Existing held lease
61	003/2019	Rameshwar Lal	ME Nagaur	Nagaur	Bajri	30-07-2019	23-07-2019	29-07-2024	86875	1.0006	5	Firojpara Charna / Nagaur / Nagaur	61000 MTRS	Existing held lease
62	16/2019	Goutam Kumar	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	129250	1.55	5	Firojpara Charna / Mundawa / Nagaur	60500 MTRS	Existing held lease
63	011/2019	Lakha Ram	ME Nagaur	Nagaur	Bajri	25-06-2019	30-05-2019	24-06-2024	63972	1.0004	5	Khajwana/Mundawa/Nagaur	61000 MTRS	Existing held lease
64	008/2019	Jasa Ram	ME Nagaur	Nagaur	Bajri	25-06-2019	30-05-2019	24-06-2024	83430	1.91	5	Khajwana/Mundawa/Nagaur	55500 MTRS	Existing held lease
65	24/2019	Rajendra Prasad	ME Nagaur	Nagaur	Bajri	09-08-2019	02-08-2019	08-08-2024	85703	1.62	5	Rupathal/Jayal/Nagaur	62000 MTRS	Existing held lease
66	32/2019	Omprakash	ME Nagaur	Nagaur	Bajri	30-07-2019	23-07-2019	29-07-2024	56700	1.0001	5	Mirjas/Mundawa/Nagaur	62000 MTRS	Existing held lease
67	23/2019	Leela Devi	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	119302	1.81	5	Khajwana/Mundawa/Nagaur	54000 MTRS	Existing held lease
68	35/2019	Nathuram	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	92812	1	5	Borwa / Jayal / Nagaur	66500 MTRS	Existing held lease
69	006/2019	Om Prakash Tanwar	ME Nagaur	Nagaur	Bajri	26-09-2019	06-09-2019	25-09-2024	102384	2.45	5	Gaju/Mundawa/Nagaur	55000 MTRS	Existing held lease
70	27/2019	Gayatri Minerals	ME Nagaur	Nagaur	Bajri	31-07-2019	23-07-2019	30-07-2024	80325	1.08	5	Jhunjhala/Jayal/Nagaur	62500 MTRS	Existing held lease

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/EC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Dank(In MTRS)	Status
71	4//2019	Lunil	MF Nagaur	Nagaur	Bajri	04-10-2019	30-09-2019	03-10-2024	90982	1.02	5	Gaju/Mundawa/Nagaur	58000 MTRS	Existing held lease
72	010/2019	Nema Ram Maruka	ME Nagaur	Nagaur	Bajri	25-07-2019	17-06-2019	24-07-2024	86875	1.0009	5	Firojpora Charna / Nagaur / Nagaur	60000 MTRS	Existing held lease
73	14/2019	Hari Bhai	AME, Sawar	Ajmer	Bajri	13-11-2019	22-10-2019	12-11-2024	50004	1.6034	5 Year	Badli / Bhinay / Ajmer	45 MTRS	Existing Held Lease
74	12/2019	Ramchandra Gurjar	AME, Sawar	Ajmer	Bajri	31-01-2020	26-12-2019	30-01-2025	45225	1.5867	5 Year	Mataji Ka Khera / Bhinay / Ajmer	45 MTRS	Existing Held Lease

Bajri Lease Rajsamand

1	1@2019	Sohan Lal Meghwal, Smt Papu Bai Meghwal, Village Tejpura tehsil & dist. Rajsamand	Bamaniyakalan/Railmagra/Rajsamand	Rajsamand	Bajri	16.10.2019	10.11.2019	15.10.2024	75442	2.0201	5 Year	Bamniyakala/Railmagra/Rajsamand	176 MTRS	Existing held leases
2	2@2019	Himmat Ram Garasiya S/o Nathu Lal Garasiya, Semlathala Malwa ka Choura tehsil Kotda, Udaipur	Sakrawas/Railmagra/Rajsamand	Rajsamand	Bajri	18.10.2019	10.11.2019	17.10.2024	60001	1.6115	5 Year	Sakarawasi/Railmagra/Rajsamand	248 MTRS	Existing held leases
3	3/2019	Asha Meghvanshi D/o Ramdev Meghvanshi, D-453, Sanjay colony Bhilwara	Chokri/Railmagra/Rajsamand	Rajsamand	Bajri	31.10.2019	22.10.2019	29.10.2024	150000	3.029291	5 Year	Chokadi/Railmagra/Rajsamand	112 MTRS	Existing held leases
4	2/2020	Magna Bheel S/o Naru Bheel, Khatmata tehsil & distt. Rajsamand	Chokri/Railmagra/Rajsamand	Rajsamand	Bajri	24.02.2020	14.02.2020	23.02.2025	60352	1.8443	5 Year	Chokadi/Railmagra/Rajsamand	138 MTRS	Existing held leases

Bajri Lease Jaipur

S.No.	ML No.	Name	Office Name	District	Mineral	Registration Date	Sanction Date	Expiry Date	Capacity TPA as consant/LC	Total Area	Lease period	Village/Tehsil/District	Distance from Nearest River Bank(In MTRS)	Status
1	5/2019	Shreedhar Agarwal, Sumit Agarwal, Mahendra Agarwal S/o Sitaram Agarwal	Khadab/Kotputli/Jaipur	Jaipur	Bajri	23.01.2020	20.01.2020	22.01.2025	125000 TPA	1.9381	5 Year	Khadab/Koputli/Jaipur	50 MTRS	Existing held leases

Bajri Lease Bhilwara

1	17/2019	Sh. Ladu Lal Jat	ME Bhilwara	Bhilwara	Bajri	10.10.2019	03.09.2019	09.10.2024	16324	2.72	5 year	Golbdi/Kotri/Bhilwara	45 MTRS	Existing held leases
2	21/2019	Sh. Kan Singh	ME Bhilwara	Bhilwara	Bajri	17.09.2019	16.09.2019	16.09.2024	24530	1.02	5 year	Geta Paroli/Kotri/Bhilwara	45 MTRS	Existing held leases
3	27/2019	Sh. Jagdish Singh Panwar	ME Bhilwara	Bhilwara	Bajri	30.08.2019	28.08.2019	29.08.2024	19602	1	5 year	Bedunda/Kotri/Bhilwara	45 MTRS	Existing held leases
4	67/2019	Sh. Laxman Gurjar	ME Bhilwara	Bhilwara	Bajri	14.10.2019	27.09.2019	13.10.2024	11439	1.01	5 year	Takhtpura/Jhazapur/Bhilwara	45 MTRS	Existing held leases

Note: The mining leases of mineral bajri in Bikaner district are situated in paleo-channel deposits. There is no river in these areas.



BANAS RIVER SAND ILLEGALLY MINED BY KHATEDARI LESAE ML
NO. 21/2019 (KAN SINGH)



ILLEGALLY MINED RIVER SANAD BY KHATEDARI LEASE ML NO. 21/2019 (KAN SINGH)



ACTUAL PICTURE OF KHATEDARI LEASE ML NO. 21/2019 IN GEETA PAROLI (DT - 23.10.2020)



ACTUAL PICTURE OF KHATEDARI LEASE ML NO. 21/2019 IN GEETA PAROLI (DT - 23.10.2020)

S.No	Name of Lol Holder	Area Tehsil (Distt)	Area in Hact.	Study submitted by LOI to ME/AME	Information sent to MoEFCC by Deptt.	EC Issued Date
1	2	3	4	5	8	9
1	Himmat Singh Shekhawat	Nathdwara(Rajsamand)	773.27	24.12.2018	25.10.2019	EC issued on 04.08.2020
2	Narottam Singh Jadon	Rajsamand(Rajsamand)	489.39	24.12.2018	25.10.2019	EC issued on 04.08.2020
3	S R Associates	Deoli(Tonk)	1667.78	11.12.2018	24.09.2019	EC issued on 27.08.2020
4	M/S Abhishek Chaudhary	Village Mandi, Jhalamli, Tehsil Raipur, District Bhilwara, Rajasthan	836.13	18.01.2019	28.02.2020	EC issued on 14.10.2020
5	M/S Ashu Singh Bhati	Village Devaria and Others, Tehsil Shahpura, District Bhilwara, Rajasthan	624.39	11.01.2019	28.02.2020	EC issued on 14.10.2020
6	Mahendra Singh Rajawat	Kotdi(Bhilwara)	1191.37	25.01.2019	27.06.2019	EC issued on 16.10.2020
7	Ranveer Singh Rathore	Sayla(Jalore)	3797.588	21.01.2019	11.07.2019	EC issued on 16.10.2020
8	Satyaswaroop Singh Jadon	Jalore(Jalore)	5269	12.06.2019	11.07.2019	EC issued on 16.10.2020
9	Mangal Singh Solanki	Niwai(Tonk)	104.7775	25.01.2019	27.06.2019	
10	M/s Manjeet Singh Chawla	Swaimadhampur (Swaimadhampur)	802.38	28.03.2019	14.10.2020	

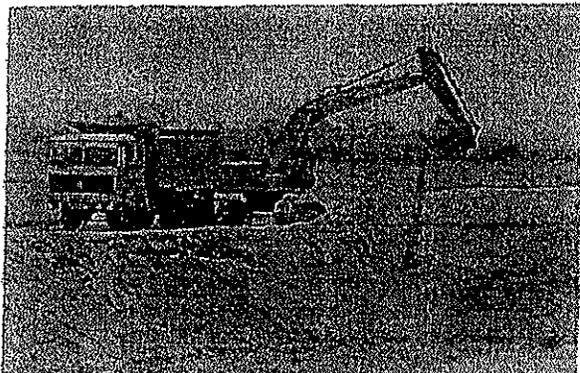
11	Manjeet Chawla	Malarna Dungar(Swai madhopur)	1054.78	23.12.2018	14.10.2020
12	Mangal Singh Solanki	Choth ka Barwada(Swaimadhopur)	278.67	28.03.2019	14.10.2020
13	Somprakash Sethi	Piplu(Tonk)	3342.1	11.12.2018	06.08.2019
14	Pradeep Kumar Sethi	Tonk(Tonk)	2389.36	11.12.2018	14.08.2019
15	M/S Chandak Associates	Village Kurasla, Tehsil Todaraisingh, District Tonk, Rajasthan	1260.96	28.03.2018	14.08.2019
16	M/S Chandak Associates	Village Sureli, Tehsil-Uniyara, District Tonk, Rajasthan	177.64	28.03.2019	14.08.2019
17	Raman Sethi	Pachpadra(Barmer)	3056.618	03.01.2019	30.09.2020
18	Bharat Singh Shekhawat	Ghudamalani(Barmer)	5151.6828	03.01.2019	30.09.2020
19	Ridhi Siddhi Associates	Siwana(Barmer)	19011.89	04.01.2019	3.10.2020
20	Naresh Gotam	Keshoraipatan(Bundi)	141.45	15.10.2020	16.10.2020
21	Sanjay Kumar Garg	Bhilwara(Bhilwara)	1947.12	18.01.2019	24.07.2020
22	Abhimanyu Choudhary	Mandal(Bhilwara)	955	18.01.2019	28.02.2020
23	Sanjay Kumar Garg	Bijoliya(Bhilwara)	1675.85	31.12.2018	27.07.2020
24	Abhishek Choudhary	Tehsil Asind District Bhilwara, Rajasthan	1207.61	11.01.2019	24.07.2020

25	M/S Abhimanyu Choudhary	Village Phukiya, Negadiya Ka Khera, Chapri, Godliya & Others Tehsil Sahara, District Bhilwara, Rajasthan	287.58	11.01.2019	24.07.2020	
26	Shekhawat Associates	Jahajhpur(Bhilwara)	1299	16.09.2019	28.02.2020	
27	Sher Singh Solanki	Ravdar(Sirohi)	1286	24.12.2018	07.10.2020	
28	Mangal Singh Solanki	Sheogani(Sirohi)	1414	24.12.2018	07.10.2020	
29	Parasmal Ghanchi	Pindwara(Sirohi)	588.14	01.02.2018	04.10.2020	
30	Arjun Singh	Ahore(Jalore)	4376.84	24.01.2019	3.10.2020	
31	Indrajeet Singh Jhala	Gangdhar(Jhalawar)	1119.84	07.10.2020	27.06.2019	
32	Indrajeet Singh Jhala	Jhalrapatan & Ramganjmandi (Jhalawar)	1695.06	07.10.2020	09.10.2020	
33	Mahendra Singh Ratnawat	Udaipurwati(Jhunjhunu)	2932.924	20.01.2019	26.06.2019	
34	Manoj Jain	Atru(Baran)	159.27	26.09.2019	27.09.2019	
35	Vikramditya Rathore	Hurda District Bhilwara & Tehsil masuda (Ajmer)	544.03	14.01.2019	20.07.2019	
36	Jaswant Singh	Raipur(Pali)	1677	07.01.2019	27.06.2019	
37	Satyaswaroop Singh Jadon	Jaswantpura(Jalore)	4710	21.01.2019	20.10.2020	
38	Anil Joshi	Bhinmal(Jalore)	2335	23.01.2019	03.10.2020	

ADDITIONAL AMOUNT PAID BY MEMBERS OF LOI HOLDERS SOCIETY DURING TEMPORARY WORKING PERMISSION

S.NO. (A)	LEASE/LOI HOLDER NAME (B)	LEASE NAME (C)	DISTRICT (D)	ROYALTY LOSS	DMFT LOSS	EMF LOSS	INTEREST AMOUNT FROM TWP DATE TO 30.9.2020 ON 25% AMOUNT PAID AT THE TIME OF TWP	EC PENALTY \ LOI LATE FEE PAID BY US	TOTAL ADVANCE LEASE PREMIUM DEPOSIT BY US	INTEREST ON ROYALTY LOSS	INTEREST ON EMF LOSS	INTEREST ON LATE FEES \ EC PENALTY
1	ABHIMANYU CHOUDHARY	SAHADA	BHILWARA	-6,570	-	-	777,134	2,514,039	750,000	-345,979	-136,683	3,072,531
2	ABHIMANYU CHOUDHARY	BHINAY	AJMER	322,764	15,100	4,949	7,159,647	3,177,181	6,900,000	-742,750	-22,836	3,745,287
3	ABHIMANYU CHOUDHARY	MANDAL	BHILWARA	7,133,000	268,514	712,513	5,182,562	9,157,890	4,998,000	9,463,955	1,256,163	10,747,535
4	ABHISHEK CHOUDHARY	KISHANGARH	AJMER	10,083,142	-	2,005,127	15,015,732	10,320,292	12,500,000	19,602,233	4,083,204	12,405,099
5	ABHISHEK CHOUDHARY	RAIPUR	BHILWARA	18,693	-	-	1,534,358	7,194,100	1,500,000	-342,116	-294,171	6,812,769
6	ABHISHEK CHOUDHARY	ASIND	BHILWARA	-	-	-	-	12,569,984	1,775,000	-	-	13,935,144
7	ANIL JOSHI	BHINMAL	JALORE	22,269,708	768,179	253,470	53,557,990	18,367,110	51,400,000	74,212,327	451,022	21,816,891
8	ANIL JOSHI	PASORA	JALORE	6,390,589	224,303	334,848	4,582,379	-	4,400,000	8,074,859	583,266	-
9	ANIL JOSHI	SUMBERPUR	PALI	2,099,752	66,422	505,556	8,209,010	8,095,120	7,900,000	3,926,393	514,402	35,215,133
10	ARJUN SINGH	PISAGAN	AJMER	7,625,455	-	1,847,307	5,217,173	1,356,416	5,000,000	14,600,515	3,563,893	1,611,519
11	ARJUN SINGH	SAHPURA (JAIPUR)	JAIPUR	447,451	-	88,371	259,589	973,453	250,000	841,490	157,287	1,207,079
12	ARJUN SINGH	AAHORE	JALORE	835,203	121,819	-580,097	7,189,691	36,192,751	6,900,000	-3,659,265	-1,034,514	39,911,825
13	ASHU SINGH BHATI	SAHPURA (BHILWARA)	BHILWARA	-39,810	-	-1,582	7,253,250	5,872,244	7,000,000	-1,006,723	-245,549	6,512,700
14	ASHU SINGH BHATI	GANGRAR	CHITTORGARH	349,751	-	106,380	880,252	685,790	650,000	564,344	204,517	875,247
15	BHARAT SINGH	KEKRI	AJMER	2,894,072	-	530,120	121,817,756	8,583,576	117,400,000	4,983,657	937,000	10,351,708
16	BHARAT SINGH	GUCHARMALANI	BARMER	150,887,637	272,055	4,697,210	174,805,677	47,418,095	187,400,000	182,067,984	9,093,119	55,398,014
17	BHARAT SINGH	SIROHI	SIROHI	1,280,861	-	201,900	5,105,723	23,158,724	4,900,000	2,440,844	393,597	27,104,945
18	CHANDAK ASSOCIATES	TODA RAI SINGH	TONK	38,331,563	-	5,407,918	220,583,086	10,786,807	212,435,000	68,918,193	9,381,920	12,868,346
19	CHANDAK ASSOCIATES	UNIWARA	TONK	10,627,892	-	1,587,828	28,459,973	1,571,085	27,505,500	16,684,515	2,696,746	1,854,293
20	CHANDAK ASSOCIATES	PALI	PALI	7,159,455	315,049	604,504	13,394,788	85,842,392	12,900,000	8,393,697	1,042,627	41,240,865
21	HIMMAT SINGH	OSIAN	JODPUR	1,578,057	-	320,596	3,911,731	5,755,326	2,900,000	3,073,875	625,295	7,009,243
22	HIMMAT SINGH	ULADA	JOHPUR	902,662	-597,774	570,894	33,642,724	22,381,484	52,400,000	1,272,265	981,403	25,974,517
23	HIMMAT SINGH	NATHDWARA	RAJSAMAND	2,148,947	170,873	91,825	3,119,701	7,080,137	2,997,000	2,274,400	193,486	8,268,259
24	KUBER ASSOCIATES	BHOPALGARH	JOHPUR	21,155,940	-244,431	496,930	31,566,012	19,604,520	30,400,000	22,956,573	820,243	22,861,049
25	KUBER ASSOCIATES	MAWARAJUNCTION	PALI	6,778,109	236,006	603,963	8,203,010	39,752,640	8,150,000	8,588,766	-1,078,769	46,455,656
26	MANGAL SINGH	CHSUTH KA BARWADA	SAWAIMADHOPUR	42,637,562	-	3,444,205	28,310,864	2,558,205	27,650,000	60,812,140	6,349,148	8,016,602
27	MANGAL SINGH	SHIVGANI	SIROHI	1,120,583	58,464	36,763	3,530,409	13,014,456	3,400,000	1,344,913	59,433	15,135,735
28	MANGAL SINGH	NIWAR	TONK	14,019,351	669,690	552,142	1,573,599	896,477	7,146,575	15,013,172	729,462	1,212,266
29	MEGHRAJ SINGH	MERTA -DEGANA	NAGOUR	138,620,531	196,606	9,104,184	30,835,896	3,770,100	29,600,000	187,389,400	15,950,552	4,324,211
30	NAROTTAM SINGH	AJMER	AJMER	-	-	-	-	415,951	4,200,000	-	-	504,944
31	NAROTTAM SINGH	DAUSA	DAUSA	533,511	-	158,439	8,272,236	17,019,832	7,950,000	1,217,217	323,772	20,684,577
32	NAROTTAM SINGH	RAJSAMAND	RAJSAMAND	2,159,822	240,752	72,185	1,972,876	4,480,903	1,900,000	1,982,461	181,963	5,232,791
33	NAWAL KISHORE GUPTA	BARI BASERI	DHOLPUR	129,930	-	19,830	778,222	1,998,503	750,000	258,430	41,397	7,511,536
34	NAWAL KISHORE GUPTA	DHOLPUR	DHOLPUR	95,430	-	94,835	1,823,472	3,152,021	1,750,000	190,106	194,662	3,792,705
35	NITU SINGH	JATARAN	PALI	-	-	-	-	28,539,735	34,450,000	-	-	19,595,864
36	PANKAJ SINGH JADAUN	SARWAR	AJMER	144,425	-	170,593	3,600,709	3,770,023	2,900,000	273,056	829,424	4,577,903
37	PANKAJ SINGH JADAUN	NASIRABAD	AJMER	505,692	-	71,298	2,490,312	1,065,477	2,400,000	915,985	193,472	1,931,502
38	PANKAJ SINGH JADAUN	BARMER	BARMER	-	-	-	-	210,276	200,000	-	-	244,370
39	RAHUL PANWAR	MALPURA	TONK	3,273,781	161,308	153,076	2,855,478	2,989,745	2,750,000	3,818,432	263,343	3,598,211
40	RAJASTHAN FORT & PALACE PVT LTD	BEGU	CHITTORGARH	583,091	-	234,577	3,565,221	2,529,019	3,250,000	1,101,609	449,390	8,250,196
41	RAJASTHAN FORT & PALACE PVT LTD	KAPASAM	CHITTORGARH	3,699,303	120,360	375,341	3,691,315	8,141,894	3,350,000	5,015,176	678,469	3,784,683
42	RAHVEER SINGH	SAYALA	JALORE	19,785,579	543,223	1,174,920	2,520,495	-	13,294,247	25,415,067	2,069,482	-
43	SANJAY KUMAR GARG	BHILWARA	BHILWARA	69,160,438	1,915,499	7,114,456	89,161,117	17,327,937	84,550,000	92,861,784	11,964,992	20,864,243

S.NO. (A)	LEASE/LOI HOLDER NAME (B)	LEASE NAME (C)	DISTRICT (D)	ROYALTY LOSS	DRAFT LOSS	EMF LOSS	INTEREST AMOUNT FROM TWP DATE TO 30.9.2020 ON 25% AMOUNT PAID AT THE TIME OF TWP	EC PENALTY \ LOI LATE FEE PAID BY US	TOTAL ADVANCE LEASE PREMIUM DEPOSIT BY US	INTEREST ON ROYALTY LOSS	INTEREST ON EMF LOSS	INTEREST ON LATE FEES \ EC PENALTY
44	SANJAY KUMAR GARG	BLOLIYA	BHILWARA	10,379,194	388,772	1,101,155	15,840,649	15,342,073	15,000,000	14,120,849	1,763,812	17,847,368
45	SANJAY KUMAR GARG	MOJMABAAD	JAIPUR	2,665,409	135,985	86,290	2,804,961	8,650,324	2,500,000	1,950,897	65,380	10,045,298
46	SATISH KUMAR	KOTPUTLI	JAIPUR	32,518,334	-	7,373,633	10,829,089	6,325,457	10,400,000	60,590,396	13,741,419	7,699,538
47	SATYASWAROOP SINGH	MAHUA	BAUSA	2,165,267	-	542,933	22,843,825	6,324,056	22,000,000	3,859,536	978,918	7,681,415
48	SATYASWAROOP SINGH	JASWANTPURA	JALORE	1,029,742	32,727	-413,185	17,775,946	41,207,860	16,900,000	-2,679,250	-697,472	46,883,740
49	SATYASWAROOP SINGH	JALORE	JALORE	-1,464,947	-47,447	-480,982	8,959,837	40,307,850	27,300,822	-2,693,160	-818,674	49,054,952
50	SHEKHAWAT ASSOCIATES	JAHAI PUR	BHILWARA	-11,788,134	-833,715	-528,401	86,313,671	11,955,996	83,300,000	-16,410,161	-894,449	14,029,919
51	SHEKHAWAT ASSOCIATES	SOJAT	PALI	7,997,214	352,668	871,760	9,808,295	40,087,008	9,400,000	9,719,866	1,392,498	46,833,632
52	SHEKHAWAT ASSOCIATES	PIPLU MASI	TONK	18,777,084	1,073,277	1,139,496	12,961,203	8,264,366	12,500,000	12,030,128	1,882,467	9,685,608
53	SHER SINGH	PARBATSAR	NAGOUR	366,905	-	104,938	1,420,272	3,470,610	1,375,300	511,241	134,342	4,495,554
54	SHER SINGH	REODAR	SIROHI	17,704,583	-15,111	465,676	13,024,803	11,836,344	12,500,000	21,576,478	919,398	13,803,343
55	SHER SINGH	BHAIRWA	JAGALMER	-	-	-	-	58,400	1,007,938	-	-	-112,530
56	SURYA ASSOCIATES	JODHPUR	JODHPUR	585,951	-480,119	-3,925	54,409,837	18,661,360	52,400,000	-418,234	-85,417	21,932,621
57	SURYA ASSOCIATES	ROHAT	PALI	7,913,373	136,055	1,212,156	19,193,216	35,146,764	18,400,000	12,904,709	2,017,534	41,297,730
58	MAHENDRA SINGH RATNAWAT	PHAGI	JAIPUR	8,219,656	509,881	-132,988	7,824,882	12,507,069	7,500,000	5,406,797	-794,987	14,815,505
59	MAHENDRA SINGH RATNAWAT	NEEM KA THANA	SIKAR	22,958,417	574,325	2,540,499	8,251,905	26,544,811	6,000,000	38,806,417	4,837,177	28,341,654
60	MAHENDRA SINGH RATNAWAT	UDAIPURWATI	JHUNJHUNU	111,497,764	-552,216	5,923,456	2,529,218	19,351,271	5,401,644	145,608,788	10,476,311	25,252,404
61	SHIVA CORPORATION	RASHMI	CHITTORGARH	1,963,217	-	-385,841	15,046,557	5,804,067	15,400,000	2,003,593	-622,252	7,279,148
62	SHIVA CORPORATION	CHITTORGARH	CHITTORGARH	1,752,091	-	864,894	5,522,516	3,895,682	5,300,000	3,412,821	1,096,782	4,833,313
63	MATESHWARI MINERAL	KHETRI	SIKAR	350,456,996	-	22,352,133	4,225,914	11,361,204	4,050,000	-487,007,197	59,222,215	13,550,006
64	JASWANT SINGH	JASWANT SINGH S/O NARAYAN SINGH	PALI	-	-	-	-	13,283,000	24,274,800	-	-	-
65	MAHENDRA SINGH RAJAWAT	KOTARI	BHILWARA	15,543,209	820,967	-	13,014,016	5,415,669	38,072,193	10,493,664	-	5,036,893
66	S.R. ASSOCIATES	DEOLI	TONK	184,208,945	5,887,083	263,451	204,697,040	13,239,220	156,852,000	163,935,478	-	11,169,241
				1,380,163,651	13,549,843	86,757,049	1,474,807,146	827,479,495	1,510,993,209	1,764,296,041	149,860,022	932,049,318
GRAND TOTAL AMOUNT PAYABLE BY MINING DEPARTMENT AS PER ABOVE												8,139,239,473



ILLEGAL MINING OF BAJARI IN RAJASTHAN

Challenges and Response

A short note on the problem posed by illegal mining of bajari in the state, the response at present and the emerging challenges that need to be addressed for a holistic solution.

Rajasthan Police

Background

Bajari or river sand is one of the main materials required in infrastructure projects. According to estimates, the annual demand for Bajari in Rajasthan is around 70 million tonnes. Bulk of the demand is met by mining activities in districts of Ajmer, Kota and Bharatpur divisions, although mining activities on a small scale take place in other districts of the state as well, mainly Jaipur, Udaipur, Rajsamand, Pali, Barmer, Dausa.

The Mining Department issues lease for lawful mining activity, which is regulated by strict terms and conditions regarding area of mining, use of men and machinery and other environment safety guidelines. Such mining lease are granted along side rivers as well as in *khatadari* lands. The mining activities and transportation to hoarding sites/ construction sites involves nearly 3000 truck-trips (40 tonnes capacity) and thousands of tractor-trolley trips each day.

The main areas of consumption include Jaipur, Jodhpur, Udaipur, Kota, Bikaner and Ajmer divisions in the state, while bajari is also supplied to NCR-region as well as Agra and Gwalior districts. It is estimated that only about 25-30% of the demand is fulfilled from lawful mining activities. The resultant gap is the main driving force behind illegal mining activities. In the normal course, the Mining Department, with the assistance of District Administration and Police, keeps a check on such illegal mining activities.

Legal Provisions

Police and other law enforcement agencies use the following provisions to regulate lawful mining as well as to prevent and prosecute those involved in illegal mining activities:

1. Mines and Minerals (Development and Regulation) Act, 1957

- a. Sections 4 and 21

2. Rajasthan Minor Mineral Concession Rules, 2017
 - a. Rule 54 - Illegal Mining
 - b. Rule 60 - Illegal Transportation
3. Indian Penal Code, 1860
 - a. Section 379 - Theft
 - b. Section 279, 336 - Rash & Negligent driving including overloading
4. Prevention of Damage to Public Property Act, 1984
 - a. Section 3 - committing mischief in relation to public property (roads)
5. Motor Vehicles Act, 1988
 - a. Sections 113, 114, 115, 194

The police are duty-bound to prevent all cognizable offences and take all possible steps to apprehend such persons involved in such crimes. At its own level as well as by way of joint action teams, police took action against those involved in illegal mining of bajari by registering FIRs, arresting accused persons and seizing the mineral (bajari) as well as vehicles and other equipment used to commit such offences. The Action Taken Report of Rajasthan Police (From 1.01.2019 to 20.09.2020) is at Annexure-A.

In addition to the action taken by police itself, SITs (comprising personnel from different departments) have been formed at district level under the chairmanship of District Collector. This SIT monitors the action against illegal sand mining on a weekly basis and sends report to Principal Secretary Mines. Various Nakas/Checkpoint have been established to check transportation of illegally mined bajari. A special battalion of armed police (14th Battalion, RAC) was raised exclusively to deal with illegal mining.

Issues related to Enforcement

The gap in demand and supply fuels the engines of illegal mining. However, the following other factors also contribute to the complexity of the problem:

1. Lack of other viable options as a construction material
2. Cost of delays in infrastructure projects (both Govt. as well as private)
3. Considerable profit margins for everyone involved in the illegal activity
4. Lack of other employment options in the rural areas

Enforcement of rules and regulations related to (bajari) mining activities in the normal course presents challenges that requires, amongst other things, continuous as well as concerted efforts by stakeholder agencies.

In year 2017, Hon'ble Supreme Court of India restrained all Lol holders from carrying out river sand mining in Rajasthan. This was preceded by various judgments of NGT as well as the Apex Court necessitating issuing of Environmental Clearance (EC) prior to river bed mining. The Mines Department issued an e-auction notice as per new rules, which was stayed by the Hon'ble Court. Subsequently, mining leases were allowed for *Khatedar* itself in *Khatedari* land.

The ban on mining of sand further widened the existing gap in demand and supply, adding fuel to fire of illegal sand mining in the state. The simmering problem became a cause of concern when enforcement activities resulted in assault on the public officials in line of duty and even resulted in casualties at times. Illegal (bajari) mining, mostly done clandestinely and without adequate precautions and safety measures, resulted in accidents leading to serious injuries and/or deaths of civilians as well as those involved in illegal mining.

Points of Concern

1. Evolution of illegal (bajari) mining activity into an organized criminal activity, creating a new type of mafia in the state. This has resulted in erosion of credibility of public servants, especially police personnel.
2. The resources available with Police are already over-deployed in order to fulfill the wide spectrum of duties including prevention and detection of crime, investigation of criminal cases, maintenance of peace and order, traffic management, installation & VIP security, etc. The magnitude of illegal (bajari) mining, in terms of geographical area, number of men involved and the scale of mining activity, is disproportionately high and despite best efforts, gaps remain in surveillance and enforcement which are exploited by the illegal mining mafia. Moreover, the diversion of limited police resources towards these duties severely hampers the performance in core policing areas.
3. The Covid-19 pandemic has added to the existing charter of duties for the police personnel. Enforcement of health safety guidelines is top priority today and substantial resources of the department are dedicated towards this cause. In such times, it is not possible to divert resources for illegal mining enforcement duties. Further, the arrest of criminals involved, also present a health risk to the police, courts as well as prisons.
4. Increasing incidents of assault on public servants during enforcement duties, often creating sensation and a sense of insecurity in public at large. Use of firearms during such illegal activities is also reported and puts the lives of public servants as well as civilians in harm's way. The data on assault on public servants (From 1.01.2019 to 20.09.2020) is at Annexure-B and that on major accidents that occurred during illegal mining activities (From 1.01.2019 to 20.09.2020) is at Annexure-C.

5. Patronage by influential and powerful persons for such illegal activities on the pretext of existing socio-economic conditions and demand from the infrastructure projects.
6. Administrative problems regarding management of seized mineral (bajari) and vehicles in police stations. Police stations do not have sufficient space for custody of such items and disposal by courts is slow paced. Departments other than the police, which also take action against Further, the erosion of seized mineral, by way of wind or water within police premises, poses another complication. The data on seized bajari and vehicles (From 1.01.2019 to 20.09.2020) is at Annexure-D.
7. The nexus between public servants and those involved in illegal mining, despite strict action against erring officials, further accentuates the problem. The complaints of complicity or complacency are taken seriously, but each disciplinary action in turn, adversely affects the public image of the department. Rajasthan Police has taken strict action against such erring officials and staff, who have been found involved in illegal (bajari) mining activities or complacent in enforcement duties. The data on number of complaints against police personnel (From 1.01.2019 to 20.09.2020) is at Annexure-E.
8. There also have been occasions when the state Anti-Corruption Bureau received inputs about complicity of police personnel with those involved in illegal (bajari) mining. Upon verification of such inputs, the ACB also registered cases and such data (From 1.01.2019 to 20.09.2020) is at Annexure-E. Though resultantly, the image of public servants gets tarnished and the damage is often irreparable.

Information for the period from 1.01.2019 to 20.09.2020

Annexure-A: Action Taken by Rajasthan Police against illegal mining of bajari

Total FIRs registered	Total persons arrested	Total Bajari Seized (Tonne)	Total Vehicles Seized
4417	5044	158637	6050

Annexure-B: Assault on public servants

No. of FIRs registered	No. of Public Servants injured	No. of Civilians injured	No. of Public Servants killed	No. of Civilians killed	No. of Accused Arrested	No. of Vehicles Seized
162	109	10	2	3	418	167

Annexure-C: Major accidents occurred during illegal mining activities

No. of FIRs registered	No. of Public Servants injured	No. of Public Servant Killed	No. of Civilians injured	No. of Civilians killed	No. of Accused persons injured	No. of Accused persons killed	No. of Accused persons arrested	No. of Vehicles seized
44	8	1	27	19	4	12	67	40

Annexure-D: Seized bajari and vehicles pending disposal

(Includes vehicles/ bajari seized by Police as well as other departments and kept at Police Stations for safe custody)

Total Tractor-Trolleys seized	Total Heavy Vehicles seized	Total Mining Equipment Seized	Vehicles not disposed	Total Bajari seized (Tonne)	Bajari not disposed (Tonne)
5942	2755	280	1311	193387	73632

Annexure-E: Complaints against police personnel

No. of police personnel against whom complaint received	No. of personnel suspended	Punishment awarded under Conduct Rules	Pending Charge-sheets under Conduct Rules	FIR registered against police personnel
160	20	22	34	19

Annexure-F: Cases registered by Anti-Corruption Bureau against police personnel

FIRs registered by ACB	No. of Police Personnel named as accused	Arrests Made	Status of Investigation (No. of personnel)		
			Charge Sheeted	Offence Not Proved	Pending Investigation
10	17	12	5	1	11

Action Against Illegal Mining/Transportation/Stock in State of Rajasthan from 17.11.2017 to 30.11.2020

Name of District	Illegal Mining	Illegal Transport	Illegal Stock	Total no. of Cases	Penalty Amount (in Rs.)	Penalty Recovered (in Rs.)	Penalty Due (in Rs.)	No. of FIR	Total Arrested	No. of Seizures
Jaipur	31	5435	19	5485	361674863.8	344128526.8	17546337	727	872	5723
Sikar	11	316	5	332	28902294	27341964	1560330	5	1	346
Alwar	13	312	5	330	22501141	21739775	761366	32	7	350
Jhunjhunu	24	355	10	389	26781570	26564970	216600	12	3	381
Tonk	22	2346	2	2370	156952970	95845272	61107698	18	4	2401
Dausa	19	951	6	976	47083767	43881567	3202200	107	0	1037
Ajmer	33	1733	34	1800	135509057.5	114168195.5	21340862	154	71	1860
Nagaur	19	1025	2	1046	115722693	89446346.25	26276346.75	151	94	1070
Jodhpur	47	813	30	890	83999784	73562206.5	10437577.5	20	19	925
Sirohi	4	603	18	625	21818095	21035395	782700	3	1	633
Pali	67	1443	38	1548	111865186	81679604	30185582	8	4	1558
Jalore	32	923	7	962	47202936.95	41498835	5704101.95	2	0	1009
Barmer	31	999	23	1053	81043001	76736001	4307000	6	0	1037
Bikaner	13	492	8	513	58945260	51610045	7335215	75	68	505
Shri Ganganagar	0	126	0	126	15466085.5	11510505	3955580.5	45	20	131
Jaisalmer	1	124	0	125	6833185	6535185	298000	14	12	127
Churu	0	42	0	42	3344289	3232620	111669	6	0	42
Hanumangarh	0	32	0	32	3788786.5	2994286.5	794500	8	10	32
Udaipur	58	1993	71	2122	163626951.1	146670442.6	16956508.5	222	136	2185
Banswara	5	185	9	199	12332090	12418590	-86500	41	0	194
Dungarpur	3	129	2	134	10243134	9590234	652900	18	4	137
Pratapgarh	1	167	11	179	15250079	14756879	493200	0	0	168
Bhilwara	108	3094	265	3467	301209659.2	253396772.2	47812887	726	24	3670
Chittorgarh	13	984	37	1034	109684676	91927751	17756925	114	159	1031
Rajsamand	40	1100	59	1199	75040724	60259976	14780748	38	11	1149

Kota	2	663	30	695	78313305	63749784	14563521	76	195	792
Bundi	0	651	17	668	57187010	44484120	12702890	143	145	665
Jhalawar	27	519	37	583	48035904.5	37154510.75	10881393.75	53	46	569
Baran	1	340	42	383	20119136	17216070	2903066	7	6	341
Bharatpur	2	326	6	334	25658932	22186232	3472700	35	19	330
Dholpur	1	176	6	183	14951760	13763854	1187906	2	1	179
Karauli	5	809	28	842	50058405	41379565	8678840	43	26	814
Sawaimadhopur	10	2411	20	2441	212468520	97257950	115210570	63	0	2482
Grand Total	643	31617	847	33107	2523615251	2059724030	463891221	2974	1958	33873
					252.36 Cr.	205.97 Cr.	46.38 Cr.			

Penalty Amount = Cost of Mineral (10 time of Royalty)+ Compounding Fee

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Criminal Miscellaneous (Petition) No. 397/2020

Julfi Singh S/o Shri Jawahar Singh , Aged About 45 Years, R/o
Village Tighra, Ps Sadar, District Dholpur.

----Petitioner



Versus
State Of Rajasthan, Through Pp.

----Respondent

AND

other connected cases as per Schedule-A appended to
this order

This Order shall govern all the cases the particulars of
which have been given in Schedule-A appended to this
order.

For Petitioner(s)

Mr. Pradeep Sharma, Mr. Rajesh
Gadwal, Mr. Anupam Sharma, Mr.
Sanjay Khan, Mr. R.R. Goyal, Mr. Nitin
Kumar Sharma, Mr. Tapeswar Pal
Singh Parmar, Mr. D.D. Khandelwal,
Mr. Arvind Sharma, Mr. Umesh Dixit,
Mr. Praveen Kumar Jain, Mr. Mohar Pal
Meena, Mr. Amit Ratnawat, Mr. Bharat
Yadav, Mr. Brahm Singh Gurjar, Mr.
Brijesh Kumar Bhardwaj, Mr. Ashindra
Gautam, Mr. Dushyant Jain, Mr. Sumit
Khandelwal, Mr. Nitin Jain, Mr.
Sandeep Jain, Mr. Ashwani Kumar
Chobisa, Ms. Vandana Sharma, Mr.
Narayan Singh Chaudhary, Mr. Syed
Shahid Hasan, Mr. Shivraj Chauhan,
Mr. Atual Kumar Jain, Mr. Mohammed
Anees, Mr. Kamlesh Kumar Sahu, Mr.
Vikash Kumar Jakhar, Mr. Sandeep
Pathak, Mr. Abhijeet Panchariya, Mr.
Hanish Khan, Mr. M.S. Choudhary, Mr.
Poonam Chand Sharma, Mr. Shyam
Bihari Gautam, Mr. Nawal Singh
Sikarwar, Mr. Vijayant Nirwan, Mr.
Girish Khandelwal, Mr. D.S. Dhariwal,
Mr. Dushyant Singh Naruka, Mr. S.S.

(2 of 36)

[CRLMP-397/2020]



Solanki, Mr. Pradeep Kumar Sharma, Mr. Sumit Khandelwal, Mr. Teeka Ram Meena, Mr. Bheem Sain Bairwa, Mr. Raj Kumar Kasana, Mr. Harish Chandra Sharma, Ms. Sarika Choudhary, Mr. Rahul Agarwal, Mr. Girraj Prasad Gadhwal, Mr. Rohit Khandelwal, Mr. Raj Kumar Sharma, Mr. Manu Agarwal, Mr. Mohd. Shakir Khan, Mr. Umesh Vyas, Mr. Vivek Choudhary, Mr. Karanpa Singh, Mr. Avadesh Kumar Purohit, Mr. R.R. Goyal, Mr. Koslesh Kumar Bairwa, Mr. Dharmendra Kumar Barala, Mr. Rajendra Prasad Sharma, Mr. Tarun Jain, Mr. Rajneesh Gupta, Mr. Deepak Khandelwal, Mr. Amit Jindal, Mr. Vikas Kabra, Mr. Moti Lal Sharma, Mr. Laxmi Kant Maipura, Mr. S.N. Kumawat, Mr. Amit Dadhich, Mr. Pushpendra Kumar Pandey, Mr. Narendra Singh Shekhawat, Mr. Shivraj Chauhan, Mr. Satish Kumar Khandelwal, Mr. M.F. Baig, Mr. Ajit Singh Devanda, Mr. Dharmendra Gurjar, Mr. Devanshu Sharma, Mr. Dheeraj Kumar Palia, Mr. Sandeep Jain, Mr. Raj Kumar Sharma, Mr. Arpit Srivastava, Mr. R.D. Meena, Mr. K.A. Khan, Mr. Aditya Mishra, Ms. Sunita Vashistha, Mr. Shri Ram Dhaka, Mr. Chaman Singh, Mr. Ashok Yadav, Mr. Vishnu Shankar Badaya, Mr. Mukesh Kumar Meena, Mr. Sanjay Khedar, Mr. Rajendra Prasad Yadav, Mr. Ravindra Kumar Paliwal

For Respondent(s)

Mr. Ramesh Choudhary, PP
Mr. Anuj Goyal, Mining Engineer
(Writ), Jaipur

HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA

Order

23/10/2020

REPORTABLE

1. All these petitions relate to the prayer for release of tractors and trolleys, which have been seized by the Police

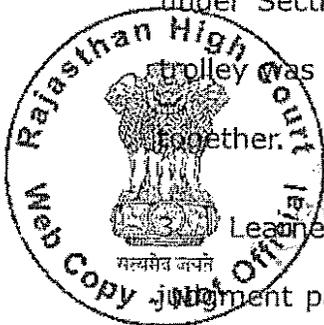
(3 of 36)

[CRLMP-397/2020]



Authorities/Mining Authorities/Forest Officials for various reasons including carrying "bazri", by way of illegal mining in Rajasthan and selling out the same etc.

2. All these petitions have been filed against the order passed by the concerned Magistrate whereby application under Section 451 & 457 Cr.P.C for releasing of tractor and trolley was rejected and therefore, the same are being heard together.



Learned counsel for the petitioners have relied upon the judgment passed by this court in S.B. Criminal Misc. Petition No. 2723/2019 (**Asharam & Ors. Vs. State of Rajasthan** & connected misc. petitions) decided by common order dated 3.2.2020.

4. Learned counsel for the petitioners relied upon the order passed subsequently by this court in S. B. Criminal Misc. (Petition) NO.2687/2020 (**Nandlal Vs. State of Rajasthan**) decided on 1.10.2020 to submit that vehicle should be released.

5. Learned counsel for the petitioners also rely upon the judgment passed in the case of **Nathulal Vs. State of Rajasthan** .(S.B. Criminal Misc. Petition No.2755/2020) decided on 1.10.2020, which also took into consideration the interim order passed in PIL "**Khem Singh Vs. State of Rajasthan**", (**D.B.Civil Writ Petition NO.4239/2019**) as

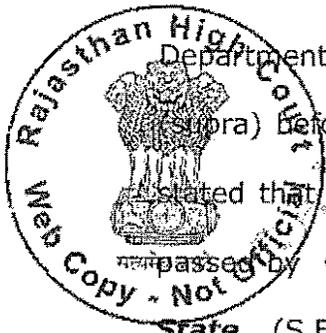


well as judgment passed by the Supreme Court in the case of **Sunderbhai Ambalal Desai & Ors. Vs. State of Gujrat:** (2002) 10 SCC 283.

6. The Mining Officer of the rank of Mining Engineer (Writ), Jaipur, who is present in court, opposed these petitions and submitted that decision has been taken by Mining Department to challenge the order passed in **Asharam** (supra) before the Supreme Court by filing of SLP. It is also stated that the Mining Department on the basis of judgment passed by Coordinate Bench in the case of **Ganga Ram Vs. State** (S.B. Criminal Misc.(Petition) No.1363/2020) at Principal Seat, Jodhpur decided on 2.9.2020 has received opinion from the Additional Government Counsel at Jodhpur to cite the said judgment before the concerned lower Court for denial of release of the vehicle.

7. I have considered the submissions and have gone through the judgments which have been cited at bar.

8. At the outset, this court finds that in **Ganga Ram Vs. State** (S.B. Criminal Misc. Petition No.1363/2020), decided by Principal Seat of this Court at Jodhpur on 2.9.2020, the judgment of **Asharam (supra)** was not cited and was not considered. The judgment passed by the Supreme Court in **Sunderbhai Ambalal Desai & Ors.** (supra) was also not considered and the judgments passed in **Harun Versus State of Rajasthan (D.B. Criminal Misc.**



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Petition No.76/2014), decided on 23rd July, 2015 and **Laxman Versus State of Rajasthan (D.B. Criminal Misc. Petition No.60/2018)** were also not brought to the notice of the Court.

9. This court further finds that the interim order passed in the case of **Khem Singh** (supra) and the order passed by **NGT** have been considered in **Gangaram** (supra) and directions have been issued that the petitioners therein would be required to deposit the amount determined by Mining Engineer and after the said amount being determined, the vehicle has been directed to be released.

10. In **Asharam's** case judgment (authored by me), I had an occasion to examine the dispute and consider the law laid down by the Supreme Court with regard to release of vehicle under Sections 451 & 457 Cr.P.C. The provisions of Motor Vehicle Act with regard to permits as well as the conditions for carriage permit were also examined.

11. This court also examined the power of suspension of permits. That apart, the judgment passed in **Harun** (supra) was considered by this court which took into consideration the offence committed by the vehicle relating to the Rajasthan Forest Act. In another case of **Laxman** (supra), the Division Bench considered the aspect regarding confiscation by the Mining Department where the reference was made to the Division Bench as to in what circumstances the vehicle should not



be released and it was held that where the confiscation proceedings have already been conducted, the power would not lie with the Magistrate to release the vehicle. The court thereafter passed direction for releasing of the tractor with trolley laying down certain conditions.

12. The Rajasthan Minor Mineral Concession Rules, 2017 laid down the provisions relating to offenses, penalties and prosecution under Chapter 10: Rule 54(5) & (6) of the Rules, deserve to be quoted, which read as under:



4. Illegal mining, transportation and storage of Minerals:-

- (1)
- (2)
- (3)
- (4)

(5) *Whenever any person, without a lawful authority, raises any mineral from any land other than under any mineral concession or any other permission and for that purpose bring on the land any tool, equipment, vehicle or other thing, such tool, equipment, vehicle etc. mineral, if any, may be seized by the authorities mentioned in sub-rule (4) who shall give a receipt to the person from whose possession the property or mineral is seized:*

Provided that every officer seizing any property or mineral under this rule may handover the property or mineral so seized to the nearest police station or police chauki.

Provided further that the seized vehicle, equipment or mineral may be released after deposition of cost of mineral along with the compound fees as specified in sub-rule (3). Provided also that where mineral so raised has already been dispatched or consumed, the authorities mentioned in sub-rule (3) shall recover cost of mineral along with the compound fees as specified in sub-rule (3).

Provided also that where vehicle, equipment or mineral so seized is not released, the officer seizing the property or

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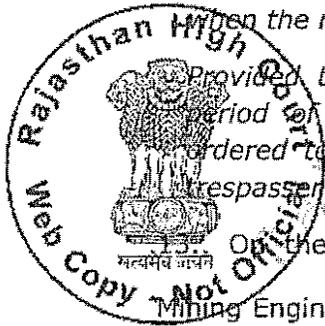
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mineral shall make a report of such seizure within seventy two hours to his superior officer and to the Magistrate having jurisdiction.

(6) All property seized under this rule shall be liable to be confiscated by an order of Magistrate if the amount equal to ten times of royalty in lieu of cost of mineral, rent, royalty, compensation for environmental degradation and tax chargeable on the land occupied without lawful authority, etc. is not paid by the trespasser within a period of three months from the date of commission of such offence or when the recoveries are not affected by that time:

Provided that on payment of these dues within the said period of three months, all properties seized shall be ordered to be released and shall be handed over to the trespasser or the owner of the property."



On the basis of aforesaid provisions, the Officer, i.e. the Mining Engineer (Writ) submits that the power lies with the Mining Engineer to seize the vehicle.

14. Per contra, learned counsel appearing for the petitioner has specifically submitted that in none of the case, the Mining Department has passed order either under Rule 54(5) or under Rule 54(6) of the Rules, 2017 that is to say that neither any penalty has been imposed nor the confiscation proceedings have been undertaken.

15. The Mining Engineer (Writ), who is present in person in court, does not dispute with regard to the said fact of the vehicle having not been confiscation as yet.

16. In the case of **Nathulal** (supra), this court had occasion to again examine this aspect and in the case of **Sunderbhai Ambalal Desai & Ors.** (supra), this court while relying upon the judgment in **Sunderbhai Ambalal Desai & Ors.** (supra) directed for release of the vehicle.

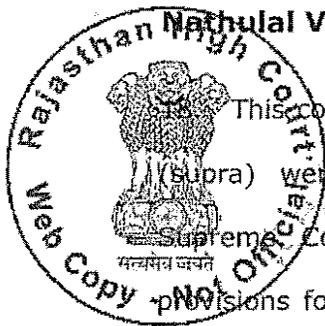
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17. This court also notices that different view had been taken by the Coordinate Bench in **Naval Singh Vs. State of Rajasthan** (S.B. Criminal Misc. Petition No.2670/2020), decided on 3.9.2020, which did not notice the law laid down by this court in **Asharam** (supra) as well as by the Supreme Court supra and therefore, judgment in **Naval Singh** (supra) was treated as *per-incuriam* in

Nathulal Vs. State of Rajasthan (supra).



This court finds that the observations made in **Khem Singh** (supra) were of interregnum in nature and the law laid down by Supreme Court earlier was not brought to its notice. The provisions for compounding is also after confiscation. In none of the cases herein, the provisions under Rule 54 of the Rajasthan Minor Mineral Concession Rules, 2017 have been pressed by the Mining Department. Till date, neither penalty has been imposed nor confiscation has been done.

19. The Supreme Court in the case of **Sunderbhai Ambalal Desai & Ors.** (supra) has examined the law laid down and the conditions with regard to release of different goods/vehicle in different circumstances as under:-

"8. The question of proper custody of the seized article is raised in number of matters. In *Basavva Kom Dyamangouda Patil v. State of Mysore*: (1977) 4 SCC 358 this Court dealt with a case where the seized articles were not available for being returned to the complainant. In that case, the recovered ornaments were kept in a trunk in the police station and later it was found missing, the question was with regard to payment of those articles. In that context, the Court observed as under:-

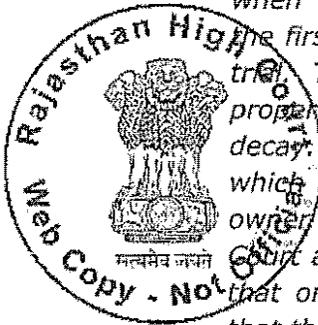
"4. The object and scheme of the various

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provisions of the Code appear to be that where the property which has been the subject-matter of an offence is seized by the police, it ought not to be retained in the custody of the Court or of the police for any time longer than what is absolutely necessary. As the seizure of the property by the police amounts to a clear entrustment of the property to a Government servant, the idea is that the property should be restored to the original owner after the necessity to retain it ceases. It is manifest that there may be two stages when the property may be returned to the owner. In the first place it may be returned during any inquiry or trial. This may particularly be necessary where the property concerned is subject to speedy or natural decay. There may be other compelling reasons also which may justify the disposal of the property to the owner or otherwise in the interest of justice. The High Court and the Sessions Judge proceeded on the footing that one of the essential requirements of the Code is that the articles concerned must be produced before the Court or should be in its custody. The object of the Code seems to be that any property which is in the control of the Court either directly or indirectly should be disposed of by the Court and a just and proper order should be passed by the Court regarding its disposal. In a criminal case, the police always acts under the direct control of the Court and has to take orders from it at every stage of an inquiry or trial. In this broad sense, therefore, the Court exercises an overall control on the actions of the police officers in every case where it has taken cognizance."



9. The Court further observed that where the property is stolen, lost or destroyed and there is no prima facie defence made out that the State or its officers had taken due care and caution to protect the property, the Magistrate may, in an appropriate case, where the ends of justice so require, order payment of the value of the property.

10. To avoid a situation, in our view, powers under Section 451 Cr.P.C. should be exercised promptly and at the earliest.

17. In our view, whatever be the situation, it is of no use to keep such seized vehicles at the police stations for a long period. It is for the Magistrate to pass appropriate orders immediately by taking

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appropriate bond and guarantee as well as security for return of the said vehicles, if required at any point of time. This can be done pending hearing of applications for return of such vehicles.

21. However, these powers are to be exercised by the concerned Magistrate. We hope and trust that the concerned Magistrate would take immediate action for seeing that powers under Section 451 Cr.P.C. are properly and promptly exercised and articles are not kept for a long time at the police station, in any case, for not more than fifteen days to one month. This object can also be achieved if there is proper supervision by the Registry of the concerned High Court in seeing that the rules framed by the High Court with regard to such articles are implemented properly.

In **Buerst Day Lawson Ltd. Vs. Jindal Exports Ltd.:**

(2001) 6 SCC 356, the Supreme Court has held as under:-

"19. In *Mamleshwar Prasad and Another vs. Kanhaiya Lal* reflecting on the principle of judgment per incuriam, in paras 7 & 8, this Court had stated thus:-

"7. Certainty of the law, consistency of rulings and comity of courts - all flowering from the same principle - converge to the conclusion that a decision once rendered must later bind like cases. We do not intend to detract from the rule that, in exceptional instances, where by obvious inadvertence or oversight a judgment fails to notice a plain statutory provision or obligatory authority running counter to the reasoning and result reached, it may not have the sway of binding precedents. It should be a glaring case, an obtrusive omission. No such situation presents itself here and we do not embark on the principle of judgment per incuriam.

8. Finally it remains to be noticed that a prior decision of this Court on identical facts and law binds the Court on the same points in a later case. Here we have a decision admittedly rendered on facts and law, indistinguishably identical, and that ruling must bind.

20. This Court in *A.R. Antulay vs. R.S. Nayak & Another* (1998 (2) SCC 602), in para 42 has quoted the observations of Lord Goddard in *Moore vs.*



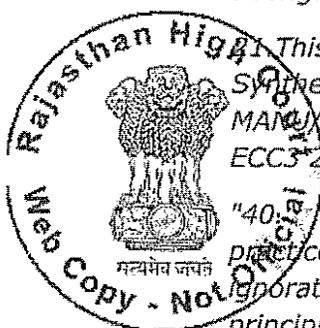
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Hewwit (1947) 2 All.ER 270 and Penny vs. Nicholas (1950) 2 All.ER 89 to the following effect:-

"Per incuriam are those decisions given in ignorance or forgetfulness of some inconsistent statutory provision or of some authority binding on the court concerned, so that in such cases some part of the decision or some step in the reasoning on which it is based, is found, on that account to be demonstrably wrong..."



This Court in State of U.P. & Another vs. Synthetics & Chemicals Ltd. & Another MANU/SC/0616/1991:1993(41)ECC326 : 1993 (41) ECC326 in para 40 has observed thus :-

"40: 'Incuria' literally means 'carelessness'. In practice per incuriam appears to mean per ignoratium. English courts have developed this principle in relaxation of the rule of stare decisis. The 'quotable in law' is avoided and ignored if it is rendered, 'in ignoratium' of a statute or other binding authority'. (Young v. Bristol aeroplane co. Ltd)..."

22. The two judgments (1) Punjab Land Development and Reclamation Corporation Ltd., Chandigarh vs. President Officer, Labour Court, Chandigarh and Others MANU/SC/0479/1990 : (1990)IILLJ70SC : (1990)IILLJ70SC and (2) State of U.P. and Another vs. Synthetics and chemicals Ltd. and Another MANU/SC/0616/1991 : 1993(41)ECC326 : 1993(41)ECC326 were cited in support of the argument. Attention was drawn to paras 40, 41 and 43 in the first judgment and paras 39 and 40 in the second judgment. In these two judgments no view contrary to the views expressed in the aforesaid judgments touching the principle of judgment per incuriam is taken.

23. A prior decision of this court on identical facts and law binds the Court on the same points of law in a latter case. This is not an exceptional case by inadvertence or oversight of any judgment or statutory provisions running counter to the reason and result reached. Unless it is a glaring case of obtrusive omission, it is not desirable to depend on the principle of judgment 'per incuriam'. It is also not shown that some part of the decision based on a

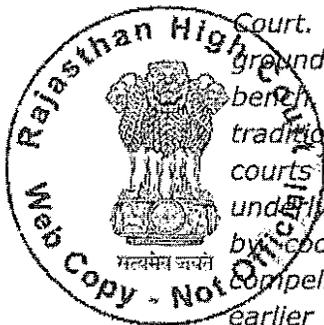


reasoning which was demonstrably wrong, hence the principle of *per incuriam* cannot be applied.”

21. In **Jai Singh & Ors. Vs. Municipal Corporation of Delhi:**

(2010) 9 SCC 385, the Supreme Court has held as under:-

“37. It must be remembered that in these proceedings, the pleas raised by the DTC and MCD before the ARC as well as the ARCT were identical. The order passed by the ARCT has been upheld by a coordinate bench of the High Court. The RCSA No: 17/2001 filed by MCD on identical grounds was thus dismissed by a subsequent coordinate bench. That was indeed in conformity with the high traditions, procedures and practices established by the courts to maintain judicial discipline and decorum. The underlying principle being, to avoid conflicting views taken by coordinate benches of the same court. Except in compelling circumstances, such as where the order of the earlier bench can be said to be *per incuriam*, in that it is passed in ignorance of an earlier binding precedent/statutory or constitutional provision, the subsequent bench would follow the earlier coordinate bench.”



22. According to Black's Law Dictionary (Edition) *per-incuriam* means through inadvertence. The doctrine of *per-incuriam* is that a decision is to be treated as given *per-incuriam* when it is given in ignorance of the terms of statute or of a rule having statutory force or a binding precedent.

23. Lord Goddard, in **Huddersfield Police Authority Vs. Watson:** 27 (1947) 2 All ER 193 observed “where a case or statute has not been brought to the Court's attention and the Court gave the decision in ignorance or forgetfulness of the existence of the case or statute, it would be a decision rendered in *per-incuriam*”.

24. In the opinion of this court, the view taken by the Supreme Court requires to be considered and followed and any judgment, which did not notice the law laid down by the Supreme Court or

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the provisions of law, has to be treated as *per-incuriam*. The provision of Section 451 & 457 Cr.P.C. are unambiguous and clear and it would be useful to quote them as under:-

451. Order for custody and disposal of property pending trial in certain cases.

When any property is produced before any Criminal Court during any inquiry or trial, the Court may make such order as it thinks fit for the proper custody of such property pending the conclusion of the inquiry or trial, and if the property is subject to speedy and natural decay, or if it is otherwise expedient so to do, the Court may, after recording such evidence as it thinks necessary, order it to be sold or otherwise disposed of.

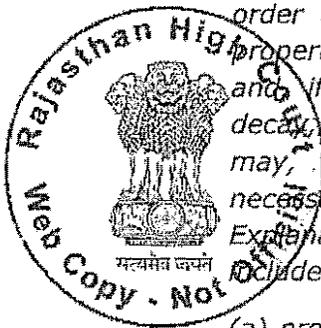
Explanation.- For the purposes of this section, "property" includes-

- (a) property of any kind or document which is produced before the Court or which is in its custody,
- (b) any property regarding which an offence appears to have been committed or which appears to have been used for the commission of any offence.

457. Procedure by police upon seizure of property.

(1) Whenever the seizure of property by any police officer is reported to a Magistrate under the provisions of this Code, and such property is not produced before a Criminal Court during an inquiry or trial, the Magistrate may make such order as he thinks fit respecting the disposal of such property or the delivery of such property to the person entitled to the possession thereof, or if such person cannot be ascertained, respecting the custody and production of such property.

(2) If the person so entitled is known, the Magistrate may order the property to be delivered to him on such conditions (if any) as the Magistrate thinks fit and if such person is unknown, the Magistrate may detain it and shall, in such case, issue a proclamation specifying the articles of which such property consists, and requiring any person who may have a claim thereto, to appear before him and establish his claim within six months from the date of such proclamation.



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25. Unless the respondents namely; Mining Authorities or the State have confiscated the goods/vehicle etc. till that stage, the vehicle can be released by the concerned Magistrate laying down the conditions under Sections 457 Cr.P.C. The prime reason is that goods or vehicle, which have been seized should not go waste or rusted. Of course, the condition of bond can always be imposed as

one of the conditions as directed by this court in the case of **Asharam** (supra) for the purpose.

Keeping in view the law as noticed above and in view of the fact that there is no confiscation having done for illegal mining as on the date and the imposition of fine or penalty would be on the

person (owner) and not on the vehicle, this court is inclined to follow its earlier view taken in **Asharam's** case, which reads as under:-

"11. In the aforesaid background, this Court finds that while it is true that a vehicle should not be allowed to get rusted in Police Station and the same ought to be released for its better maintenance and proper use. Several suggestions were given out by the Officers of the Transport Department as well as by the Mining Department for laying down the conditions before release of the seized tractors, trolleys and vehicles being used for illegal mining activities.

12. In Harun Versus State of Rajasthan: D.B. Criminal Misc. Petition No.76/2014 decided on 23.7.2015 along with connected matters by the Division Bench of this Court wherein it has been held that if a vehicle is found to be involved in committing violation of the Rajasthan Forest Act, 1953 and carrying forest produce, the same cannot be released during the pendency of trial on supurdgi to the registered owner of the vehicle, if proceedings of confiscation have already been initiated. Relying upon the law laid down in Harun (supra), a Coordinate Bench of this Court in Shoukat Khan Versus State of Rajasthan: S.B.



Criminal Misc. (Petition) No.6307/2016, decided on 22.2.2017 has held that supurdginama can be given, if proceedings for confiscation have been initiated. In Laxman Versus State of Rajasthan: D.B. Criminal Misc. Petition No.60/2018 decided on 6.4.2018 along with connected matters by the Division Bench where a reference was made to the Division Bench on account of different opinion relating to the power of release of vehicles wherein the Division Bench has held as under:

"Most of the judgments cited by learned counsel appearing from the side of the petitioners have ruled in favour of the jurisdiction of the Magistrate to release the vehicles under the provisions of Section 451 and/or 457 of the Cr.P.C. A discordant note has however, been sounded by Single Bench judgment in Ramswaroop's case, which was later followed in Mala Ram's, supra. These judgments, in view of the analysis of law which we have made herein-above, do not lay down correct law. In fact, the same Single Judge, who delivered the judgment in Ramswaroop's case on 28.08.2015, in his earlier judgment dated 26.10.2012 in Muknaram Vs. State of Rajasthan - S.B. Criminal Misc. Petition No.3285/2012, had held that in a case in which offence has already been compounded by the competent authority and an amount has been imposed as compounding fees and the same has not been paid or deposited by the person concerned, for the purpose of recovery or realization of the same, a condition can be imposed by the Court while ordering release of the vehicle to pay or deposit the same and the Court can refuse to release the seized vehicle even temporarily under Section 457 Cr.P.C., if such deposit is not made. In view of the above discussion, the referred questions are answered in the terms that once the Officer of the Mining Department, who seized the vehicle, has reported such seizure to his Superior Officer and to the Magistrate having jurisdiction, he shall cease to have the power to release the vehicle, and in that event, the Magistrate having jurisdiction would be empowered to release such vehicle, with or without the condition of deposit of compounding fee."

In view thereof, the power is vested with the concerned Magistrate for release of seized vehicle.

13. Keeping in view the above, as this Court notices that in none of the cases, the Mining Department has



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not initiated the confiscation proceedings, it was submitted that compounding fee must be charged from the petitioners before release of the vehicle. However, this Court is of the view that the compounding fee can only be charged, if it is adjudicated that the concerned vehicle was involved in the illegal activities, which can only be when trial is completed. A presumption in this regard cannot be taken at the present stage.

14. In view thereof, the impugned orders passed by the Courts below dated 30.3.2019, 21.10.2019, 3.10.2019, 10.10.2019, 8.11.2019, 25.4.2019 and 8.4.2019 in each of the case shall stand set aside and this Court directs as under:

a) The concerned Police Station shall release the tractor and trolley to the person, who is the registered owner of the vehicle alone.

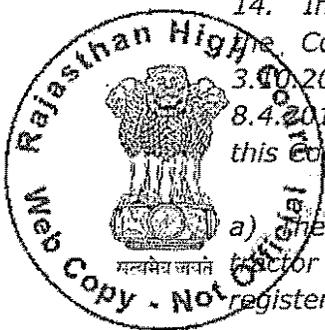
b) The release of the tractor and trolley shall be subject to the condition that the concerned owner shall get both the tractor and the trolley registered with the transport authorities, and also obtain due permit within a period of one month from the date of release and deposit the copy with the concerned Police Station.

c) A personal security of an amount of Rs.1,00,000/- to the satisfaction of the concerned Court to which the concerned Police Station is attached, shall be submitted for the purpose of release of the vehicle.

d) The petitioners shall keep the vehicle so released intact and shall not change its identification. The petitioners shall produce the vehicle as and when trial Court requires the same for proposed identification of the case property.

e) The petitioners shall furnish the photographs of the vehicle showing its number and colour etc.

f) At the time of release, the petitioners shall also give an undertaking to the effect that vehicle shall not be used for any illegal purpose and if so found, the concerned owner shall be personally liable."



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27. It is noticed that the on coming "Rabi" crop season is approaching and the farmers would require their tractors and trolleys for the said purpose, therefore taking into consideration the above, keeping the vehicles at Police Station would render them go waste.

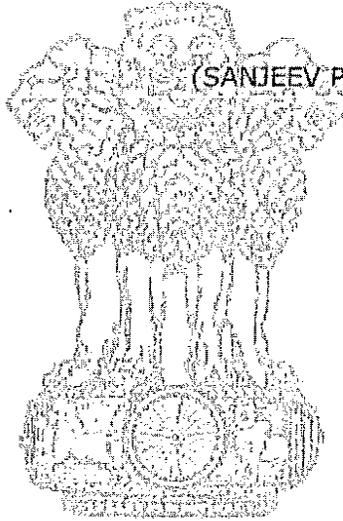
28. Accordingly, these petitions are allowed and tractor and trolleys as mentioned in these petitions as per Schedule-A annexed to this order shall be released as per aforesaid conditions laid down herein-above in Para 14(a) to (f) of Asharani's case (supra).



All pending applications also stand disposed off.

(SANJEEV PRAKASH SHARMA), J

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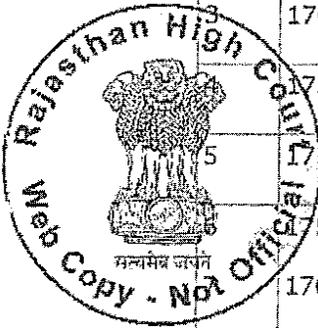
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**SCHEDULE-A**

S.No.	Item No in cause list dt. 23.10.20	Case Number and name of parties.	Vehicle Type	Vehicle Registration No.
1	166	SBCRLMP No.397/20 Julfi Singh Vs. State	Tractor with trolley	RJ-11-RA-9397
2	169	CRLMP No.1231/20 Bhojraj Vs. State	Tractor with trolley	RJ-33-RA-2540
	170	CRLMP No.2022/20 Babulal Meena Vs. State	Tractor & trolley	RJ-34-RB-2164 RJ-34-EV-0684
	172	CRLMP No.2059/20 Khemraj Vs. State	Tractor Trolley	RJ-25-RB-3354 RJ-25-EV-1108
	173	CRLMP No.2062/20 Om Prakash Vs. State	Tractor with trolley	RJ-25-RB-4289
	175	CRLMP No.2076/20 Rameshwar Vs. State	Tractor with trolley	RJ-26-RB-6333
	176	CRLMP No.2077/20 Rameshwar Vs. State	Tractor with trolley	RJ-06-RB-5558
8	177	CREMP No.2111/20 Sumer Singh Gurjar Vs. State	Tractor with trolley	RJ-29-RA-2850
9	178	CRLMP No.2112/20 Sardar Singh Gurjar Vs. State	Tractor with trolley	RJ-29-RA-5116
10	179	CRLMP No.2179/20 Veerbhan Vs. State	Tractor with trolley	RJ-25-RB-2982
11	180	CRLMP No.2186/20 Suneel Kumar Vs. State	Tractor with trolley	RJ-14-RD-0727
12	181	CRLMP No.2232/20 Rajesh Kumar Vs. State	Tractor Trolley	RJ-26-RB-8191
13	182	CRLMP No.2230/20 Sanjay Vs. State	Tractor Trolley	RJ-26-RA-9159
14	183	CRLMP No.2231/20 Gorulal Vs. State	Tractor Trolley	RJ-47-RA-0793
15	184	CRLMP No.2274/20 Premram Vs. State	Tractor Trolley	RJ-26-RB-1954
16	186	CRLMP No.2362/20 Meenakshi Kumari Vs. State	Tractor Trolley	RJ-34-RB-3108 RJ-34-EV-0360
17	187	CRLMP No.2404/20 Hukam Singh Mali Vs. State	Tractor Trolley	RJ-25-RB-5319
18	188	CRLMP No.2441 Dinesh Kumar Vs. State	Tractor Trolley	RJ-25-RB-8694 RJ-25-EV-2215
19	189	CRLMP No.2452/20 Irshad Ahmed Vs. State	Tractor Trolley	RJ-25-RB-3968 RJ-25-EV-0164



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20	190	CRLMP No.2476/20 Parmeshwar Vs. State	Tractor Trolley	RJ-26-RA-7708
21	191	CRLMP No.2492/20 Jatan Singh Vs. State	Tractor Trolley	RJ-34-RB-2676 RJ-34-EV-0678
22	192	CRLMP No.2519/20 Prahalad Meena Vs. State	Tractor Trolley	RJ-29-RA-9754 RJ-02-EV-0275
23	193	CRLMP No.2530/20 Tikaram Vs. State	Tractor with trolley	RJ-25-RB-7652
24	194	CRLMP No.2540/20 Ikram Ahamad Vs. State	Tractor Trolley	RJ-25-RB-3720 RJ-25-EV-0724
25	195	CRLMP No.2554/20 Harendra Vs. State	Tractor Trolley	UP-83-AC-3961
26	196	CRLMP No.2562/20 Rajesh Vs. State	Tractor Trolley	RJ-25-RB-8861
27	198	CRLMP No.2578/20 Harikesh Meena Vs. State	Tractor Trolley	RJ-25-RB-8924
28	199	CRLMP No.2601/20 Khilari Vs. State	Tractor Trolley	RJ-25-RB-8360
29	200	CRLMP No.2603/20 Arjun Lal Vs. State	Tractor Trolley	RJ-26-RB-5745 RJ-26-EV-0449
30	202	CRLMP No.2613/20 Onkar Prasad Vs. State	Tractor Trolley	RJ-14-RD-6660
31	203	CRLMP No.2621/20 Lokesh Vs. State	Tractor Trolley	RJ-47-RA-2901
32	205	SBCMP No.2630/20 Banti Vs. State	Tractor with trolley	RJ 26-RB 7374
33	206	SBCMP No.2631/20 Sitaram Vs. State	Tractor with trolley	RJ 26-RB 7087
34	207	SBCMP No.2636/20 Ramswaroop @ Swaroop Vs. State	Tractor with trolley Tractor with trolley	RJ 26-RB-1827 RJ-08-RA-5358
35	208	SBCMP No.2658/20 Rajveer Vs. State	Tractor Trolley	RJ 25-RB-3710 RJ 25-EV-0217
36	209	SBCMP No.2664/20 Jagdeesh Vs. State	Tractor Trolley	RJ 14-RC-2888 RJ 14-EV-0227
37	210	SBCMP No.2668/20 Dharmraj Meena Vs. State	Tractor trolley	RJ-29-RB-5293
38	211	SBCMP No.2673/20 Madhu Devi Vs. State	Tractor trolley	RJ-26-RB-3194
39	214	SBCMP No.2699/20 Dev Lal Vs. State	Tractor trolley	RJ-26-RB-8350
40	215	SBCMP No.2704/20 Sankar Lal Vs. State	Tractor Trolley	RJ-14-RD-0743 RJ-14-EV-0071
41	216	SBCMP No.2706/20 Bharat Lal Vs. State	Tractor Trolley	RJ-14-RD-6620 RJ-14-EV-0232
42	217	SBCMP No.2707/20	Tractor	RJ-06-RB-7280



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		Tayyub Vs. State	trolley	
43	218	SBCMP No.2722/20 Shaitan Singh Vs. State	Tractor with trolley	RJ-26-RB-8286
44	219	SBCMP No.2741/20 Bodulal Vs. State	Tractor trolley	RJ-14-RD-3257
45	220	SBCMP No.2754/20 Dinesh Kumar Sharma Vs. State	Tractor with Trolley Tractor with trolley	RJ-26-RB-7645 RJ-14-RC-9044
46	221	SBCMP No.2756/20 Sukhpal Vs. State	Tractor	RJ-26-RB-5399
47	223	SBCMP No.2774/20 Shankar Lal Vs. State	Tractor with trolley	RJ-25-RB-8985
48	226	SBCMP No.2796/20 Giriraj Vs. State	Tractor with trolley	RJ-47-RA-2615
49	227	SBCMP No.2795/20 Ram Prasad Vs. State	Tractor with trolley	RJ-14-RD-4775
50	228	SBCMP No.2797/20 Madan Lal Vs. State	Tractor with trolley	RJ-14-RD-3301
	229	SBCMP No.2803/20 Hem raj Vs. State	Tractor Tractor Tractor	RJ-26-RB-8475 RJ-26-RB-5786 RJ-26-RB-6337
52	230	CRLMP No.2841/20 Ganesh Narayan Meena Vs. State	Tractor Trolley	RJ-25-RB-6460
53	231	CRLMP No.2857/20 Kamlesh Vs. State	Tractor Trolley	RJ-26-RB-6344 RJ-25-EV-1503
54	232	CRLMP No.2866/20 Ajay Kumar Vs. State	Tractor Trolley	RJ-25-RB-8892 RJ-25-EV-0078
55	233	CRLMP No.2882/20 Madan Lal Vs. State	Tractor Trolley	ENG- RHH2KF1087 Chachis No.WZTA81419 107145
56	234	CRLMP No.2883/20 Kishan Lal Vs. State	Tractor Trolley	RJ-25-RB-5366 RJ-25-EV-0801
57	235	CRLMP No.2898/20 Bharatraj Vs. State	Tractor Trolley	RJ-26-RB-8615
58	236	CRLMP No.2899/20 Devhans Vs. State	Tractor Trolley	RJ-26-RB-6892
59	237	CRLMP No.2909/20 Kailash Prajapat Vs. State	Tractor Trolley	RJ-25-RB-3409 RJ-25-EV-0271
60	238	CRLMP No.2913/20 Shankar Lal Vs. State	Tractor Trolley	RJ-20-RA-7225
61	239	CRLMP No.2918/20 Prem Singh Vs. State	Tractor Trolley	RJ-14-RD-6123
62	241	CRLMP No.2930/20 Kallo Devi Vs. State	Tractor Trolley	RJ-25-RB-7242
63	242	CRLMP No.2931/20	Tractor	RJ-25-RB-0893



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		Batti Lal Meena Vs. State	Trolley	RJ-25-EV-0020
64	243	CRLMP No.2932/20 Ram Prasad Meena Vs. State	Tractor Trolley	RJ-25-RB-0637
65	244	CRLMP No.2933/20 Dinesh Kumar Vs. State	Tractor Trolley	RJ-25-RA-7922
66	245	CRLMP No.2946/20 Shakti Singh Vs. State	Tractor Trolley	RJ-25-RB-6899 RJ-25-EV-0094
67	246	CRLMP No.2951/20 Raghuv eer Gurjar Vs. State	Trolley	RJ-25-EV-2150
	247	CRLMP No.2952/20 Chetan Kumar Vs. State	Tractor	RJ-26-RB-8695
	248	CRLMP No.2957/20 Suresh Kumar Vs. State	Tractor Trolley	RJ-26-RB-0459
	249	CRLMP No.2962/20 Dinesh Vs. State	Tractor	RJ-26-RB-3899
	250	CRLMP No.2964/20 Rajendra Vs. State	Tractor with Trolley	RJ-14-RD-1987
72	251	CRLMP No.2965/20 Suresh Vs. State	Tractor with Trolley	RJ-14-RC-3682
73	252	CRLMP No.2966/20 Lalaram Vs. State	Tractor with Trolley	RJ-09-RB-3850
74	253	CRLMP No.2967/20 Mahaveer Vs. State	Tractor with Trolley	RJ-26-RA-7738
75	254	CRLMP No.2968/20 Prakash Vs. State	Tractor with Trolley	RJ-14-RC-9205
76	255	CRLMP No.2973/20 Shivraj Vs. State	Tractor Trolley	RJ-26-RB-6990
77	256	CRLMP No.2974/20 Ramhans Kanwar Vs. State	Tractor with trolley Tractor with trolley	RJ-14-RD-1844 RJ-02-RB-9489
78	257	CRLMP No.2988/20 Giriraj @ Keltaram Vs. State	Tractor Trolley	RJ-26-RB-3616
79	258	CRLMP No.3002/20 Sitabai Vs. State	Tractor Trolley	RJ-34-RA-8688
80	259	CRLMP No.3003/20 Kuldeep Vs. State	Tractor Trolley	RJ-34-RB-0008
81	260	CRLMP No.3006/20 Shrawanlal Vs. State	Tractor Trolley	RJ-26-RB-5558
82	261	CRLMP No.3007/20 Nathulal Vs. State	Tractor Trolley	RJ-26-RA-6786
83	262	CRLMP No.3010/20 Panna Lal Vs. State	Tractor Trolley	E-NYDH00800 RJ-25-EV-0815
84	263	CRLMP No.3011/20 Harikesh Meena Vs. State	Tractor Trolley	RJ-25-RB-1069



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85	264	CRLMP No.3012/20 Jitendra Kumar Vs. State	Tractor Trolley	RJ-25-RB-6520
86	265	CRLMP No.3013/20 Dayaram Vs. State	Tractor Trolley	RJ-26-RB-3280
87	266	CRLMP No.3014/20 Kishan Lal Vs. State	Tractor Trolley	RJ-14-RD-6751
88	267	CRLMP No.3019/20 Amritlal Vs. State	Tractor Trolley	RJ-25-RB-6325
89	268	CRLMP No.3021/20 Mukesh Meena Vs. State	Tractor Trolley	RJ-25-RA-6142
90	269	CRLMP No.3026/20 Dharamraj Vs. State	Tractor Trolley	RJ-23-RB-9593
91	270	CRLMP No.3027/20 Prahlad Vs. State	Tractor Trolley	RJ-29-RB-3237
92	271	CRLMP No.3028/20 Rambharos Meena Vs. State	Tractor Trolley	RJ-25-RB-1381
93	272	CRLMP No.3029/20 Govardhan Vs. State	Tractor Trolley	RJ-29-RB-4383
94	273	CRLMP No.3030/20 Hanuman Meena Vs. State	Tractor Trolley	RJ-25-RA-7133
95	274	CRLMP No.3067/20 Shivjiram Vs. State	Tractor Trolley	RJ-25-RB-7329
96	275	CRLMP No.3068/20 Devendra Kumar Vs. State	Tractor Trolley	RJ-14-RD-0969 RJ-14-EV-0308
97	276	CRLMP No.3069/20 Purshootam Lal Vs. State	Tractor Trolley	RJ-14-RC-7178 RJ-14-EV-0288
98	278	CRLMP No.3093/20 Hargyan Vs. State	Tractor Trolley	RJ-25-RB-2474
99	279	CRLMP No.3094/20 Jainarayan Vs. State	Tractor Trolley	RJ-25-RB-8363
100	282	CRLMP No.3107/20 Firoj Khan Vs. State	Tractor with Trolley	RJ-25-RB-5373
101	283	CRLMP No.3108/20 Fhul Mohammad Vs. State	Tractor with Trolley	Chasis No.HNY4200174 7EP
102	284	CRLMP No.3116/20 Mohammad Akaram Vs. State	Tractor with Trolley	RJ-25-RB-6655
103	285	CRLMP No.3117/20 Afajal Beg Vs. State	Tractor with Trolley	RJ-25-RB-6214
104	286	CRLMP No.3118/20 Amritlal Vs. State	Tractor with Trolley	RJ-25-RB-8051
105	288	CRLMP No.3130/20 Antaram Vs. State	Tractor with Trolley	Chasis No.MBNGAJDUL RM00177
106	289	CRLMP No.3131/20	Tractor with	RJ-25-RB-9563



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		Shakil Beg Vs. State	Trolley	
107	290	CRLMP No.3136/20 Jasram Vs. State	Tractor with Trolley	RJ-26-RB-6679
108	291	CRLMP No.3137/20 Heera Lai Nayak Vs. State	Tractor with Trolley	RJ-02-RD-5385
109	292	CRLMP No.3183/20 Hemraj Vs. State	Tractor with Trolley	RJ-25-RB-5272
110	293	CRLMP No.3184/20 Rattiram Vs. State	Tractor with Trolley	RJ-25-RB-8223
111	294	CRLMP No.3196/20 Hansraj Vs. State	Tractor with Trolley	RJ-26-RB-8979
112	296	CRLMP No.3216/20 Jitendra Vs. State	Tractor with Trolley	Chasis No.MEA8D061E L1266994
113	297	CRLMP No.3217/20 Mukesh Vs. State	Tractor with Trolley	RJ-25-RB-2068
114	298	CRLMP No.3218/20 Premshankar Saini Vs. State	Tractor with Trolley	RJ-25-RB-3643
115	299	CRLMP No.3222/20 Heera Lal Vs. State	Tractor with Trolley	RJ-14-RD-2295
116	300	CRLMP No.3229/20 Rambabu Vs. State	Tractor with Trolley	RJ-29-RB-3624
117	301	CRLMP No.3230/20 Bharatlal Vs. State	Tractor with Trolley	Chasis No.MEA8D061E L2292606
118	302	CRLMP No.3234/20 Jagdeesh Vs. State	Tractor Trolley	RJ-14-RD-1973 RJ-14-EV-0039
119	303	CRLMP No.3241/20 Jaisingh Vs. State	Tractor Trolley	RJ-14-RD-3651 RJ-14-EV-0050
120	304	CRLMP No.3242/20 Hemraj Vs. State	Tractor Trolley	RJ-34-RB-1047 RJ-34-EV-0064
121	305	CRLMP No.3256/20 Shivraj Meena Vs. State	Tractor Trolley	RJ-34-RB-0794 RJ-34-EV-0630
122	306	CRLMP No.3271/2020 Karnesh Vs. State	Tractor with trolley	RJ-26-RB-1686
123	307	CRLMP No.3274/2020 Ramswaroop Meena Vs. State	Tractor with trolley	RJ-29-RB-4560
124	308	CRLMP No.3286/2020 Sanwermal Vs. State	Tractor with trolley	RJ-26-RB-7913
125	309	CRLMP No.3288/2020 Gangadhar Vs. State	Tractor with trolley	RJ-25-RB-5100
126	310	CRLMP No.3289/2020 Devkishan Vs. State	Tractor with trolley	RJ-25-RB-7324
127	311	CRLMP No.3293/2020 Jaisingh Vs. State	Tractor with trolley	RJ-29-RB-2594
128	312	CRLMP No.3299/2020 Vikram Singh Vs. State	Tractor Trolley	RJ-34-RB-2165 RJ-34-EV-0268



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129	313	CRLMP No.3300/2020 Surendra Meena Vs. State	Tractor with trolley	RJ-14-RD-4915
130	314	CRLMP No.3303/2020 Ravindra Singh Vs. State	Tractor Trolley	RJ-08-RA-5359 RJ-25-EV-0037
131	315	CRLMP No.2214/2020 Surgyan Vs. State	Tractor with trolley	RJ-26-RB-4652
132	316	CRLMP No.3330/2020 Shivlal Vs. State	Tractor with trolley	RJ-25-RB-7330
133	317	CRLMP No.3350/2020 Bharat Lal Vs. State	Tractor with trolley	RJ-14-RD-5684
134	318	CRLMP No.3349/2020 Ramshaya Vs. State	Tractor with trolley	RJ-26-RB-8017
135	319	CRLMP No.3352/2020 Gajanand Meena Vs. State	Tractor with trolley	RJ-34-RB-1448
136	320	CRLMP No.3353/20 Ramraj Keer & Ors. Vs. State	Tractor with trolley Tractor with trolley Tractor with trolley	RJ-15-RA-9986 RJ-26-RB-1887 RJ-26-RA-9032
137	321	CRLMP No.3354/2020 Kishansahay Meena Vs. State	Tractor with trolley	RJ-34-RB-2390
138	322	CRLMP No.3374/2020 Manoj Kumar Vs. State	Tractor with trolley	RJ-25-RB-6002
139	323	CRLMP No.4756/2020 Manoj Kumar Meena Vs. State	Tractor with trolley	RJ-25-RB-6002
140	324	CRLMP No.3379/2020 Laxman Lal Vs. State	Tractor with trolley	RJ-14-RC-5638
141	325	CRLMP No.3406/2020 Raju Lal Vs. State	Tractor Trolley	RJ-14-RC-5686 RJ-14-EV-0032
142	326	CRLMP No.3408/2020 Ram Prasad Vs. State	Tractor Trolley	RJ-19-RE-0738 RJ-26-EV-0631
143	327	CRLMP No.3416/2020 Dharmendra Kumar Vs. State	Tractor with trolley	RJ-34-RB-1770
144	329	CRLMP No.3459/2020 Irfan Vs. State	Tractor with trolley	RJ-25-RB-7273
145	330	CRLMP No.3463/2020 Gyrashi Lal Vs. State	Tractor with trolley	RJ-26-RB-7982
146	331	CRLMP No.3465/2020 Gabru Vs. State	Tractor with trolley	RJ-25-RB-3421
147	332	CRLMP No.3466/2020 Mahendra Vs. State	Tractor with trolley	RJ-26-RB-3719
148	333	CRLMP No.3467/2020 Tejmal Vs. State	Tractor with trolley	RJ-26-RB-7595
149	334	CRLMP No.3475/2020 Gaidilal Vs. State	Tractor with trolley	RJ-14-RC-6772

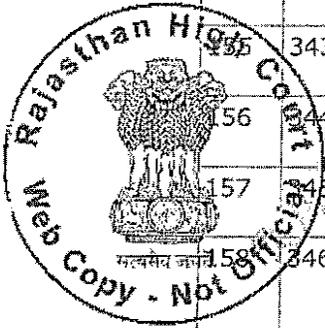


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150	335	CRLMP No.3482/2020 Mukesh Kumar Vs. State	Tractor with trolley	CHASIS NO. MEA8D061KK12 53191
151	337	CRLMP No.3499/2020 Vinod Vs. State	Tractor with trolley	RJ-25-RB-7843
152	338	CRLMP No.3504/2020 Sandeep Kumar Vs. State	Tractor with trolley	RJ-02-RD-9280
153	339	CRLMP No.3510/2020 Mangi Vs. State	Tractor with trolley	RJ-25-RB-8785
154	340	CRLMP No.3511/2020 Roop Singh Vs. State	Tractor with trolley	RJ-25-RA-9436
155	343	CRLMP No.3636/2020 Dharmendra Vs. State	Tractor with trolley	RJ-25-RB-5033
156	344	CRLMP No.3640/2020 Giriraj Prasad Vs. State	Tractor with trolley	RJ-34-RB-0733
157	345	CRLMP No.3675/2020 Raju Lal Vs. State	Tractor Trolley	RJ-05-RC-3985 RJ-05-EV-0055
158	346	CRLMP No.3697/2020 Swastik Krishi Kendra Vs. State	Demo Tractor	RJ-20-TC-412
159	347	CRLMP No.3700/2020 Ashok Vs. State	Tractor with trolley	RJ-26-RB-9980
160	348	CRLMP No.3716/2020 Deepak Vs. State	Tractor with trolley	RJ-25-RB-4840
161	349	CRLMP No.3767/2020 Badri Prasad Vs. State	Tractor with trolley	RJ-29-RB-3090
162	351	CRLMP No.3791/2020 Pralhad Vs. State	Tractor Trolley	RJ-14-RC-8341 RJ-14-EB-0417
163	352	CRLMP No.3810/2020 Ram Prasad Vs. State	Tractor with trolley	ENGINE NO, ZKG2KAA6753 CHASIS NO. MBNAAAJXAKZG07 780
164	353	CRLMP No.3811/2020 Lalaram Vs. State	Tractor with trolley	RJ-14-RD-5288
165	354	CRLMP No.3812/2020 Devlal Vs. State	Tractor with trolley	RJ-26-RB-7999
166	355	CRLMP No.4268/2020 Chhajuram Vs. State	Tractor with trolley	RJ-12-RA-7258
167	356	CRLMP No.3813/20 Shankar Lal Meena Vs. State	Trolley	UNREGISTERED
168	358	CRLMP No.3830/2020 Bannu Pathan Vs. State	Tractor with trolley	RJ-21-RF-5466
169	359	CRLMP No.3839/2020 Kajodmal Vs. State	Tractor with trolley	RJ-29-RA-7247
170	360	CRLMP No.3844/2020 Roshan Nath Vs. State	Tractor with trolley	RJ-26-RB-0880
171	361	CRLMP No.3845/2020 Deshraj Vs. State	Tractor with trolley	RJ-26-RB-7459
172	362	CRLMP No.3846/2020	Tractor with	RJ-26-RB-6288

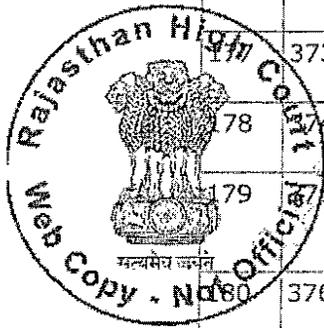


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[CRLMP-397/2020]



		Lalidevi Vs. State	trolley	
173	363	CRLMP No.3847/2020 Kishanlal Vs. State	Tractor with trolley	RJ-26-RB-6137
174	364	CRLMP No.3848/2020 Ramdeva Vs. State	Tractor with trolley	RJ-26-RB-6229
175	365	CRLMP No.3849/2020 Kaluram Vs. State	Tractor with trolley	ENGINE NO. NKF2KJ0618 CHASIS NO. MBNAAAJGLKJE075 42
176	367	CRLMP No.3880/2020 Mohammad Saleem Vs. State	Tractor with trolley	RJ-21-RD-0196
	373	CRLMP No.3939/2020 Vikas Vs. State	Tractor with trolley	RJ-25-RB-9267
178	374	CRLMP No.3942/2020 Brijmohan Vs. State	Tractor Trolley	RJ-25-RA-9806 RJ-25-EV-1754
179	375	CRLMP No.3944/2020 Hanuman Prasad Vs. State	Tractor trolley	RJ-26-RB-5492
	376	CRLMP No.3945/20 Lekhraj Mali Vs. State	Tractor trolley	RJ-26-RB-4656
181	377	CRLMP No.3947/20 Banwari Lal Vs. State	Tractor Trolley	RJ-25-RB-4781 RJ-25-EV-2312
182	378	CRLMP No.3949/20 Jagram Vs. State	Trolley	Unregistered
183	379	CRLMP No.3950/20 Zahir Khan Vs. State	Tractor Trolley	RJ-25-RB-6577 RJ-25-EV-0156
184	380	CRLMP No.3951/20 Vinod kumar Vs. State	Tractor trolley	RJ-29-RB-3703
185	381	CRLMP No.3952/20 Devraj Vs. State	Trolley	RJ-25-EV-1444
186	382	CRLMP No.3953/20 Jagdeesh Vs. State	Tractor trolley	RJ-25-RB-2213
187	383	CRLMP No.3966/20 Jaisingh Vs. State	Tractor trolley	RJ-14-RD-3384
188	384	CRLMP No.3968/20 Sitaram Vs. State	Tractor trolley	RJ-37-RA-6967
189	385	CRLMP No.3972/20 Kailash Chandra Vs. State	Tractor trolley	RJ-17-RB-7865
190	386	CRLMP No.3973/20 Mukesh Vs. State	Tractor trolley	RJ-26-RA-7687
191	388	CRLMP No.3976/20 Narsi Gurjar Vs. State	Tractor trolley	RJ-34-RB-1962
192	389	CRLMP No.3980/20 Namonarayan Vs. State	Tractor trolley	RJ-26-RA-4513
193	390	CRLMP No.3994/20 Balbeer Singh Vs. State	Tractor trolley	RJ-01-RB-2873
194	391	CRLMP No.4004/20 Prakash Vs. State	Tractor Trolley	RJ-25-RB-3144 RJ-29-EV-0230

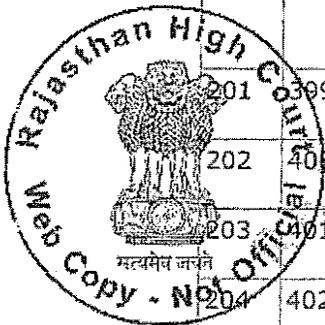


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[CRLMP-397/2020]



195	392	CRLMP No.4009/20 Ramroop Vs. State	Tractor trolley	RJ-25-RB-5789
196	393	CRLMP No.4010/20 Niranjan Lal Vs. State	Tractor trolley	RJ-34-RA-6454
197	394	CRLMP No.4012/20 Asrar Vs. State	Tractor trolley	RJ-34-RA-8884
198	395	CRLMP No.4014/20 Asrar Vs. State	Tractor trolley	RJ-34-RB-0055
199	396	CRLMP No.4018/20 Ravi Kumar Vs. State	Tractor trolley	RJ-29-RB-0994
200	397	CRLMP No.4019/20 Mohammad Talim Vs. State	Tractor Trolley	RJ-21-RF-3626 RJ-25-EV-1892
201	399	CRLMP No.4023/20 Kalamuddin Vs. State	Tractor Trolley	RJ-02-RC-1435 RJ-25-EV-0200
202	400	CRLMP No.4024/20 Ramraj Vs. State	Tractor trolley	RJ-25-RB-8553
203	401	CRLMP No.4026/20 Shivjiram Vs. State	Tractor trolley	RJ-25-RB-8299
204	402	CRLMP No.4027/20 Dhanraj Vs. State	Tractor trolley	RJ-08-RB-5805
205	403	CRLMP No.4029/20 Lacchi Vs. State	Tractor trolley	RJ-25-RB-8624
206	404	CRLMP No.4031/20 Lekhraj Singh Vs. State	Tractor trolley	ENG. NO- NKF2KLJ0802 CHA.NO.- MBNAAJGLKJF 07747
207	407	CRLMP No.4053/20 Laxman Gurjar Vs State	Tractor trolley	RJ-27-RB-2553
208	408	CRLMP No.4059/20 Lalaram @ Lal Chand Vs. State	Tractor trolley	ENG. NO- NKM2ELE0044 CHA.NO- MBNAAEALKJA 04383
209	409	CRLMP No.4060/20 Shivraj Vs. State	Tractor trolley	RJ-26-RB-1374
210	410	CRLMP No.4101/20 Shankar Singh Vs. State	Tractor trolley	RJ-26-RB-8115
211	411	CRLMP No.4103/20 Soraj Vs. State	Tractor trolley	RJ-15-RA-5961
212	412	CRLMP No.4106/20 Niranjanlal Vs. State	Tractor trolley	RJ-34-RB-0922
213	413	CRLMP No.4109/20 Man Singh Vs. State	Tractor trolley	RJ-29-RB-3076
214	414	CRLMP No.4110/20 Ramjilal Vs. State	Tractor trolley	RJ-14-RB-5707
215	415	CRLMP No.4112/20 Suraj Singh Vs. State	Tractor trolley	RJ-17-RB-4924
216	416	CRLMP No.4127/20	Tractor	RJ-26-RB-6721



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[CRLMP-397/2020]



		Buddhiprakash Pahadiy	trolley	
217	417	CRLMP No.4131/20 Ramesh Vs. State	Tractor trolley	RJ-26-RB-6610
218	419	CRLMP No.4144/20 Adisaal Meena Vs. State	Tractor trolley	RJ-29-RA-6002
219	420	CRLMP No.4149/20 Habib Khan Vs. State	Tractor trolley	RJ-11-GB-0959
220	421	CRLMP No.4151/20 Brahmanand Vs. State	Tractor trolley	RJ-26-RB-7146
221	422	CRLMP No.4179/20 Shankarlal Vs. State	Tractor trolley	RJ-26-RB-9498
	423	CRLMP No.4180/20 Bhim, Singh Vs. State	Tractor trolley	RJ-51-RA-5543
223	425	CRLMP No.4208/20 Hanuman Vs.State	Tractor trolley	RJ-26-RB-2379
224	425	CRLMP No.4207/20 Hansraj Vs. State	Tractor trolley	RJ-26-RA-7409
225	427	CRLMP No.4209/20 Ram Singh Vs. State	Tractor trolley	RJ-26-R-6742
226	428	CRLMP No.4210/20 Mohammed Ahsan Vs. State	Tractor trolley	RJ-26-RB-0500
227	429	CRLMP No.4229/20 Hanuman Vs. State	Tractor trolley	RJ-26-RB-5861
228	430	CRLMP No.3706/20 Mukesh Vs. State	Tractor trolley	RJ-14-RD-5637
229	431	CRLMP No.3707/20 Mahendra Vs. State	Tractor trolley	RJ-25-RA-7498
230	432	CRLMP No.4230/20 Dashrath Vs. State	Tractor trolley	RJ-26-RB-8502
231	433	CRLMP No.4231/20 Sukhpal Vs. State	Tractor trolley	RJ-26-RB-6317
232	434	CRLMP No.4232/20 Kana Ram Vs. State	Tractor trolley	RJ-26-RB-6595
233	435	CRLMP No.4233/20 Ram Niwas Vs. State	Tractor trolley	RJ-26-RB-2373
234	437	CRLMP No.4240/20 Babulal Meena Vs. State	Tractor trolley	RJ-34-RB-0799
235	438	CRLMP No.4241/20 Chotu Ram Gurjar Vs. State	Tractor trolley	RJ-14-RD-3219
236	439	CRLMP No.4281/20 Bajrang Lal Vs. State	Tractor trolley	RJ-17-RB-6576
237	440	CRLMP No.4283/20 Bajrang Lal Vs. State	Tractor trolley	RJ-17-RB-4271



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238	441	CRLMP No.4300/20 Badri Narayan Vs. State	Tractor trolley	RJ-14-RD-4242
239	442	CRLMP No.4304/20 Akbar Khan Vs. State	Tractor trolley	RJ-25-RB-8290
240	443	CRLMP No.4306/20 Dinesh Kumar Vs. State	Tractor trolley	RJ-25-RB-7659
241	445	CRLMP No.4322/20 Kedar Vs. State	Tractor trolley	RJ-25-RB-5115
242	446	CRLMP No.4324/20 Ramji Lal Vs. State	Tractor trolley	CHA.NO.- MBNAAJGLKJG 08103
243	447	CRLMP No.4332/20 Rajesh Kumar Vs. State	Tractor trolley	RJ-26-RA-8384
244	448	CRLMP No.4336/20 Pappu Lal Vs. State	Tractor trolley	RJ-14-RC-4980
245	449	CRLMP No.4361/20 Khem Raj Vs. State	Tractor trolley	RJ-03-RA-9787
246	451	CRLMP No.4364/20 Kana Mali Vs. State	Tractor Trolley	RJ-09-RC-3504 RJ-25-EV-2093
247	452	CRLMP No.4368/20 Ghasi Lal Jat Vs. State	Tractor with trolley Tractor with trolley	RJ-26-RA-8596 RJ-26-RA-8597
248	453	CRLMP No.4379/20 Heera Lal Vs. State	Tractor trolley	RJ-14-RD-3360
249	454	CRLMP No.4380/20 Heera Lal Vs. State	Tractor trolley	RJ-14-RD-2295
250	457	CRLMP No.4399/20 Mukesh Kumar Vs. State	Tractor trolley	RJ-29-RB-4791
251	459	CRLMP No.4401/20 Ishwar Singh Vs. State	Tractor trolley	RJ-17-RC-3158
252	460	CRLMP No.4412/20 Lalajam Gurjar Vs. State	Tractor trolley	RJ-27-RA-9825
253	462	CRLMP No.4418/20 Mahesh Meena Vs. State	Tractor trolley	RJ-34-RA-5891
254	463	CRLMP No.4423/23 Harful Vs. State	Tractor trolley	RJ-03-RA-8425
255	464	CRLMP No.5071/20 Ritesh Kumar Vs. State	Tractor Trolley	RJ-25-RB-6743 RJ-25-EV-0649
256	466	CRLMP No.4443/20 Giriraj Prasad Vs. State	Tractor trolley	CHA.NO.MBNA AJGLKJF07549
257	467	CRLMP No.4461/20 Meghraj Vs. State	Tractor trolley	CHA.NO.MBNAJ 48AFLTG40388
258	468	CRLMP No.4501/20 Jagdish Vs. State	Tractor trolley	RJ-26-RB-3986
259	469	CRLMP No.4533/20 Mahendra Kumar Vs. State	Tractor trolley	RJ-29-RB-4697
260	470	CRLMP No.4534/20	Tractor	CHA.NO.-

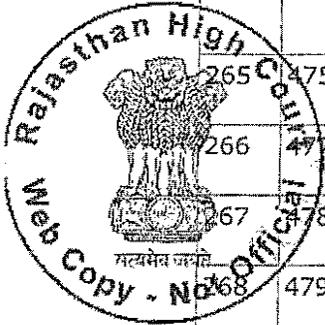


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[CRLMP-397/2020]



		Kailash Chand Vs. State	Trolley	AZJSH9192175 3 RJ-25-EV-1694
261	471	CRLMP No.4579/20 Indraj Vs. State	Tractor trolley	RJ-29-RB-5208
262	472	CRLMP No.4580/20 Guman Singh Vs. State	Tractor Trolley	RJ-29-RB-5317 RJ-29-EV-0579
263	473	CRLMP No.4581/20 Rajesh Vs. State	Tractor Trolley	RJ-34--RA-6602 RJ-29-EV-0827
264	474	CRLMP No.4606/20 Suresh Kumar Vs. State	Tractor with Trolley Tractor with Trolley	RJ-25-RB-6207 RJ-01-RA-8562
265	475	CRLMP No.4609/20 Ramphool Mall Vs. State	Tractor trolley	RJ-26-RA-6513
266	477	CRLMP No.4624/20 Dinesh Kumar Vs. State	Trolley	UNREGISTERED
267	478	CRLMP No.4625/20 Mukesh Nagar Vs. State	Trolley	RJ-17-EA-1789
268	479	CRLMP No.4626/20 Labhu Bai Vs. State	Tractor trolley	RJ-17-RC-0100
269	480	CRLMP No.4627/20 Laxman Singh Vs. State	Tractor trolley	RJ-17-RB-6145
270	481	CRLMP No.4628/20 Rajesh Meena Vs. State	Tractor Trolley	RJ-34-RB-2588 RJ-34-EV-0609
271	482	CRLMP No.4629/20 Prem Raj Vs. State	Trolley	UNREGISTERED
272	483	CRLMP No.4630/20 Khem Raj Vs. State	Trolley	UNREGISTERED
273	484	CRLMP No.4632/20 Banti Lal Vs. State	Trolley	UNREGISTERED
274	485	CRLMP No.4633/20 Mohan Singh Vs. State	Trolley	UNREGISTERED
275	488	CRLMP No.4637/20 Gordhan Singh Vs. State	Tractor trolley	RJ-17-RB-8803
276	489	CRLMP No.4639/20 Jai Singh Vs. State	Trolley	UNREGISTERED
277	490	CRLMP No.4640/20 Dharmendra Vs. State	Tractor trolley	CHA.NO.- MBNGAAJXNLJB 00169
278	492	CRLMP No.4647/20 Kanhaiya Lal Vs. State	Tractor trolley	RJ-14-RB-7810
279	493	CRLMP No.4648/20 Jahid Khan Vs. State	Tractor trolley	RJ-47-RA-0683
280	494	CRLMP No.4653/20 Hanuman Vs. State	Tractor trolley	RJ-25-RB-8378
281	495	CRLMP No.4657/20 Heera Lal Vs. State	Trolley	UNREGISTERED
282	498	CRLMP No.4674/20 Shiv Singh Vs. State	Tractor trolley	MP-14-AC-5238



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283	499	CRLMP No.4676/20 Karu Lal Vs. State	Tractor trolley	RJ-17-R-5758
284	500	CRLMP No.4677/20 Prabhat Singh Vs. State	Tractor trolley	RJ-17-RC-0263
285	501	CRLMP No.4682/20 Meharban Singh Vs. State	Trolley	UNREGISTERED
286	502	CRLMP No.4684/20 Rafiq Khan Vs. State	Tractor trolley	RJ-17-RA-1999
287	503	CRLMP No.4685/20 Deepu Vs. State	Tractor trolley	RJ-26-RB-6091
288	505	CRLMP No.4687/20 Rajendra Singh Vs. State	Tractor trolley	RJ-17-RB-5163
289	506	CRLMP No.4695/20 Ishwar Singh Vs. State	Tractor trolley	RJ-26-RB-3557
290	507	CRLMP No.4696/20 Dharamveer Singh Vs. State	Tractor trolley	UP-80-EM-3493
291	508	CRLMP No.4706/20 Ramraj Vs. State	Tractor trolley	RJ-25-RB-7280
292	509	CRLMP No.4721/20 Sonveer Vs. State	Tractor trolley	RJ-11-RB-0241
293	510	CRLMP No.4720/20 Naresh Vs. State	Tractor trolley	UP-80-EU-0492
294	511	CRLMP No.4722/20 Ravindra Vs. State	Tractor trolley	RJ-11-RA-9356
295	514	CRLMP No.4739/2020 Mahaveer Vs. State	Tractor with trolley	UP85/BK0983
296	515	CRLMP No.4740/2020 Brij Mohan Vs. State	Tractor with trolley	CHASIS NO. MBNAAAJGLKJG -08004 CHASIS NO. MBNAAAJGLKJK -04647
297	516	CRLMP No.4753/2020 Kajod Mal Vs. State	Tractor with trolley	RJ-29-RB-1951
298	518	CRLMP No.4784/20 Vikram Yadav Vs. State	Tractor with trolley	RJ-20-RA-5899
299	520	CRLMP No.4788/2020 Hansraj Vs. State	Tractor with trolley	RJ-34-RB-0426
300	521	CRLMP No.4794/2020 Parasram Vs. State	Tractor Trolley	RJ-25-RB-4915 RJ-25-EV-2132
301	522	CRLMP No.4795/2020 Shoji Vs. State	Tractor with trolley	RJ-25-RA-5016
302	523	CRLMP No.4703/2020 Ramavatar Meena Vs. State	Tractor with trolley	RJ-07-RC-8553
303	524	CRLMP No.4796/2020 Vikramsingh Vs. State	Tractor with trolley	RJ-25-RB-7648
304	525	CRLMP No.4807/2020	Tractor with	RJ-37-RA-8413



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		Hanuman Singh Vs. State	trolley	
305	526	CRLMP No.4808/2020 Ram Raj Vs. State	Tractor with trolley	RJ-08-RB-2967
306	527	CRLMP No.4811/2020 Bhom Singh Vs. State	Tractor with trolley	RJ-25-RB-5256
307	528	CRLMP No.4812/2020 Jagmohan Vs. State	Tractor Trolley	RJ-34-RA-8322 RJ-34-EV-0672
308	530	CRLMP No.4821/2020 Chhaju Lal Vs. State	Tractor with trolley	RJ-26-RB-6144
309	531	CRLMP No.4822/2020 Narayan Meena Vs. State	Tractor Trolley	RJ-29-RB-0827 RJ-29-EV-0104
310	533	CRLMP No.4835/2020 Panchu Vs. State	Tractor with trolley	RJ-26-RC-0113
311	535	CRLMP No.4848/2020 Kishanlal mali Vs. State	Tractor with trolley	RJ-26-RB-8085
312	537	CRLMP No.4894/2020 Arjun Lal Vs. State	Tractor	RJ-26-RB-9983
313	538	CRLMP No.4895/2020 Dharamraj Vs. State	Tractor with trolley	RJ-25-RB-8791
314	541	CRLMP No.4917/2020 Mukhtyar Vs. State	Tractor with trolley	CHASIS NO. MBNGAAJXNLJD 00609
315	543	CRLMP No.4926/2020 Namonarayan Vs. State	Tractor with trolley	RJ-26-RB-3870
316	545	CRLMP No.4936/2020 Bheemsain Vs. State	Tractor with trolley	RJ-11-RA-9416
317	546	CRLMP No.4939/2020 Khushiram Vs. State	Tractor with trolley	RJ-14-RD-5050
318	548	CRLMP No.4976/2020 vishvendra Vs. State	Tractor Chasis No. Trolley	MBNAK48ACKT N27594 RJ-34-EV-0490
319	549	CRLMP No.4979/2020 Bharat Lal Vs. State	Tractor Trolley	RJ-25-RB-2658 RJ-25-EV-0108
320	550	CRLMP No.4980/2020 Kailash Vs. State	Tractor Trolley	RJ-25-RB-2073 RJ-25-EV-1815
321	551	CRLMP No.4985/2020 Anil Kumar Vs. State	Tractor with trolley	RJ-26-RB-8728
322	552	CRLMP No.4989/2020 Sanwalram Vs. State	Tractor with trolley	CHASIS NO. MEA8D061EL12 66979
323	555	CRLMP No.4995/2020 Mahesh Vs. State	Tractor Trolley	RJ-25-RB-7971 RJ-25-EV-0723
324	558	CRLMP No.5017/2020 Harimohan Vs. State	Tractor with trolley	RJ-25-RB-8572
325	559	CRLMP No.5018/2020 Fateh Singh Vs. State	Tractor with trolley	RJ-25-RB-7320
326	560	CRLMP No.5019/20 Jagdish Vs. State	Tractor with trolley	RJ-25-RA-4832

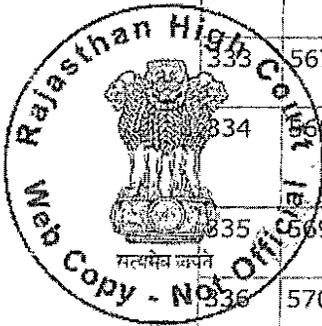


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[CRLMP-397/2020]



327	561	CRLMP No.5020/2020 Dayaram Vs. State	Trolley	Uregistered
328	562	CRLMP No.5022/2020 Battilal Vs. State	Trolley	RJ-25-EV-0754
329	563	CRLMP No.5023/2020 Rajesh Kumar Vs. State	Tractor with trolley	RJ-29-RB-3499
330	564	CRLMP No.5025/2020 Ghanshyam Vs. State	Tractor with trolley	RJ-25-RB-5916
331	565	CRLMP No.5026/2020 Shyojiram Vs. State	Tractor with trolley	RJ-08-RA-7025
332	566	CRLMP No.5027/2020 Ajay Kumar Vs. State	Tractor with trolley	RJ-25-RB-8964
333	567	CRLMP No.5030/2020 Kanhayalal Vs. State	Tractor with trolley	RJ-25-RA-5382
334	568	CRLMP No.5031/2020 Panchu Gurjar Ram Vs. State	Tractor with trolley	RJ-25-RA-8471
335	569	CRLMP No.5034/2020 Hansraj Vs. State	Trolley	RJ-25-EV-0669
336	570	CRLMP No.5035/2020 Ramraj Meena Vs. State	Tractor with trolley	RJ-25-RB-3416
337	571	CRLMP No.5037/2020 Buddhiprakash Vs. State	Tractor with trolley	RJ-26-RB-7513
338	572	CRLMP No.5038/2020 Rajendra Vs. State	Tractor with trolley	RJ-14-RC-2898
339	573	CRLMP No.5039/2020 Dharmraj Vs. State	Tractor with trolley	RJ-34-RB-2738
340	574	CRLMP No.5040/2020 Ramkishan Vs. State	Tractor with trolley	RJ-26-RB-8527
341	575	CRLMP No.5042/2020 Amar Singh Vs. State	Tractor with trolley	RJ-02-RD-3658
342	576	CRLMP No.5043/2020 Sonjal Gurjar Vs. State	Tractor with trolley	RJ-26-RC-0213
343	579	CRLMP No.5046/2020 Rajendra Meena Vs. State	Tractor with trolley	RJ-14-RB-9414
344	580	CRLMP No.5047/2020 Ramkesh Meena Vs. State	Tractor with trolley	RJ-25-RB-8133
345	581	CRLMP No.5048/2020 Ramraj Vs. State	Tractor with trolley	RJ-25-RB-6448
346	582	CRLMP No.5049/2020 Dinesh kumar Vs. State	Tractor with trolley	RJ-25-RB-7827
347	583	CRLMP No.5050/2020 Siraj Khan Vs. State	Tractor with trolley	RJ-25-RA-2482
348	584	CRLMP No.5053/2020 vinod kumar Vs. State	Tractor with trolley	RJ-08-RB-9331
349	585	CRLMP No.5054/2020 Sanjay Vs. State	Pet.1 Tractor Pet.2 Trolley	RJ-25-RB-8659 RJ-25-EV-0082



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350	586	CRLMP No.5055/2020 Banwari Lal Jat Vs. State	Tractor with trolley	RJ-26-RB-8376
351	587	CRLMP No.5056/2020 Madanlal Choudhary Vs. State	Tractor with trolley	RJ-08-RB-6064
352	588	CRLMP No.5057/2020 Kalya Vs. State	Tractor with trolley	RJ-14-RC-8380
353	589	CRLMP No.5058/2020 Devnarayan Vs. State	Tractor with trolley	RJ-25-RB-1899
354	591	CRLMP No.5060/2020 Jogal Kishor Vs. State	Tractor Trolley	RJ-25-RC-0089 RJ-25-EV-2242
355	592	CRLMP No.5061/2020 Rameshchand Vs. State	Tractor with trolley	RJ-25-RB-8563
356	593	CRLMP No.5062/2020 Rajaram Vs. State	Trolley	RJ-29-EV-0524
357	594	CRLMP No.5063/2020 Kamla Devi Vs. State	Tractor with trolley	RJ-25-RB-6341
358	595	CRLMP No.5064/2020 Shivraj Vs. State	Tractor with trolley	RJ-34-RB-1161
359	596	CRLMP No.5066/2020 Mukesh Vs. State	Tractor with trolley	RJ-25-RB-8510
360	597	CRLMP No.5067/2020 Ramavtar Vs. State	Tractor with trolley	RJ-08-RB-2320
361	598	CRLMP No.5068/2020 Harikesh Meena Vs. State	Tractor with trolley	CHASIS NO. MBNAAAJVALRM 00530
362	599	CRLMP No.5069/2020 Rajesh Vs. State	Tractor with trolley	RJ-25-RC-0271
363	600	CRLMP No.5072/2020 Ramswaroop Vs. State	Trolley	Unregistered
364	601	CRLMP No.5076/2020 Dinesh Kumar Vs. State	Tractor Trolley	CHASIS NO. MBNGAAEKPLJD 00139 RJ-25-EV-0105
365	602	CRLMP No.5077/2020 Rameshwan Vs. State	Trolley	Unregistered
366	603	CRLMP No.5078/2020 Rameshwar Vs. State	Trolley	Unregistered
367	604	CRLMP No.5079/2020 Jairam Vs. State	Trolley	Unregistered
368	605	CRLMP No.5080/2020 Paluram Vs. State	Trolley	Unregistered
369	606	CRLMP No.5081/2020 Babulal Vs. State	Trolley	Unregistered
370	607	CRLMP No.5082/2020 Ram Lal Vs. State	Tractor with trolley	RJ-29-RB-5917
371	608	CRLMP No.5083/2020 Babulaal Vs. State	Trolley	Unregistered
372	609	CRLMP No.5084/2020	Tractor with	CHASIS NO.



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		Phoolsingh Vs. State	trolley	MBNAAAJBUJJC00303
373	610	CRLMP No.5085/2020 Madanlal Vs. State	Tractor with trolley	RJ-26-RB-6537
374	C1	CRLMP No.2175/2020 Charat Singh vs. State	Tractor with trolley	RJ-02-RE-2931
375	C2	CRLMP No.2249/2020 Kamlesh Vs. State	Tractor Trolley	RJ-25-RB-3469 RJ-24-EV-2202
376	C3	CRLMP No.2331/2020 Ram Singh Vs. State	Tractor with trolley	RJ-34RB-2798
377	C4	CRLMP No.2350/2020 Rameshi Vs. State	Tractor Trolley	RJ-34-RB-2885 RJ-25-EV-1030
	C5	CRLMP No.2359/2020 Bharat Lal Meena Vs. State	Tractor Trolley	RJ-34-RB-3230 RJ-34-EV-0027
379		CRLMP No.2526/2020 Dharmendra Vs. State	Tractor with trolley	RJ-11-RB-0651
380		CRLMP No.2639/2020 Sardar Vs. State	Tractor Trolley	RJ-25-RB-6446 RJ-25-EV-0939
381	C14	CRLMP No.2829/2020 Harpal Vs. State	Tractor with trolley	RJ-26-RB-6314
382	C15	CRLMP No.2845/2020 Devlal Vs. State	Tractor with trolley	RJ-26-RA-3690
383	C17	CRLMP No.2887/2020 Prakash Vs. State	Tractor with trolley	RJ-34-RB-3299
384	C18	CRLMP No.2888/2020 Sagir Vs. State	Tractor with trolley	RJ-34-RB-2045
385	C19	CRLMP No.2929/2020 Suresh Singh Vs. State	Tractor with trolley	RJ-25-RB-8960
386	C20	CRLMP No.2940/2020 Amba Lal Vs. State	Tractor with trolley	RJ-14-RD-0429
387	C21	CRLMP No.2943/2020 Ram Babu Yadav Vs. State	Tractor with trolley	RJ-02-RE-5561
388	C22	CRLMP No.2947/2020 Dev Kishan Vs. State	Tractor with trolley	RJ-26-RB-5732
389	C23	CRLMP No.2976/2020 Ashok Vs. State	Tractor with trolley	RJ-26-RB-8059
390	C24	CRLMP No.2987/2020 Vishnu Kumar Vs. State	Tractor with trolley	RJ-26-RB-8668
391	C25	CRLMP No.3043/2020 Mangilal Vs. State	Tractor with trolley	RJ-14-RB-7937
392	C26	CRLMP No.3049/2020 Asharam Vs. State	Tractor with trolley Tractor with trolley	RJ-26-RB-3848 RJ-26-RB-3753
393	C27	CRLMP No.3783/2020 Soraj Vs. State	Tractor with trolley Tractor with trolley	RJ-26-RB-7084 RJ-14-RD-3588
394	C30	CRLMP No.3147/2020 Ramsingh Vs. State	Tractor with trolley	RJ-25-RB-9287
395	C31	CRLMP No.3238/2020 Hariram Vs. State	Tractor with trolley	RJ-26-RB-3684
396	C32	CRLMP No.3250/2020	Tractor with	RJ-01-RA-5235

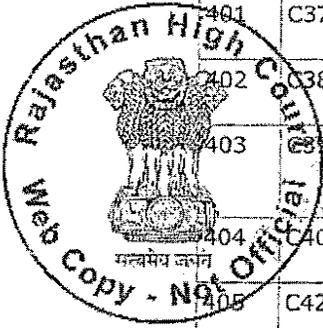


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[CRLMP-397/2020]



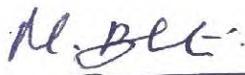
		Bhanwar Lal Vs. State	trolley	
397	C33	CRLMP No.3295/2020 Chand Mal Saini Vs. State	Tractor with trolley	RJ-44-RA-0744 RJ-25-RA-7533 RJ-34-R-1406 RJ-26-RB-1960 RJ-26-RB-1141
398	C34	CRLMP No.3637/2020 Jagdish Vs. State	Tractor with trolley	RJ-25-RB-4502
399	C35	CRLMP No.4143/2020 Motilal Vs. State	Tractor with trolley	RJ-26-RA-3774
400	C36	CRLMP No.4145/2020 Kanahiya Lal Vs. State	Tractor with trolley	RJ-08-RB-2877
401	C37	CRLMP No.4192/2020 Kamlesh Vs. State	Trolley	RJ-34-EV-0017
402	C38	CRLMP No.4193/2020 Lala Meena Vs. State	Tractor	RJ-34-RF-6575
403	C39	CRLMP No.4196/2020 Balaji Construction Com. Vs. State	Tractor	RJ-25-RB-7156
404	C40	CRLMP No.4197/2020 Budhram Meena Vs. State	Trolley	RJ-34-EV-0182
405	C42	CRLMP No.4258/2020 Rajaram Vs. State	Tractor with trolley	RJ-14-RC-4913
406	C44	CRLMP No.4393/20 Jai Singh Vs. State	Tractor with trolley	RJ-25-RB-8788
407	C45	CRLMP No.4398/20 Devendra Kumar Vs. State	Tractor with trolley	RJ-29-RA-6705
408	C46	CRLMP No.4437/2020 Suresh Saini Vs. State	Tractor with trolley	RJ-08-RB-9128
409	C50	CRLMP No.4569/2020 Mukesh Choudhary Vs. State	Tractor with trolley Tractor with trolley	RJ-14-RD-4797 RJ-14-RD-3610
410	C51	CRLMP No.4743/2020 Gordhan Vs. State	Tractor with trolley	RJ-34-RB-1358
411	C52	CRLMP No.4746/2020 Rishikesh Vs. State	Tractor with trolley	RJ-26-RB-4395
412	C55	CRLMP No.5111/2020 Ghamandi Vs. State	Trolley	UNREGISTERED
413	C56	CRLMP No.5112/2020 Kaduram Meena Vs. State	Tractor with Trolley	RJ-34-RA-8971
414	C8	CRLMP No.5052/20 Ratiram Vs. State	Tractor	RJ-26-RB-6997
415	512	CRLMP No.4727/20 Sitaram Vs. State	Tractor Trolley	RJ-29-RB-4199 RJ-29-EV-0317



**EXTRACT OF THE MINUTES OF THE EAC MEETING
HELD ON 8.1.2018**

The Committee deliberated the issues w.r.t. erection of pillars and accordingly suggested that the PP needs to erect the pillars with the following specifications and submit the details (in table form) of the same along with photographs. The specifications *inter-alia* are as -

- (a) the distance between two adjoining pillars is not more than 100 meters;
- (b) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface;
- (c) each pillar shall be of reinforced cement concrete;
- (d) the pillars shall have a base of 0.30m X 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground;
- (e) all the pillars shall be painted in yellow colour and the top ten cm in red colour by enamel paint and shall be grouted with cement concrete;
- (f) on all the pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked;
- (g) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars;
- (h) the number of pillar shall be the number of the individual pillar upon the total number of pillars in the lease; and
- (i) the tip of all pillars shall be a square of 15 cm on which a permanent circle of 10 cm diameter shall be drawn by paint or engraved and the actual boundary point shall be intersection of two diameters drawn at 90 degrees.



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Non-Reportable

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Interlocutory Application No.29984 of 2021
In
Special Leave Petition (Civil) No. 10587 of 2019

**Bajri Lease Lol Holders Welfare Society
Through its President** **Petitioner(s)**
Versus

The State of Rajasthan & Ors.**Respondent(s)**

W I T H

Special Leave Petition (Civil) No. 10670 of 2019

J U D G M E N T

L. NAGESWARA RAO, J.

1. Realising the damage caused to lakes, riverbeds and groundwater on account of quarry/ mining leases, the Ministry of Environment, Forest and Climate Change (“**MoEFCC**”) constituted a Core Group by its order dated 24.03.2009, to look into the following points:

“(i) To consider the environmental aspects of mining of minor minerals (quarrying as well as riverbed mining) for their integration into the mining process.

(ii) Specific safeguard measures required to minimise the likely adverse impacts of mining on environment with specific reference to impact on water bodies as well as groundwater so as to ensure sustainable mining.

(iii) To evolve model guidelines so as to address mining as well as environmental concerns in a balanced manner for their adoption and implementation by all the mineral-producing States."

2. A report was submitted by the Core Group on the basis of which several recommendations were made by the MoEFCC relating to sand mining in March, 2010. Later, Model Guidelines on "Environmental Aspects of Quarrying of Minor Minerals" were formulated in 2010 for sustainable mining of minor minerals, along with draft rules titled Minor Minerals Conservation and Development Rules, 2010. In **Deepak Kumar v. State of Haryana**¹, this Court directed the State Governments and Union Territories to implement the recommendations made by the MoEFCC in its report of March, 2010 and the Model Guidelines framed by the Ministry of Mines within a period of six weeks from the date of the judgment. The State Governments and Union Territories were also directed to frame necessary rules under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 ("**MMDR Act**"). The above directions were issued by this

¹ (2012) 4 SCC 629

Court after recording the deleterious effects of sand mining on biodiversity, such as destabilization of the soil structure of river banks and loss of habitat, to name a few.

3. Pursuant to the directions issued by this Court in *Deepak Kumar* (supra), the Rajasthan Minor Mineral Concession Rules, 1986 (“**1986 Rules**”) were amended by notifications dated 23.05.2012, 19.06.2012 and 21.06.2012. By the said notifications, mining leases for sand were to be given by tender / auction for a period of five years. Letters of Intent (“**Lols**”) were to be issued to the eligible applicants by the competent authority and the eligible applicants were required to submit the requisite No Objection Certificates, Environmental Clearance (“**EC**”) and approved mining plan. As the grant of EC was likely to be delayed, the State of Rajasthan incorporated a provision in the 1986 Rules by way of the amendment dated 21.06.2012, permitting sand mining through the then existing system of Royalty Collection Contract and issue of Temporary Work Permit, till EC is granted.

4. A total of 130 mining plots were identified for conduct of auction for sand mining. Tenders were received for 105 plots. Lols were issued to each of the successful bidders with respect to the 105 plots, who were further directed to submit a mining application and obtain EC under the notification dated

14.09.2006 issued by the MoEFCC (“**EIA Notification, 2006**”) and submit the same within a period of 12 months. Between November, 2013 and March, 2016, 65 out of the 82 Lol holders presented final Environment Management Plan (EMP) after Environment Impact Assessment (EIA) study and public hearing. The Expert Appraisal Committee (EAC) constituted under the EIA Notification, 2006 by the MoEFCC recommended grant of EC to these 65 Lol holders. As EC was not granted by the MoEFCC to most of the Lol holders within a period of six months, the State of Rajasthan sought for extension of time for continuing the then existing system of sand mining by way of Royalty Collection Contract. The High Court refused the request made by the State Government by an order dated 21.10.2013. Aggrieved thereby, the State Government filed SLP (C) No. 34134 of 2013 before this Court. This Court passed an interim order dated 25.11.2013 permitting the 82 Lol holders, who had submitted their applications for obtaining EC to the MoEFCC, to carry on mining operations in accordance with the notification dated 21.06.2012 amending the 1986 Rules. Temporary Work Permits were issued to 80 out of the 82 Lol holders to carry on mining operations pursuant to the said interim order. The interim order dated 25.11.2013 was extended by this Court on 24.02.2014 and 27.03.2014. Ultimately, by an order dated 16.11.2017, this Court

restrained all the 82 mining lease / quarry holders from carrying on mining of sand and *bajri*, unless a scientific replenishment study is completed and EC is granted by the MoEFCC. This Court was concerned about the continuation of mining without EC. The State Government stopped the mining activities pursuant to the order passed by this Court on 16.11.2017.

5. Shortly after, a notification was issued by the State of Rajasthan on 28.12.2017 with respect to Rule 51 of the Rajasthan Minor Mineral Concession Rules, 2017 ("**2017 Rules**"), permitting grant of short-term permits for excavation of sand in *Khatedari* lands only for Government-related works or organisations aided by the Government. The 2017 Rules were amended on 25.06.2018 by which Rule 17A was inserted, enabling the Government to grant mining lease in *Khatedari* lands to *Khatedars*.

6. On 28.02.2018, sub-rule (4) of Rule 5 of the 2017 Rules was amended. By the said amendment, the time period of one year for fulfilment of the conditions of the Lols, including execution and registration of mining lease, was extended to 13 months from the date of commencement of the 2017 Rules, failing which the rights of the applicants would stand forfeited. According to the State Government, the Lols of 74 members of the Bajri Lease Lol Holders Welfare Society had

lapsed owing to non-fulfilment of conditions within the period of 13 months. The remaining 8 Lol holders, who had been issued EC and subsequently granted mining leases, could not continue with mining operations without the requisite replenishment study reports.

7. The Bajri Lease Lol Holders Welfare Society challenged the *vires* of sub-rule (4) of Rule 5 of the 2017 Rules in the High Court of Rajasthan. On 09.04.2019, the High Court dismissed the writ petitions. Thereafter, the Petitioner-Society filed SLP (C) No.10587 of 2019 assailing the judgment of the High Court. Notice was issued in the matter and an interim order was passed on 10.05.2019 restraining cancellation of the Lols of the members of the Petitioner-Society. On 19.02.2020, this Court, taking note of the scale of the issue of illegal sand mining in the State of Rajasthan, directed the Central Empowered Committee (“**CEC**”) to submit a report on the problems relating to sand mining that are faced by traders, consumers, transporters, the State and other stakeholders and also on measures to stop illegal sand mining.

8. The CEC submitted its report to this Court dated 23.12.2020, in which the following recommendations have been made:

“A. All the Khatedari leases located within 5 kms from the river bank as well as leases where violation of the

lease conditions including misuse of e-ravannas are detected are terminated forthwith and the State Government shall not issue fresh Khatedari leases except for Palaeo deposits in the District of Binaker without the approval of this Hon'ble Court.

B. The State Government shall dispense with the Excess Royalty Collection Contract system in respect of any kind of sand mining leases forthwith and the royalty shall be paid on line by the lessee to the State Government and generate royalty paid e-ravanna before transporting of sand from the mining site;

C. The MoEF&CC will issue EC in respect of all the valid Lol holders recommended by the EAC in its meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultation with CMPDI for undertaking replenishment study during the course of mining as discussed in para 11 (iii) of this Report.

D. River sand mining in Rajasthan is permitted to be conducted after obtaining all statutory clearances and payment of dues and applicable taxes following the procedure listed in para 11 (iii) of this report.

E. The MoEF&CC shall arrange for scrutiny of the DSR prepared as provided in MoEF&CC Guidelines of 2016 and 2020 and the production figures approved in the

DSR are scrupulously followed by the authorities under the EP Act 1986 while issuing the EC.

F. The period of actual mining of sand under TWP should be adjusted against the five-year lease period.

G. Government of Rajasthan will constitute an Empowered Committee headed by the Chief Secretary to consider and settle claims of excess payments collected from the Lol holders during the period of working under TWP. The Committee shall examine each of the cases and take a decision in this regard within a period of six months from the date of orders. Monthly progress reports in this regard may be sent to CEC.

H. The State Government will auction the sand mining leases after proper ground demarcation and after assessing the extractable sand resources as given in the approved DSR and after obtaining no objection certificates from all concerned authorities. The sale of mining blocks objected to by any of the government departments shall not be put up for tender/auction.

I. State Government to review the amendments to Rule 5(4) of RMMCR, 2017 so that it will not be an impediment for execution of sand mining lease.

J. For brazen violation of this Hon'ble Court order dated 16.11.2017 exemplary penalty of Rs.10 lakhs per vehicle and Rs.5 lakhs per cu.m of sand seized

may be imposed as a deterrent. This will be in addition to what has already been ordered/collected by the State agencies as penalty/compensation.

K. State Government of Rajasthan is directed to conduct drone survey in respect of all the remaining Khatedari leases and complete the same within the next four months to assess the irregularities if any committed by them. A copy of this Report may also be made available to CEC."

9. The State of Rajasthan has filed Interlocutory Application No. 29984 of 2021 requesting this Court to accept the recommendations made by the CEC in respect of all points, except recommendations 'A' and 'J'. Recommendation 'A' relates to termination of *Khatedari* leases within 5 km of the river bank and restriction on the State Government to grant fresh *Khatedari* leases without the approval of this Court. Recommendation 'J' pertains to exemplary penalty of Rs.10 lakh per vehicle and Rs.5 lakh per cubic metre of sand seized for violation of the order passed by this Court on 16.11.2017.

10. The reasons given by the State of Rajasthan for its objection to the recommendation made by the CEC for cancellation of *Khatedari* leases is that mineral wealth lying in agricultural land should also be utilized. The State Government has brought to the notice of this Court that a request was made to the MoEFCC to revisit the Enforcement &

Monitoring Guidelines for Sand Mining, 2020 (“**2020 Sand Mining Guidelines**”) regarding excavation of sand within the periphery of 5 km from the river bed. In view of scanty rain fall patterns in the State, the submission of the State is that mining leases in agricultural fields should be permitted. Insofar as additional penalty recommended by the CEC for the illegal sand mining and transportation is concerned, the State is of the opinion that the penalties recommended are excessive and their recovery would be difficult.

11. Interlocutory Application No. 54981 of 2021 seeking intervention has been filed on behalf of 10 *Khatedars* who asserted that no illegal sand mining is being carried on by them. It was argued on their behalf that these *Khatedars* have been acting in accordance with the conditions of their lease. It was contended that the CEC committed an error in recommending cancellation of their mining leases. The said *Khatedars* found fault with recommendation ‘C’ of the CEC in favour of the Lol holders.

12. The CEC, in its report, has highlighted the delay in the grant of EC by the MoEFCC to the Lol holders as the cause for widening the gap in demand and supply of sand, which has resulted in proliferation of illegal sand mining activities to meet the shortfall in supply. The recommendation made by the CEC is that the MoEFCC will issue EC in respect of all the

valid Lol holders recommended by the EAC, within a period of three months, without insisting on submission of the scientific replenishment study report as a pre-condition for the grant of EC, with the replenishment study due to be undertaken during the course of mining.

13. In spite of the order passed by this Court on 16.11.2017 that no river sand shall be permitted unless a scientific replenishment study is completed and EC is granted, 194 mining leases of *Khatedari* lands have been granted in the State of Rajasthan, with most of these lands being in close proximity of the river banks of the State. 114 *Khatedari* leases are within a distance of 100 metres or less from the river bank and only 23 *Khatedari* leases have been granted beyond a distance of 5 km from the river bank. The CEC has stated in its report that the agricultural lands do not have deposits of quality sand suitable for construction, being a mixture of sand, silt and clay. The *Khatedars* have been exploiting the locational proximity to the river banks by excavating sand from the river bed, instead of restricting the mining to their leasehold areas, completely in violation of the mining plan. The quantity of sand is in excess of the permissible limit which is transported by being shown as having been mined in the *Khatedari* lands. The CEC has commented upon the involvement of sand *mafia* in the trade of sand illegally mined

by the *Khatedars* as well as the involvement of authorities in the State of Rajasthan. Therefore, the CEC has recommended the cancellation of all *Khatedari* leases located within 5 km from the river banks as well as those leases where violation of lease conditions including misuse of e-ravannas are detected. The CEC further recommended that no fresh *Khatedari* leases shall be granted, except for Palaeo deposits, without the approval of this Court.

14. Section 23C of the MMDR Act empowers the State Governments to make rules for preventing illegal mining, transportation and storage of minerals. This Court in ***Deepak Kumar*** (supra) directed the State Governments / Union Territories to formulate rules in accordance with the Model Guidelines. Pursuant to the directions issued by this Court and the National Green Tribunal (“**NGT**”), the Sustainable Sand Mining Management Guidelines, 2016 were issued (“**2016 Sand Mining Guidelines**”). The responsibility for implementation of the said Guidelines was placed on the State Governments which had to create a mechanism to measure the mined-out mineral and its transportation and also to ensure that the amount of mineral mined does not exceed the quantity permitted in the EC. The 2016 Sand Mining Guidelines recommended use of Transport Permits with bar codes, for generation of reports showing the daily lifting of

sand and user performance reports. Transport Permits with bar codes would also enable vehicles carrying sand to be tracked from source to destination. Dissatisfied with the ineffective monitoring mechanism, failure of the Mines Surveillance System as well as lack of an effective institutional monitoring mechanism not only at the stage of the grant of EC but at subsequent stages with respect to illegal sand mining, the NGT, in an order dated 05.04.2019 in ***National Green Tribunal Bar Association v. Virender Singh*** in OA No. 360 of 2015 and connected matters, directed the MoEFCC and the State Governments to review extant monitoring mechanisms and consider revision of the 2016 Sand Mining Guidelines. Consequently, the MoEFCC issued the 2020 Sand Mining Guidelines.

15. The damage caused to the environment due to rampant unscientific illegal mining needs no reiteration. Unabated illegal mining has resulted in the emergence of sand *mafia* who have been conducting illegal mining in the manner of organized criminal activities and have been involved in brutal attacks against members of local communities, enforcement officials, reporters and social activists for objecting to unlawful sand excavation. The statistics provided by the State Government highlights the magnitude of the problem as about 2411 FIRs have been registered in relation to illegal mining in

the State of Rajasthan, between 16.11.2017 and 30.01.2020. When this Court has restrained 82 mining lease / quarry holders from carrying on mining of sand and *bajri* unless a scientific replenishment study is completed and EC is issued by the MoEFCC, the State of Rajasthan ought not to have issued mining leases in favour of the *Khatedars*. It is clear from the report of the CEC that the majority of the *Khatedari* leases are within 100 metres from the river bed. The 2020 Sand Mining Guidelines prescribe that mining plan for mining leases on *Khatedari* lands shall only be approved if there is a possibility of replenishment of the mineral or when there is no possibility of river bed mining within 5 km of the patta land / *Khatedari* land. Agreeing with the CEC's conclusions on the issue of mining leases in *Khatedari* lands facilitating legalisation of transportation and sale of illegally extracted sand, we approve the recommendation of the CEC that all *Khatedari* leases which are located within 5 km from the river bed and those leases where lease conditions have been violated have to be terminated forthwith and that *Khatedari* leases shall be granted only with the permission of this Court.

16. The CEC has recommended imposition of exemplary penalty of Rs.10 lakh per vehicle and Rs.5 lakh per cubic metre of sand seized, which would be in addition to what has already been ordered / collected by the State agencies as

compensation. Compensation / penalty to be paid by those indulging in illegal sand mining cannot be restricted to the value of illegally-mined minerals. The cost of restoration of environment as well as the cost of ecological services should be part of the compensation. The “Polluter Pays” principle as interpreted by this Court means that the absolute liability for harm to the environment extends not only to compensate the victims of pollution but also the cost of restoring the environmental degradation. Remediation of the damaged environment is part of the process of “Sustainable Development” and as such the polluter is liable to pay the cost to the individual sufferers as well as the cost of reversing the damaged ecology.²

17. The scale of compensation by those who are involved in illegal mining has been dealt with by the NGT in ***National Green Tribunal Bar Association v. Virender Singh*** (supra). In its order dated 26.02.2021, the NGT considered and approved the Report submitted by the Central Pollution Control Board dated 30.01.2020, in pursuance of its earlier orders, on scale of compensation to be recovered for violation of norms for mining on “Polluter Pays” principle. Additionally, para 9.2 of the 2020 Sand Mining Guidelines provides as follows:

² *Vellore Citizens' Welfare Forum v. Union of India & Ors.* (1996) 5 SCC 647

“The environmental damages incurred or resulting due to illegal mining shall be assessed by a committee constituted by District Administration having expertise from relevant fields, and also having independent representation of locals and State Pollution Control Board. Guidelines for assessment of ecological damages prescribed by the State Government or Concerned Pollution Control Boards or any other authority shall be applicable and compensation as fixed shall be paid by the project proponent, in light of Hon’ble National Green Tribunal orders.”

18. Section 21(5) of the MMDR Act empowers the State Government to recover the price of the illegally-mined mineral, in addition to recovery of rent, royalty or tax. The penalty recommended by the CEC for illegal sand mining is in addition to the penalty that can be imposed by the State Government in terms of Section 21(5) of the Act. However, the basis for imposition of exemplary penalty of Rs. 10 lakh per vehicle and Rs. 5 lakh per cubic metre of sand has not been stated by the CEC in its report. The CEC is directed to follow the directions given by the NGT in respect of imposition of penalty / determining scale of compensation for illegal mining and the provisions of the 2020 Sand Mining Guidelines and determine the penalty / compensation afresh and submit a report to this Court within a period of eight weeks from today.

19. The recommendations made by the CEC, except recommendation 'J', are approved for implementation forthwith. IA No. 29984 of 2021 and IA No. 54981 of 2021 are disposed of.

20. SLP (C) No. 10587 of 2019 and SLP (C) No. 10670 of 2019 are directed to be listed after eight weeks.

.....J.
[L. NAGESWARA RAO]

.....J.
[SANJIV KHANNA]

.....J.
[B.R. GAVAI]

**New Delhi,
November 11, 2021.**

M. B. C.
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ANNEXURE-R/7/4

F. No. J-11015/222/2013-IA. II (M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 Impact Assessment Division

Indira Paryavaran Bhavan
 Prithvi Wing, 2nd Floor, Aliganj,
 JorBagh Road, New Delhi-110 003

Dated: 3rd February, 2022

To,

M/s Bharat Singh,
 Mohan Nagar, BJS Colony, Jodhpur (Raj.) – 342006.

Subject: River Sand Mining Project (Minor Mineral) (Khari River Bed) with proposed production capacity of 30.0 Lakh TPA (ROM) by M/s Bharat Singh, located at Revenue villages of Tehsil-Kekri, District Ajmer, Rajasthan (MLA 1025.70ha) - Environmental Clearance – regarding-

Sir,

This has reference to the proposal of M/s Bharat Singh vide proposal no. IA/RJ/MIN/20311/2013 for mining of River Sand (Minor Mineral) with proposed production capacity of 30.0 Lakh TPA (ROM). The mine lease area is located at village (s)-Chausla, Chandthali, Bajta, Devkhedi, Dhundhari, Tankawas, NayaGaonMehrukala, Bhandawas, Gulgaon, Sadara, Sadari, Rajpura, Banediya, Mehrukala, Aamli, Balapura, Gothra, Devpura, Kadera&Alambo, Tehsil-Kekri& District-Ajmer, Rajasthan in the mine lease area of 1025.70ha. The mine lease area lies on the Khari River bed. The Latitudes and Longitudes of the mine lease area lies between 25°49'30.81"N to 25°50'3.30"N and 75°01'23.74"E to 75°20'56.48"E on Survey of India Toposheet numbers 450/1, 450/5. The Project is located in Seismic zone-II

2. The proposal of TOR was considered by the Expert Appraisal Committee in its 10th Meeting held during 21st-23rd August, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/ 222/2013-IA.II (M), dated 15th October, 2013. The Proponent submitted the EIA/EEMP Report online to the Ministry for seeking environmental clearance after conducting Public Hearing.

3. The mine lease area is 1025.70ha which is Khari River. No forest land is involved. Letter of Intent (LOI) for grant of mining lease for minor mineral River Sand over an area of 1025.70ha has been granted by the Govt. of Rajasthan, vide letter No P-7(19)/Khan/Group-2/2013 dated 20.03.2013 for the period of 5 years. The Mining Plan has been approved by Director, Mines and Geology, Govt. of Rajasthan, vide letter no.3527/Mine Plan, dated 28.06.2013. Department of Mines And Geology, Rajasthan

issued Rajasthan Minor Mineral Concession Rule, 2017 (RMMCR, 2017) on 1.3.2017. That Rule 5 (4) of RMMCR, 2017 provides for completion of all formalities by LOI Holder and execution of lease within 13 months from the notification of the Rules i.e. from 1.3.2017. Riversand mining leases in Rajasthan were issued LOI in year 2013 and by virtue of Hon'ble Supreme Court order dated 25.11.2013, 82 LOI holders (out of 105) were issued temporary work permit without EC. Hon'ble Supreme Court in SLP 10587/2019 gave judgement on 11.11.2021 and directed State government to amend Rule 5(4) as per finding of Central Empowered Committee. In compliance of the above mentioned judgement, Rajasthan Government issued a Gazette notification on 16.11.2021 and extended validity of LOI to 68 months from issuance of rule i.e. 1.3.2017. Therefore, as per notification dated 16.11.2021 LOI is valid till 31st October 2022.

4. Mining is by Semi-Mechanized opencast method. Excavation will be carried out up to a maximum depth of 3 meters from surface of deposit and not less than one meter from the water level of the River Channel whichever is reached earlier. Proponent has informed that 1015.45 ha area will be used for excavation and 3.75 ha for the green belt development. The site elevation is 358m – 316m AMSL. The Ground water depth is 6-8m bgl in pre-monsoon season and 5-6 m bgl in post-monsoon season. The total water requirement is 21 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by tanker supply. No Objection Certificate from Gram Panchayat has been obtained in this regard. The working is proposed on higher elevations; no ground water interception during the mining operations is envisaged.

5. Project Proponent has reported that mining will be done leaving a safety distance from the banks i.e. 15% of the width of the River from both the banks. Mining will be done only during day time and completely stopped in monsoon season. No mining will be done in the zone of 100m on either side of the structure/bridge. Project Proponent reported that there will be construction of ramps, temporary rest shelters during operational phase and these will be removed at the time of mine closure.

6. Mineral will be transported through road. Project Proponent has made the Traffic Analysis survey and reported that 500 no. of trucks will be deployed per day (20 tonnes capacity each) which increase 2250 PCUs per day and the level of service (LOS) remains up to 'A' & 'B'. Project Proponent reported that roads will be repaired regularly and maintained in good condition. A Supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at all the sensitive places.

7. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves fall within the study area (10 km radius of the mine boundary). There is one Protected Forest and three Reserved Forest. State Government of Rajasthan vide letter no. 1323 dated 05.01.2015 has confirmed that the lease does not fall in Aravali range.

8. The baseline data was generated for the period during October 2013 to December 2013. The parameters for water and air quality were within permissible limits. The Committee deliberated the baseline data collected by the Project Proponent. Project Proponent reported that no R&R plan is applicable for this project as the mine lease area lies entirely on the River bed and there is no establishment on the site.

9. Public Hearing for the proposed Project was conducted on 29.05.2014 at 03.00 pm at Govt. Secondary School, Village Tankawas, Tehsil-Kekri, Ajmer. The Public Hearing was presided over by Mr. Yashoda Nandan Srivastava, Additional District Collector II. The representatives from the Rajasthan State Pollution Control Board were also present. The issues raised during the Public Hearing were also considered and discussed during the meeting, which inter-alia, included that priority to local people in employment, effective implementation of measures to control dust pollution, water conservation measures, social and other village development activities and not to harm nearby fields. Project Proponent has made the Action Plan with budgetary provisions. The Committee deliberated and is of the view that PP needs to implement the Action Plan and the Implementation Report has to be submitted to the Regional Office of the MoEF&CC every six months.

10. The cost of the Project is Rs 7.0 Crores. The Proponent has earmarked Rs. 3.0 Lakhs towards Environmental Protection Measures and Rs. 26.0 Lakhs per annum towards recurring expenses. Proponent informed that Rs. 38.0 Lakhs have been earmarked towards CSR activities for next five years of mining operation. The Project Proponent has also made a submission that in accordance to Hon'ble Supreme Court of India's orders dated 25.11.2013, 24.02.2014 and 27.03.2014 (In Civil Appeal No. 9703-9706 of 2013) production of ~4,69,588 Tonnes of Bajri has been made during October 2014 to March 2015.

11. The Committee deliberated at length on the information submitted by PP and recommended the Proposal during 29-30 April, 2015 for environmental clearance for Mining of Mineral Sand (Minor Mineral) with proposed production capacity of 30.0 Lakhs TPA (ROM) in the MLA 1025.70ha.

12. Hon'ble Supreme Court vide order dated 11.11.2021 in the Interlocutory Application No.29984 of 2021 in Special Leave Petition (Civil) No. 10587 of 2019 Bajri Lease Lol Holders Welfare Society Vs Ors considered the report submitted by CEC, in which the relevant recommendations are as follows:

"The MoEF&CC will issue EC in respect of all the valid Lol holders recommended by the EAC in its meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultation with CMPDI for undertaking replenishment study during the course of mining as discussed in para 11 (iii) of this Report."

Hon'ble Supreme Court has approved the recommendations made by the CEC for implementation forthwith.

13. Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is directed to carry out replenishment studies as per the methodology prescribed by CMPDI and under the overall supervision, monitoring and control of the State Mining Department. The State Mining Department shall ensure strict adherence to the procedure and methodology prescribed by CMPDI for conducting replenishment study and ensure that such replenishment study report is submitted at the prescribed time as mentioned in the report of CMPDI and that appropriate necessary action is taken based on such replenishment study report.

14. In compliance to Hon'ble Supreme Court order dated 11.11.2021, the Ministry of Environment, forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto, and after accepting the recommendation of EAC meeting held during 29-30 April, 2015, here by decided to accord the Environmental Clearance (EC) under the provisions thereof to the above mentioned proposal of M/s Bharat Singh for production of 30 lakhs (TPA) of Sand/Bajri from 1025.70ha at Revenue villages of Tehsil-Kekri, District Ajmer, Rajasthan.

A. Specific Conditions

(i) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted. All the old age people of the surrounding villages may be provided medical facilities. (ii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc. Proponent to ensure that fluoride free drinking water needs to be provided to the villagers; (iii) Transport of mineral will not be done through any of the villages; (iv) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density; (v) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing; (vi) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre; (vii) Washing of all transport vehicle should be done inside the mining lease, and (viii) Environmental Clearance is subject to final outcome of Hon'ble High Court of Rajasthan and other Court of Law, if any. (ix)

PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state and (x) Replenishment study report- Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is requested to submit the replenishment study report in one year, as per methodology prescribed by CMPDI (xi) Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 30 lakhs (TPA) from an effective mineable area of 1025.70ha, with a maximum minable depth of 1 meter. The permissible minable material of 30 lakhs (TPA) will be valid till one year from the day of issuance of the EC. (xii) For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.

B. Special Conditions:

Impact Category	S.No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an Engagement affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is essential.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed.

		as covered in the Minor Mineral Rule shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Practices	Mining	<p>8. No River sand mining be allowed in rainy season.</p> <p>9. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.</p> <p>10. Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.</p> <p>11. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.</p> <p>12. No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.</p> <p>13. No blasting shall be resorted to in River mining and without permission at any other place.</p> <p>14. Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.</p>
Monitoring the Mining of Mineral and its Transportation		<p>15. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.</p> <p>16. For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.</p> <p>17. Use of technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.</p>
Noise Management		18. Noise arising out of mining and processing shall be abated and controlled at source to keep within

		permissible limit
	19	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 p.m.
Air Pollution and Dust Management	20	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	21	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	22	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
Management of Visual Impact	23	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
Bio-Diversity Protection	24	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species.
	25	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	26	Protection of turtle and bird habitats shall be ensured.
	27	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
Management of Instability and Erosion	28	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures.
	29	Use of oversize material to control erosion and movement of sediments.
	30	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	31	No extraction of stone/ boulder/ sand in landslide prone areas.
	32	Controlled clearance of riparian vegetation to be undertaken.
Waste Management	33	Site clearance and tidiness is very much needed to have less visual impact of mining.
	34	Rubbish burial shall not be done in the Rivers.
Pollution Prevention	35	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.

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Protection of Infrastructure	36. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	37. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
Enhancement of Road Safety	38. Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	39. Junction at take-off point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	40. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	41. No stacking allowed on road side and also along National Highways.
Closure and Reclamation of Mined Out Area.	42. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	43. Site specific plan with eco-restoration should be in place and implemented.
	44. Health and safety of workers should be taken care of.
Health and Safety	45. Transport of mineral will not be done through villages / habitations.
	46. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	47. Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	48. Project Proponent shall appoint an Occupational

		Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	49.	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.

C. Standard conditions

I. Statutory compliance

- 1) The EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc. required to be obtained or standards / conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project.
- 2) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law. Common Cause Conditions as may be applicable.
- 3) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 4) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 5) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA II (M), dated 29th October, 2014, regarding "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 6) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

- 7) A copy of EC letter will be provided to concerned Panchayat / local NGO etc. by PP if any, from whom suggestion / representation has been received while processing the proposal.
- 8) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

II. Air quality monitoring and preservation

- 9) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- 10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

III. Water quality monitoring and preservation

- 11) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-

monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- 12) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 13) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 14) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 15) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 16) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

IV. Noise and vibration monitoring and prevention

- 17) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress

may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed, by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- 18) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

V. Mining plan

- 19) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation mineral & waste production, lease area and scope of working (viz. method of mining overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.

VI. Land reclamation

- 20) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w r t safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

VII. Transportation

- 21) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain

Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers

- 22) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belt

- 23) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

IX. Public hearing and human health issues

- 24) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 25) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

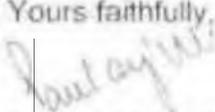
X. Miscellaneous

- 26) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
- 27) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 28) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC.

~~Sits concerned Regional Office, Central Pollution Control Board and State Pollution Control Board~~

- 29) A separate Environmental Management Cell with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 30) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
- 31) The mining lease holders shall, after ceasing mining operations, undertake re-grossing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
15. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.
17. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
18. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
19. This issues with the approval of Competent Authority

Encl:As above

Yours faithfully,

 (Pankaj Verma)
 Scientist 'E'

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.

1. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
2. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
3. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
4. The Dy. Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jaipur - A-209 & 218, AranyaBhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002, Rajasthan.
5. The Chairman, Central Pollution Control Board, Parvesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
7. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
8. The Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur-440 001.
9. The District Collector, Ajmer District, Government of Rajasthan.
10. Guard File.
11. McEF&CC Website.

Pankaj Verma
(Pankaj Verma)
Scientist 'E'

राजरथान सरकार
खान एवं पेट्रोलियम (सुप-2) विभाग

जयपुर, दिनांक 14 OCT 2022

क्रमांक प.10(23)खान/सुप-2/2012

निदेशक,
खान एवं भूविज्ञान विभाग,
जयपुर।

विषय: माननीय राजरथान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में खनिज बजरी के संबंधित प्रकरणों के संबंध में।

सन्दर्भ: आपके पत्र दिनांक 24.08.2022 एवं दिनांक 05.07.2022।

महोदय,

उपरोक्त विषयान्तर्गत माननीय राजरथान उच्च न्यायालय, जोधपुर खण्डपीठ एवं जयपुर खण्डपीठ के आदेश दिनांक 22.04.2022 एवं 07.05.2022 की पालना में निदेशालय द्वारा खनिज बजरी से संबंधित प्रकरणों में निरस्त मंशापत्रों को बहाल करने/नहीं करने एवं बहाल किये जाने की स्थिति में डायज नॉन अवधि की गणना खनन कार्य बन्द करने की दिनांक से या अस्वीकृति आदेश दिनांक से या दिनांक 16.11.2017 (माननीय उच्चतम न्यायालय के स्थगन आदेश) में से किस दिनांक से की जावें, के संबंध में निम्न प्रकरणों में निर्णयानुसार कार्यवाही की जानी है:-

क्र.सं.	विषय
1	श्री नवल किशोर गुप्ता 391.75 हेक्टर जिला धौलपुर की तहसील सेपउ एवं धौलपुर खनि अभियंता, धौलपुर प.5(10)खान/सुप-2/2013
2	महाराज साहूदास एसो. 177.64 हेक्टर जिला टोंक की तहसील उदियारा सहायक खनि अभियंता, टोंक
3	श्री नवल किशोर गुप्ता 232.92 हेक्टर जिला धौलपुर की तहसील बसेडी एवं राडी खनि अभियंता, धौलपुर
4	श्री वरज सिंह पुत्र श्री विशुपाल सिंह 433.93 हेक्टर जिला अजमेर की तहसील सरवाड सहायक खनि अभियंता, नसीराबाद प.7(4)खान/सुप-2/2013
5	महाराज श्री मातारवरी मिनरलस 1936.13 हेक्टर जिला झुन्झु की तहसील खेतडी एवं दुहाना तथा जिला सोडर की तहसील गीमकावाना सहायक खनि अभियंता, झुन्झु प.7(23)खान/सुप-2/2013
6	श्री नरसिंह सिंह जादीन 2031.96 हेक्टर जिला दोरा की तहसील दोरा सहायक खनि अभियंता, दोरा प.7(8)खान/सुप-2/2013
7	श्री भरत सिंह 1025.70 हेक्टर जिला अजमेर की तहसील कंकडी सहायक खनि अभियंता, अजमेर प.7(19)खान/सुप-2/2013
8	महाराज साहूदास एसो. 1260.98 हेक्टर जिला टोंक की तहसील टोडारापरिह सहायक खनि अभियंता, टोंक प.7(9)खान/सुप-2/2013

2. राजस्थान न्यायालय जोधपुर के आदेश दिनांक 22.04.2022 के क्रम में।

क्र.सं.	विषय
1	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 681.23 हेक्टर जिला पितौरागढ़ की शान्ती सहायक खनि अभियंता, पितौरागढ़ प.10(23)खान/पुप-2/2012
2	श्री हिमता सिंह 668.96 हेक्टर जिला जोधपुर की तहसील ओरिया खनि अभियंता, जोधपुर प.8(13)खान/पुप-2/2013
3	श्री शेर सिंह पुत्र श्री मंगल सिंह 87.23 हेक्टर जिला नागौर की तहसील परबतसर खनि अभियंता, मकराना प.7(2)खान/पुप-2/2013
4	श्री आशु सिंह भाटी, 77.50 हेक्टर जिला पितौरागढ़ की तहसील गंगरार खनि अभियंता, पितौरागढ़
5	श्री अभिगन्यु घोषरी 287.58 हेक्टर जिला भीलवाड़ा की तहसील सहरा खनि अभियंता, भीलवाड़ा
6	श्री अपिपेक घोषरी 838.13 हेक्टर जिला भीलवाड़ा की तहसील राधपुर खनि अभियंता, भीलवाड़ा प.10(8)खान/पुप-2/2013
7	सर्वश्री शिवा कॉर्पोरेशन इण्डिया लि. 450.89 हेक्टर जिला पितौरागढ़ की पितौरागढ़ अधीक्षण खनि अभियंता, उदयपुर प.10(21)खान/पुप-2/2012
8	श्री आशु सिंह भाटी 824.39 हेक्टर जिला भीलवाड़ा की तहसील साहपुरा खनि अभियंता, भीलवाड़ा प.10(9)खान/पुप-2/2013
9	सर्वश्री राजस्थान फोर्ट एण्ड पैलेस 288.43 हेक्टर जिला पितौरागढ़ की तहसील बेगू खनि अभियंता, पितौरागढ़
10	डी.वी.एस.ए. 669/2018 पारस सेटी 54.88 हेक्टर जिला बाडमेर की तहसील घोहटन सहायक खनि अभियंता, बाडमेर

उक्त प्रकरणों में सक्षम स्तर से निम्नानुसार निर्णय लिया गया है:-

मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए इन्हें बहाल किया जावे तथा माननीय सर्वोच्च न्यायालय के निर्णय अनुसार पैरा 231/एन के तृतीय विकल्प (माननीय उच्चतम न्यायालय के आदेश दिनांक 11.11.2021 में बिन्दु संख्या एफ में दिये गये निर्देशों अनुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक) अनुसार कार्यवाही की जावे।

अतः उपरोक्त प्रकरणों में नियमानुसार अदिलम्ब कार्यवाही किया जाना सुनिश्चित कतवे।

भवदीया,

(नीतू बारूपाल)
उप शासन सचिव

प्रतिनिधि: विशिष्ट सहायक, माननीय मंत्री खान एवं गोपालन विभाग, राजस्थान सरकार को सूचनार्थ प्रेषित है।

उप शासन सचिव

//True Copy//

ANNEXURE-R/7/5

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 9 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खनि अभियन्ता, सावर के क्षेत्राधिकार में जिला अजमेर की तहसील केकडी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 82 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से शोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकी पालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियां तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बंद कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं संविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिगत 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपास्त करते हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डाईज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में डाईज-नोन पीरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाये जाने की दिनांक से 4 वर्ष 01 माह 26 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्वारा स्वीकृत किया जाता है:-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 29-12-2013 से 28-12-2018 तक

		डाईज नॉन पिरीयड (04 वर्ष 01 माह एवं 26 दिवस) जोड़े जाने से खनन पट्टा अवधि इरा आदेश के तहत कब्जा संभलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 26 दिवस तक
4	प्रिमियम राशि	23,48,00,000/- उक्त राशि का स्थिर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	स्थिर भाटक	30,77,100/-प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः कब्जा सम्भलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 26 दिवस तक राशि रूपये 61,54,200/-प्रतिवर्ष की दर से। (सविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा)
6	प्रतिभूति राशि	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 19 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफोरमेंस प्रतिभूति	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 29(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क	राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 91(2) के अनुसार राशि रूपये 50,000/-सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करायेगा।
10	अधिशुल्क	रूपया 45/-प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ट्रस्ट फण्ड	रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी रूल्स 2016 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एम.ई. टी	रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एम.ई.टी. रूल्स 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	भूतल भाटक	जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य कर	राजकीय नियमानुसार।
15	अन्य शर्तें	<ol style="list-style-type: none"> 1 पट्टाधारी निविदा की शर्तें, खनन पट्टे की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। 2 माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्ट्रल एम्पावर्ड कमिटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। 3 मौके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मौका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा। 4 खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। 5 बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। 6 पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्वायरनेन्ट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर

	सकेगा। 7 पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेंट टू आपरेट प्राप्त कर प्रस्तुत करना होगा तभी खनन कार्य की अनुमति जारी की जायेगी।
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नोट :-

1. अनुदानी राजस्थान अग्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि, वित्तीय आरवासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्गमन का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि बढ़ाने हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेन्स प्रतिभूति राशि जब्त करते हुये राजस्थान अग्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहत (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अग्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत वांछित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्व सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि परफोरमेन्स प्रतिभूति राशि जब्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहत (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि उक्तानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।

राज्यपाल की आज्ञा से,

sd/-
(नीतू बारूपाल)
शासन उप सचिव

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/बजरी/2012-00462/3487997 दिनांक 27.03.2023 के कम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षण खनि अभियंता, अजमेर।
6. सहायक खनि अभियंता, सावर।
7. श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियंता, सावर।
8. रक्षित पत्रावली।

शासन उप सचिव

M. B. C.
//True Copy//

FORM NO. 6
FORM OF MINING LEASE
[See Rule 21 (2)]

ML No.- 5/2013

This indenture made this 30 March day of 2023 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

When the lessee is a registered firm ----- N/A ----- (Name & address of 1st partner) and ----- N/A ----- (Name and address of 2nd partner) and ----- N/A ----- (Name and address of 3rd partner) all carrying on business in partnership under the firm name and style of (Name of the Firm) ----- N/A ----- registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at ----- N/A ----- (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company ----- N/A ----- (Name of the Company) and Company registered under ----- N/A ----- (Act under which incorporated) and having its registered office at ----- N/A ----- (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licence or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.



The State Government hereby grants the mining lease for बजरी mineral in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 15,37,605/- -एफडीआर नं. 50300733132832 दिनांक 05.01.2023 as security, Rs. 30,75,210/- -एफडीआर नं. 50300733131193 दिनांक 05.01.2023 as performance security and Rs. 30,00,000/- -एफडीआर नं. 50300733127312 दिनांक 05.01.2023 as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby

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उप पर्यायक, केकड़ी

सहायक सचिव अभियंता
ज्ञान एवं भू-विज्ञान विभाग
साबर

grants and demises upto the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.

- (2) The area of said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 05 (29-13-2013 से दिनांक 28-12-2018 तक डाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोडे जाने से खनन पट्टा अवधि कब्जा सम्मलाये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक) years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters



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उत्खनन एवं भू-विकास विभाग
साबर

shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

(2) Permission for surface operation in a land not already in use- Before using for surface operation and land which has not already been used for such operations. The lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a mulled or waived.

4. The lessee/lessees hereby covenants with the Government as following:

(1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017: Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.

(2) Surface rent and other payments-

(a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.

(b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.

(c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.

(3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time:

Provided further that where mining lease is granted with the condition that the lessee shall commence mining operations after obtaining environment clearance, in such case dead rent shall be payable after commencement of mining operations or one year from the date of registration of lease deed, whichever is earlier.



(4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. 61,54,200/- in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.

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खान एवं भू-विज्ञान विभाग
रायवर

- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.
- (a) To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- (b) To pay a wage not less the minimum wage prescribed by the Central or State Government from, time to time.
- (c) To comply with the provisions of the Mines Act, 1952.
- (d) To comply with the provisions of the Rajasthan Minor Mineral Concessions Rules 2017.
- (8) Not to injure tree- The lessee/lessees shall not cut or injure any tree in area of his/their lease without the previous sanction in writing from the competent authority.
- (9) To maintain boundary and intermediate pillars- The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary and intermediate pillars according to the demarcation shown in the plan annexed hereto and as specified in clause (iv) of sub-rule (1) of rule 28.
- (10) Not to erect buildings etc. on certain places- The lessee/lessees shall not erect any building or carry or any surface operations on any public pleasure grounds, places of worship, scared graves, burial grounds or village sites for houses, public roads or other places which the competent authority may determine as public grounds to bring within this restriction.
- (11) To commence mining operations within six months and carry them on properly- The lessee/lessees shall commence mining operations within six months from the date of the lease to him/them and thereafter carry on such operations effectively in a proper skilful and workman like manner both as regards prevention of waste by removal of sufficient overburden careful storage of waste and drainage and as regards removal of all valuable minerals within the mine. The lessee/lessees shall work in workman like manner for systematic, scientific and environment friendly mining so as to ensure systematic development, conservation of mineral deposits, protection of environment and safety of man and machinery.
- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.



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राजपुर

- (13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.
- (14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.
- (15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorised by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.
- (16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease:
- Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand);
- (17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorised by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.
- (18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered, the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.
- (19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.
- (20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties. Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.
- (21) Cancellation- The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.
- (22) Pre-emption- The Government shall have the rights of pre-emption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.



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(23) Consequence of non payment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distrain all or any of the minerals or movable property therein and shall carry away, distrain or order the sale of property so distrain or so much of it as will suffice for satisfaction of the rent or royalty of dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realise all its dues, under the Rajasthan Public Demand Recovery Act. 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act. 1956 (Act No. 15 of 1956).

- (a) Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternatively may impose payment of a penalty as specified in Schedule-IV. Such action shall not be taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.
- (b) Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- (c) (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public.
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.

(24) In the schedule area, the lessee shall give preference in employment, to the tribals and to the persons who become displaced because of the taking up of mining operations.

(25) Employment of Foreign nationals- The licensee/licencees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5. Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

(1) The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

(2) To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith



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साबर

in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

- (3) Not to obstruct working of other minerals- The lessee/lessees will exercise the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
- (4) Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.
- (5) Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.

6. Further covenants of the lessee:

The lessee/lessees further covenant/covenants with the Government as follows:-

- (1) Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.



(2) Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.

(3) Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.

(4) Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold on intended for sale by the lessee/lessees.

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- (5) Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.
- (6) Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from time to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.
- (7) (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
- (b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
- (8) Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
- (9) Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorised by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than बजरी (name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
- (10) To allow free use of tanks, water courses etc, to the public and Government. The lessee/ lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of worship, sacred graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.
- (11) Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.
- (12) Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.
- (13) To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring of stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.
- (14) Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said lands left over and not disposed after three months of the termination or determination of lease shall be deemed to be the property of the Government: Provided that in case of mining lease of mineral bajri (river



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sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease.

- (15) Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any other person present there as such agent and to serve all notices and other documents upon the said person or in the case of there being no such other person as aforesaid, then by affixing such notice or documents on some conspicuous portion of the mining block.
- (16) Supply of stones to the Public- The lessee/lessees shall not unless prevented by reasonable cause e.g. collapse of the quarry etc. to the satisfaction of the Government, fail or neglect or delay to supply बजरी (name of mineral) to the public at pits mouth within reasonable period of 7 days (to be specified). In the event of unsatisfactory supply by the lessee/lessees to local public the Mining Engineer/Assistant Mining Engineer with the approval of the Director, may allow the consumers to quarry/extract with their own arrangement in the leased area outside the existing quarries or depots and the lessee/lessees will not be entitled to any royalty on this account but the same will be payable to the Government.
- (17) Employment of qualified person- for the purpose of carrying out mining operations in accordance with the approved practices:-
- a whole-time mining engineer or the person possessing I Class Mine Manager's Certificate of Competency issued by the Director General of Mines Safety and geologist, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds one hundred and fifty per day;
 - a whole-time mining engineer or the person possessing II Class Mine Manager's Certificate of Competency issued by Director General of Mines Safety, where mining operations are carried out by deployment of heavy mining machinery for deep hole drilling, excavation, loading and transport, or where the average employment exceeds seventy five per day;
 - in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety:

Provided that in case where area of lease is up to one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licences, provided that all such mines/quarries are located within a radius of hundred kilometers: Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final. Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).

The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:

- The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;



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सागर

- (2) The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by rule 27 of the said rules.
- (3) Without prejudice to any other mode of recovery under any provision of this lease or any law, all amounts falling due hereunder against the lessee/lessees may be recovered as arrears of land revenue under the law in force for such recovery.
- (4) The lessee/lessees shall duly and regularly pay to the competent authority all taxes, cess and local dues in respect of the leased area, said minerals or the working of the mines.
8. If in any event the orders of competent authority are revised or cancelled by the appellate authority or by the State Government in pursuance of the proceedings under Chapter XI of the Rajasthan Minor Mineral Concession Rules, 2017 or under any other provisions of the said rules, the lessee/lessees shall not be entitled to compensation for any loss sustained by him/them in exercise of the powers and privileges conferred upon him/them by these presents.
9. If in any event the orders of the Government or any other officer empowered under these rules are revised, reviewed or cancelled by the appellate authority or court of law, the lessee/lessees shall not be entitled to compensation for any loss sustained by the lessee/lessees in exercise of the powers and privileges conferred upon him/them by these presents.
10. In the event of the existence of a state of war or of emergency (of which existence the Government shall be sole judge and a notification to this effect in the Rajasthan Gazette shall be conclusive proof), the Government shall from time to time and all times, during the said terms have the right (to be exercised by a notice in writing to the lessee/lessees) forthwith to take possession and control of the works, plant, machinery and premises of the lessee/lessees situated on the said lands or meant for use in connection with the said lands or the operations under this lease, during such possession or control and the lessee/lessees shall conform to and obey all directions given by or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals: Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause: Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.]

11. Security and forfeiture thereof:

- (1) The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.
- (2) Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorised to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government upto the limit as mentioned in Rule 19.



(3) The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law. (Plan with boundary marks of demarcation report to be annexed)

12. Interpretation:

In this lease unless the context otherwise requires,-

- (1) 'Department' means the Department of Mines & Geology, Rajasthan.
- (2) 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorised by him to perform any of his functions.

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सान एवं भू-विज्ञान विभाग
राजस्थान

- (3) 'Government' includes an officer of the Government to whom any powers of the Government have been for the time being delegated.

अन्य शर्तें-

1. पट्टेधारी निविदा की शर्त, खनन पट्टे की संविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा।
2. माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्द्रल एम्पावर्ड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23.12.2020 के पेरा सं 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पेरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टेधारी बाध्य होगा।
3. मौके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मौका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा।
4. खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टेधारी की कोई आपत्ति विचारणीय नहीं होगी।
5. बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टेधारी बाध्य होगा।
6. पट्टेधारी को पर्यावरण मंत्रालय द्वारा जारी पत्र दिनांक 03.02.2022 (पर्यावरण क्लीयेरेन्स) में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी।
7. खनन पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेन्ट टू आपरेट प्राप्त कर प्रस्तुत करना होगा तभी खनन कार्य की अनुमति जारी की जावेगी।



IN WITNESS WHEREOF this indenture has been signed by the Lessee / Lessees.

(महेश सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार

(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक सचिव अमितता
ज्ञान एवं भू-विज्ञान विभाग
सावर

(सुभाष कुमार शेरवत)
खनि अभियन्ता विभाग
सावर
By order and on behalf
of the Governor of
Rajasthan

गवाह (1) राम स्वरूप शेरवत पुत्र श्री ग्यारसी लाल शेरवत, निवासी-शेरवतों की
ढाणी, सुंदरियावास, जयपुर।

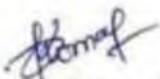
(2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।

उपपंजीयक, केकड़ी

खनन पट्टा संविदा

ये नॉन ज्यूडिशियल ई-स्टाम्प पेपर संख्या-0007688624 राशि रूपये 5,000/-वास्ते संविदा खनन पट्टा संख्या-5/2013 जिला अजमेर की तहसील केकड़ी के राजस्व गांवों में गैर मुमकिन नदी, नालों, बालो के खसरे अनुसार निकलने वाला खनिज बजरी क्षेत्रफल 1025.70 हेक्टेयर का खनन पट्टा दिये जाने बाबत निविदा दिनांक 05.02.2013 को आमंत्रित की जाकर प्राप्त निविदाओं को निर्धारित कमेटी द्वारा दिनांक 06.02.2013 को खोला गया। निविदा की आरक्षित राशि रू 30,77,100/-के मुकाबले उच्चतम निविदा राशि रू 23,48,00,000/-की श्री भरत सिंह शेखावत पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी. बी.जे.एस. कॉलोनी, जोधपुर की प्राप्त हुई। उच्चतम बोलीदाता द्वारा औपचारिकताएं पूर्ण करने पर शासन के पत्र क्रमांक प.7(19) खान/ग्रुप-2/2013 जयपुर दिनांक 20.03.2013 द्वारा उच्चतम बोलीदाता के पक्ष खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) जारी की गई।

माननीय सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 25.11.2013 के अनुपालना में शासन के आदेश क्रमांक प.7(6) खान/ग्रुप-2/2013 जयपुर दिनांक 19.12.2013 द्वारा मंशा पत्र धारक के पक्ष में क्षेत्र में खनन कार्य करने हेतु शर्त अस्थाई कार्यानुमति दिनांक 28.02.2014 तक की अवधि के लिये जारी की गई, जिसके क्रम में पूरक संविदा का निष्पादन दिनांक 29.12.2013 को किया गया, जिसके अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 29.12.2013 से 28.02.2014 तक के लिए प्रभावी हुई।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
शलीप कुमार

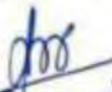



(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर

- राम स्वरूप शेरावत पुत्र श्री ग्यारसी लाल शेरावत, निवासी-शेरावतों की ढाणी, सुंदरियावास, जयपुर
- (2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।

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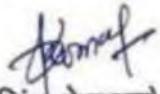

उप पंजीयक, केकड़ी

पेज-(2)

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में शासन के पत्रांक प.20(8)खान/ग्रुप-2/2013 पार्ट-1A दिनांक 26.02.2014 के अनुसार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 28.02.2014 को किया गया। इस प्रकार अस्थाई कार्यानुमति की अवधि दिनांक 31.03.2014 तक के लिए प्रभावी हुई।

माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 27.03.2014 की अनुपालना में शासन के पत्रांक 20(8)खान/ग्रुप-2/2013-पार्ट-1A दिनांक 31.03.2014 से उक्त अस्थाई खनन कार्यानुमति को माननीय सर्वोच्च न्यायालय के अग्रिम आदेशों तक बढ़ाई गई, जिसकी पूरक संविदा का निष्पादन दिनांक 31.03.2014 को किया गया, परन्तु मंशापत्र धारक द्वारा दिनांक 01.11.2014 से क्षेत्र में स्वेच्छा से खनन कार्य बंद किया गया। शासन के आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति को निरस्त कर आवेदन पत्र आवेदन शुल्क जम्मा करते हुए अस्वीकृत किया गया।

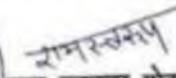
शासन के पत्र क्रमांक प.10(23)खान/ग्रुप-2/2012, जयपुर दिनांक 14.10.2022 द्वारा मंशा पत्र अस्वीकृति आदेश को अपास्त करे हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डाईज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक खनि अभियन्ता
सावर
खान एवं भू-विज्ञान विभाग


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर




राम स्वरूप

राम स्वरूप शेखावत पुत्र श्री ग्यारसी लाल शेखावत, निवासी-शेखावतों की
ढाणी, सुंदरियावास, जयपुर

(2) 
मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ़, जिला गंगानगर।


उप पंजीयक, केकड़ी

PTO...

Endorsement of Execution

नु.क्र. पक्षकारों का नाम व पता

1 श्री/श्रीमती/मुथी BHARAT SINGH SHEKHAWAT JARIYE
 POWER OF ATORNY DILIP KUMAR, पुत्र/पुत्री/पति श्री
 LAKSHMI NARAYAN PAREEK, बचमाय Unemployed जाति 0
 -BRAHMIN
 House No.:0, Colony: BUS STAND KE PASS, Area:
 NOHAR, City: DHANSIYA, Pin code: 335513, District:
 HANUMANGARH, State: RAJASTHAN

2 श्री/श्रीमती/मुथी MINING OFFICE, पुत्र/पुत्री/पति श्री ME AJMER,
 बचमाय जाति
 Rajasthan Government

छायाचित्र

अंगूठा

		प्रमाणित Age: 30 Signature:
		Executant Age: 0 Signature:

वे निम्नवत् Lease period 1 to 30 year को पट्ट मुन व ममझकर निष्पादन करना स्वीकार किया।

प्रतिफल रशि रु 234800000/- पूर्व में / मेरे समक्ष / में से रु 234800000/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उन निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

नु.क्र. पक्षकारों का नाम व पता

1 Name: श्री/श्रीमती/मुथी RAM SWAROOP SHERAWAT,
 पुत्र/पुत्री/पति श्री GYARSI LAL SHERAWAT जाति JAT
 Age: 39
 Add: House No.0, Colony: SHERAWATO KI DHANI, Area:
 SUNDRIYAWAS, City: SUNDRIYAWAS, Pin code:
 302706, District: JALPUR, State: RAJASTHAN

2 Name: श्री/श्रीमती/मुथी MANMOHAN SINGH, पुत्र/पुत्री/पति श्री
 RAJU SINGH जाति RAJPUT
 Age: 23
 Add: House No.0, Colony: RAJPUTO KA MOHALLA,
 Area: S NAD, City: NAD, Pin code: 305703, District:
 GANGANAGAR, State: RAJASTHAN

छायाचित्र

अंगूठा

हस्ताक्षर

		Signature
		Signature

2023013480002086

Lease period 1 to 30 year

कर्तृ पक्षीयक, KEKRI

शासन के पत्र क्रमांक प.7(19)खान/ग्रुप-2/2013, जयपुर दिनांक 29.03.2023 से श्री भरत सिंह शेखावत के पक्ष में उक्त खनन पट्टा दिनांक 29-12-2013 से दिनांक 28-12-2018 तक डाईज-नॉन पीरियड (04 वर्ष 01 माह 26 दिवस) जोड़े जाने से खनन पट्टा अवधि कब्जा सम्मलार्ये जाने की दिनांक से 04 वर्ष 01 माह 26 दिवस तक की अवधि के लिये वार्षिक स्थिर भाटक राशि रू 61,54,200/- (अक्षरे इकसठ लाख चौवन हजार दौ सौ मात्र) प्रतिवर्ष की दर से जो कि समय समय पर नियमानुसार स्वतः संशोधित हो जायेगा तथा प्रीमियम राशि रू 23,48,00,000/- (अक्षरे राशि रूपये तेवीस करोड अडतालीस लाख मात्र) जो कि स्थिर भाटक व रॉयल्टी राशि में समायोजित नहीं की जावेगी, की शर्त पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों तथा उक्त स्वीकृति आदेश में अंकित अन्य शर्तों पर खनन पट्टा स्वीकृत किया गया।

उक्त खनन पट्टा स्वीकृति आदेश में वर्णित शर्तों, संलग्न संविदा एवं राजस्थान अप्रधान खनिज रियायती नियमावली 2017 एवं खनिज नीति 2015 तथा राज्य सरकार व केन्द्र सरकार के नियमानुसार व आदेशानुसार व इसमें समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगा, के लिये प्रयुक्त है। उक्त संविदा का निष्पादन आज दिनांक 30/03/2023 को किया गया।


(भरत सिंह शेखावत)
जरिये प्रतिनिधि
दलीप कुमार


(पुष्पेन्द्र सिंह)
सहायक खनि अभियन्ता
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर


(जयप्रकाश गोदारा)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर
अजमेर



स्वरूप शोरावत पुत्र श्री ग्यारसी लाल शोरावत, निवासी-शोरावतों की
दोषी, सुंदरियावास, जयपुर।

- (2) मनमोहन सिंह पुत्र श्री राजू सिंह, निवासी-वार्ड नं. 03, राजपूतों का
मौहल्ला, 3 एन.डी., तहसील अनुपगढ, जिला गंगानगर।


उप पंजाधिक, के.क.डी



स्थान RAJASTHAN



T 531902

Special Power of Attorney for Execution & Registration of Bajri Mining Lease Agreement

I, Bharat Singh S/o Shivdayal Singh Age- 71 Years, Bajri Mining Lease/Loi Holder of Tehsil Kekri (hectare- 1025.70) District Ajmer (Raj), R/o- 336, Mohan Nagar-B, BJS Colony, Jodhpur (Raj.) are hereby authorized to Mr. Dalip Kumar S/o Laxmi Narayan (Aadhar No. 4710-4045-2913) Age- 31 Years R/o Bus stand ke pass, ward no. 7, Tehsil Nohar, Dhansiya, Hanumangarh, (Raj.)- 335523 to do Execution of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer with mining and geology department Rajasthan.

He is also authorised for Registration of agreement of Bajri Mining lease of Tehsil Kekri District Ajmer (Raj.) with Registration & Stamp Department, This Special power. of attorney will be use only for execution and Registration of Bajri Mining Lease Agreement of Tehsil Kekri District Ajmer (Raj.)



Attested

NOTARY PUBLIC
Jaipur (Raj.) Govt of India

27 MAR 2023

सहायक खानि अभियंता
खान एवं भू-विज्ञान विभाग
सावर



I, Bharat Singh S/o Shiv Dayal Singh Bajri Mining Lease/Loi Holder of Tehsil Kekri District Ajmer (Raj), confirm and verify the signature of my lawful attorney holder Mr. Dalip kumar and Mr. dalip kumar power of attorney holder accept this power of attorney.

That I will bind by all act and activities which will be done by my lawfull power attorney holder for Execution and Registration of Bajri mining lease agreement of Tehsil kekri district ajmer (Raj.) and this power of attorney is revocable.

[Handwritten signature]

Bharat Singh S/o Shiv Dayal Singh
Bajri Mining Lease/Loi holder of Tehsil Kekri District Ajmer (Raj.)

[Handwritten signature]

(Dalip Kumar
S/o Laxmi Narayan)
Power of Attorney Holder

Place :- Jaipur
Date: 27.03.2023

[Handwritten signature]

सहायक खानि अभियंता
खान एवं भू-विज्ञान विभाग
सावर

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

क्रमांक: प.7(19)खान/ग्रुप-2/2013

जयपुर, दिनांक 9 MAR 2023

आदेश

श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) के पक्ष में सहायक खनि अभियन्ता, सावर के क्षेत्राधिकार में जिला अजमेर की तहसील केकडी से निकलने वाला खनिज बजरी क्षेत्र 1025.70 हेक्टेयर का खनन पट्टा स्वीकृति हेतु मंशा पत्र (एल.ओ.आई.) शासन के समसंख्यक पत्र दिनांक 20.03.2013 से जारी किया गया।

माननीय सर्वोच्च न्यायालय द्वारा Petition (s) for Special Leave to Appeal (c) No (s) 34811/2013 नवीन शर्मा बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 16.11.2017 से राज्य में खनिज बजरी के समस्त 82 खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से रोक लगा दी गई। माननीय सर्वोच्च न्यायालय के उक्त निर्णय के अनुसरण में निदेशालय द्वारा पत्र दिनांक 17.11.2017 से खनिज बजरी के समस्त खनन पट्टों/अस्थाई कार्यानुमति क्षेत्र में खनन कार्य तुरन्त प्रभाव से बन्द कराये जाने के निर्देश दिये गये, जिसकी पालना में उक्त खनन पट्टा क्षेत्र में खनन गतिविधियां तुरन्त प्रभाव से बन्द कराई गई। परन्तु उक्त मंशा पत्र के तहत मंशापत्र धारक द्वारा दिनांक 01.11.2014 से स्वयं ही खनन कार्य बन्द कर दिया गया।

मंशा पत्र धारक द्वारा अस्थाई कार्यानुमति की शर्तों एवं संविदा का उल्लंघन किए जाने पर शासन आदेश दिनांक 15.09.2017 से मंशा पत्र एवं अस्थाई कार्यानुमति सहित आवेदन पत्र निरस्त किया गया। मंशा पत्रधारक द्वारा माननीय उच्च न्यायालय, जयपुर में विशेष अपील संख्या 419/2018 प्रस्तुत की गई। विशेष अपील संख्या 419/2018 में माननीय उच्च न्यायालय, जयपुर द्वारा निर्णय दिनांक 07.05.2022 के द्वारा माननीय उच्चतम न्यायालय निर्णय दिनांक 11.11.2021 के तहत नियम 5(4) में किए गए संशोधन के दृष्टिगत 3 माह में निर्णय करने के निर्देश दिए गए। शासन द्वारा इस निर्णय के विरुद्ध अपील नहीं करने का निर्णय लिया गया है।

शासन के पत्र दिनांक 14.10.2022 के द्वारा मंशा पत्र अस्वीकृति आदेशों को अपास्त करत हुए बहाल करने तथा माननीय उच्चतम न्यायालय के निर्णय दिनांक 11.11.2021 के निर्देशानुसार खनिज बजरी के वास्तविक खनन की अवधि से शेष अवधि तक, डाईज-नोन अवधि मानी जाकर कार्यवाही किये जाने का निर्णय लिया गया।

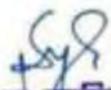
अतः, निदेशालय के प्रस्ताव दिनांक 27.03.2023 के अनुसार श्री भरत सिंह के पक्ष में डाईज-नोन पीरियड की अवधि दिनांक 02.11.2014 से दिनांक 28.12.2018 (4 वर्ष 01 माह 26 दिवस) तक मानते हुये खनन पट्टा स्वीकृति आदेश की पालना में कब्जा संभलाये जाने की दिनांक से 4 वर्ष 01 माह 26 दिवस तक की अवधि के लिये मंशा पत्र को बहाल करते हुए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में अंकित निबंधों एवं प्रतिबंधों तथा समय-समय पर हुये संशोधनों के अतिरिक्त निम्न शर्तों पर एतद्वारा स्वीकृत किया जाता है-

1	खनिज	बजरी
2	क्षेत्रफल	1025.70 हेक्टेयर
3	अवधि	दिनांक 29-12-2013 से 28-12-2018 तक

1. सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

	डाईज नॉन पिरीयड (04 वर्ष 01 माह एवं 28 दिवस) जोड़े जाने से खनन पट्टा अवधि इरा आदेश के तहत कब्जा संभलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक
4	प्रिमियम राशि 23,48,00,000/- उक्त राशि का स्थिर भाटक एवं रॉयल्टी में समायोजन नहीं होगा।
5	स्थिर भाटक 30,77,100/-प्रतिवर्ष कार्यानुमति की तिथि से 01-11-2014 देय होगा। पुनः कब्जा सम्भलाये जाने की दिनांक से 04 वर्ष 01 माह एवं 28 दिवस तक राशि रूपये 61,54,200/-प्रतिवर्ष की दर से। (सविदा निष्पादन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा)
6	प्रतिभूति राशि राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 19 तथा इसमें समय समय पर संशोधन के अनुसार।
7	परफोरगेन्स प्रतिभूति राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 20 तथा इसमें समय समय पर संशोधन के अनुसार।
8	वित्तीय आश्वासन राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 29(14) तथा इसमें समय समय पर संशोधन के अनुसार।
9	सीमांकन शुल्क राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 91(2) के अनुसार राशि रूपये 50,000/-सीमांकन शुल्क जमा कराकर क्षेत्र का सीमांकन करायेगा।
10	अधिशुल्क रूपया 45/-प्रति टन एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 की द्वितीय अनुसूची में समय समय पर होने वाले संशोधन अनुसार।
11	डीएमएफ ट्रस्ट फण्ड रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर एवं डीएमएफटी रूल्स 2016 में समय समय पर होने वाले संशोधन अनुसार।
12	आर.एस.एम.ई. टी रॉयल्टी राशि की 2 प्रतिशत राशि के बराबर एवं आर.एस.एम.ई.टी. रूल्स 2020 में समय समय पर होने वाले संशोधन अनुसार।
13	भूतल भाटक जैसा की राजस्व अधिकारी निर्धारित करें।
14	अन्य कर राजकीय नियमानुसार।
15	अन्य शर्तें <ol style="list-style-type: none"> 1 पट्टाधारी निविदा की शर्तें, खनन पट्टे की सविदा एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के प्रावधानों तथा उसमें समय-समय पर होने वाले संशोधनानुसार पालना करने हेतु बाध्य होगा। 2 माननीय उच्चतम न्यायालय, नई दिल्ली के समक्ष दायर एस.एल.पी. संख्या 10587/2019 बजरी लीज एल.ओ.आई. होल्डर्स वेलफेयर सोसायटी बनाम राजस्थान राज्य व अन्य में सेन्ट्रल एम्पावर्ड कमेटी द्वारा प्रस्तुत रिपोर्ट दिनांक 23-12-2020 के पैरा संख्या 11(iii) लीज डीड का पार्ट होगा तथा इस रिपोर्ट के पैरा संख्या 11(iii) में वर्णित प्रक्रिया तथा दिशा निर्देशों की पालना करने हेतु पट्टाधारी बाध्य होगा। 3 मीके पर किसी भी प्रकार का राजस्व सीमा संबंधी विवाद होने की स्थिति में राजस्व व खनिज विभाग द्वारा संयुक्त रूप से मीका निरीक्षण किया जाकर आवश्यक निर्णय किया जावेगा जो अंतिम होगा। 4 खनन पट्टे की अवधि के दौरान आगामी अवधि के लिये नियमानुसार नवीन खनन पट्टा दिये जाने की प्रक्रिया प्रारम्भ करने पर पट्टाधारी की कोई आपत्ति विचारणीय नहीं होगी। 5 बजरी दोहन के संबंध में माननीय न्यायालयों एवं शासन द्वारा समय-समय पर दिये जाने वाले आदेशों की पालना हेतु पट्टाधारी बाध्य होगा। 6 पट्टाधारी को पर्यावरण मंत्रालय द्वारा जारी होने वाली पर्यावरण क्लीयरेंस में अंकित शर्तों/निर्देशों की पूर्ण पालना सुनिश्चित करनी होगी तथा इसके अतिरिक्त पर्यावरण मंत्रालय द्वारा समय-समय पर जारी होने वाले निर्देशों की पालना करनी होगी। साथ ही पट्टाधारी द्वारा पर्यावरण मंत्रालय से इन्वायरमेंट क्लीयरेंस (ई.सी.) प्राप्त होने के पश्चात ही क्षेत्र में खनन कार्य प्रारम्भ कर




 सहायक खनिज अभियंता
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7 पट्टा संविदा पंजीयन के उपरान्त संबंधित प्रदूषण नियंत्रण मण्डल से कन्सेन्ट टू आपरेट प्राप्त कर प्रस्तुत करना होगा तभी खनन कार्य की अनुमति जारी की जायेगी।

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1. अनुदानी राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत संविदा निष्पादन हेतु स्वीकृति आदेश प्राप्ति की तिथि से 3 माह की अवधि में अंतर प्रिमियम राशि, वार्षिक स्थिर भाटक, प्रतिभूति राशि, परफोरमेन्स प्रतिभूति राशि, वित्तीय आश्वासन की राशि व निर्धारित राशि के नॉन ज्यूडिशियल स्टाम्प पेपर प्रस्तुत कर संविदा निष्पादन करायेगा।
2. अनुदानी को संविदा निष्पादन से पूर्व अस्थाई कार्यानुमति के तहत कार्यानुमति की शर्तों के अनुसार किये गये खनिज के निर्गमन का अधिशुल्क निर्धारण अनुसार समस्त बकाया जमा करानी होगी। बकाया न होने पर ही संविदा निष्पादन कराया जायेगा।
3. अनुदानी द्वारा अब तक प्रिमियम मद में जमा समस्त राशि यदि प्रिमियम राशि से कम है तो अंतर राशि जमा करानी होगी एवं अधिक राशि जमा होने पर रिफण्ड/समायोजित की जायेगी।
4. अनुदानी द्वारा एल.ओ.आई. की अवधि बढ़ाने हेतु अब तक लेट फीस के रूप में राशि जमा कराई गई है। वह समस्त राशि रिफण्ड/समायोजित की जायेगी। क्योंकि खनन पट्टे की अवधि अस्थाई कार्यानुमति की तिथि से मानी है।
5. अनुदानी द्वारा संविदा प्रपत्र प्राप्त होने की तिथि से 2 माह की अवधि में संविदा का पंजीयन करा प्रस्तुत नहीं करने पर जमा प्रिमियम राशि, प्रतिभूति राशि व परफोरमेन्स प्रतिभूति राशि जब्त करते हुये राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
6. अनुदानी द्वारा संविदा निष्पादन हेतु राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(1) के तहत वांछित पूर्तियां कर 3 माह की अवधि में संविदा निष्पादन नहीं कराने पर बिना किसी पूर्व सूचना के जमा प्रिमियम राशि, प्रतिभूति राशि परफोरमेन्स प्रतिभूति राशि जब्त करते हुये नियम 21(4) के अन्तर्गत स्वीकृति आदेश को प्रतिसंहृत (रिवोक) कर दिया जायेगा।
7. खनन पट्टा पंजीयन से पूर्व कार्यानुमति की शर्तों के अनुसार राशि जमा करायेगा (प्रिमियम राशि को छोड़कर) जो स्थिर भाटक में समायोजन किया जायेगा। यदि उक्तानुसार जमा राशि स्थिर भाटक से कम है तो उतनी अंतर राशि अलग से जमा कराई जायेगी। परन्तु स्थिर भाटक से अधिक जमा होती है तो उक्त अधिक राशि को अधिक अधिशुल्क में माना जायेगा।



राज्यपाल की आज्ञा से.

sd/-

(नीतू बारूपाल)
शासन उप सचिव


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लिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महालेखाकार, राजस्थान, जयपुर।
2. निदेशक, खान एवं भू-विज्ञान विभाग राजस्थान, उदयपुर को उनके पत्र क्रमांक निदे/प-2(ए-1)अज/बजरी/2012-00462/3487997 दिनांक 27.03.2023 के कम में।
3. जिला कलक्टर, अजमेर।
4. अतिरिक्त निदेशक (खान), खान एवं भू-विज्ञान विभाग, जयपुर-जोन, जयपुर।
5. अधीक्षण खनि अभियंता, अजमेर।
6. सहायक खनि अभियंता, सावर।
7. श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत, निवासी 336, मोहन नगर बी, बी.जे.एस. कॉलोनी, जोधपुर (राज.) द्वारा सहायक खनि अभियंता, सावर।
8. रक्षित पत्रावली।

शासन उप सचिव




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ONE THOUSAND RUPEES

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सखअ/सावर/तहसील केकडी/

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यह नॉन-ज्युडिशियल स्टाम्प पेपर रूपया 1000/- (अक्षरे रूपया एक हजार मात्र) वास्ते जिला मुरैर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी-नालों , बालों से (खसरे के अनुसार) कलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टरस राज्य सरकार के आदेश मांक-प-7(19)खान/युप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां ज्ये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरत सिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 330 हिन नगर -बी , बी.जे.एस. कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी रा भारत सरकार के यहां पर्यावरण क्लीयरेंस हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10-07-2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि मियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/13/3529 दिनांक 8-06-2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13, एस.एल.पी.(सिविल) संख्या-34134/2013 एवं एस.एल.पी.(सिविल) संख्या-34811/13 में पारित आदेश दिनांक 15-11-2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अर्थाई कार्यानुमति दिनांक 28-03-2014 तक के लिये नीचे अंकित मुख्य शर्तों पर राज्य सरकार के आदेश मांक-प-7(19)खान/युप-2/2013 दिनांक 20-03-2013 द्वारा कार्यानुमति आदेश जारी किये हैं।

और चूंकि पार्टी द्वारा राज्य सरकार के आदेश मांक-प-7(19)खान/युप-2/2013 दिनांक 19-12-2013 की पालना में प्रिमियम की राशि रूपये 23,48,00,000/- का 25 प्रतिशत रूपये 5,87,00,000/- प्रिमियम की 20 प्रतिशत अनुपातिक राशि 80,83,982/- रूपये जमा करा दिये हैं एवं कार्यानुमति आदेश की शर्त के अनुसार पूर्व में क्षेत्र आर.सी.सी. टेका 1,78,00,000/- के अनुपातिक में प्रतिमाह किस्त 12,09,467/- एवं ई.एम.एफ की राशि 2,73,867/- कुल राशि 14,83,334/- के अनुसार मासिक किस्त जमा करवायेगा एवं एल.ओ.आई धारक का पर्यावरण क्लीयरेंस प्रार्थना पत्र एम. ओ. ई.एफ द्वारा अस्वीकृत कर दिये जाने की स्थिति में यह कार्यानुमति व संविदा निरस्त मानी जायेगी के आधार पर संविदा का निष्पादन कार्यानुमति आदेश के निम्न शर्तों के अनुसार है:-

लगभग तार पेज नं.-2

ATTESTED

ARUL KUMAR SAIN
Notary (Govt. of India)
JAIPUR (Raj.)

29 DEC 2013

सहायक खनि अधिकारी
खान एवं भू-विज्ञान विभाग
सावर

सहायक खनि अभियंता
खान एवं भू-विज्ञान विभाग
सावर



अन्य शर्तें :-

1. एल.ओ.आई. धारक द्वारा निर्गमित की जाने वाली खनिज बजरी पर परमिट फीस नियम 83(4) में अंकित दरों पर प्रत्येक वाहन के लिए जमा करानी होगी। इसके अलावा ईएमएफ राशि रु. 5/- प्रतिटन की दर से तथा रायल्टी की राशि शिद्वयुल-। में अंकित दरों पर जमा करानी होगी। उपरोक्त दरों में एमएमसीआर, 1986 में संशोधन होने की स्थिति में तदनुसार राशि जमा कराई जायेगी।
2. एल.ओ.आई. धारक को दिनांक 28 फरवरी, 2014 तक माननीय उच्चतम न्यायालय, नई दिल्ली के आदेशानुसार खनन कार्य की अनुमति दी जायेगी। यदि माननीय न्यायालय द्वारा आगे अवधि बढ़ाई जाती है तो शासन द्वारा तदनुसार अवधि वृद्धि की जा सकेगी, जिसके लिए अनुपातिक प्रीमियम जमा कराना होगा।
3. खनन पट्टा क्षेत्र से निर्गमित होने वाले खनिज बजरी हेतु एल.ओ.आई. धारक द्वारा अपने स्तर पर रवन्ना (फार्म नं. 12 के अनुरूप लाल रंग में) छपवाये जायेंगे, जिन्हें अग्रिम रायल्टी, परमिट शुल्क एवं ई.एम.एफ. राशि जमा करवाने के पश्चात् संबंधित कार्यालय से मोहर लगवा कर जारी करवाना होगा। क्षेत्र के लिए गत आरसीसी ठेका राशि (आरसीसी ठेके में एक से अधिक लीज क्षेत्र आने पर प्रीमियम के अनुपात में विभक्त की जाकर अनुपातिक ठेका राशि) के अनुसार बनने वाली मासिक किस्त के समतुल्य राशि अग्रिम जमा कराये जाने पर रवन्ना जारी किये जायेंगे। रवन्ना जारी किये जाने के पश्चात् रवन्ना अनुपयुक्त रहने पर जमा राशि रिफण्ड नहीं की जायेगी। विभाग द्वारा जारी वैध रवन्ना के अलावा प्रयुक्त अन्य रवन्ना अवैध माने जायेंगे।
4. खनन पट्टा स्वीकृति के पूर्व उक्त रवन्नाओं के माध्यम से निर्गमित खनिज का अधिकतम निर्धारण कराया जाना आवश्यक होगा तथा यदि कोई राशि पट्टाधारी के विरुद्ध निकलती है तो यह जमा करा बकाया नहीं का प्रमाण पत्र प्राप्त करना होगा। बकाया राशि एक सप्ताह में जमा नहीं कराने पर जमा प्रीमियम राशि जमा कर एल.ओ.आई. निरस्त कर दी जायेगी।
5. एल.ओ.आई. धारक द्वारा माइनिंग प्लान के अनुसार ही खनन पट्टा क्षेत्र में खनिज बजरी का खनन किया जावेगा। अनियमितता होने की स्थिति में जमा प्रीमियम राशि जमा कर कार्यानुमति निरस्त कर दी जायेगी।
6. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में अथवा अन्यत्र खनिज बजरी का स्टॉक एवं भण्डारण नहीं किया जा सकेगा। यदि खनिज बजरी का अवैध खनन / अवैध निर्गमन / अवैध स्टॉक / अवैध भण्डारण किया जायेगा तो जमा प्रीमियम राशि जमा कर कार्यानुमति निरस्त कर दी जायेगी।
7. एल.ओ.आई. धारक को खनिज बजरी के खनन / निर्गमन के संबंध में माननीय सर्वोच्च न्यायालय, उच्च न्यायालय, अन्य न्यायालयों, भारत सरकार एवं राज्य सरकार के आदेशों / निर्देशों की पालना करनी होगी। साथ ही खनन कार्य, सुरक्षा, स्वास्थ्य, पर्यावरण एवं जन सुविधाओं के संबंध में वर्तमान में प्रभावी अधिनियम / नियमों तथा समय-समय पर होने वाले संशोधनों की पालना करनी होगी।
8. गैर-मुनकिन नदी / नालों के क्षेत्रों में जहां पर किसी भी विभाग द्वारा अन्य कार्यो यथा पेटा काष्ठ या अन्य किसी प्रयोजनार्थ व्यक्ति / संस्था को अनुमति दी गई है / आवंटित की हुई है तो ऐसे क्षेत्रों में एल.ओ.आई. धारक संबंधित व्यक्ति / संस्था (जिसके पक्ष में अनुमति दी हुई है) / आवंटित है) की लिखित सहमति प्राप्त करने के उपरान्त ही खनिज बजरी का दोहन कर सकेगा। यदि खनन पट्टा क्षेत्रों में घारागाह

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सहायक खनि अमिषता
खान एवं भू-विज्ञान विभाग
सावर

भूमि में आती है तो राजस्व विभाग (राज्य सरकार) की अनुमति के बिना खनन कार्य नहीं किया जा सकेगा।

एल.ओ.आई. धारक गैर-मुम्किन नदी-नाला क्षेत्रों में गिरने वाले प्रतिबंधित क्षेत्र जैसे श्मशान, सार्वजनिक प्रयोजनार्थ कुएं, वन विभाग या अन्य किसी संस्थान द्वारा किये गये वृक्षारोपण क्षेत्र से 45 मीटर की परिधि में तथा अन्य प्रतिबंधित क्षेत्रों में खनन कार्य नहीं कर सकेगा।

10. एल.ओ.आई. धारक क्षेत्र में कोई स्ट्रक्चर जो कि स्थाई प्रकृति का हो या पानी का बहाव अवरुद्ध करता हो, नहीं बनायेगा। खनन कार्य हेतु उपयुक्त गहराई की बँधेज बनानी होगी।

11. एल.ओ.आई. धारक खनन पट्टा क्षेत्र में आने वाले खसरो के क्षेत्र से बाहर खनन कार्य नहीं करेगा।

12. एल.ओ.आई. धारक द्वारा बजरी का खनन कार्य सतह से 3 मीटर से अधिक गहराई पर एवं नदी-नालों के वाटर लेवल से नीचे नहीं किया जायेगा तथा रेल / सड़क पुल के 45 मीटर की परिधि में खनन कार्य नहीं किया जायेगा। इसकी अवहेलना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 के नियम 48 के तहत अवैध खनन माना जाकर कार्यवाही की जायेगी।

13. एल.ओ.आई. धारक द्वारा खनन पट्टा क्षेत्र में जगह-जगह माइनिंग नहीं की जायेगी। नदी की 3/4 चौड़ाई तक की खनन कार्य की अनुमति होगी। शेष क्षेत्र में वृक्षारोपण किया जायेगा। खनन पट्टा क्षेत्र में खनिज बजरी की माइनिंग नदी के बीच में डाउन स्ट्रीम के बीच में आधा मीटर मोटाई की स्लाइस में की जा सकेगी। नदी की सतह पर मिट्टी से 1.5 मीटर ऊपर बजरी छोड़नी होगी।

14. नदी के दोनों किनारों पर ACQUATIC FAUNA & FLORA को संरक्षित रखना होगा।

15. प्रत्येक 1.00 कि.मी. खनन क्षेत्र के बाद 50 मीटर चौड़ाई में खनन प्रतिबंधित रहेगा। खनिज बजरी के खनन के दौरान निकलने वाला खनिज घेवल / बोल्टर्स का प्रत्येक एक कि.मी. के बाद इकट्ठा किया जाकर उसकी दीवार इस प्रकार बनाई जायेगी कि पानी का बहाव अवरुद्ध न हो।

16. जिन स्थानों पर बजरी का खनन कार्य किया जा चुका है, उन स्थानों को नदी में उपलब्ध बराव से ही समतल करके पाट दिया जायेगा। इसके लिए बाहर का कोई कचरा / मलबा नहीं डाला जा सकेगा।

17. नदी क्षेत्र में खनन कार्य इस प्रकार किया जायेगा कि आसपास पौधारोपण पुनः पनप सके। खनन क्षेत्र के आसपास स्थानीय प्रजातियों के वृक्षों का पौधारोपण किया जायेगा। जो रास्ते अनुपयोगी हैं, उनको स्थानीय प्रजाति के पौधों से वृक्षारोपण किया जायेगा।

18. नदी/नालों का एवं इनके आसपास जो नहरें बनी हुई हैं उनका प्रवाह बाधित नहीं किया जायेगा तथा उनके किनारों का सन्तुलित रख-रखाव किया जायेगा।

शेष शर्तें राजस्थान अप्रधान खनिज रियायति नियम 1986 एवं समय-समय पर होने वाले संशोधनों के अनुसार मान्य होगी।

सविदा का निष्पादन आज दिनांक 29/12/13 को किया गया तथा ठेका दिनांक 30/12/13 से प्रभावी होगा।

हस्ताक्षर पट्टाधारी
साक्षी:-

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(बॉरडाल राय)
अनि अभियन्ता, अजमेर

सहायक खनि अभियन्ता,
खनि विभाग, अजमेर

ANNEXED
ANNE KUMAR JAIN
Notary (Govt. of India)
JAIPUR (Raj.)

29 DEC 2013

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
अजमेर



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पूरक-सविदा

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सखअ/सावर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक सविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गुर मुमकिन नदी नालों बालों से (खसरो के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टरस राज्य सरकार के पत्रांक-प-7(19)खान/गुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेन्स हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर ईसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी. (सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके कम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/गुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये। दिनांक 19.12.2013 द्वारा जारी आदेश के कम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके कम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये सविदा का निष्पादन दिनांक 29.12.2013 को किया गया।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/गुप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन लगातार पेज नम्बर-2

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Rajasthan

(सविदादा राम)
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खनि अभियन्ता
जयपुर

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सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

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माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 24.02.2014 की अनुपालना में तिथि दिनांक 31.03.2014 तक बढ़ायी जाती है, उक्त जारी आदेश के अनुसार 28.2.14 को पूरक संविदा का निष्पादन किया गया। अतः कार्यानुमति 03-2014 तक प्रभावी रहेगी एवं पूर्व में किये गये संविदा निष्पादन में उल्लेखित शर्तों के लिये प्रयुक्त है।

पट्टाचारी
A.M.
केशरि सिंह

(निर्वाहक सहायक)
स्वनि अभियन्ता
स्वांग एवं भू-विज्ञान विभाग
सावर

सहायक स्वनि अभियन्ता, सावर
(राजेश कुमार पांडे)
सहायक स्वनि अभियन्ता
स्वांग एवं भू-विज्ञान विभाग
सावर

- श्री ① Raja Singh & Gyarender Singh
- ② Digvijay Singh & Narendra Singh

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सहायक स्वनि अभियन्ता
स्वांग एवं भू-विज्ञान विभाग
सावर

28/02/14
Received
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RAJASTHAN

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पूरक-संविदा

सखअ/सावर/तहसील केकडी/एमएल-5/2013

ये नॉन-ज्युडिशियल स्टाम्प रूपये 100/- (अक्षरे रूपये एक सौ मात्र) किता - एक कुल नग एक वास्ते पूरक संविदा वास्ते जिला अजमेर की तहसील केकडी के राजस्व गांव में गैर मुमकिन नदी नालों बालों से (खसरो के अनुसार) निकलने वाला खनिज बजरी का खनन पट्टा क्षेत्रफल 1025.70 हेक्टेर्स राज्य सरकार के पत्रांक-प-7(19)खान/ग्रुप-2/2013 दिनांक 20-03-2013 द्वारा खनन पट्टा हेतु आवश्यक पूर्तियां किये जाने का मंशा पत्र (एल.ओ.आई.) श्री भरतसिंह पुत्र श्री शिवदयाल सिंह शेखावत निवासी 336 मोहन नगर- बी. बी.जे.एस कॉलोनी जोधपुर के पक्ष में जारी किया गया था जिसकी पालना में पार्टी द्वारा भारत सरकार के यहां पर्यावरण क्लीयरेन्स हेतु वन एवं पर्यावरण मंत्रालय से प्राप्त करने हेतु आवेदन पत्र प्रस्तुत कर रसीद दिनांक 10.07.2013 की प्रस्तुत की है एवं खनन योजना अधीक्षण खनि अभियन्ता जयपुर कृत जयपुर के पत्रांक-अखअ/माईनिंग प्लान/बजरी/प-397/2013/3529 दिनांक 28.06.2013 से अनुमोदित करा प्रस्तुत कर दिया है ।

माननीय सर्वोच्च न्यायालय द्वारा सिविल अपील संख्या-9703-9706/13 एस.एल.पी.

(सिविल) संख्या-34134/2013 एवं एस.एल.पी. सिविल संख्या-34811/13 में पारित आदेश दिनांक 25.11.2013 के अनुसरण में विषयांकित आवेदित क्षेत्र में खनन कार्य करने हेतु अस्थाई कार्यानुमति दिनांक 28.02.2014 तक के लिये दी गयी जिसके क्रम में राज्य सरकार के आदेश क्रमांक- प-7(19)खान/ग्रुप-2/2013 दिनांक 19.12.2013 द्वारा कार्यानुमति आदेश जारी किये गये । दिनांक 19.12.2013 द्वारा जारी आदेश के क्रम में पट्टाधारी द्वारा समस्त औपचारिकतायें प्रस्तुत की जिसके क्रम में रूपये 1000/- के नॉन-ज्युडिशियल स्टाम्प पेपर पर स्वीकृती आदेशों में वर्णित शर्तों का उल्लेख करते हुये संविदा का निष्पादन दिनांक 29.12.2013 को किया गया ।

चूंकि राज्य सरकार के पत्रांक-प-20(8)खान/ग्रुप-2/2013-पार्ट-II जयपुर दिनांक 28.02.2014 के द्वारा निर्देश दिये है कि माननीय सर्वोच्च न्यायालय के आदेश दिनांक 25.01.2014 की पालना में एल.ओ.आई. धारकों के पक्ष में दिनांक 28.02.2014 तक जारी अस्थाई खनन लगातार पेज नम्बर-2

(Handwritten signature)

ATTESTED

(गोरधन राम)

खनि अभियन्ता

खान एवं भू-विज्ञान विभाग
अजमेर

सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
सावर

सहायक खनि अभियन्ता

खान एवं भू-विज्ञान विभाग

सावर

कार्यालय सहा. सचिव आभियन्ता, स्वामि स्वयं भू-विकास विभाग, जयपुर

मौका रिपोर्ट

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आज दिनांक 16/09/14 कार्यालय सहा. सचिव आभियन्ता के आदेश क्रमांक: स्मवअ/स्व.प. 5/13/जयपुरी/2014/498 की अनुपालना में, LOI धारक श्री भरत सिंह जोरवावत S/O श्री शिव प्रमल सिंह जोरवावत के स्वामि जयपुरी के क्षेत्र 1025-70 हेक्टेयर क्षेत्र का स्वसरो के अनुसार त. केकडी, जिला जयपुर में स्वीकार्य कराने मौके पर पहुंचा। मौके पर LOI धारक श्री भरत सिंह जोरवावत S/O श्री शिव प्रमल सिंह जोरवावत की तरफ से वन्द्याज श्री संजय सिंह जीराठोडा S/O श्री रतन सिंह जी राठोडा मिले।

LOI धारक के प्रतिनिधियों द्वारा स्वयं कार्य सही तरीके से किया जा रहा है। LOI धारक को लीज के रूप में स्वामि विभाग से जारी स्वसरो की संख्या या स्वसरो क्रमांक है-

क्र.सं.	ग्राम	स्वसरा	रकबा (है.)
1.	चौसला	1966	43.61 ✓
2.	चांश्चली	1	38.25 ✓
3.	बासटा	1	25.70 ✓
		722	56.45 ✓
		1121	8.3 ✓
		1594	22.46 ✓
4.	देवखेदी	1	19.02 ✓
		4	0.03 ✓
5.	धुन्धरी	2962	89.93 ✓
6.	शंकावरा	1	50.48 ✓
7.	नया गांव	763	7.28 ✓
	मेहरकला	1270	17.03 ✓
		766	15.17 ✓
		869	15.38 ✓
8.	अण्डावास	1	59.25 ✓

(P-70)

सहायक सचिव आभियन्ता
स्वामि एवं भू-विकास विभाग
जयपुर

[Handwritten Signature]

	बालगाव	2726	
	अदारा	2703	41.53
		2703/2719	5.21
		2703/2720	25.4
	बदारी	1406	3.4
		959	8.52
	राजपुरा	1	10.85
			24.51
	जनेडिया	1	15.18
		266	1.48
14.	मेहकला	956	0.09
		957	0.13
		982	21.22
		3735	46.29
		713	23.47
15.	आमली	103	0.03
		104	0.03
		105	0.06
		118	0.18
		120	0.11
		121	0.04
		325	0.05
		1180	7.91
		1512	0.51
		1513	0.25
		1531	1.43
		1686	0.05
		1697	0.66
		1749	0.21
		1753	0.24
		2330	4.18
		2967	2.59
		312	23.32
		572	7.19
		929	11.33

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बालापुरा



सहायक स्वामि अभियंता
स्वामि एवं भू-विज्ञान विभाग
सावर



रत सरकार
WT.OFINDIA



SHY DATA
11071952
Patilkar & Co. Pvt. Ltd.
ALMIPURHAI

P.No. 104003;
P.No. 10400

DA-11
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भारत सरकार
भारत सरकार

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India
Government of India



आधार

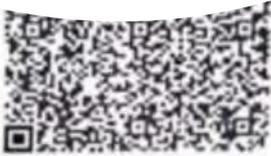
नामांकन क्रमांक/Enrolment No.: 036/72214/2481

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.



मेरा आधार, मेरी पहचान



1947



help@uidai.gov.in



www.uidai.gov.in

- आधार देश भर में मान्य है।
- आधार के लिए आपको एक ही बार नामांकन दर्ज करवाने की आवश्यकता है।
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दर्ज कराएं, इससे आपको विभिन्न सुविधाएं प्राप्त करने में सहायित होगी।
- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.



भारत सरकार

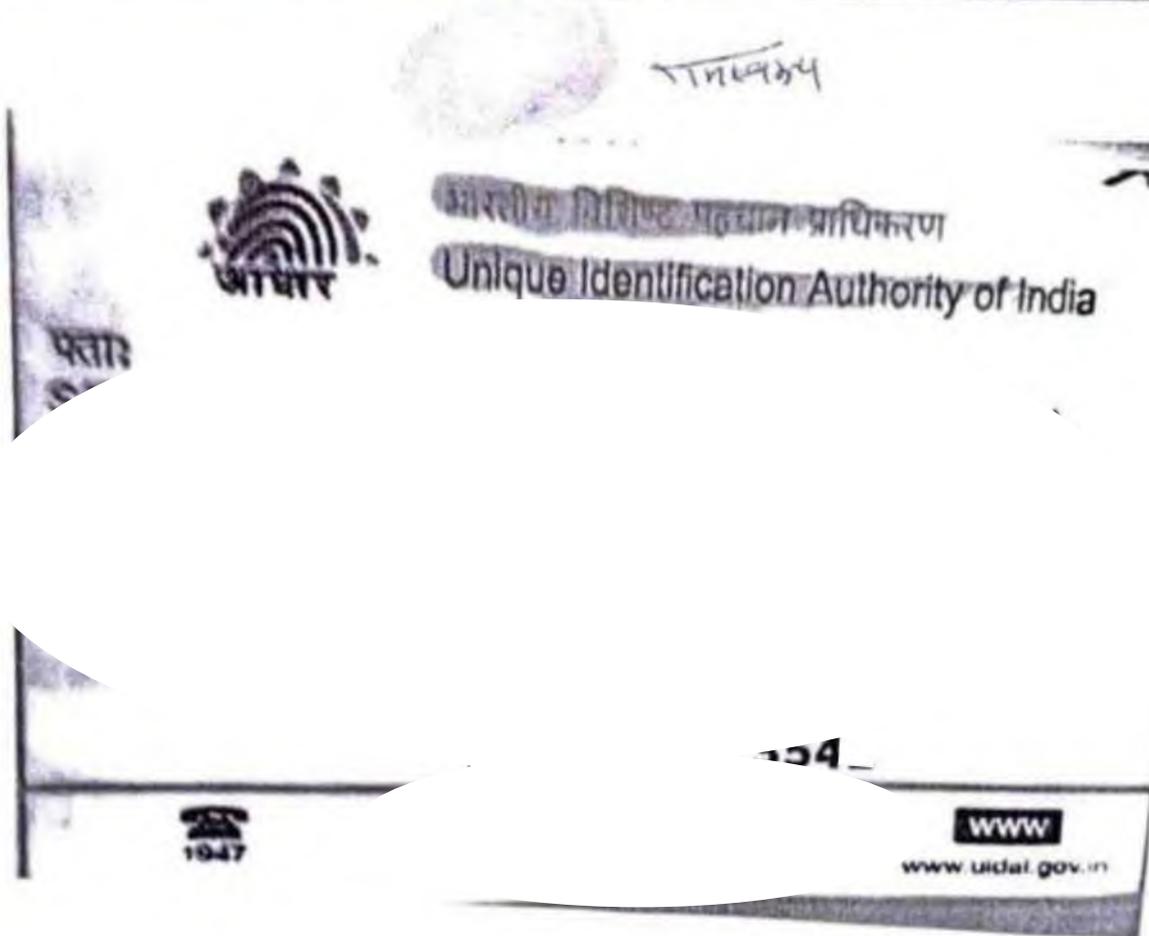
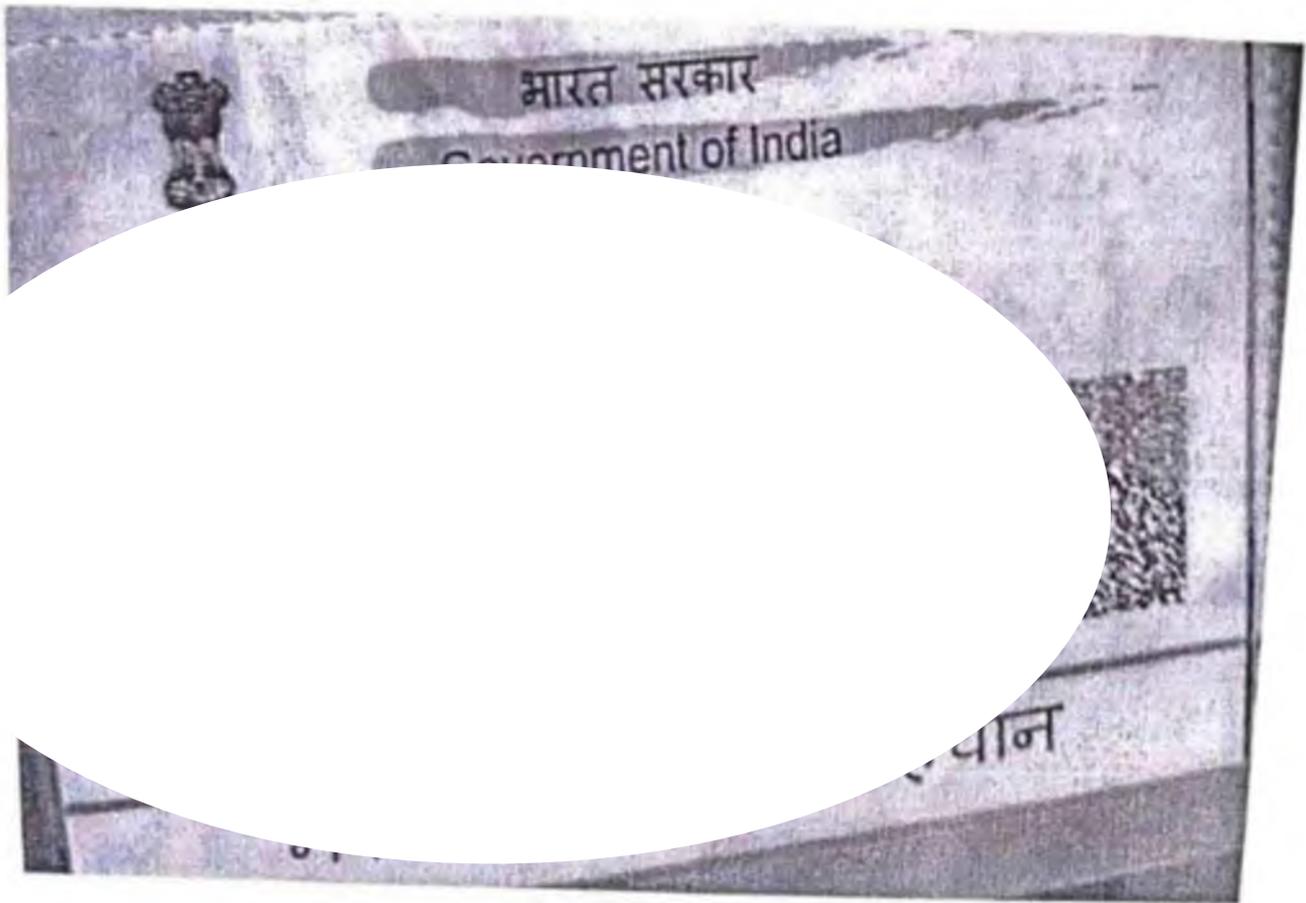
भारत सरकार

भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

मेरा आधार, मेरी पहचान

MEHACHAN



M. B. C.

//True Copy//



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered



File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Ajmer (M.L.No-ML.No.5/2013).

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-ML.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village-,Tehsil-Kekri,District-Ajmer.
- 2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.



**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317**Order No** 2023-2024/Mines/10823**Date:** 19/04/2023**Unit Id :** 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with.
- 8 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 12 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 13 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 15 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 16 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.





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Head Office (Mines)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

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Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317

Order No 2023-2024/Mines/10823

Date: 19/04/2023

Unit Id : 124,033

- 17 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 18 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 19 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 20 That this consent to establish shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any
- 21 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 22 That the lease shall not intersect the ground water table without permission of CGWA.
- 23 This consent shall be subject to validity of mining lease.
- 24 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 25 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.





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Head Office (Mines)

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Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Barmer(Gudha Malani)/5330(1)/2022-2023/313-317**Order No** 2023-2024/Mines/10823**Date:** 19/04/2023**Unit Id :** 124,033

- 29 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Establish & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines





Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Ajmer (M.L.No-ML.No.5/2013).

Ref: (i) Your application dated 01/04/2023
(ii) Received on 01/04/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

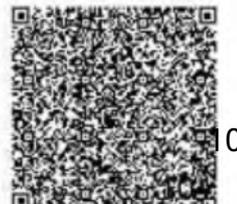
- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-ML.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village-,Tehsil-Kekri,District-Ajmer.
- 2 That this consent is valid for a period from **19/04/2023** to **29/03/2024**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified

Digitally signed by Om Prakash Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:





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Head Office (Mines)

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Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03/02/2022 are strictly complied with
- 7 That this consent is valid for production of Bajri(ROM) @ 30 lakh Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 8 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 9 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 10 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 11 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 12 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 13 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 14 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/ regulation or order of MOE&F and/or any Court / Tribunal time to time.
- 15 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Page 2 of 4

Signature Not Verified

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Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:



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Head Office (Mines)

300

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 16 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 17 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 18 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 19 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 20 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 21 That the lease shall not intersect the ground water table without permission of CGWA.
- 22 This consent shall be subject to validity of mining lease.
- 23 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 30 Lakh TPA(ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 1 meter.
- 24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

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Gupta
Date: 2023.04.19 16:45:33 IST
Reason: SelfAttested
Location:





554

Head Office (Mines)

301

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/318-322

Order No 2023-2024/Mines/10824

Date: 19/04/2023

Unit Id : 124,033

- 28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

Page 4 of 4

M. B. C.

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Signature Not Verified

Digitally signed by Om Prakash Gupta
Date: 2023.04.19 16:45:33 IST
Reason: Self Attested
Location:



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State Level Environment Impact Assessment Authority (SEIAA), Rajasthan
Room No. 11, Aravali Bhawan, Jaipur - 302004.

EI/04/SEIAA/SEAC-Raj/SoB/Project-Cat-I(a)/B1(23867)/2023-24

Jaipur, Dated: 12/01/2024

AMENDMENT IN EC

This has reference to your application dated 25.10.2023 seeking amendment in EC issued by MoEF&CC dated 03.02.2022 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

The SEIAA Rajasthan considered the Project in 5.108th meeting held on 10.01.2024 and resolved to accept the recommendation of the SEAC and the following amendment is being made in the EC granted earlier vide MoEF&CC letter dated 03.02.2022 on the basis of Form-1, Form-4 and other requisite documents, subject to same terms & conditions:

S. No.	Amendments now being made
I.	River Sand Mining Project for making validity of EC co-terminus with the lease period and increase in mineable depth of mining from 1 meter to 3 meter without any increase in total mining capacity and without any increase in mineable area having, ML No.05/2013, Mine Lease Area- 1025.70 Hectares, Production Capacity- 30.0 Lakh TPA (ROM), Khasra No.- Village- Revenue of Villages, Tehsil- Kekri, District- Ajmer, Rajasthan (Proposal no. 294006) with a validity of EC may be kept co-terminus with the lease period only.

Additional Condition:

- MoEF&CC in the earlier granted EC vide dated 03.02.2022.
- Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

C. Specific Condition:

- The validity of EC may be kept co-terminus with the lease period.
- Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.
- The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.
- The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.
- The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.
- The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having

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habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.

7. The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo- locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF&CC.
8. The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers (helmets, dust masks, ear muffs), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.
9. For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.

I. **Statutory compliance:**

- I. This Environmental Clearance (EC) is subject to orders/directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF&CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF&CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable

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- to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the

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- time-being in force, tests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/Regional Office of MoEF&CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

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- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- 2. Air quality monitoring and preservation:**
- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
 - ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.
- 3. Water quality monitoring and preservation:**
- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
 - ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies

and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.1-20012/1/2006-1A.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augnent ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring and prevention:

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- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly

- adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
 - viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be

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installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol

use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible; and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
 - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
 - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
 - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
 - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be



terminated forthwith.

3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory

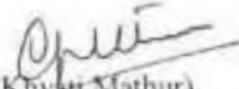
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manner.

8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.



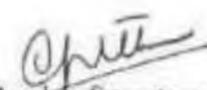
17. The Mining Department will ensure that while executing the mining Lease/Lot, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.


 (Khyati Mathur)
 Member Secretary,
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sect/Project/Cat.1(a)B1(23867)/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. ACS, Environment & Climate Change Department, Rajasthan, Jaipur.
3. Chairman, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
4. Member, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. M/s Bharat Singh Shekhawat, Address-336, Mohan Nagar-B, B.J.S Colony, Jodhpur, Rajasthan.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Amendment in EC letter on the website.


 Member Secretary,
 SEIAA, Rajasthan.

M. B.C.C.

//True Copy//



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Kekri (M.L.No-ML.No.5/2013).

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-ML.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village-,Tehsil-Kekri,District-Kekri.
- 2 That this consent is valid for a period from **07/02/2024** to **25/05/2027**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944**Order No** 2023-2024/Mines/11072**Date:** 07/02/2024**Unit Id :** 124,033

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 8 That the rules of sand mining in river of GOI may be strictly followed.
- 9 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 10 That the CTE shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944

Order No 2023-2024/Mines/11072

Date: 07/02/2024

Unit Id : 124,033

- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 25 That the lease shall not intersect the ground water table without permission of CGWA
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944**Order No** 2023-2024/Mines/11072**Date:** 07/02/2024**Unit Id :** 124,033

- 27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 29 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 30 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6940-6944**Order No** 2023-2024/Mines/11072**Date:** 07/02/2024**Unit Id :** 124,033**(A): Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh -Please ensure compliance of conditions of Consent to Establish & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Ajmer, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

M/s M/S BHARAT SINGH SHEKHAWAT

Mohan Nagar, BJS Colony, Jodhpur (342006), Jodhpur

E-Mail : gudhamalanibajri@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-Kekri, District- Kekri (M.L.No-MI.No.5/2013).

Ref: (i) Your application dated 25/01/2024
(ii) Received on 25/01/2024
(iii) Received at Head office on 17/01/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. M/S BHARAT SINGH SHEKHAWAT**, a Mine of **Minor Mineral** having **M.L.No-MI.No.5/2013** in an area measuring **1025.7000 Hectares** at/near Village-,Tehsil-Kekri,District-Kekri.

2 That this consent is valid for a period from **07/02/2024** to **25/05/2027**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	3000000.0000 TON PER ANNUM

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

File No F(Mines)/Ajmer(Kekri)/6946(1)/2023-2024/6945-6949

Order No 2023-2024/Mines/11073

Date: 07/02/2024

Unit Id : 124,033

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.
- 7 That the rules of sand mining in river of GOI may be strictly followed.
- 8 That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F (Mines)/ Ajmer (Kekri)/ 6946(1)/2023-2024/318-322 dated 19.04.2023 shall be treated as null and void after this consent.
- 10 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma) , Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.



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- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the P.P. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 22 That the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter, if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.



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- 25 That the lease shall not intersect the ground water table without permission of CGWA.
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.
- 27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 29 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 30 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



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Date: 07/02/2024

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This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines

(A): Copy To:-

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-Please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Ajmer -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Ajmer, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

Group Incharge-Mines

N. B. C.
//True Copy//

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 1145 OF 2024

IN THE MATTER OF:

Neeraj Chaudhary

...Applicant

Versus

State of Rajasthan & Ors.

... Respondents

KNOW ALL to whom these present shall come that I, Bharat Singh Shekhawat, S/o Mr. Shivdayal Singh Shekhawat, R/o- 336, Mohan Nagar B, B.J.S. Colony, Jodhpur, Rajasthan, Respondent No. 7, do hereby appoint:

Anand Varma

Er. No. UP02910/08

M: 8527032123

E: anand@aptilegal.in

Sandeep Singh Shekhawat

Er. No. R/2547/2008

M: 9772777774

E: ssspachar@gmail.com

Madhav Bhatia

D/7747/2021

9910572585

Vivek Sura

PH/9170/2021

D-21, SF, Jangpura Extension, New Delhi - 110014

(hereinafter called the advocate) to be my Advocate in the above noted case & authorize him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this the ___ day of October, 2025.

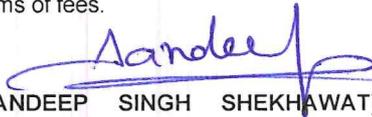
Accepted subject to the terms of fees.



(ANAND VARMA)

(MADHAV BHATIA)

Advocates



(SANDEEP SINGH SHEKHAWAT)

(VIVEK SURA)



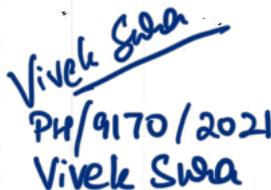
(BHARAT SINGH SHEKHAWAT)

(Client)



Madhav Bhatia

D7747/2021



PH/9170/2021

Vivek Sura

Accepted and Identified

Sunday, October 5, 2025 at 3:34:25 PM India Standard Time

Subject: Proof of Service in OA 1145/2024
Date: Sunday, 5 October 2025 at 3:34:22 PM India Standard Time
From: Madhav Bhatia
To: rocz.lko-mef@nic.in, director.uda.mg@rajasthan.gov.in, member-secretary@rpcb.nic.in, dmkekri@rajasthan.gov.in, mscb.cpcb@nic.in, iro.jaipur-mefcc@gov.in
CC: Vivek Sura, Anand Varma, ssspachar@gmail.com
Attachments: Reply on behalf of R7 in OA 1145 of 2024.pdf

Dear Sir/Madam,

Please find attached a copy of the reply on behalf of Respondent No. 7 - Project Proponent in the above captioned matter OA 1145 of 2024 titled as Neeraj Choudhary v State.

Regards,
Madhav Bhatia, Adv.